

**C O N T E N T S**

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**OFFICERS OF LOK SABHA**

**THE SPEAKER**

Shrimati Sumitra Mahajan

**THE DEPUTY SPEAKER**

Dr. M. Thambidurai

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Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Prahlad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri Hukum Singh

Shri K. H. Muniyappa

Dr. P. Venugopal

**SECRETARY GENERAL**

Shri Anoop Mishra

**LOK SABHA DEBATES**

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LOK SABHA

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Wednesday, March 04, 2015/Phalguna 13, 1936 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]



HON. SPEAKER: Members, I have received requests from Shrimati Ranjeet Ranjan, Shrimati P.K. Shreemathi Teacher, Shri Shanavas and some other Members for Adjournment Motion. I am not allowing the Adjournment Motion but I will allow them to speak after the Question Hour.

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Madam, I have also given a notice.... (*Interruptions*)

HON. SPEAKER: Not now.

SHRI ADHIR RANJAN CHOWDHURY: Madam, the Government has been disowning... (*Interruptions*)

HON. SPEAKER: I am not allowing you to speak.

... (*Interruptions*)... \*

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): How can he say that? Madam, such serious remarks should not be made. They should not go on record.... (*Interruptions*)

HON. SPEAKER: I am not allowing it.

... (*Interruptions*)... \*

HON. SPEAKER: Nothing is going on record. I am not allowing anybody.

... (*Interruptions*)... \*

HON. SPEAKER: I am sorry. I have not allowed you.

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\* Not recorded.

**11.03 hrs**

**ORAL ANSWERS TO QUESTIONS**

HON. SPEAKER: Q.No.121, Shri Ramen Deka

**(Q.121)**

SHRI RAMEN DEKA: Thank you, Madam. This is my first chance to ask a Question as I always miss my chance due to adjournment. The reply of the hon. Minister is elaborate but I still want to ask a question to the hon. Minister through you. I would like to know whether the Government has any proposal to inquire into the utilization of fund under JNNURM in Guwahati and other Municipal Boards in Assam as there are allegations of mis-utilisation of this fund.

श्री एम. वैकैय्या नायडू : अध्यक्ष जी, एक स्पेसिफिक सवाल माननीय सदस्य ने पूछा है, अभी मेरे पास ऐसी किसी शिकायत की जानकारी नहीं है, मगर असम से जेएनएनयूआरएम के संदर्भ में कोई शिकायत आएगी तो मैं उसे देखूंगा और अगर शिकायत गंभीर हुई तो जरूर उसके ऊपर इनक्वायरी करा लेंगे।

SHRI RAMEN DEKA: Rain is a major problem in Assam. Due to rain there are fresh floods in all the urban areas, especially in my constituency Mangaldai, Nalbari, Guwahati. I would like to know whether the Government has any plan to overcome fresh floods due to rain in urban areas of Assam.

SHRI M. VENKAIAH NAIDU: Madam, Speaker, it is a general question. It is a fact that because of Brahmaputra and because of heavy rains frequent floods are affecting the State of Assam, more particularly Guwahati city. That being the case, if the State Government has some definite proposal, we will consider whether it fits within our scheme or has to be tackled by the Water Resource Ministry because water resource subject is allotted to that particular Ministry. The hon. Member should first take up the issue with the State Government and then if there is some specific proposal the concerned Ministry will get it examined. Whatever support the Ministry of Urban Development can extend, we will extend it.

**श्री रवनीत सिंह :** अध्यक्ष महोदया, जवाहरलाल नेहरू नेशनल अर्बन रिन्यूअल मिशन यूपीए-1 सरकार ने दिसंबर, 2005 में सात वर्षों के लिए शुरू किया था। बाद में उसे दो साल के लिए मार्च, 2014 तक बढ़ाया गया। इसके अधीन प्रोजेक्ट्स में वाटर सप्लाई, सैनिटेशन, सीवरेज, सॉलिड वेस्ट मैनेजमेंट, रोड नेटवर्क, अर्बन ट्रांसपोर्ट आदि अहम प्रोजेक्ट्स शहरों के विकास के लिए थे। अर्बन इंफ्रास्ट्रक्चर डेवलपमेंट स्कीम में छोटे टाउन्स के लिए 6607 करोड़ रुपये से अधिक धन सरकार ने अप्रैल 2011 से अप्रैल 2014 के दौरान तीन वर्षों में दिए। इसके अधीन विभिन्न राज्यों एवं मिनिस्ट्रीज ने 3384 करोड़ रुपये खर्च किए। इंफ्रास्ट्रक्चर एंड गवर्नेंस पर, यू.आई.जी. स्कीम में 3,442 करोड़ रुपए 2011 से 2014 तक दिए गए। उसमें से 923 करोड़ रुपए खर्च किए गए। यदि ऐसे ही मैं सारे देश की स्थिति की बात करूं, खासकर मैं अपने संसदीय क्षेत्र लुधियाना की बात करूं तो बहुत बड़ी रकम सरकार ने शहरों के लिए दी थी। लेकिन आज कई प्रोजेक्ट्स चाहे सीवरेज का हो, रोड का हो या यातायात यानि बसों का हो, वे सारे प्रोजेक्ट्स कहीं न कहीं अधूरे पड़े हैं। इससे बहुत बड़ा खतरा बन गया है, क्योंकि कभी इस बारे में कोई स्पष्टीकरण नहीं आया। लिखित जवाब में भी बताया गया है कि राज्यों के साथ चर्चा हो रही है। मैं पूछना चाहता हूँ कि कौन सी स्कीम सरकार बनाने जा रही है? मैं कहना चाहता हूँ कि इस योजना के तहत कई हजार करोड़ रुपयों की स्कीम्स शुरू की गई थीं, वे कहीं बीच में न रह जाएं। इसलिए मैं सरकार से जानना चाहता हूँ कि वे स्कीम्स कब पूरी होंगी?

**माननीय अध्यक्ष:** स्कीम्स के कम्प्लीशंस के लिए जानना चाहते हैं।

**श्री रवनीत सिंह:** मैं यह भी जानना चाहता हूँ कि जो स्कीम्स पूरी हो चुकी हैं, उनके रख-रखाव के लिए क्या सरकार कोई पैसा देगी? अंत में मैं एक बात और पूछना चाहता हूँ।

**माननीय अध्यक्ष:** आपका एक पूरक प्रश्न हो गया है।

**श्री रवनीत सिंह:** हमारे रूरल एरियाज में विजिलेंस मानिट्रिंग कमेटीज हैं। उसमें सांसद और विधायक सदस्य हैं। हमारी हाउस कमेटी ने भी फैसला किया है और कहा है कि क्यों नहीं शहरों के लिए भी विजिलेंस मानिट्रिंग कमेटी बनाई जाती, जो एक-एक पाई का हिसाब रख सके। मैं समझता हूँ कि इस बात से सारा सदन भी सहमत होगा। यहां पर प्रधान मंत्री जी भी मौजूद हैं। मैं मंत्री जी से पूछना चाहता हूँ कि अर्बन एरिया के लिए भी क्या विजिलेंस मानिट्रिंग कमेटी बनाने पर आप विचार करेंगे?

**श्री एम. वैकेंय्या नायडू :** अध्यक्ष जी, जैसा कि माननीय सदस्य ने कहा, मैं बताना चाहता हूँ कि यह प्रोग्राम 2005 में शुरू किया गया था। सन् 2012 में यह योजना समाप्त हो गई थी। उसके बाद इसे एक साल के लिए और एक्सटेंड किया गया। फिर उसके बाद चुनाव के दौरान इसे एक साल का और एक्सटेंशन दिया

गया। उसमें यह शर्त रखी गई कि जो स्कीम्स मंजूर की गई हैं, उनके लिए पैसा रिलीज किया जाएगा। उन स्कीम्स को 31 मार्च, 2014 तक पूरा होना चाहिए और यदि वे उक्त अवधि तक पूरी नहीं होतीं तो उनकी आगे की देखभाल प्रदेश सरकार को करनी चाहिए। यह निर्णय उस समय की सरकार ने तब लिया था और यह तथ्य है। I am not trying to escape from the responsibility of the present Government but that was the decision taken at that time. The schemes sanctioned during that period have to be completed by 31<sup>st</sup> March, 2014. That is the factual position.

With regard to incomplete works, as the hon. Member has rightly said, there are incomplete works in a number of States and the States are supposed to take care of them. But the States are not in a position to take care of them. That is what the States are saying. They have been coming and meeting me. They have also been writing letters to me. But with the recent increase of funds to the State Governments by the Finance Commission and also with the additional resources made available by the Finance Commission to urban local bodies, this has to be taken care of by the States.

In addition to this, what the Centre can do, we are examining it. In between came the recommendation of the Finance Commission and much of the money have gone to States. To be frank, my counterparts in the States have become rich and comparatively I have become poor. I have no problem because it is a policy and my Prime Minister is very keen to see that the States have to be strengthened.

Lastly, what the hon. Member has said is very important. As the Minister of Rural Development, I insisted that there has to be a monitoring and review committee chaired by the Member of Parliament of that particular area. He has given a suggestion for doing it in the urban areas also. At present, only the officers are monitoring them and then I have to answer it in Parliament. Therefore, I shall positively consider this suggestion of making the MPs also as the co-Chairmen because there has to be an official also for the monitoring committee of the cities which fall in their constituency.

SHRI P.R. SUNDARAM: Hon. Speaker, Madam, Tamil Nadu has obtained first place in achievement status with regard to utilization of funds for urban development. Guided by our Puratchi Thalaivi Amma, optimal level achievement of Tamil Nadu is 100 per cent. In the State level performance, Tamil Nadu stands first with 99 per cent. Hon. Minister's reply refers to this.

I want to know whether such well-performing States like Tamil Nadu will be rewarded by way of providing more number of 'Smart Cities'.

SHRI M. VENKAIAH NAIDU: Madam Speaker, I have no hesitation in accepting the fact that Tamil Nadu is one of the better performing States as far as Urban Development is concerned. I had an occasion to review the performance during my visit to Chennai where I had an occasion to meet the then Chief Minister Ms. Jayalalitha. I have publicly accepted it also. It is because there should be an example to other States also. There are some other States also which have done well.

Madam, with regard to the sanction of smart cities, naturally the performing States has to be encouraged. We will keep this in mind. The problem is that the smart cities are not going to be allocated. The smart city concept is at the stage of finalization and there will be a city challenging system where the cities, whether they will be eligible or not, will be decided depending on their performance, depending on their credit worthiness and depending on their willingness to get reformed. All these factors are there. When it comes to selecting cities from the State of Tamil Nadu, definitely the point of view of the State will be kept in mind.

SHRI B. VINOD KUMAR: Madam Speaker, the hon. Minister has replied in detail. I would like to ask the hon. Minister whether the scheme, the Jawaharlal Nehru National Urban Renewal Mission, will continue which was launched by the earlier Government. I would like to know whether this Government will continue this project or not. If the Government proposes to continue with the scheme, I would like to know from the Minister whether the Government is proposing to relax the criteria. Earlier, the cities with 10 lakh population were considered under

the scheme. 63 cities were considered. If the Government is proposing to continue with the scheme, I would like to know whether they propose to relax the conditions so that many other cities can also come under the purview of this scheme. I would also like to know from the hon. Minister whether the cities which were already under this Mission would once again be considered under smart cities, or the cities which were considered under Jawaharlal Nehru Urban Renewal Mission will be deleted in order to see that more new cities could come under the purview of the smart cities.

SHRI M. VENKAIAH NAIDU: Madam, as I mentioned, the scheme was initiated in 2005 and was supposed to be completed by 2012. The then Government had given two extensions, one up to 2013 and another up to 2014 and then it was said that it will come to an end. This was earlier envisaged by the Planning Commission. The present Government is considering launching a new Mission for Urban Rejuvenation which has been mentioned in the Budget also. In that scheme, as has been rightly mentioned by the hon. Member, the criteria for major cities is not 10 lakhs and above. The Government now is considering to include cities which are one lakh and above. That means the number will go to 500. With further clarification with regard to the smart cities, some of the cities could become eligible for consideration as smart cities. It is because a smart city is going to be on PPP model. It is not a Government funded scheme. Government will definitely participate but it will be on PPP model. When cities become eligible, they will be taken out of that list and they will be treated separately.

PROF. SAUGATA ROY: The Jawaharlal Nehru National Urban Renewal Mission was a Mission mode reform linked programme which extended from 2005 to 2012 and the total outlay envisaged was rupees one lakh crore. The Mission, as has been mentioned by Shri Ravneet Singh ji, was given a two year extension till March 2014. Till now very significant work was done in Indore where the *Janmarg* or the BRTS was made; in Ahmedabad, the *Janmarg* or the BRTS was made with the money from the JNNURM. Now, there is a peculiar situation because many of the

schemes under JNNURM have remained incomplete. The Centre has totally stopped funding these schemes.

HON. SPEAKER: Please put your question.

PROF. SAUGATA ROY: Madam, my question is this. For nine months we have been hoping that a new Mission, may be not in Jawaharlal Nehru's name, may be in Deen Dayal Upadhyaya's name, would be launched for the development of the cities. May I ask the hon. Minister, what is the exact plan for an alternative Mission to follow up the Jawaharlal Nehru Urban Renewal Mission which had done quite significant work in the 65 Mission cities throughout the country?

SHRI M. VENKAIAH NAIDU: I am not undermining the good work done but there were certain lessons which we have learnt from that previous mission. That mission has come to an end by itself because of the decision taken by the previous Government. What Prof. Saugata Roy is saying is a fact. There is a gap now because certain projects have reached upto a level of, say, 50 per cent or 60 per cent or 70 per cent and then they are starving because of funds. But, as I told, we have faced with a situation where the decision was taken earlier that they will be completed with the support of the State funds only. Earlier, the difficulty was that there were no available equivalent funds with the State Governments because they also have paucity of funds. Subsequently, because of the recent decision of the Government, on the basis of the recommendations of the Finance Commission, the States have got some amount of money and the local urban bodies have also got some amount of money. Whether they will be sufficient and whether part of it has to be taken under the new mission is a point which is under the active consideration of the Central Government. I do agree that we have to find a solution to this at the earliest because if the resources which are spent upto 60 per cent or 70 per cent remain idle, then it will be a national waste. So, keeping that in mind, we are holding discussions with the States and shortly, we will come to some conclusion and then move forward.

## (Q.122)

**श्री सुभाष पटेल:** माननीय अध्यक्ष जी, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि देश के विभिन्न भागों में बीएसएनएल और एमटीएनएल के टावर लगे हैं, जिनकी शिकायतें हमें क्षेत्र में भी प्राप्त होती हैं और आए दिन जनता की समस्याओं का सामना हम लोगों को करना पड़ता है। बीएसएनएल और एमटीएनएल का न तो मोबाइल कवरेज मिलता है और न ही 3जी चलता है। हम सभी सांसदों को बीएसएनएल के मोबाइल दिए गए हैं। लेकिन कवरेज न मिलने की वजह से क्षेत्र की जनता से मोबाइल पर सम्पर्क नहीं हो पाता है। मैं माननीय मंत्री जी से जानना चाहता हूँ कि बीएसएनएल और एमटीएनएल के विरुद्ध आने वाली शिकायतों के निवारण हेतु क्या कोई विभागीय समय सीमा निर्धारित है? यदि नहीं, तो क्या कोई समय सीमा निर्धारित करने का मंत्री जी का विचार है?

**श्री रवि शंकर प्रसाद :** अध्यक्ष जी, बीएसएनएल और एमटीएनएल के बारे में सुधार की बहुत गुंजाइश है। जैसे ही नई सरकार आयी थी हमने माननीय प्रधानमंत्री जी के निर्देशन में यह निर्णय किया था कि हम इन दोनों संस्थाओं की वर्किंग को इम्प्रूव करेंगे। मैं सदन के सामने दो-तीन सूचनाएं देना चाहता हूँ कि बीएसएनएल वर्ष 2000 में बना था और वर्ष 2004-05 में इसे 10183 करोड़ रुपये का प्रोफिट था। वर्ष 2000 से 2004 तक किस की सरकार थी, यह बताने की जरूरत नहीं है कि श्री अटल बिहारी वाजपेयी की सरकार थी। जब हम लोग सरकार से गए तो बीएसएनएल का प्रोफिट 10,183 करोड़ रुपये था और अभी वर्ष 2013-14 में यह 7020 करोड़ रुपये के लॉस में है। एमटीएनएल वर्ष 2007-08 तक 263 करोड़ रुपये के प्रोफिट में था और यह 5321 करोड़ रुपये के लॉस में 2012-13 में है। ऐसा क्यों हुआ, यह मैं सदन को बताना चाहता हूँ। इसके तीन कारण हैं, पहला, पे-रीवज़न, जो कि करना है। दूसरा, स्पैक्ट्रम की प्राइसिंग उनके ऊपर दी गयी और उनको कहा गया कि जो मार्किट प्राइस है उस पर स्पैक्ट्रम लेना पड़ेगा। यह नहीं बताया गया कि कमिश्नियल केस है या नहीं, उसका ईको सिस्टम है या नहीं। तीसरा, जो कि बहुत इम्पोर्टेंट है कि पांच साल तक बीएसएनएल के टैंडर को फाइनलाइज़ नहीं होने दिया गया। कभी यह कमेटी, कभी वह कमेटी, जिसके कारण कोई भी निवेश नहीं कर पाया। इन सब के कारण स्थिति चिंताजनक हुई है।

माननीय सांसद जी ने जो प्रश्न किया है, मैं उनको यह बताना चाहूंगा कि हम इस सरकार के आने के बाद क्या कर रहे हैं। हम लगभग 2जी और 3जी के लगभग 25 हजार बी.टी.एस. बीएसएनएल के लगाने जा रहे हैं। यह हम इस सदन में घोषणा करना चाहते हैं। सातवें फेज़ को मैं पर्सनली मॉनीटर कर रहा हूँ, यह जल्दी होना चाहिए। दूसरा, जितने टेलीफोन एक्सचेंज हैं, उनको नेक्स्ट जनरेशन नेटवर्क से



600 करोड़ रुपये लगाकर सुधार रहे हैं। 4 हजार 8 सौ करोड़ रुपये बीटीएस और 600 करोड़ रुपये एक्सचेंज के बीएसएनएल स्वयं निवेश कर रही है। एमटीएनएल में भी हम दिल्ली व मुंबई में 1080 3जी की साइट और 880 2जी की साइट लगा रहे हैं। इसी के अनुपात में हम मुंबई में भी लगा रहे हैं। आपने सही कहा कि ग्रीवांस रिड्रेसल को सुधारने की आवश्यकता है। मैं सदन को बताना चाहता हूँ कि मैंने यह निर्देश दिया है कि जितनी भी कम्प्लेंट्स आती हैं, उसका एक मैकेनिज्म है। उन सभी को बीएसएनएल और एमटीएनएल अपनी-अपनी वेबसाइट पर डालें ताकि जनता यह देख सके कि कब तक उनका डिसपोज़ल होता है।

एक अंतिम बात जो मुझे सूचना देनी है कि एमपीज के बारे में हाउस कमेटी की एक संस्तुति थी कि सारे एमपीज के घरों में चूंकि उनको काफी डॉक्यूमेंट लोड करने पड़ते हैं, इसलिए फाइबर कनेक्टिविटी वाइ-फाइ दी जाए। सरकार ने उसको स्वीकार कर लिया है।... (व्यवधान) आने वाले मई से अगस्त के बीच में लगभग 750 के करीब जो एमपीज हैं, दिल्ली में सभी के आवास पर हम फाइबर वाइ-फाइ देंगे और स्पीड भी बहुत अच्छी करेंगे। यह मैं घोषणा करना चाहता हूँ।

**श्री सुभाष पटेल:** माननीय अध्यक्ष जी, मैं माननीय मंत्री जी को धन्यवाद देता हूँ। माननीय मोदी जी के नेतृत्व में हमारे देश में बीएसएनएल और एमटीएनएल में सुधार करने के लिए जो कड़े कदम उठाये जा रहे हैं, इसके लिए मैं धन्यवाद देता हूँ। मेरा पूरक प्रश्न है कि विगत तीन वर्षों में कितनी शिकायतें प्राप्त हुईं और उपभोक्ताओं को निर्बाध रूप से सेवाएं मिलती रहें, इसके लिए क्या कड़े कदम या कार्रवाई करने का विचार है ?

**श्री रवि शंकर प्रसाद :** अध्यक्ष जी, उन्होंने एक स्पेसिफिक संख्या पूछी है। मैं उनको जानकारी दे दूंगा। मैं इतना ही आश्वस्त करना चाहता हूँ कि शिकायत निवारण प्रक्रिया प्रभावी हो, ऐसा मैंने निर्देश दिया है। सुधार हो रहा है, टॉल-फ्री नम्बर है। इसमें यदि और सुधार की गुंजाइश आपके क्षेत्र में है तो आप मुझे स्वयं बताएं, मैं उस दिशा में और प्रयास करूंगा।

**श्री सी.आर.चौधरी:** माननीय अध्यक्ष जी, सबसे पहले मैं आपको धन्यवाद देना चाहूंगा। मैं मंत्री जी का बहुत अभिनंदन और उनको धन्यवाद देना चाहूंगा कि उन्होंने बहुत ही इलेबोरेट और टू दि प्वाइंट रिप्लाय सदन में प्रस्तुत किया है। इसके बावजूद भी मैं आपसे निवेदन करना चाहूंगा कि पदभार संभालने के बाद मोदी जी के नेतृत्व में जो कैबिनेट बनी, उसके पश्चात अगस्त में आपने ऑल चीफ जनरल मैनेजर्स की मीटिंग बुलाकर जो निर्देश दिये कि सरकार की क्या नीति है, सरकार क्या चाहती है और उसके बाद घाटे में भी कमी आई है और काफी सुधार हुए हैं।

डिजीटल इंडिया जो माननीय प्रधान मंत्री जी का एक कार्यक्रम है, विशेष रूप से इस पर जोर है और उसके तहत 2.5 लाख पंचायत को जोड़ने का कार्य कर रहे हैं, वह बहुत अच्छा काम कर रहे हैं। मैं सरकार से एक निवेदन करना चाहूंगा कि इस सारे घाटे के पीछे दूसरी कंपनीज की तुलना में ट्राई ने जो बी.एस.एन.एल. और एम.टी.एन.एल. को कमजोर बताया है, उसका कारण एक यह है कि स्टॉफ की काफी कमी चल रही है क्योंकि अगर स्टॉफ बढ़ाते हैं तो घाटा और बढ़ जाता है। यहां पर माननीय प्रधान मंत्री जी मौजूद हैं। मंत्री महोदय पर वह अपना आशीर्वाद दें और थोड़ा पैसा ज्यादा दें ताकि वह वन टाइम पूरी रिक्रूटमेंट कर सकें क्योंकि जब तक स्टॉफ नहीं होगा, ...(व्यवधान) मैं सरकार से निवेदन करना चाहूंगा कि मेरे नागौर निर्वाचन क्षेत्र में 50 प्रतिशत से ज्यादा स्टॉफ नहीं है और पिछले दो साल से जनरल मैनेजर नहीं है। राजस्थान में 24 जी.एम. हैं लेकिन उनमें से 12 पद रिक्त पड़े हैं। इस संबंध में रिक्रूटमेंट पॉलिसी के लिए क्या कार्रवाई करने जा रहे हैं ताकि ये दोनों कंपनीज अच्छे ढंग से काम कर सकें ?

**श्री रवि शंकर प्रसाद :** माननीय अध्यक्ष जी, सम्मानित सदस्य ने मेरे बारे में जो टिप्पणी की है, मैं हृदय से उनके प्रति अपनी कृतज्ञता व्यक्त करता हूं। डिजीटल इंडिया की जो आपने चर्चा की, यह सार्थक चर्चा की। यह माननीय प्रधान मंत्री जी की अगुवाई में देश में जो डिजीटल हैक्स और डिजीटल हैव -नोट्स हैं, उनके बीच की दूरी को पाटने का एक बहुत ही प्रामाणिक प्रयास है। मैं हमेशा मानता हूं कि डिजीटल कनेक्शन गरीबों के लिए अधिक जरूरी है। पिछड़े इलाकों के लिए भी जरूरी है। आज मैं सदन में बताना चाहूंगा क्योंकि यहां केरल के मेरे मित्र उपस्थित हैं, केरल में जब इदुकी में इसका उद्घाटन पहले जिले में किया गया तो 18 कि.मी. दूर सड़क से एक आदिवासी गांव है जहां सड़क नहीं है, वहां भी हम मोबाइल से बात कर सके। इसकी यह प्रामाणिकता है। अब आपने पदाधिकारियों की कमी की बात कही है। आपकी बात सही है। लेकिन उसके कारण अधिकारियों और कर्मचारियों की कमी नहीं है। बी.एस.एन.एल. और एम.टी.एन.एल. में काफी स्टॉफ है। उनके डिप्लॉयमेंट की बात है। अब उसका एक केस हाई कोर्ट में हुआ था कि उनका एबजॉर्प्शन नहीं करना है। जितना करना है, उतना ही करना है। उसका मैं रास्ता निकाल रहा हूं। आपने जो नागौर के बारे में एक मैनेजर स्तर के पद स्थापन की बात कही है, मैं उसको देखूंगा। मैंने स्वयं निर्देश दिया है कि अधिक से अधिक लोग डैपुटेशन पर भी जा सकें। इसकी कानूनी तरीके से चिंता होनी चाहिए ताकि कोर्ट के आदेश की अवमानना भी नहीं हो। उसका रास्ता मैं निकाल रहा हूं। जल्दी वह भी पूरा होगा।

HON. SPEAKER: Shri P. Karunakaran.

... (*Interruptions*)

**माननीय अध्यक्ष:** यह आपको तय करना पड़ेगा कि आपमें से कौन बोलना चाहता है।

SHRI P. KARUNAKARAN: Madam, I thank you for calling me to put a supplementary question.

We are all proud of BSNL since it is a public sector undertaking. I think our hon. Minister is keen on changing the problems of the BSNL. The BSNL has to compete with the private companies. The private companies are declaring a large number of beneficial schemes to attract the consumers. The most important issue with regard to BSNL is the shortage of resources. When we meet or when we participate in the District-level Advisory Committees of the BSNL, they say that for the last ten years, no new orders have been placed for the purchase of modern equipment. How is it possible for the BSNL to meet the demands when the private companies are going in for ultra modern equipment? I would like to know whether the hon. Minister is ready to give sufficient resources to the BSNL. Otherwise, it would not be possible. We have the dream. But, at the same time, they should have the money with them. I would like to know whether the Minister is ready to give sufficient resources and also place orders for the purchase of modern equipment for the BSNL.

Next, there is no new landline available. If we complain, they will change the landline with the other one but not with a new one because they say that they do not have a new landline, they do not have new equipment with them. What measures is the Government going to take on these issues? ... (*Interruptions*)

SHRI E. AHAMED: The private companies are clinching the business... (*Interruptions*)

**माननीय अध्यक्ष :** अहमद जी, आप तो बहुत सीनियर मैम्बर हैं, ऐसा नहीं करते, प्लीज बैठिये।

SHRI RAVI SHANKAR PRASAD: Madam, the hon. Member's question is right. I always tell the BSNL people that the BSNL is doing very well in Kerala, Tamil Nadu, Karnataka and Andhra Pradesh and that model is to be replicated at the All-India level. I compliment many of these workers of the South Indian States which are doing very well.... *(Interruptions)* I am sorry for that. What is important is this. You asked me a question. I should not condone the weaknesses of the organization also. They ought to have been pro-active. You asked me a question: Why were they not allowed to purchase new equipment? You should not put this question to me. You should put this question to the other side!... *(Interruptions)*

SHRI K.C. VENUGOPAL: Madam, how can he answer like this? Hon. Minister, you are in the Government.... *(Interruptions)*

HON. SPEAKER: It is all right. Hon. Minister, please address the Chair. That is better.

SHRI RAVI SHANKAR PRASAD: I am only saying the facts.

SHRI K.C. VENUGOPAL: You are in the Government.

SHRI RAVI SHANKAR PRASAD: It is all right.

HON. SPEAKER: Nothing else will go on record. Only the hon. Minister's reply will go on record.

*(Interruptions) ... \**

SHRI RAVI SHANKAR PRASAD: Madam, I am not for a moment denying that the Government is a continuing entity. After all, for 5-6 years from 2007 to 2012, if the BSNL was not allowed to purchase, a question has to be raised.

Second, my Government is very clear to have a fair competition, a public body has to be there to have a balance. Therefore, the way private companies did well and the BSNL were not allowed to have all the equipment is a serious concern. As you have said, we are already investing a sum of about Rs.4800 crore in the BSNL through its own resources for erecting 25,000 B.T.S of 2G and 3G. Further, Rs.600 crore is invested for the change of the entire next generation

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\* Not recorded.

exchanges. All these initiatives are being taken. I can only assure this House that whatever is required to improve the functioning of these two bodies will be done but they will also have to become professional. I have myself gone to Mumbai. I said: "You change your mindset; become more market-oriented and go to the customers more." So, we are doing all these things.

**श्री राजीव सातव :** माननीय अध्यक्ष जी, मंत्री जी ने जो अभी बात कही है, मैं उनसे एक ही स्पेसिफिक क्वेश्चन पूछना चाहता हूँ कि आज एक सबसे बड़ी समस्या बी.एस.एन.एल. और एम.टी.एन.एल. के सामने है, जैसे हम ग्रामीण क्षेत्र से आते हैं, वहाँ बैटरीज की उपलब्धता सबसे बड़ी प्रॉब्लम है। टावर्स जब लगेंगे, तब लगेंगे, मॉडर्नाइजेशन जब होगा, तब होगा, कम से कम जो बैटरीज की जरूरत है, उसके लिए कम से कम आपकी तरफ से जो काम होना चाहिए, उसकी तरफ आपको ध्यान देना चाहिए।

**श्री रवि शंकर प्रसाद :** महोदया, माननीय सदस्य ने जो विषय उठाया है, वह बहुत सही विषय है। जब मैं विभाग की मॉनिटरिंग करता हूँ तो यह समस्या आती है। मैंने स्वयं उन्हें निर्देश दिया है कि टावर्स के मेन्टेनेंस के बारे में कुछ नया विकल्प सोचिये, ताकि उसका मेन्टेनेंस इफैक्टिव हो, चाहे वह डीजल के मामले में हो या बैटरी के मामले में हो, इसका रास्ता ढूँढा जाना चाहिए। वे जल्दी ही एक एक्शन प्रोग्राम बना रहे हैं और वे मुझे बताएंगे। यह निर्देश मैं दे चुका हूँ। आपकी चिंता बहुत व्यापक है। मुझे और भी सांसदों ने कहा है कि टॉवर्स की मेन्टेनेंस की व्यवस्था अच्छी होनी चाहिए। हम उस दिशा में चिंता कर रहे हैं।

**SHRI PRASANNA KUMAR PATASANI :** I would like to know, through you, Madam, from the hon. Minister about the towers. We find birds with two golden wings sitting on the towers; birds do resting and nesting there resulting in the death of rare species in the country. I am drawing the attention of the Minister to protect the rare birds, rare species of the country. यह देश के लिए अच्छा होगा। Are you thinking or planning anything to protect rare species?

**SHRI RAVI SHANKAR PRASAD:** A very specific query has been made. I will look into it. If he can tell me the area where these migratory birds are having their nests, I will instruct the Department people to take corrective measures to the effect that they should not suffer.

## (Q.123)

**श्री कृपाल बालाजी तुमाने:** महोदया, आज सभी बच्चों को लगता है कि हमें अच्छी शिक्षा मिलनी चाहिए। माँ-बाप को भी लगता है कि हमारे बच्चे अच्छे स्कूल में पढ़ें। उसके लिए केंद्र सरकार ने जो स्कीमें बनाई हैं, वे बहुत अच्छी हैं। लेकिन ग्रामीण इलाके में देखा जाता है कि स्कूल बहुत ही कम संख्या में हैं और अच्छे स्कूल शहरों में होते हैं। सीबीएससी और आईसीएससी के जो स्कूल हैं, वे शहरों में होते हैं। ग्रामीण क्षेत्रों में अच्छे स्कूल न होने के कारण वहां के बच्चे शहरों की ओर जाते हैं। लेकिन हमारे महाराष्ट्र में एक रूल है कि सभी स्कूलों को आरटीई के लिए रजिस्ट्रेशन कराना चाहिए। लेकिन जो बड़े स्कूल हैं, वहां पर वे रजिस्ट्रेशन नहीं करते हैं। उनको हर साल दो-दो महीने का एक्सटेंशन रजिस्ट्रेशन के लिए मिलता है। उस कारण बच्चों को आरटीई के द्वारा अभी भी अच्छी शिक्षा मिल नहीं रही है। मैं माननीय मंत्री जी से पूछना चाहता हूँ कि जो स्कूल आरटीई के अंतर्गत बच्चों को एडमिशन नहीं दे रहे हैं, ऐसे स्कूलों के ऊपर कार्रवाई करने के लिए सरकार ने कुछ प्रावधान किया है या नहीं जैसे उनका रजिस्ट्रेशन आदि कैंसिल करने का सरकार का प्लान है या नहीं है?

**श्री उपेन्द्र कुशवाहा :** महोदया, स्कूल देश भर में हैं। भले ही प्राइवेट स्कूल कहीं न हों, लेकिन सरकारी विद्यालय देशभर में सब जगह हैं। जो हमारा डाटा है, रिपोर्ट है, उसके अनुसार 98 पर्सेंट हैबिटेशंस में हमारे स्कूल्स ऑलरेडी हैं। जहां तक आरटीई एक्ट के तहत प्राइवेट विद्यालय उसको फॉलो नहीं कर रहे हैं, उसके संदर्भ में माननीय सदस्य ने कहा है कि क्या उस पर कोई कार्रवाई करने की बात सरकार करेगी? यह राज्य की जवाबदेही है, क्योंकि यह विषय राज्य सरकार का है। राज्य सरकार को हम समय-समय पर एडवाइज़री जारी करते रहते हैं। हम आगे भी फिर एडवाइज़री जारी करेंगे। अगर स्पेसिफिकली किसी स्कूल के बारे में माननीय सदस्य बताएंगे तो उस पर भी हम अलग से देखेंगे।

**श्री कृपाल बालाजी तुमाने:** महोदया, प्राथमिक शिक्षा तथा सैकेंडरी शिक्षा प्रोग्राम के कार्यान्वयन के संबंध में शिक्षकों तथा विद्यार्थियों की उपलब्धियों के संदर्भ में मूल्यांकन करने हेतु क्या व्यवस्था की गई है? इस प्रोग्राम के अधीन स्थानीय निकायों को धन देने की क्या व्यवस्था है?

**श्री उपेन्द्र कुशवाहा :** महोदया, स्थानीय निकायों को धन देने की बात सीधे यहां से हम नहीं करते हैं। हम राज्यों को फंड देते हैं और राज्य स्थानीय निकायों को अपने हिसाब से बांटने का काम करता है।

**श्री अरविंद सावंत :** महोदया, जैसा हमारे सहयोगी सदस्य ने कहा कि आज बच्चे अच्छे स्कूलों में जाना चाहते हैं, उनके माता-पिता भी चाहते हैं कि उनके बच्चे अच्छे स्कूलों में जाएं। अब अच्छे स्कूल की व्याख्या क्या है? उसकी बिल्डिंग अच्छी हो या पढ़ाई अच्छी हो। सीबीएससी या आईसीएससी जब से आए हैं उस

वक्त से यह शुरू हुआ है। आरटीई के अंतर्गत यह तकलीफ हो रही है कि जो उन्होंने 25 परसेंट रिजर्वेशन रखा है कि गरीबों के बच्चों, शेड्यूल्ड कास्ट, शेड्यूल्ड ट्राइब के बच्चों के लिए वहां आरक्षण हो। लोग वहां डरते भी है और चाहते भी हैं, लेकिन वहां दोनों चीजें हो रही हैं। बाकी लोगों के लिए तकलीफ यह है कि डोनेशन की बात आ रही है। हमारा कानून कहता है कि 6 साल से 14 साल तक के बच्चों के लिए फ्री एजुकेशन होगी। माननीय प्रधानमंत्री जी सदन में उपस्थित हैं, मैं उनका ध्यान आकर्षित करना चाहता हूँ।

The Constitution also says free education from the age of 6 to 14 years. This Act also says, 6 to 14 years. क्या इसे बदलने की आवश्यकता आपको लगती है, क्योंकि अब एजुकेशन नर्सरी से शुरू हो रहा है। जब 6 साल की बात आ रही है तो एग्जंप्लान मिलता है, 6 साल में तो डोनेशन भी नहीं ले सकते हैं। वे डोनेशन कब लेते हैं, जब ढाई साल की उम्र में नर्सरी में एडमिशन लेना है तो उस वक्त डोनेशन लेने के संबंध में कानूनन कोई भी ऐसी स्थिति नहीं है कि उसे हम लोग निर्बन्ध कर सकते हैं। अब यह बात है कि क्या हम इसको लेकर कानून में कोई सुधार ला रहे हैं, यह एक बात है। मेरी दूसरी बात और है।

**माननीय अध्यक्ष :** एक ही प्रश्न होता है।

**श्री अरविंद सावंत:** महोदया, जो पच्चीस प्रतिशत आरक्षण का नियम है, वे उसका पालन नहीं कर रहे हैं। माइनोरिटी स्कूल के नाम के all the Catholic Convent schools are treated as minority schools और सबसे ज्यादा एडमिशन के लिए वहाँ लोग जाते हैं। उनके यहाँ यह कानून लागू नहीं है। It is because they are minority schools. They are also harassing the people. What is the solution with the Government for these two issues?

**श्री उपेन्द्र कुशवाहा :** महोदया, डोनेशन की बात पर तो मैं माननीय सदस्य से यही कहूँगा कि वे पर्टिकुलर किसी विद्यालय के बारे में बताएंगे तो हम उसे देखेंगे, लेकिन इस तरह का कोई प्रोविजन नहीं है कि डोनेशन लेकर प्राइवेट विद्यालय एडमिशन करें। उनको एडमिशन करना है और 25 प्रतिशत वीकर सेक्शन के बच्चों का एडमिशन करना है, बिना कोई डोनेशन, बिना कोई अलग से फीस लिए हुए एडमिशन करना है।

**श्री एस.एस.अहलुवालिया:** महोदया, शिक्षक हमारे राष्ट्रीय नागरिकों का प्रथम श्रेणी में निर्माण करने में योगदान देते हैं, किन्तु खाली पेट तो उनको भी ज्ञान बांटने में असुविधाएं होती हैं। सर्व शिक्षा अभियान के तहत केन्द्रीय सरकार शिक्षकों को तनखाह देने के लिए एक अनुदान देती है और टाइम टू टाइम उनकी तनखाह फिक्स की जाती है कि केन्द्र से उस अनुदान में तनखाह में जो बंटेगा, प्रति शिक्षक इतना पैसा

दिया जाएगा। कई राज्य और विशेषकर मेरा राज्य पश्चिम बंगाल, यहाँ से जो अनुदान शिक्षकों की तनखाह के लिए जाता है, वहाँ वह उनको नहीं मिलता है या उसके साथ...(व्यवधान)

**प्रो. सौगत राय:** ऐसा आपको किसने कहा है?... (व्यवधान)

**माननीय अध्यक्ष :** आप सब स्कूलों में नहीं जाते हैं, वे देख लेंगे। आप बैठ जाइए।

...(व्यवधान)

**श्री एस.एस.अहलुवालिया :** वह नहीं दिया जाता है। मेरा आपके माध्यम से मंत्री जी से आग्रह और कहना है कि सरकार जो तनखाह देने के लिए प्रति शिक्षक अनुदान देती है, जो उनकी क्वालिफिकेशन के अनुसार मानदेय दिया जाता है, क्या अखबारों में एडवर्टाइजमेंट देकर राज्य के नागरिकों को बताएंगे कि सर्व शिक्षा अभियान में केन्द्र सरकार से अनुदान प्रति शिक्षक इतनी तनखाह देने के लिए दिया गया है? वहाँ जो आरटीआई फाइल की जा रही हैं, वे उसका भी जवाब नहीं दे रहे हैं। पूरे पश्चिम बंगाल के सर्व शिक्षा अभियान के शिक्षक हमारे पास डेलीगेशन लेकर बार-बार आते हैं। आपको सुनकर आश्चर्य होगा, आज भी शिक्षक को वहाँ आठ हजार रूपए प्रति माह दिए जा रहे हैं। ... (व्यवधान) शिक्षकों के साथ यह अन्याय हो रहा है। अनुदान का सदुपयोग हो, इसके लिए क्या आप कोई रास्ता निकालेंगे?

HON. SPEAKER: Nothing will go on record.

... (Interruptions)... \*

**श्री उपेन्द्र कुशवाहा :** महोदया, सर्व शिक्षा अभियान के तहत हम राज्यों को 65:35 के अनुपात में धन देते हैं और राज्यों की जवाबदेही है कि उस पैसे का उपयोग करके वहाँ के शिक्षकों को मानदेय दे।... (व्यवधान)

**माननीय अध्यक्ष :** आप मिनिस्टर तो नहीं है। कृपया बैठ जाइए।

...(व्यवधान)

**माननीय अध्यक्ष :** आप बैठे-बैठे मत चिल्लाइये।

...(व्यवधान)

HON. SPEAKER: Nothing will go on record.

... (Interruptions)... \*



**श्री उपेन्द्र कुशवाहा :** राज्य की सरकार कितना देती है, यह राज्य सरकार का विषय है। हमें जानकारी है कि राज्यों में राज्य की सरकारों ने अलग-अलग शिक्षकों के लिए मानदेय निर्धारित किया है। पश्चिम बंगाल के संदर्भ में माननीय सदस्य का प्रश्न है, वहाँ पश्चिम बंगाल सरकार कितना देती है तो पश्चिम बंगाल सरकार को यह डिसाइड करना है, यहाँ से इस बात का डिसिजन नहीं हो सकता है।...(व्यवधान)

## (Q.124)

**श्री महेश गिरी:** अध्यक्ष जी, प्रधानमंत्री नरेन्द्र मोदी जी की कार्यप्रणाली से भारत स्किल, स्केल और स्पीड की तर्ज पर अपना भविष्य तय कर रहा है। मैं मानव संसाधन विकास मंत्री जी से यह जानने की इच्छा रखता हूँ कि क्या सरकार ने कालेजों और राज्य के सरकारी विश्वविद्यालयों में कौशल हेतु क्रेडिट फ्रेम वर्क तथा विकल्प आधारित क्रेडिट प्रणाली को अपनाए जाने के संबंध में सभी राज्य शिक्षा मंत्रियों की बैठक आयोजित की है? यदि उनकी बैठक आयोजित की है तो तत्संबंधी ब्यौरा क्या है?

**डॉ. रामशंकर कठेरिया :** महोदया, माननीय सदस्य ने प्रश्न उठाया है। इस संदर्भ में मैं माननीय सदस्य को बताना चाहता हूँ कि मानव संसाधन विकास मंत्रालय ने 6 जनवरी को विज्ञान भवन में राज्यों के सभी शिक्षा मंत्रियों और शिक्षा विभागों से संबंधित सचिवों की बैठक आयोजित की थी। 10 बजे से लेकर 4 बजे तक हम लोग तथा मानव संसाधन मंत्रालय के सभी अधिकारी उनके बीच में रहे। विज्ञान भवन में कौशल विकास के लिए केंद्रित जो फ्रेम वर्क है तथा जो विकल्प पर आधारित केंद्रित प्रणाली है, वह सभी कालेजों तथा विश्वविद्यालयों में लागू हो, इस संदर्भ में हम लोगों ने चर्चा की और यह निश्चय किया कि देश के सभी विद्यालयों में, विश्वविद्यालयों तथा कालेजों में लागू हो।

**श्री महेश गिरी:** अध्यक्ष जी, मैं मंत्री जी को धन्यवाद दूंगा और उनका अभिनंदन भी करूंगा कि राज्यों की चिंता और हमारे छात्रों की चिंता करते हुए आपने इस बैठक को किया था। मैं पूरक प्रश्न पूछना चाहूंगा कि सरकार ने विकल्प आधारित क्रेडिट प्रणाली को लागू करने हेतु क्या किसी कमेटी का गठन किया है? यदि हां, तो उस कमेटी की सिफारिशें क्या हैं और तत्संबंधी ब्यौरा क्या है?

**डॉ. रामशंकर कठेरिया :** महोदया, माननीय सदस्य ने जैसा पूछा है, मैं बताना चाहूंगा कि सभी विश्वविद्यालयों को पत्र जारी किए गए हैं। सदन को जानकारी के लिए बताना चाहूंगा कि 39 केन्द्रीय विश्वविद्यालयों ने पीजी लेवल पर उसे लागू किया है और 36 विश्वविद्यालयों ने अंडर ग्रेजुएट पर लागू किया है और तीन केन्द्रीय विश्वविद्यालय ऐसे हैं जिन्होंने कहा है कि वह इसे जल्दी लागू करने वाले हैं। हमने दो तरीके से यह व्यवस्था लागू की है और मुझे लगता है कि आने वाले समय में आठ इस प्रकार के अभ्यास आयोजित किए हैं, जहां हम दोनों विषयों पर हम चर्चा करेंगे।

**माननीय अध्यक्ष :** श्री अशोक शंकरराव चव्हाण - उपस्थित नहीं।

**श्री भगवंत मान:** महोदया, 65 परसेंट हमारे देश की जनसंख्या 35 साल से कम है, लेकिन सिर्फ दो परसेंट ही इसमें से स्किल्ड हैं। मैं माननीय मंत्री जी से जानना चाहता हूँ कि उनका गांव में स्किल डेवलपमेंट करने के लिए क्या करने जा रहे हैं, ताकि स्किल डेवलपमेंट शहरों में माइग्रेट न हों। जिस प्रकार चीन के छोटे-छोटे गांवों में टॉयज़ और अन्य छोटी-छोटी चीजें बनती हैं, क्या इस प्रकार का भी कोई प्रोग्राम रूरल एरियाज़ के लिए रखा गया है ताकि वह अपने घर में रह कर ही स्किल डेवलपमेंट कर सकें?

**माननीय अध्यक्ष :** यह विषय से संदर्भित प्रश्न नहीं है।

**डॉ. रामशंकर कठेरिया :** महोदया, माननीय सदस्य ने जो प्रश्न किया है उसके उत्तर में बताना चाहता हूँ कि सभी विश्वविद्यालय और संबंधित राज्यों के भी विश्वविद्यालयों तथा सभी कालेजों में विकल्प आधारित केंद्रित प्रणाली और कौशल विकास के लिए केंद्रित फ्रेम वर्क की व्यवस्था की है।

HON. SPEAKER: Q. No. 125. Shri Nimmala Kristappa – not present.

Mr. Minister.

**(Q. 125)**

**श्री प्रहलाद सिंह पटेल :** अध्यक्ष महोदया, माननीय मंत्री जी ने जो उत्तर दिया है, उसके लिए मैं उन्हें धन्यवाद देता हूँ।

मध्य प्रदेश में भोपाल और इन्दौर, इन दोनों जगहों पर पैसा दिया गया है। भोपाल में जो बस की लेन बनायी गयी है, वह 42 किलोमीटर है। उसमें बेतहाशा एक्सीडेंट्स हुए हैं। इन्दौर में तो अभी उस पर काम शुरू हो रहा है।

मेरा आपके माध्यम से मंत्री जी से यह प्रश्न है कि क्या इन योजनाओं में पैसा देने के साथ-साथ उनकी तकनीक के बारे में भी पहले से कोई ऑब्ज़र्वेशन होता है? उसमें कोई अन्डरपास नहीं है और उसके बीच में ही बसें चलती हैं। भोपाल में ऐसी लगभग दस रिपोर्ट्स आई होंगी जहां बड़ी मात्रा में एक्सीडेंट्स के कारण लोगों की मौत हुई है। क्या माननीय मंत्री जी इसमें पैसा देने के पहले इसका एक तकनीकी एप्रूवल के बारे में विचार करेंगे? ऐसी योजनाएं, जो दुर्घटना का कारण बन रहीं हैं, क्या उनमें कोई संशोधन करने का विचार सरकार का है?

**SHRI M. VENKAIAH NAIDU:** Madam Speaker, it is a specific question. Let the hon. Member write to me. I will get it examined and inform him. In general what he has asked is, before releasing money whether any technical feasibility study is conducted. That is the practice. Without conducting feasibility study and technical report, we cannot sanction any scheme. If the hon. Member writes to me about this particular case, then definitely I will get it examined and inform him.

**KUMARI SUSHMITA DEV:** Madam Speaker, I fully appreciate that private sector investment is absolutely necessary for building infrastructure because government resources are sometimes not sufficient. From the data, as has been given by the hon. Minister, there is no FDI in the State of Assam, and only PPP project is there in the capital, Guwahati. After the 74<sup>th</sup> Constitutional amendment, Urban Local Bodies are Urban Local Self-Governments. Therefore, the Urban Local Bodies have some amount of autonomy.

To attract private investment at the municipal level, is there any role, which is independent of the State Government, to be played by the Urban Local Bodies? What is the method? I would like the hon. Minister to explain this.

SHRI M. VENKAIAH NAIDU: Madam, with regard to Public Private Partnership or even with regard to FDI also, the Urban Local Body has to, first of all, prepare a Project Report. Then, the State Government also examines the Project Report. If it is a Public Private Partnership, there has to be some Government sanctioning or Government support. If tomorrow something goes wrong, then the Government has to extend its support. Otherwise, private people will not come. But, at the same time, the spirit of the hon. Member's question is regarding the role of the Urban Local Body. The Urban Local Body has to play the main role. Preparation of Plan has to be done by the Urban Local Body. It has to be vetted by the competent Technical Committee, then the State also endorses it and then the Centre supports that programme. But the issue is that, as I have explained earlier in my response to the earlier question, not only willingness but also preparedness of the Urban Local Body is very important. Then only private people will be convinced to put their money. The point is as to how they get back their money. That is also one of the concerns.

PPP projects related to community toilets are to be done by the Urban Local Bodies only. As far as that is concerned, it is within our right. We have given that power to the Urban Local Bodies. If they prepare a Plan, then we sanction money, and they can be executed under their supervision only.

**श्री राघव लखनपाल :** महोदया, हम जानते हैं कि हमारे देश के सेकेंड और थर्ड टीयर शहरों में अनाधिकृत कालोनियां बहुत बड़ी संख्या में हैं। मेरे अपने क्षेत्र सहारनपुर नगर में ही 65 प्रतिशत से अधिक कालोनियां अनाधिकृत हैं। ऐसी कालोनियों में न तो विकास प्राधिकरण काम करता है, न ही नगर निगम कोई काम करने में समर्थता जताता है और न ही सांसद निधि या विधायक निधि से कोई कार्य हो सकते हैं। मेरा माननीय मंत्री जी से यह प्रश्न है कि ऐसी अनाधिकृत कालोनियों में विकास करवाने हेतु सरकार की क्या कोई विशेष योजना है या तैयार की जाएगी और सरकार क्या इसमें पी.पी.पी. मॉडल या एफ.डी.आई. के माध्यम से कार्य करवाने पर विचार करेगी?

SHRI M. VENKAIAH NAIDU: Madam Speaker, the problem is that the Panchayat is also looking towards Delhi; the Municipality is also looking towards Delhi; and the State Governments are also looking towards Delhi. We want to decentralize; and then we want the Urban Local Body or the Rural Local Body to take an active part in implementing schemes.

Secondly, with regard to unauthorized colonies, regularization of unauthorized colonies or redevelopment of those colonies is the basic work of the State Government because the Centre cannot intervene due to land being a State Subject.

So, if a specific proposal comes for some Central support, that would be considered. In Delhi why the Government is involved is, Delhi is the National Capital Region and also, some of the agencies like Delhi Development Authority are under the direct control of the Central Government. That being the case, we take interest. Otherwise, this has to be taken care of by the respective State Governments.

Madam, I have sympathy for his problem in Saharanpur but at the same time, I cannot directly deal with that.

**(Q.126)**

**डॉ. रमेश पोखरियाल निशंक:** महोदया, मैं आपके माध्यम से माननीय मंत्री जी को इस बात की बधाई देना चाहता हूँ कि प्रधानमंत्री जी के मेक इन इंडिया और स्किल इंडिया मिशन को पूरा करने की दिशा में राष्ट्रीय कौशल विकास निगम के अन्तर्गत विभिन्न सरकारी स्कीमों के माध्यम से 36,57,763 व्यक्तियों को प्रशिक्षित किया गया है। मैं इस बात के लिए बधाई देना चाहता हूँ और मैं जानना चाहता हूँ कि क्या सरकार बताएगी कि उनमें से कितने लोगों को रोजगार मिला है और उनके रोजगार सुनिश्चित करने की दिशा में क्या कोई कदम उठा रहे हैं?

**श्री राजीव प्रताप रूडी :** महोदया, माननीय सदस्य ने जो सवाल किया है, वह अपने आपमें एक महत्वपूर्ण सवाल है। जब यह सवाल उठता है कि इस देश में स्किल डेवलपमेंट कराकर लोगों को इम्प्लॉयबल बनाने की बात होती है, वर्ष 2009 में जब नेशनल स्किल पॉलिसी बनाई गई, उसमें तय किया गया कि लगभग 500 मिलियन लोगों का कौशल विकास करना है। ये आंकड़े इस प्रकार से बनाए गए, शायद उस समय हमारे पास वह क्षमता नहीं थी। देश के प्रधानमंत्री ने इसे स्किल मिशन मोड के रूप में इस बार घोषित किया है। अभी इस प्रकार के प्रशिक्षण का कार्य लगभग 24 मंत्रालयों में चल रहा है, जिसमें लगभग सरकार के द्वारा 6 से साढ़े 6 हजार करोड़ रूपए खर्च किए जा रहे हैं। इस चुनौती को देखते हुए तय हुआ कि इस मंत्रालय का गठन किया जाए। पहले यह विभाग बना और जब मेरी मंत्रिमंडल में शपथ हुई तो इस मंत्रालय का गठन हुआ। यह लगभग 100 दिन पुराना है। यह हमारे लिए एक चुनौती है। हम लोगों ने एक सर्वेक्षण कराया था कि इसमें कितने लोगों को रोजगार मिल पाता है और कितने लोगों को प्रशिक्षण मिलता है। इस रिपोर्ट में यह पाया गया कि विभिन्न मंत्रालयों में जो प्रशिक्षण मिलता है और जिन आंकड़ों के बारे में कह रहे हैं, इसमें मात्र 24 से 30 प्रतिशत लोगों को इंप्लायमेंट मिल पाता है और उसमें से भी 60 फीसदी 1 से 2 साल के बाद निकल जाते हैं। जब यह चुनौती सामने आई तो यह तय किया गया कि आखिर में मानक क्या हों।

पिछले सवाल में जो नेशनल स्किल्स क्वालिफिकेशन फ्रेमवर्क की बात हो रही थी, हमारे मंत्रालय को जिम्मेदारी दी गई है, एन.एस.डी.सी. और एन.एस.डी.ए. जो उसके दो अंग हैं, उनके माध्यम से देश भर में विभिन्न सेक्टर स्किल काउंसिल में मानक स्थापित किए जाएं। इसके माध्यम से इंडस्ट्री और जिन लोगों को रोजगार दिया जाना है, उनके बीच समन्वय स्थापित करके सामान्य शब्दों में सिलेबस बनाया जाए, ताकि एक मानक के तहत पूरे देश में ट्रेनिंग हो सके और ट्रेनिंग के बाद वैसे लोग जिनका प्रशिक्षण हो, उसकी क्वालिटी हो, एसेसमेंट हो और एसेसमेंट का सर्टीफिकेशन हो, वह सामान्य रूप से सरकारी न भी

हो तो सेक्टर स्किल काउंसिल के माध्यम से हो और उसके बाद इनकी इंप्लायबिलिटी देखी जाए। यह अपने आप में एक बहुत बड़ी चुनौती है। हम लगभग साढ़े तीन सौ मिलियन लोगों को वर्क फोर्स में जोड़ने की बात कर रहे हैं। माननीय प्रधानमंत्री जी ने इस चुनौती को समझा है और एक फ्रेमवर्क तैयार किया जा रहा है, जिसके माध्यम से इस प्रकार के रोजगार दिए जाएंगे और इस पर सरकार के द्वारा विभिन्न स्तरों पर काम किया जा रहा है।

**डॉ. रमेश पोखरियाल निशंक:** महोदया, माननीय मंत्री जी ने जो कहा है उसके लिए मैं उन्हें फिर बधाई देता हूँ। राष्ट्रीय कौशल विकास निगम के माध्यम से उद्योगों और नियोक्ता प्रतिभागिता बढ़ाने के लिए 33 संचालित उद्योगों को इस प्रशिक्षण में सुनिश्चित किया गया है। मैं जानना चाहता हूँ कि क्या उनके समय और लक्ष्य को निर्धारित किया गया है?

दूसरी तरफ, उद्योग जगत की जो मांग है, उसके अनुरूप जो हमारे प्रशिक्षित आई.टी.आई. और पॉलिटेक्निकल्स हैं, क्या उनमें उनकी मांग के अनुरूप नये पाठ्यक्रम सुनिश्चित किये गये हैं? यदि वे सुनिश्चित किये गये हैं तो वे क्या है? उन 33 संस्थाओं में से केवल 24 संस्थाओं ने काम शुरू किये हैं और शेष ने क्यों काम शुरू नहीं किये हैं? उनका समय और निर्धारित लक्ष्य क्या है? यदि समय और लक्ष्य निर्धारित नहीं है तो वह कब तक निर्धारित होंगी?

**श्री राजीव प्रताप रूडी :** हम लोगों ने विभिन्न क्षेत्रों में जो मैपिंग की है, उसमें वर्ष 2022 तक विभिन्न क्षेत्रों में कितने-कितने प्रशिक्षित लोगों की आवश्यकता है - इन्फ्रास्ट्रक्चर में लगभग 10 करोड़, ऑटो सेक्टर में लगभग 3.5 करोड़, बिल्डिंग कन्सट्रक्शन में 3.3 करोड़। जब हम 7 प्रतिशत से 8 प्रतिशत ग्रोथ की बात करेंगे तो इकोनॉमी में यह डिमाण्ड जैनरेट होगी।...(व्यवधान)

उन्होंने आई.टी.आई.जे के बारे में सवाल किया है। अभी देश में लगभग 12,000 आई.टी.आई.जे हैं। उनमें लगभग 8000 आई.टी.आई.जे. निजी क्षेत्र में हैं और 4000 आई.टी.आई.जे. सरकारी क्षेत्र में हैं। माननीय प्रधानमंत्री जी ने यह निर्णय लिया है कि जो डी.जी.ई.टी. के माध्यम से आई.टी.आई.जे. का वर्टिकल है, वह हमारे मंत्रालय को दिया जायेगा। उनका सवाल है कि उनके जो पाठ्यक्रम हैं, उनमें संशोधन करने की आवश्यकता है, लेकिन यह कार्य अभी पूरा नहीं हुआ है। यह सरकार के संज्ञान में है। आई.टी.आई.जे. और डी.जी.ई.टी. का बिजनैस एलोकेशन में जो कमीटमेन्ट सरकार के कैबिनेट द्वारा हुआ है, जब वह एक बार मेरे पास आ जायेगा तो निश्चित रूप से मैं सदन को आश्वस्त करता हूँ कि 2500 नये आई.टी.आई.जे. के रूप में जो कौशल विकास केन्द्र पूरे देश में स्थापित किये जाने हैं, उनका स्वरूप स्किल सेन्टर्स के रूप में होगा। वे बिल्कुल नये स्वरूप में आयेंगे। साथ-साथ आई.टी.आई.जे. का जो सवाल है, जो अभी मिनिस्ट्री



ऑफ लेबर के पास है और प्रधानमंत्री जी की इच्छा है कि वह वर्टिकल हमारे पास आये। उसके आने के बाद बड़े पैमाने पर आई.टी.आई. के पास जो संरचना है, देश में जो इन्फ्रास्ट्रक्चर है, हम उन केन्द्रों का कौशल विकास के लिए उपयोग कर सके। ऐसी हमारी योजना है।

**श्री सुखबीर सिंह जौनापुरिया:** मंत्री जी, जिस बात का जवाब दे रहे थे, मेरी बात का जवाब उसमें नहीं है। आई.टी.आई. की जो बात आयी है, ...(व्यवधान) जो बच्चे आई.टी.आई. या बारहवीं पास कर लेते हैं।

**माननीय अध्यक्ष :** वह अभी उनके मंत्रालय में नहीं है।

, ...(व्यवधान)

**माननीय अध्यक्ष :** आप दूसरी बात कहें।

**श्री सुखबीर सिंह जौनापुरिया:** जो बच्चे बारहवीं और ग्रेजुएशन पास करने के बाद आई.टी.आई. पास करते हैं, उनके बाद भी उन्हें इन्डस्ट्रियों में धक्के खाने पड़ते हैं। उनके वहां जाते ही इन्डस्ट्रीज वाले बोल देते हैं कि वे फ्रेश हैं और उनको रोजगार नहीं मिल पाता है। मैं मंत्री जी से यह पूछना चाहता हूं कि राजस्थान और टोंक -सवाई माधोपुर के अन्दर क्या उनकी ऐसी कोई योजना है, जो कौशल विकास योजना माननीय प्रधानमंत्री जी के नेतृत्व में चल रहा है, क्या वहां के लोकल बच्चों को प्रशिक्षण देने की कोई योजना है? अगर है तो क्या उनके रोजगार की गारन्टी है? अगर रोजगार गारन्टी के साथ वह नहीं होता है तो उनको कोई स्मॉल स्केल में लोन दिया जाये ताकि वे छोटे उद्योग लगा सकें और उन बच्चों को रोजगार मिल सके। बड़ी कम्पनियाँ, जैसे, हीरो होन्डा और होन्डा, उन सभी कम्पनियों में निर्धारित किया जाय कि लोकल बच्चों को वहां पर प्रशिक्षण दे कर, वे अपनी कम्पनियों में उन्हें नौकरी दें।

माननीय मंत्री जी बतायें कि क्या टोंक -सवाई माधोपुर में कोई ऐसी योजना है?

**श्री राजीव प्रताप रूडी :** महोदया, उन्होंने अपनी बात शिक्षा से प्रारम्भ की है कि बच्चों को शिक्षित होने के बाद उन्हें रोजगार नहीं मिलता है। इसी विषय पर मान साहब ने सवाल उठाया था और मंत्री जी ने जवाब दिया था कि सरकार की शिक्षा के क्षेत्र में जो योजना है और यूनिवर्सिटी ग्रांट्स कमीशन उसे लागू कर रहा है। उसमें यह तय हुआ है कि नौवीं से लेकर बी.ए., बी.एस.सी. तक जैसे प्रशिक्षण पाठ्यक्रम की तैयारी की जाय, जो शुरुआत के दौर में शिक्षा आधारित हो, उसके साथ-साथ स्किल डेवलपमेन्ट करें, जैसे-जैसे हम शिक्षा के पाठ्यक्रम में प्रगति करें, उन यूनिवर्सिटीज में कौशल प्रशिक्षण बढ़ जाये और शिक्षा कम हो, उसको क्रेडिट फ्रेम वर्क की बात करते हैं जिसकी चर्चा हो रही थी, उस विषय के बारे में मैं कहना चाहूंगा।

राजस्थान स्किल डेवलपमेन्ट में बहुत बेहतरीन काम कर रहा है। अभी हाल में राजस्थान के मुख्यमंत्री जी से मेरी मुलाकात हुई है। हमें जो जानकारी प्राप्त है उसके अनुसार राजस्थान में स्किल

डेवलपमेन्ट और प्रशिक्षण में युवाओं के लिए बेहतरीन काम हो रहा है। सम्बन्धित स्किल डेवलपमेन्ट कारपोरेशंस, जो आपके राज्य में हैं, उनसे आप सम्पर्क स्थापित करें तो मुझे विश्वास है कि आपके भी क्षेत्र में उस माध्यम से काम किया जा सकता है। यदि वहां काम नहीं हो रहा है तो निश्चित रूप से मैं इस क्षेत्र में वहां काम शुरू करवाने का प्रयास करूंगा।

महोदया, कठिनाई यह हो रही है कि 24 मंत्रालयों में यह काम बंटा हुआ है। मुझे हर जगह से समझ-समझकर उत्तर देना पड़ता है, लेकिन फिर भी मोटे तौर पर मुझे अनुमान है कि कहां-कहां क्या काम हो रहा है। मैं आपको आश्वस्त करता हूं कि अगले छः माह में किसी भी विभाग का उत्तर अगर आपको चाहिए होगा तो मैं 24 मंत्रालयों में जाकर इन सवालों के उत्तर लाकर आपको देने की स्थिति में रहूंगा।

HON. SPEAKER: Now Question Hour is over.

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**12.00 hrs**

**REFERENCE BY THE SPEAKER**

**Greetings on the occasion of Holi and International Women's Day**

**माननीय अध्यक्ष :** माननीय सदस्यगण, कल होलिका दहन मन-विचार-आचार की बुराई को त्यागने व नष्ट करने का दिन है। होली रंगों का त्योहार भी है। हम जनप्रतिनिधि होने के नाते सामाजिक जीवन में, राष्ट्रीय जीवन में सुख-समृद्धि के रंग भरने में कामयाब रहें, यही ईश्वर से, उस जगन्नियंता से प्रार्थना करती हूँ और आप सबको होली की शुभकामनाएं देती हूँ।

माननीय सदस्यगण, कल से लगातार चार दिन तक सदन स्थगित रहेगा। हम फिर 9 मार्च को मिलेंगे। उसके पहले 8 मार्च को जागतिक (अंतर्राष्ट्रीय) महिला दिवस मनाया जाएगा। स्त्री एक माता के रूप में जीवनदायिनी है और प्रकृति के सृजन के नियमानुसार एक सशक्त जीव ही सृजन करने में समर्थ होता है। महिलाएं पुत्री, बहन, पत्नी, माता, सशक्त मानवी जैसे कई रूपों में समाज के उत्थान के लिए सदैव योगदान करती आ रही हैं। स्त्री राष्ट्र की शक्ति का स्रोत है। हमें यह ध्यान रखना चाहिए कि वह भी मनुष्य है और समाज का एक महत्वपूर्ण घटक है। निर्णय लेने की प्रक्रिया, राष्ट्र निर्माण एवं जीवन के हर क्षेत्र में विकास के कार्यों में महिलाओं की अधिकतम भागीदारी सुनिश्चित करने के लिए हमें इस विचार का निरंतर प्रचार-प्रसार करना होगा। इस वर्ष अंतर्राष्ट्रीय महिला दिवस का विषय भी यही है -- Empowering Women, Empowering Humanity – picture it यानी महिलाओं का सशक्तीकरण मानवता का सशक्तीकरण है। इसे हमें जीवन के हर क्षेत्र में मूर्त रूप में लागू करना सुनिश्चित करना है।

इस अवसर पर हम महिला-पुरुष सहभागिता और महिला सशक्तीकरण को सार्थक मूर्त स्वरूप देने के लिए स्वयं को पुनः समर्पित करें तथा नारी शिक्षा, सशक्तीकरण और पहचान में विषमताओं को कम करने के प्रति अपनी संवेदनापूर्ण प्रतिबद्धता व्यक्त करें। इसलिए मैं अंतर्राष्ट्रीय महिला दिवस के लिए शुभकामनाएं देती हूँ।

**शहरी विकास मंत्री, आवास और शहरी गरीबी उपशमन मंत्री तथा संसदीय कार्य मंत्री (श्री एम. वैकैय्या नायडू) :** मैडम, सदन की ओर से आपको भी होली की शुभकामना है और महिला दिवस की भी शुभकामना है। हम पुरुष हैं और आप महिला हैं, हम सब मानव हैं।

**12.01 hrs****PAPERS LAID ON THE TABLE**

HON.SPEAKER: Now Papers to be laid on the Table.

संचार और सूचना प्रौद्योगिकी मंत्री (श्री रवि शंकर प्रसाद) : महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) (एक) मीडिया लैब एशिया, नई दिल्ली के वर्ष 2013-2014 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) मीडिया लैब एशिया, नई दिल्ली के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library. See No. LT 1876/16/15]

- (3) भारतीय तार अधिनियम, 1885 की धारा 7 की उपधारा (5) के अंतर्गत भारतीय तार (2014 का पहला संशोधन) नियम, 2014 जो 8 फरवरी, 2014 के भारत राजपत्र में अधिसूचना संख्या सा.का.नि. 18 में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library. See No. LT 1877/16/15]

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY): Madam, I beg to lay on the Table a copy each of the following Statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Tenth, Thirteenth, Fourteenth, Fifteenth and Sixteenth Lok Sabhas:-

TENTH LOK SABHA

1. Statement No. 37 Seventh Session, 1993

[Placed in Library. See No. LT 1878/16/15]

THIRTEENTH LOK SABHA

2. Statement No. 49 Sixth Session, 2001

[Placed in Library. See No. LT 1879/16/15]

3. Statement No. 50 Seventh Session, 2001

[Placed in Library. See No. LT 1880/16/15]

4. Statement No. 35 Eighth Session, 2001

[Placed in Library. See No. LT 1881/16/15]

5. Statement No. 40 Ninth Session, 2002

[Placed in Library. See No. LT 1882/16/15]

6. Statement No. 28 Thirteenth Session, 2003

[Placed in Library. See No. LT 1883/16/15]

FOURTEENTH LOK SABHA

7. Statement No. 32 Fourth Session, 2005

[Placed in Library. See No. LT 1884/16/15]

8. Statement No. 31 Sixth Session, 2005

[Placed in Library. See No. LT 1885/16/15]

9. Statement No. 27 Ninth Session, 2006  
[Placed in Library. See No. LT 1886/16/15]
10. Statement No. 26 Tenth Session, 2007  
[Placed in Library. See No. LT 1887/16/15]
11. Statement No. 25 Thirteenth Session, 2008  
[Placed in Library. See No. LT 1888/16/15]
12. Statement No. 22 Fourteenth Session, 2008  
[Placed in Library. See No. LT 1889/16/15]

FIFTEENTH LOK SABHA

13. Statement No. 21 Second Session, 2009  
[Placed in Library. See No. LT 1890/16/15]
14. Statement No. 19 Third Session, 2009  
[Placed in Library. See No. LT 1891/16/15]
15. Statement No. 19 Fourth Session, 2010  
[Placed in Library. See No. LT 1892/16/15]
16. Statement No. 16 Fifth Session, 2010  
[Placed in Library. See No. LT 1893/16/15]
17. Statement No. 15 Sixth Session, 2010  
[Placed in Library. See No. LT 1894/16/15]
18. Statement No. 13 Seventh Session, 2011  
[Placed in Library. See No. LT 1895/16/15]
19. Statement No. 13 Eighth Session, 2011  
[Placed in Library. See No. LT 1896/16/15]
20. Statement No. 12 Ninth Session, 2011  
[Placed in Library. See No. LT 1897/16/15]
21. Statement No. 11 Tenth Session, 2012  
[Placed in Library. See No. LT 1898/16/15]

22. Statement No. 9 Eleventh Session, 2012

[Placed in Library. See No. LT 1899/16/15]

23. Statement No. 8 Twelfth Session, 2012

[Placed in Library. See No. LT 1900/16/15]

24. Statement No. 7 Thirteenth Session, 2013

[Placed in Library. See No. LT 1901/16/15]

25. Statement No. 5 Fourteenth Session, 2013

[Placed in Library. See No. LT 1902/16/15]

26. Statement No. 3 Fifteenth Session, 2013-2014

[Placed in Library. See No. LT 1903/16/15]

#### SIXTEENTH LOK SABHA

27. Statement No. 2 Second Session, 2014

[Placed in Library. See No. LT 1904/16/15]

28. Statement No. 1 Third Session, 2014

[Placed in Library. See No. LT 1905/16/15]

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION, MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): Madam, I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Central Information Commission, New Delhi, for the year 2013-2014 under sub-section (4) of Section 25 of the Right to Information Act, 2005.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 1906/16/15]

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-

- (i) The Indian Administrative Service (Appointment by Competitive Examination) Amendment Regulations, 2014 published in Notification No. G.S.R. 379(E) in Gazette of India dated 4<sup>th</sup> June, 2014.
- (ii) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 2014 published in Notification No. G.S.R. 538(E) in Gazette of India dated 25<sup>th</sup> July, 2014.
- (iii) The Indian Forest Service (Appointment by Competitive Examination) Amendment Regulations, 2014 published in Notification No. G.S.R. 539(E) in Gazette of India dated 25<sup>th</sup> July, 2014.

[Placed in Library. See No. LT 1907/16/15]



**मानव संसाधन विकास मंत्रालय में राज्य मंत्री (डॉ. रामशंकर कठेरिया):** महोदया, मैं अपने साथी श्री उपेन्द्र कुशवाहा की ओर से निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) (एक) इंडियन इंस्टिट्यूट ऑफ टेक्नोलॉजी इंदौर, इंदौर के वर्ष 2013-2014 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
  - (दो) इंडियन इंस्टिट्यूट ऑफ टेक्नोलॉजी इंदौर, इंदौर के वर्ष 2013-2014 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।
  - (तीन) इंडियन इंस्टिट्यूट ऑफ टेक्नोलॉजी इंदौर, इंदौर के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library. See No. LT 1909/16/15]

- (3) (एक) इंडियन इंस्टिट्यूट ऑफ टेक्नोलॉजी दिल्ली, नई दिल्ली के वर्ष 2013-2014 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
  - (दो) इंडियन इंस्टिट्यूट ऑफ टेक्नोलॉजी दिल्ली, नई दिल्ली के वर्ष 2013-2014 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।
  - (तीन) इंडियन इंस्टिट्यूट ऑफ टेक्नोलॉजी दिल्ली, नई दिल्ली के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library. See No. LT 1910/16/15]

- (5) (एक) इंडियन इंस्टिट्यूट ऑफ टेक्नोलॉजी जोधपुर, जोधपुर के वर्ष 2013-2014 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
  - (दो) इंडियन इंस्टिट्यूट ऑफ टेक्नोलॉजी जोधपुर, जोधपुर के वर्ष 2013-2014 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।
  - (तीन) इंडियन इंस्टिट्यूट ऑफ टेक्नोलॉजी जोधपुर, जोधपुर के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(6) उपर्युक्त (5) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library. See No. LT 1911/16/15]

(7) (एक) मौलाना आजाद नेशनल इंस्टिट्यूट ऑफ टेक्नोलॉजी, भोपाल के वर्ष 2013-2014 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) मौलाना आजाद नेशनल इंस्टिट्यूट ऑफ टेक्नोलॉजी, भोपाल के वर्ष 2013-2014 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

(तीन) मौलाना आजाद नेशनल इंस्टिट्यूट ऑफ टेक्नोलॉजी, भोपाल के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(8) उपर्युक्त (7) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library. See No. LT 1912/16/15]

(9) इंडियन इंस्टिट्यूट ऑफ टेक्नोलॉजी गांधीनगर, गांधीनगर के वर्ष 2013-2014 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

(10) उपर्युक्त (9) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library. See No. LT 1913/16/15]

(11) (एक) इंडियन इंस्टिट्यूट ऑफ टेक्नोलॉजी (बनारस हिन्दू यूनिवर्सिटी), वाराणसी के वर्ष 2013-2014 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) इंडियन इंस्टिट्यूट ऑफ टेक्नोलॉजी (बनारस हिन्दू यूनिवर्सिटी), वाराणसी के वर्ष 2013-2014 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

(तीन) इंडियन इंस्टिट्यूट ऑफ टेक्नोलॉजी (बनारस हिन्दू यूनिवर्सिटी), वाराणसी के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(12) उपर्युक्त (11) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library. See No. LT 1914/16/15]

(13) (एक) इंडियन इंस्टिट्यूट ऑफ टेक्नोलॉजी गांधीनगर, गांधीनगर के वर्ष 2013-2014 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) इंडियन इंस्टिट्यूट ऑफ टेक्नोलॉजी गांधीनगर, गांधीनगर के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(14) उपर्युक्त (13) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library. See No. LT 1915/16/15]

**मानव संसाधन विकास मंत्रालय में राज्य मंत्री (डॉ. रामशंकर कठेरिया):** मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ-

(1) (एक) राष्ट्रीय माध्यमिक शिक्षा अभियान असम, गुवाहाटी के वर्ष 2013-2014 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) राष्ट्रीय माध्यमिक शिक्षा अभियान असम, गुवाहाटी के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library. See No. LT 1908/16/15]

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (SHRI BABUL SUPRIYO): I beg to lay on the Table a copy of the Notification No. S.O. 21(E) (Hindi and English versions) published in Gazette of India dated 1st January, 2015, making certain amendments in Notification No. S.O.683(E) dated 24th March, 2008, issued under Section 57 of the Delhi Development Act, 1957.

[Placed in Library. See No. LT 1916/16/15]

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**12.06 hrs**

**STANDING COMMITTEE ON CHEMICALS AND FERTILIZERS  
4<sup>th</sup> Report**

SHRI ANANDRAO ADSUL (AMRAVATI): I beg to present the Fourth Report (English and Hindi versions) of the Standing Committee on Chemicals and Fertilizers on the subject 'Jan Aushadhi Scheme' pertaining to the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).

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**12.06 ½ hrs**

**STATEMENT CORRECTING REPLY TO UNSTARRED QUESTION  
NO.291 DATED 25<sup>TH</sup> FEBRUARY, 2015 REGARDING  
SHORTAGE OF TOILETS \***

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (SHRI BABUL SUPRIYO): I beg to lay a Statement to enclose the corrected Annexure-I referred in Part (a) & (b) of the reply (English & Hindi) given, in respect of Statement of State-wise list of percentage of households defecating in open for the Lok Sabha Unstarred Question No.291 answered by the Ministry of Urban Development on 25.2.2015.

The mistake in Annexure-I inadvertently happened in respect of the reply (English & Hindi Versions) given to the Lok Sabha Unstarred Question No.291 answered on 25.2.2015.

The Correcting Statement may be brought to the notice of the House.

The inconvenience caused is regretted.

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\* Laid on the Table and also placed in Library. See No. LT 1917/16/15

**Annexure-I****Annexure referred to in part (a) & (b) of reply to Lok Sabha Unstarred Question No. 291 for 25-02-2015 REGARDING "Shortage of Toilets"****State-wise list of percentage of households defecating in open as per Census 2011**

STATE	Total number of households	Percentage of households defecating in open
ANDAMAN & NICOBAR ISLANDS	34346	7.8
ANDHRA PRADESH*	6778225	11.9
ARUNACHAL PRADESH	65891	6.7
ASSAM	992742	5.0
BIHAR	2013671	28.9
CHANDIGARH	228276	3.2
CHHATTISGARH	1238738	34.4
DADRA & NAGAR HAVELI	37655	11.1
DAMAN & DIU	47631	4.1
GOA	198139	9.5
GUJARAT	5416315	8.7
HARYANA	1751901	8.8
HIMACHAL PRADESH	166043	6.9
JAMMU & KASHMIR	517168	10.7
JHARKHAND	1495642	31.0
KARNATAKA	5315715	10.7
KERALA	3620696	1.7
LAKSHADWEEP	8180	1.9
MADHYA PRADESH	3845232	22.5
MAHARASHTRA	10813928	7.7
MANIPUR	171400	2.3
MEGHALAYA	116102	2.4
MIZORAM	116203	0.9
NAGALAND	115054	2.2
NCT OF DELHI	3261423	3.0
ODISHA	1517073	33.2
PUDUCHERRY	206143	12.2
PUNJAB	2094067	5.8
RAJASTHAN	3090940	16.7
SIKKIM	35761	2.2
TAMIL NADU	8929104	16.2
TRIPURA	235002	1.3

UTTAR PRADESH	7449195	14.8
UTTARAKHAND	592223	4.7
WEST BENGAL	6350113	11.3
<b>INDIA</b>	<b>78865937</b>	<b>12.6</b>

**\*including Telangana**

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**12.07 ½ hrs****BUSINESS OF THE HOUSE**

कौशल विकास और उद्यमिता मंत्रालय के राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री राजीव प्रताप रूडी): महोदया, मैं आपकी अनुमति से यह सूचित करता हूँ कि सोमवार, 9 मार्च, 2015 से आरंभ होने वाले सप्ताह के दौरान निम्नलिखित सरकारी कार्य लिया जाएगा:-

1. आज की कार्यसूची से बकाया सरकारी कार्य की किसी मद पर विचार।
2. वर्ष 2015-16 के लिए बजट (रेल) पर सामान्य चर्चा।
3. निम्नलिखित पर चर्चा और मतदान: -
  - (क) वर्ष 2015-16 के लिए लेखानुदानों की मांगें(रेल); और
  - (ख) वर्ष 2014-15 के लिए अनुदानों की अनुपूरक मांगें(रेल)
4. संबंधित विनियोग विधेयक का पुरःस्थापन, विचार और पारित करना।
5. रेल द्वारा सामान्य राजस्वको संदेय लाभांश की दर का निर्धारण और अन्य अनुषंगी विषयों के लिए नई रेल अभिसमय (16वीं लोक सभा) के गठन का अनुमोदन प्राप्त करने का संकल्प पर विचार।
6. वर्ष 2015-16 के लिए बजट (सामान्य) पर सामान्य चर्चा।
7. निम्नलिखित पर चर्चा और मतदान:-
  - (क) वर्ष 2015-16 के लिए लेखानुदानों की मांगें(सामान्य);
  - (ख) वर्ष 2014-15 के लिए अनुदानों की अनुपूरक मांगें (सामान्य); और
  - (ग) वर्ष 2012-13 के लिए अनुदानों की अतिरिक्त मांगें (सामान्य)
8. संबंधित विनियोग विधेयकों का पुरःस्थापन, विचार और पारित करना।



HON. SPEAKER: Submissions by Members.

Shri Chhedi Paswan – Not present. Dr. Shashi Tharoor.

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): I hereby give a notice of my intention to make a submission on Statement by Minister of State for Parliamentary Affairs regarding Government Business for the following week, commencing from 9<sup>th</sup> March, 2015 on the following matters namely –

1. The need to establish a Debt Recovery Tribunal in Thiruvananthapuram, the State Capital of the State of Kerala for servicing the Southern Region of Kerala and the union Territory of Lakshadweep.
2. The need to start operations of the Regional Office of AICTE in Thiruvananthapuram and avoid the unnecessary harassment of engineering and technical institutions in the State of Kerala.

SHRI K. PARASURAMAN (THANJAVUR): Hon. Speaker, I request that the following items may be included in the List of Business for the next week-

1. Need to provide financial assistance for desilting lakes, ponds and river in Thanjavur as people of Thanjavur mainly depend on agriculture on agriculture.
2. Need to set up an industry based on coconut in Thanjavur as a large number of coconut trees are grown in Thanjavur.

DR. A. SAMPATH (ATTINGAL): Madam, I hereby request you to be kind enough to include the following in the next week's List of Business:

1. The ageing population of India is on the rise, but the facilities and the resources earmarked for their welfare are too low. India is home to 100 million elderly people today. Many of them do not have anybody to look after. They are lonely, stranded, hopeless, and struggle in despair. No civilized society can tolerate such a situation. Urgent measures need to be taken for geriatric and palliative care.
2. Open public places are being encroached upon day by day causing resource crunch of lesser land availability. The children do not have adequate space to play and grow. Playing and engaging themselves in informal activities do not form part of any curricula. Adequate funds and space to be provided for the establishment of pedagogical parks in all local bodies covering at least five percentage of the total available public lands.

Thank you.

**डॉ. वीरेन्द्र कुमार (टीकमगढ़) :** अध्यक्ष महोदया, अगले सप्ताह की कार्य-सूची में निम्नलिखित विषयों को शामिल किया जाये:

1. संपूर्ण मध्य प्रदेश एवं मध्य प्रदेश के टीकमगढ़, छतरपुर, सागर, दमोह और पन्ना जिलों में हुई असामयिक अति वर्षा से फसलों को अत्यधिक नुकसान हुआ है। केन्द्रीय जांच दल भेजकर किसानों को राहत दिलाने की शीघ्र पहल की जाये।
2. बुंदेलखंड का टीकमगढ़, छतरपुर और पन्ना जिला स्वास्थ्य सुविधाओं की दृष्टि से काफी पिछड़ा क्षेत्र है। अतः छतरपुर में केन्द्रीय चिकित्सा महाविद्यालय की स्थापना की जाये।

**माननीय अध्यक्ष :** पटोले जी, आपने सबमिशन के लिए जो दो विषय दिये हैं, उन्हीं पर आप बोलिये।

**श्री नाना पटोले (भंडारा-गोंदिया) :** अध्यक्ष महोदया, अगले सप्ताह की कार्य-सूची में निम्नलिखित विषयों को शामिल किया जाये:

1. देश में, महाराष्ट्र भंडारा में वैनगंगा नदी में भारी तादाद में प्रदूषण होने से अशुद्ध पेयजल की आपूर्ति होने के कारण नदी तटीय क्षेत्र के हजारों नागरिकों के स्वास्थ्य को खतरा पैदा हुआ है। नदी का जल प्रदूषित करने वाली तटीय कंपनी के विरुद्ध कार्रवाई करके नागरिकों को शुद्ध पेयजल आपूर्ति करने के लिए शीघ्र कार्रवाई करने की आवश्यकता।
2. देश में, विशेषकर गोंदिया जिले में माननीय उच्चतम न्यायालय में केन्द्र तथा राज्य सरकार ने आदेश निर्गमित करने के बावजूद भी गैर आदिवासियों के कब्जे में स्थित जमीन मूल आदिवासियों को प्रत्यर्पित करने के लिए प्रशासन द्वारा हो रही देरी के कारण आदिवासियों को जमीन से वंचित रहना पड़ रहा है। इस लंबित मामले में केन्द्र सरकार आदिवासियों को जमीन प्रत्यर्पित करने के लिए शीघ्र कार्रवाई करने की आवश्यकता।

**SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR):** Hon. Madam, the following items may be included in the List of Business of the coming week:

1. Fertilizers crisis is acute across the country. Farmers are the worst victims as rampant profiteering is going on in the fertilizers market and middlemen are ruling the roost in the grey market.
2. Minimum support price of agri-products needs to be reviewed and enhanced in order to stop distress selling by the farmers.

Thank you.

PROF. SAUGATA ROY (DUM DUM): Madam, I would like the following matters to be included in the List of Government Business for the week starting on 9<sup>th</sup> March, 2015:

1. The Government's proposal to privatize four airports, namely, Kolkata, Chennai, Jaipur and Ahmedabad, is being opposed by the workers of AAI who are going on a token strike on 10<sup>th</sup> March, 2015. These airports were recently modernized by the Government at a cost of more than Rs. 5,000 crore.
2. The Government's move to corporatise the major ports and the ordnance factories in the country, has raised fear of job losses and both are being opposed by the workers of the ports and the ordnance factories.

DR. KIRIT SOMAIYA (MUMBAI NORTH EAST): Madam, I request you to include following subjects in the next week's Business:

1. Execution of Swachh Bharat Abhiyaan.
2. Implementation of Jan Dhan Scheme with reference to direct benefits transfer and Pahal Scheme of LPG.

**श्री कौशल किशोर (मोहनलालगंज) :** माननीय अध्यक्ष महोदया, कृपया निम्नलिखित विषयों को आगामी सप्ताह की कार्यसूची में शामिल किया जाए:

- (1) अनुसूचित जाति/अनुसूचित जनजाति व अति पिछड़े वर्ग के कर्मचारियों व अधिकारियों का ज्येष्ठता क्रम में पदोन्नति में आरक्षण सुनिश्चित करने के लिए भारत के संविधान में संशोधन करने के लिए विधेयक लाए जाने के संबंध में।
- (2) बाल श्रम का उन्मूलन करने के लिए व बाल श्रमिकों का जीवन सुधारने के लिए “ बाल श्रमिक उन्मूलन विधेयक” लाने के संबंध में।

**श्री छेदी पासवान (सासाराम) :** माननीय अध्यक्ष महोदया, कृपया अगले सप्ताह की कार्य सूची में मेरे निम्नलिखित दो विषयों को सम्मिलित किया जाए:

- (1) बिहार तथा झारखण्ड दोनों राज्यों को जोड़ने वाली बिहार राज्य के उग्रवाद प्रभावित रोहतास जिला अन्तर्गत नौहट्टा प्रखण्ड के पंडुका ग्राम से श्री नगर (पलामू) झारखण्ड तक सोन नदी पर पुल निर्माण के संबंध में।
- (2) मेरे संसदीय क्षेत्र सासाराम (बिहार) में कैमूर जिला के झरपा तथा घेरकुन्हिया में अभ्रक, रोहतास जिला के जारादाग तथा रामडिहरा के बीच चुना-पत्थर तथा लेवा में कोयला खदान की खोज के संबंध में।

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**12.17 hrs**

**MOTION RE: SIXTH REPORT OF COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

HON. SPEAKER: Now, Item No. 11, Shri Shivkumar Udasi to move the Motion.

**श्री शिवकुमार उदासि (हावेरी) :** माननीय अध्यक्ष महोदया, मैं प्रस्ताव करता हूँ

“कि यह सभा 3 मार्च, 2015 को सभा में प्रस्तुत गैर-सरकारी सदस्यों के विधेयकों तथा संकल्पों संबंधी समिति के छठे प्रतिवेदन से सहमत है।”

HON. SPEAKER: The question is:

“That this House do agree with the Sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd March, 2015.”

*The motion was adopted.*

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**12.18 hrs**

**SUBMISSION BY MEMBERS**

**Re: Reported derogatory comments on women by Nirbhaya rape accused in Tihar Jail during an interview for a British documentary**

श्रीमती रंजीत रंजन (सुपौल) : माननीय अध्यक्ष जी, मैं एक बहुत ही मार्मिक प्रश्न आपके और सदन के सामने उठाना चाहती हूँ। अभी होली की शुभकानाएँ देते वक्त आपने भी महिलाओं के सम्मान की बात कही। यह बहुत ही दुखद है, पता नहीं हमारा समाज किस तरफ जा रहा है। अभी हाल में ही, मैंने पेपर में पढ़ा कि ... \* जो एक ब्रिटिश फिल्म निर्माता हैं, ने ... \* का, जो निर्भया कांड का एक दोषी है, का इंटरव्यू लिया। बी.बी.सी. ने भी एक डॉक्युमेंट्री के लिए उसका इंटरव्यू लिया। इंटरव्यू लिया गया, यह दुखद नहीं है, बल्कि दुखद यह है कि उसका पक्ष इस तरह से रखा जा रहा है, जिससे एक बार फिर उस बच्ची के बलात्कार की घटना दोहराने वाली बात है। जिस तरह से उसने शब्द यूज़ किये हैं कि अगर फांसी दी जाती है, तो फिर से लोग बच्चियों का बलात्कार करके मार देंगे, इसलिए दोषियों को फांसी नहीं दी जानी चाहिए। इसके लिए लड़कियाँ ही दोषी हैं, वे रात के नौ बजे के बाद घर से बाहर क्यों निकलती हैं, इस तरह के शब्द कहे गये हैं।

महोदया, 8 मार्च के दिन, वुमेंस डे को इस डॉक्युमेंट्री को चलाने की बात की जा रही है। उसमें जो ... \* का इंटरव्यू आएगा, क्या महिला दिवस के दिन महिलाओं को सम्मानित किया जाएगा या अपमानित किया जाएगा? आखिर, बलात्कार आदि का बाज़ारीकरण क्यों हो गया है? मॉडल क्षेत्र के लोग निर्भया पर डॉक्युमेंट्री बनाकर फैशन शो करते हैं, तो कभी इस प्रकार की डॉक्युमेंट्री और फिल्में बनाते हैं। क्या ये बलात्कार के मार्मिक प्रसंग के लिए बनती हैं या सिर्फ बाज़ारीकरण के लिए बनती हैं? मैं आपके माध्यम से आग्रह करना चाहूंगी कि किसी भी हालत में बी.बी.सी. की डॉक्युमेंट्री 8 मार्च को महिला दिवस के दिन नहीं चलनी चाहिए। यह हम सबका फर्ज़ है। मैं सरकार से इस संबंध में आश्वासन चाहती हूँ। यदि हम इस देश में महिलाओं का सम्मान करते हैं और एक बार यह सोचते हैं कि उस माता-पिता पर क्या गुज़र रही होगी, जो उस अपराधी या दोषी के मुंह से यह सुनेगा कि जो हुआ, वह लड़की की गलती थी। ऐसे लोगों को फांसी नहीं होनी चाहिए, ऐसे लोगों को सड़क पर उतारकर, महिलाओं के हवाले कर दें। वह ठीक कहा रहा है, ऐसे लोगों को सड़क पर उतार दो, महिलाओं के हवाले कर दो, वे खुद उस दोषी को

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\* Not recorded.

दण्ड दे देंगी। मैं इतना ही कहना चाहूंगी। आप भी महिला हैं। एक मां होने के नाते पेपर में इसके बारे में पढ़कर मेरे रोंगटे खड़े हो गए कि आखिर देश में ऐसे असामाजिक तत्वों को, ऐसे पुरुषों की मानसिकता को क्या हो गया है? उससे भी ज्यादा, क्या हम न्यूजपेपर वाले, बी.बी.सी. वाले और पिक्चर बनाने वाले भी बीमार हो चुके हैं जो इस तरह के इंटरव्यू को सरेशाम बाजार में बेचने का काम करते हैं। मैं इतना ही कहना चाहती हूँ।

**माननीय अध्यक्ष :** इसमें किसी का नाम नहीं होना चाहिए, नाम निकाल दीजिए। Names should not be there.

...(व्यवधान)

**माननीय अध्यक्ष :** श्री गजेन्द्र सिंह शेखावत, श्रीमती संतोष अहलावत, श्रीमती रीती पाठक, श्री रामचरण बोहरा, Shri Jagdambika Pal, कुमारी सुष्मिता देव एवं श्रीमती भावना पुंडलिकराव गवली को श्रीमती रंजीत रंजन द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRIMATI P.K. SHREEMATHI TEACHER (KANNUR): Madam Speaker, I wholeheartedly support the points made by Shrimati Ranjeet Ranjan. The BBC is going to air a documentary on International Women's Day, that is, on Sunday. Do you know what is its title or name? It is named as "India's Daughter". Do you know who actually the star in that documentary is? The star is none other than the main culprit in the *Nirbhaya Case*. What a shame! If you see the statement he made in that documentary, which has appeared in the newspapers, it is very shocking. It is very shameful for the Indian community. The whole House should protest strongly against this.

Madam, we are going to celebrate the International Women's Day on March 8. You have expressed your greetings to all the Indian women. I congratulate you for that. You have said in your statement, "In every walk of life, we should ensure the participation of women, and we should increase the empowerment of women." However, what is going on in our State? Could we bring any change in the attitude in order to empower women? I do not think so. Accusing and blaming of the Indian woman is going on continuously. In the documentary also, the same thing has happened.

Madam, I want to raise one more point. In that documentary, one advocate made a statement, “If you keep sweets on the street, then dogs will come and eat them.”

SEVERAL HON. MEMBERS: Shame! Shame!

SHRIMATI P.K. SHREEMATHI TEACHER: He further says, “Why did Nirbhaya’s parents send her with anyone that late at night! He was not her boyfriend. Is it not the parents’ responsibility to keep an eye on where she goes and with whom?” This is what one advocate said, and I do not want to mention his name, confirming the statement made by the culprit. How can an advocate make a statement like this?

Madam, we should protest and we should take action. I would like to know what the stand of the Government is on this alarming issue. I would humbly request the Government and the hon. Prime Minister to take stringent action against the culprit and also against those who blame women.

DR. A. SAMPATH (ATTINGAL): They should not permit its telecast.

HON. SPEAKER: There is no need to prompt her because she is capable enough. There should be no prompting.

SHRIMATI P.K. SHREEMATHI TEACHER: Madam, this documentary should be banned.

HON. SPEAKER: Shri M.B. Rajesh, Shri P.K. Biju, Shri Sankar Prasad Datta, Dr. A. Sampath and Shri P. Karunakaran are permitted to associate with the issue raised by Shrimati P.K. Shreemathi Teacher.

SHRIMATI KIRRON KHER (CHANDIGARH): Madam, I rise to share my views on what has happened in the media yesterday about the documentary being made. It is not about whether the documentary should be made or not made in this age of social media, or how you can ban something because it appears in the social media. So, what is more important is that we should concentrate on what those people have said. जिनको मौत की सजा हो चुकी है, वे भी जेल में से इंटरव्यू देकर बोल रहे हैं। उन्होंने ढाई साल में कुछ नहीं सीखा कि जो हम कह रहे हैं वह सही है। किसी लड़की को रात सात बजे



के बाद बाहर नहीं जाना चाहिए। लड़कियों को इस तरह का लिबास पहनना चाहिए। हर चीज का दारोमदार क्या सिर्फ औरत पर ही आता है? एक तरफ हम कहते हैं कि - बेटी बचाओ, बेटी पढ़ाओ। बेटी तब तक रहती है जब तक वह माँ नहीं बन जाती। आप भी बेटी हैं, मैं भी बेटी हूँ, ये भी बेटी हैं, नन्हीं बच्ची भी बेटी है, जवान लड़की भी बेटी है। इसकी इज्जत करना एक माइंडसेट की बात है। We have to tackle this problem right from the grassroots from where the mindset becomes such that you insult women. You do not understand that they give consent, the right to give consent to their bodies is theirs. It cannot be abrogated to somebody else. They need to be able to feel safe at all times. ऐसी व्यवस्था होनी चाहिए, लेकिन इसका दारोमदार आदमियों पर है, पुरुषों पर है। उन माँओं पर है जो अपने बच्चों को ये सिखाकर बड़ा करती हैं कि बेटी का काम यह है कि घर में बेडकवर लगा दे, चाय बना दे, खाना बना दे, शाम सात बजे के बाद घर में बंद होकर बैठ जाए।

**माननीय अध्यक्ष:** अब आप अपनी बात समाप्त करें।

**श्रीमती किरण खेर :** मैडम, मैं सिर्फ दो मिनट और लूंगी क्योंकि यह विषय मेरे हृदय के काफी करीब है। ऐसा भी कहा जाता है कि लड़कियों के पास मोबाइल फोन भी नहीं होना चाहिए। लड़कियां जींस नहीं पहन सकतीं। क्या जो औरतें बुर्के में होती हैं, जो साड़ी पहनती हैं या जो घूंघट करती हैं, उनके साथ बलात्कार नहीं होता? क्या सिर्फ जींस पहनने वाली ही लड़कियों के साथ बलात्कार होता है? मैं पूछना चाहती हूँ कि इसका जींस से क्या लेना-देना है? This is the thinking unfortunately. We need to have programmes in our schools so that mindset change is brought about right from childhood so that they respect women. Also, the same is the case with the elders of the village because those are generations which have already reached a point. They realise that consent belongs to the women and the right to how she dresses, how she speaks belongs to her.

**माननीय अध्यक्ष :** श्री पी.पी. चौधरी को श्रीमती किरण खेर द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

**श्रीमती मीनाक्षी लेखी (नई दिल्ली) :** अध्यक्ष महोदया, यह विषय जितनी महिलाएं हैं और इस संसद में जितनी महिला सांसद हैं उनके साथ-साथ सभी के लिए एक बहुत संजीदगी विषय है। इस सदन में पहले भी इस विषय पर अपना वक्तव्य दिया और अपना एक मन बताया, वह कानून में बदलाव लाकर बताया। निर्भया कांड के बाद इस सदन में कानून में परिवर्तन हुआ, क्योंकि हम सब समाज में बदलाव लाना चाहते

थे और अपने आपको इस विषय पर जिम्मेदार मानते हैं। लेकिन जो डाक्यूमेंटरी बनी, उससे मुझे लगता है कि उससे भारत की प्रतिष्ठा को लगातार आघात पहुंचाने की कोशिश कहीं न कहीं है। उस आघात में, जिसे कहा जाए कि **quest to find fault with the police system; quest to find fault with the judicial system.** जो चल रहा है, वह इस इंटरव्यू के बाद उन लोगों को समझ आ गई होगी कि इस देश की पुलिस, देश का ज्यूडिशियल सिस्टम और देश की संसद सही काम करती है तथा दोषियों को ही पकड़ती है। आज भी इस सदन का जो सेंस है, वह कहीं न कहीं सरकार से कह रहा है कि हमें इस तरह की डाक्यूमेंटरी को नहीं दिखाना है।

मैं यह भी कहना चाहती हूँ कि पूर्व में संसद एक तरीके से काम कर रही है, लेकिन इस विषय पर जब अनुमति दी गई, तो उस समय शायद यूपीए सरकार थी...(व्यवधान)

**माननीय अध्यक्ष:** आप किसी को ब्लेम न करें। जो होगा, सो होगा, आप अपनी बात कहें।

**श्रीमती मीनाक्षी लेखी:** मैं किसी व्यक्ति को ब्लेम नहीं कर रही हूँ। मैं वही बात रखना चाहती हूँ कि यह एकजेक्टिव ऑर्डर हुआ है और उसकी पूरी तहकीकात करके उस पर कार्रवाई होनी चाहिए।

**माननीय अध्यक्ष:** आप सिर्फ इतना ही कहें कि इसकी जांच हो।

**श्रीमती मीनाक्षी लेखी:** पर्यटन को लेकर मैं एक बात और कहना चाहती हूँ कि लगातार भारत की प्रतिष्ठा को आघात पहुंचाने की कोशिश की जा रही है। हमारे देश में पर्यटन प्रभावित हो रहा है। हमारे देश में विदेशी पर्यटक आते हैं, जिस तरह से ऐसी घटनाएं या प्रकरण होते हैं, मेरा मानना है कि इस सम्बन्ध में जो कानून की धारा 354 है, जिसे संसद ने आईपीसी में संशोधन बिल लाकर पारित किया। इसलिए वायरिज्म स्टॉकिंग जैसे जो अपराध हैं, पुलिस को उस कानून का इस्तेमाल करना चाहिए, ताकि जो विदेशी पर्यटक भारत आते हैं, उनके साथ ऐसा बर्ताव हो तो पुलिस यह न कहे कि हमारे पास ऐसा कोई हथियार नहीं है जिससे हम इसे कंट्रोल कर सकें। प्रधान मंत्री जी पर्यटन को लेकर एक विशेष दृष्टिकोण रखते हैं और इस पर काफी ध्यान दे रहे हैं।...(व्यवधान) इसलिए पर्यटन को लेकर धारा 354, दिल्ली पुलिस एक्ट एक्सटेंमेंट प्रोसीडिंग, इन सब देश के कानूनों का इस्तेमाल होना चाहिए और लगातार भारत की प्रतिष्ठा को बचाए रखना चाहिए।

**श्री विनायक भाऊराव राजत (रत्नागिरी-सिंधुदुर्ग) :** महोदया, एक गंभीर मुद्दा सभागृह में उठाया गया है और उसके ऊपर चर्चा हो रही है। सवाल यह है कि जिस आरोपी को बलात्कार और मर्डर जैसे गुनाह में सजा हो चुकी है, दिल्ली हाई कोर्ट ने उसे फांसी की सजा भी सुनाई है, ऐसे आरोपी को तिहाड़ जेल में जा कर मिलने की अनुमति जिस जेल सुप्रींटेंडेंट ने दी है, उसके ऊपर सरकार को कानूनी कार्रवाई करनी चाहिए।

क्या उन्होंने गृह मंत्रालय की परमिशन ली थी? केंद्रीय गृह मंत्री की आज स्टेटमेंट आई है, लेकिन उसके बाद भी जिस एडवोकेट ने 'डिफेंस लॉयर ब्लेम निर्भया' के मुद्दे पर, जिस तरह से स्टेटमेंट दी है, उसकी निंदा भी इस सभागृह में होनी चाहिए।

**माननीय अध्यक्ष :** सुष्मिता जी और दूसरे माननीय सदस्य, मुझे लगता है कि पूरा सदन इस विषय में सहभागी हो जाएं। इस विषय पर चर्चा मत कीजिए।

**SHRIMATI P.K. SHREEMATHI TEACHER:** Madam Speaker, the House should discuss this subject today. International Women's Day is coming. So, we can discuss this.

**माननीय अध्यक्ष :** इस विषय पर चर्चा ऑलरेडी हो गई है। मैंने इसीलिए चार-पांच माननीय सदस्यों को इस विषय पर बोलने का मौका दिया है।

...(व्यवधान)

**SHRIMATI P.K. SHREEMATHI TEACHER :** This is very important, Madam. Sexual harassment of women is continuously increasing.

**श्रीमती रंजीत रंजन:** अध्यक्ष जी, गृह मंत्री जी से इस विषय में आश्वासन मिलना चाहिए।...(व्यवधान)

**माननीय अध्यक्ष :** आप सभी की भावना को देखते हुए, Minister wants to say something here. आप थोड़ा शांति रखिए। मैं इस मुद्दे पर आपके साथ हूँ।

**THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU):** Madam Speaker, let us not send any signal that we are divided or we are discussing something else. The entire House is very much agitated over this. So, the Home Minister will make a statement.

**माननीय अध्यक्ष :** रंजीत जी, शांति से भी काम हो सकता है।

...(व्यवधान)

**DR. M. THAMBIDURAI (KARUR):** All Members have expressed their concern on this matter. Let the Home Minister make a statement. The whole country is expecting a reply on that. Women are facing many atrocities. I would request the Speaker to see that the Home Minister makes a statement. Women are facing

problems. It is our duty to protect the rights of the women. Let the Home Minister respond to the issues raised.

**माननीय अध्यक्ष :** सभी सदस्य, पूरा सदन इससे अपने को असोसिएट कर रहा है।

... (व्यवधान)

**माननीय अध्यक्ष :** जगदम्बिका जी, हर एक को बोलने की आवश्यकता नहीं है, पूरे सदन की भावना को ध्यान में रखकर ही वे बोल रहे हैं।

... (व्यवधान)

**श्री जगदम्बिका पाल (डुमरियागंज):** अध्यक्ष महोदया, मैंने नोटिस दिया हुआ है।... (व्यवधान)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) ... \*

**गृह मंत्री (श्री राजनाथ सिंह) :** अध्यक्ष जी, जिस डाक्यूमेंटरी को लेकर केवल सदन ही नहीं बल्कि सारा देश अपने को शर्मिन्दा महसूस कर रहा है, उसके संबंध में सदन के सम्मानित सदस्यों ने भी अपनी चिंता और नाराजगी व्यक्त की है। मैं सदन को अवगत कराना चाहता हूँ कि इस घटना के संबंध में ज्यों ही मुझे जानकारी मिली, इसी प्रकार की नाराजगी मेरे अंदर भी पैदा हुई थी और तुरंत संबंधित अधिकारियों को टेलीफोन मिला कर मैंने इस संबंध में जानकारी हासिल की। जानकारी हासिल करने से पहले ही मैंने यह कह दिया था कि किसी भी सूरत में यह डाक्यूमेंटरी ब्रॉडकास्ट नहीं की जानी चाहिए, चाहे वेब पोर्टल हो, चाहे प्रिंट मीडिया हो अथवा इलेक्ट्रॉनिक मीडिया हो। इसे रोकने के लिए पूरी तरह से प्रिकॉशन लिया जाना चाहिए। कल ही अदालत द्वारा इस संबंध में हम लोगों ने एक आदेश प्राप्त कर लिया है और इलेक्ट्रॉनिक मीडिया में भी अब इसे कोई नहीं दिखाएगा। इतना ही नहीं, मुझे आश्चर्य है कि इसकी परमिशन 24 जुलाई, 2013 को दी गई। 24 जुलाई, 2013 को इस डाक्यूमेंटरी के लिए उस कनविकटेड का, जो अपराधी था, उसका इंटरव्यू लेने के लिए इजाजत दी गई। मैं सचमुच बहुत अचम्बित हूँ, हो सकता है कोई ऐसे प्रोविजन्स रहे हों, जिनके तहत जेल में भी इंटरव्यू लेने की किसी को इजाजत दे दी गई हो। लेकिन एक रेपीस्ट का इंटरव्यू लेने की इजाजत कैसे दी गई और किन परिस्थितियों में दी गई, यह सचमुच में बहुत ही चौंकाने वाली घटना है।... (व्यवधान)

**माननीय अध्यक्ष :** मंत्री जी सक्षम और समझदार हैं।

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\* Not recorded.

**श्री राजनाथ सिंह :** इसलिए मैं पूरे मामले की जांच कराऊंगा। मैं यह भी तय करूंगा कि यदि ऐसा कोई प्रोविजन है तो उस प्रोविजन को भी रिव्यू किया जाना चाहिए यदि किसी को तिहाड़ जेल में इंटरव्यू लेने की इजाजत दी जाती है। हम उस प्रोविजन को रिव्यू करेंगे कि उसमें क्या संशोधन करने की आवश्यकता है, वह संशोधन हम करेंगे। लेकिन साथ ही साथ हम निश्चित रूप से इस बात का पता लगाएंगे कि किन परिस्थितियों में इंटरव्यू लेने की इजाजत दी गई। रेपिस्ट का इंटरव्यू लेने की इजाजत क्यों दी गई, हम इसका पता लगाएंगे। यदि रिस्पॉसिबिलिटी फिक्स करने की जरूरत हुई, यदि आवश्यकता पड़ी तो मैं इस बारे में रिस्पॉसिबिलिटी भी फिक्स करूंगा। क्योंकि यह सदन जितना आहत है, उतना ही आहत मैं भी हूँ। इसलिए मैं सदन को अपनी तरफ से आश्वस्त करना चाहता हूँ कि एक बहुत ही दुर्भाग्यपूर्ण घटना घटित हुई है। मैं समझता हूँ कि इस घटना के संबंध में बहुत विस्तार में जाकर चर्चा करने का कोई औचित्य नहीं है। तुरंत ही मैंने इसका संज्ञान लिया और जो भी आवश्यक कदम उठाये जा सकते हैं, वह मैंने उठाये हैं और आगे भी जिन भी प्रोविजंस के तहत इस प्रकार के आदेश निर्गत किये जाते हैं, उनको अगर रिव्यू करने की जरूरत है तो हम तुरंत करेंगे।

HON. SPEAKER: Shri Shanavas, actually after this, I do not think there is need for anybody else to speak.

... (Interruptions)

**माननीय अध्यक्ष :** अभी कोई नहीं बोलेगा। इस पर कोई चर्चा नहीं करेगा।

...(व्यवधान)

SHRI M.I. SHANAVAS (WAYANAD): Madam, I would just take 2-3 minutes.

... (Interruptions)

DR. A. SAMPATH : Madam, this House should convey this feeling to the Bar Council of India also because a practising lawyer has made such a vulgar statement.

**माननीय अध्यक्ष :** वे सब बातें हो गईं। मैंने अलाउ नहीं किया है।

...(व्यवधान)

DR. A. SAMPATH: Madam, I am also a practising lawyer. He is also a practising lawyer. No practising lawyer should make such a statement. ... (Interruptions)

SHRI M. VENKAI AH NAIDU: Shri Sampathji, the point you made is a relevant point. I will convey it to the Law Minister. He will take it up with the Bar

Council of India. There is another issue related to it. I have discussed it with my senior colleague Shri Rajnath Singh. There is a problem. Madam, I am sorry but my point is, we can ban the documentary in India but there is a conspiracy to defame India and the documentary can be telecast outside. We will also be examining what should be done. The Home Minister has said he will talk to the I&B Minister and find out what is the way. इंडिया का नाम बाहर बदनाम नहीं होना चाहिए। उसको भी देखना चाहिए।

**माननीय अध्यक्ष :** बहुत सारे प्वाइंट्स हैं। ये देखेंगे।

**श्री राजनाथ सिंह :** माननीय अध्यक्ष जी, मैं बात करूंगा नहीं, मैं बात आई एंड बी मिनिस्टर से कर चुका हूँ कि इस संबंध में आवश्यक कदम उठाए जाएं ताकि यह बाहर भी ब्रॉडकास्ट न किया जा सके।

**माननीय अध्यक्ष :** इसीलिए मैंने कहा कि ये समझदार और अनुभवी हैं। आप थोड़ा विश्वास रखिए।

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...(व्यवधान)

**माननीय अध्यक्ष :** शाहनवाज़ जी, आपने एडजर्नमेंट मोशन दी थी।

...(व्यवधान)

SHRI M.I. SHANAVAS (WAYANAD): Madam, I will just take only a few minutes with respect to the points which I want to raise which I told you in the morning today. Ever since the NDA Government came into power, so many unexplainable things are happening in this country. On the very day of the Budget, the prices of petrol and diesel were hiked by Rs 3.18 and Rs 3.09 respectively, a few hours after the Budget

**माननीय अध्यक्ष :** यह विषय हो चुका है।

SHRI M.I. SHANAVAS: When the UPA was ruling the country, in 2013 Rs 1,39,000 crore was the recovery and was the subsidy that had to be given to the loss sustained by the oil companies. Now it is Rs 57,000 crore according to Mr. Arun Jaitley's Budget. So the Government is having a gain of Rs 81,915 crore

every year. So the price of petrol should have been Rs 30 and the price of diesel should have been Rs 36.

माननीय अध्यक्ष : यह विषय हो चुका है।

... (व्यवधान)

SHRI K.C. VENUGOPAL (ALAPPUZHA): Madam, this is an important issue.

माननीय अध्यक्ष : कई बार इस पर चर्चा हो चुकी है।

... (व्यवधान)

HON. SPEAKER: Now it is sufficient. He has raised it. Hon. Members, the Matters under Rule 377

... (Interruptions)

HON. SPEAKER: Hon. Members, you are not letting him complete. आप बीच में बोल रहे हैं तो वह अपनी बात पूरी कैसे करेंगे?

... (व्यवधान)

माननीय अध्यक्ष : You are disturbing him. That is why I started. मैं तो उनको उनकी बात पूरा करने दे रही हूँ लेकिन आप उनको उनकी बात नहीं बोलने दे रहे हैं।

SHRI M.I. SHANAVAS: Madam, when the UPA was ruling, the price of a barrel of crude oil was USD 120 -130. At that time, all the NDA Members who were sitting this side, created a flutter in this Parliament, they moved Adjournment Motions and they came to the well of the House.

HON. SPEAKER: Now please complete it.

SHRI M.I. SHANAVAS: Madam, Mr. Prakash Javadekar and Mr. Arun Jaitley, when they were sitting in the Opposition, objected to anything. The prices of diesel and petrol should have been less than Rs. 30 but they are increasing it. Now, the Government is imposing excise duty also. ... (Interruptions)

HON. SPEAKER: Please conclude now.

... (Interruptions)

SHRI M.I. SHANAVAS: The price deciding authority, when the international crude oil prices were rising high, was given to the oil companies. Now, it is time

for withdrawing it. Will the Government withdraw it? ... (*Interruptions*) The international price has come down from 60 per barrel to Rs. 46. The people are not having the benefit of it. ... (*Interruptions*) This Government is giving concessions for the corporate sector but not for the poor. ... (*Interruptions*)

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): As and when somebody wants, they make sweeping remarks. This decision to dismantle the administered pricing mechanism was taken during the previous government's regime. ... (*Interruptions*) Please understand that. I am happy you have agreed. Do not take the name of the Finance Minister. We can have a discussion during the debate on the Budget. ... (*Interruptions*) This Government is for the poor. That is why we are reducing it. ... (*Interruptions*)

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**12.41 hrs****MATTERS UNDER RULE 377\***

HON. SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members, who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over text of the matter at the Table of the House within 20 minutes.

Only those matters shall be treated as laid for which texts of the matter have been received at the Table within the stipulated time and the rest will be treated as lapsed.

**(i) Need to start early operation of FM Radio station and also set up a Doordarshan Kendra at Godda, Jharkhand**

SHRI NISHIKANT DUBEY (GODDA): Santhal pargana region of Jharkhand which has historical importance as the ancient 'Aang Pradesh' ruled by Raja Karn, the famous 'Mandar Parvat' of Samundra Manthan fame is said to be found and the ancient Vikram Shila University was situated at this region. Further, this area borders Nepal, Bangladesh and Bhutan and, therefore, is susceptible to significant cultural imports which impact the delicate balance in this region. The local culture, the languages, dialect and the overall history of the region deserve close attention of the Government. In order to achieve this, immediate steps are required for:

- (i) Early start and expansion of the capacity of proposed FM relay centre at Godda (Jharkhand);
- (ii) The setting up of 3 FM Radio Broadcast Stations at Deoghar ; and
- (iii) Doordarshan Kendra at Deoghar focused on local programming in the two languages — Aang Bhasha and Santhal Bhasha.

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\* Treated as laid on the Table.

Therefore, this long neglected region of India should have attention to lift it up from backwardness, to a new era. The tools of a Doordarshan Kendra and dedicated FM Radio will go a long way towards this.

**(ii) Need to expedite construction of Kushtagi flyover in Koppal Parliamentary Constituency, Karnataka**

SHRI KARADI SANGANNA AMARAPPA (KOPPAL): The construction of Kushtagi flyover in Koppal Parliamentary Constituency is long pending. This is a project with the agreement with State Government of Karnataka. Land and other infrastructure have been provided by the State but due to some technical problem its construction is pending.

I urge the Union Government to expedite the construction of the flyover.

**(iii) Need to construct railway line between Bilara to Bar in Rajasthan**

श्री पी.पी.चौधरी (पाली) : मैं सरकार का ध्यान वर्ष 1997 में तत्कालीन रेल मंत्री श्री रामविलास पासवान जी द्वारा जोधपुर जिले की बिलाड़ा से बर नई रेल लाइन की घोषणा की ओर आकर्षित करते हुए बताना चाहूंगा कि उक्त योजना का शिलान्यास किया जा चुका है, लेकिन कार्य अभी तक प्रारंभ नहीं हो सका। बिलाड़ा से बर की दूरी केवल 40 किलोमीटर मात्र है, यदि इन दोनों स्थानों को रेलवे लाइन से जोड़ दिया जाता है तो हजारों की संख्या में लोगों को रेल सुविधाओं का लाभ मिल सकेगा व जोधपुर-जयपुर-दिल्ली की दूरी भी बहुत कम होगी तथा जोधपुर से अजमेर को बेहतर कनेक्टिविटी मिल सकेगी। इस संबंध में रेल मंत्रालय द्वारा सर्वे भी कराया जा चुका है। रेलवे बोर्ड द्वारा इसे सहमति के साथ योजना आयोग में भेज दिया गया था, लेकिन योजना आयोग द्वारा इस योजना को "कॉमर्शियल नॉट बाइबल" बताकर छोड़ दिया गया था। अब इस बात को 15 वर्ष का समय बीत चुका है। वहां लाइम स्टोन और सीमेंट के उद्योग विकसित हो चुके हैं। यदि पुनः सर्वे करवाया जाएगा तो मुझे पूरा विश्वास है कि बिलाड़ा-बर रेल लाइन कॉमर्शियली बाइबल भी होगी और सोशयली बाइबल भी।

अतः मेरा माननीय रेल मंत्री जी से आग्रह है कि जनहित में वर्ष 1997 में की गई घोषणा का क्रियान्वयन करने के निर्देश प्रदान करने की कृपा करें ।

**(iv) Need to augment railway facilities in Dhule Parliamentary Constituency, Maharashtra**

DR. SUBHASH RAMRAO BHAMRE (DHULE): Dhule is a neglected station since independence. The population has increased substantially and there are various commercial and agricultural development in the area since a long time. There are demands to have a direct train from Dhule to Mumbai but it was not possible due to lack of maintenance facilities. Further, Following railway facilities need to be augmented:-

- (1) One 24-coach platform (approx. cost Rs.5 Crore) at Dhule along with one stabling line (approx.cost Rs. 2 Crore).
- (2) One maintenance, pitkine(approx. cost Rs.5 Crore).
- (3) To start a New train from CST to Dhule & back giving adequate stoppages in between.
- (4) Dhule station lacks a number of passenger amenities. It will be better to nominate Dhule as 'Adarsh Station'.
- (5) At present, 4 pairs of passenger train are plying between Chalisgaon and Dhule. Same should be increased to 8 pairs.

People of Dhule have a lot of their relations settled in Gujarat and most of the areas adjoining Dhule have commercial and Agricultural concerns in Gujarat, If Dhule is connected to the existing Jalgaon-Surat rail line, it will further boost traffic and development of the area.

**(v) Need to make usage of Hindi language in Government offices and departments compulsory**

**डॉ. रमेश पोखरियाल निशंक (हरिद्वार):** भारत के संविधान के भाग-17, राजभाषा अध्याय-1, संघ की भाषा के अंतर्गत अनुच्छेद-343 संघ की राजभाषा के तहत (1) संघ की राजभाषा हिन्दी और लिपि देवनागरी होगी। संघ के शासकीय प्रयोजनों के लिए प्रयोग होने वाले अंकों का रूप भारतीय अंकों का अंतर्राष्ट्रीय रूप होगा। संविधान के उक्त अनुच्छेद खण्ड-1 में किसी बात के होते हुए भी इस संविधान के प्रारंभ से 15 वर्ष की अवधि तक संघ के उन सभी शासकीय प्रयोजनों के लिए अंग्रेजी भाषा का प्रयोग किया जाता रहेगा। जिसके लिए उसका ऐसे प्रारंभ से ठीक पहले प्रयोग किया जा रहा था। इतना ही नहीं, संविधान में स्पष्ट है कि 15 वर्ष से पूर्व भी यदि राष्ट्रपति चाहेंगे तो संघ के शासकीय प्रयोजनों में से किसी के लिए अंग्रेजी भाषा के अतिरिक्त हिन्दी भाषा का और भारतीय अंकों के अंतर्राष्ट्रीय रूप के अतिरिक्त देवनागरी का प्रयोग प्राधिकृत कर सकते हैं।

भारतीय संविधान के अनुच्छेद 345 के तहत हिन्दी को आधिकारिक रूप से राजभाषा के रूप में मान्यता दी गई है साथ ही यह व्यवस्था की गई है कि 15 वर्ष तक राजकीय कार्य हेतु हिन्दी का उपयोग किया जाएगा। दुर्भाग्य है कि आज 67 साल बीत जाने पर भी स्थिति ज्यों की त्यों बनी हुई है। हिन्दी हमारी राष्ट्रभाषा ही नहीं बल्कि देश को एकता में पिरोने का एक सूत्र है। प्राचीन और भारतीय संस्कृति का मूल प्राण देववाणी संस्कृत है और हिन्दी का उद्भव इसी संस्कृत से हुआ है। विश्व में 100 करोड़ से अधिक लोगों द्वारा बोली और समझी जाने वाली भाषा हिन्दी है। आज हिन्दी के उत्थान पर गंभीर प्रयासों का अभाव है। जब जर्मनी विज्ञान प्रौद्योगिकी और प्रबंधन की शिक्षा जर्मन भाषा में दे सकता है, चीन चीनी भाषा में, जापान या रूस अपनी भाषा में तो भारत ऐसा क्यों नहीं कर सकता? आज जब न्यूयार्क, शिकागो, जर्मनी, जापान, आस्ट्रेलिया, इंग्लैण्ड में हिन्दी की भाषा पर कार्य हो रहा है तो हम अपनी ही भाषा के प्रति इतने उदासीन क्यों हैं?

अतः मेरा केन्द्र सरकार से आग्रह है कि हिन्दी को संविधान की मूल भावना के अनुरूप राजभाषा के रूप में स्थापित कर संघ के शासकीय प्रयोजन के लिए अनिवार्य रूप में प्रयोग में लाए जाने का कानून सुनिश्चित किया जाए।

**(vi) Need to set up Ashoka Edicts Park in village Topra Kalan in Yamuna Nagar district, Haryana**

SHRI RATTAN LAL KATARIA (AMBALA): I would like to bring to the kind notice of Hon'ble Tourism Minister that there was Ashoka Pillars Edict at Topra Kalan Village in Yamuna Nagar District in Haryana. During the reign of Emperor Ashoka in 3rd century BCE this village was a flourishing trade centre and a prominent junction of major routes connecting the country North to South (Taxila to Nalanda) and East to West (Sindh to Kalsi-Badrinath). During later half of his rule, Emperor Ashoka erected his most significant Pillar Edict at Topra as part of his campaign for spreading Dharma as a philosophy of his rule, which subsequently ushered in the Golden period of the history of Bharat.

But alas, by 14th century A.D. this pillar was uprooted by the then ruler of Delhi, Feroz Shah Tughlaq who ferried to his capital Delhi and got it erected at its present day location at Feroz Shah Kotla.

I demand that Ashoka Edicts Park may kindly be established in village Topra Kalan in district Yamuna Nagar. This project has huge tourism potential. The vision for this project is to propagate the message of peace, prosperity and universal ethical values embodied in culture of Bharat since ancient times.

**(vii) Need to operate Air India flight No. IC 809 and IC 810 between Delhi and Ranchi as per previous time table and also introduce additional daily flights between Ranchi and Delhi**

श्री राम टहल चौधरी (राँची) : दिल्ली एवं राँची के बीच इण्डियन एयर लाइन्स की हवाई सेवा आई.सी. 809 एवं आई.सी. 810 अपने समय पर नहीं चलती, अक्सर यह फ्लाइट लेट से चलती है जिसके कारण यात्रियों के समय की काफी बर्बादी हो रही है । साथ ही फ्लाइट लेट होने की सूचना भी यात्रियों को नहीं दी जाती है जिसके कारण यात्रियों को एयरपोर्ट पर घण्टों बैठना पड़ता है जबकि दूसरी ओर प्राइवेट एयर लाइन्स समय पर चलती है जिनके कारण इण्डियन एयर लाइन्स को घाटा हो रहा है और प्राइवेट एयर

लाइन्स को फायदा हो रहा है। पूर्व में सुबह रांची से दिल्ली के लिए एवं शाम को दिल्ली से रांची इण्डियन एयर लाइन्स की सेवा चलती थी जो बंद की गई है, इस सेवा को पुनः चलाया जाए।

अतः मेरा केन्द्र सरकार से आग्रह है कि दिल्ली एवं रांची के बीच चल रही इण्डियन एयर लाइन्स की हवाई सेवा आई.सी. 809 एवं आई.सी. 810 को समय पर चलाया जाए और सुबह रांची से दिल्ली एवं शाम को दिल्ली से रांची के लिए इण्डियन एयर लाइन्स की सेवा पुनः शुरू की जाए।

**(viii) Need to set up industrial units in Ghoshi Parliamentary Constituency, Uttar Pradesh**

**श्री हरिनारायन राजभर (घोसी) :** मेरे संसदीय क्षेत्र घोसी (उ0प्र0) में बड़ी औद्योगिक इकाइयाँ लगाये जाने की आवश्यकता है जिससे वहाँ की स्थानीय जनता की बेरोजगारी दूर हो सके, क्योंकि पूर्वांचल (पूर्वी उत्तर प्रदेश) हमेशा से राज्य एवं केन्द्र सरकार से उपेक्षित रहा है। वहाँ बहुत से रोजगार के आसार हैं मगर कोई भी केन्द्र व प्रान्त की सरकार ने कोई काम नहीं किया है, इससे पूर्वांचल हमेशा उपेक्षित रहा है एवं कोई विकास नहीं हुआ है।

अतः मेरा केन्द्र सरकार से आग्रह है कि कोई न कोई औद्योगिक इकाई मऊ या आस-पास के जिलों में लगायी जाए।

**(ix) Need to undertake repair of National Highway connecting Kanpur-Hamirpur-Sagar and suspend collection of toll tax on National Highway No. 2 between Kanpur and Agra till the completion of repair work**

**श्री देवेन्द्र सिंह भोले (अकबरपुर) :** मेरे संसदीय क्षेत्र में उत्तर प्रदेश - मध्य प्रदेश को जोड़ने वाले राजमार्ग कानपुर-हमीरपुर-सागर की हालत बहुत ही खराब है जिसमें आए दिन गंभीर दुर्घटनाएं होने से काफी जानें भी जा चुकी हैं। इस मार्ग का उपयोग वाणिज्यिक वाहनों के साथ धार्मिक स्थल चित्रकूट, मैहर और विश्वविख्यात खजुराहो जाने वाले देशी व विदेशी पर्यटक भी उपयोग करते हैं जिससे राजमार्ग में यातायात का अत्यधिक दबाव हमेशा बना रहता है। इस राजमार्ग को चौड़ा करने तथा सड़क के निर्माण का कार्य

काफी धीमी गति से चल रहा है जिससे जाम की समस्या भी रहती है । इस राजमार्ग के कार्य को जल्द से जल्द पूरा कराया जाए ।

राजमार्ग संख्या 2 कानपुर-आगरा की हालत भी खराब है और इस राजमार्ग में टोल टैक्स की वसूली अन्य टोल टैक्स बूथों से निर्धारित मानक से बहुत ज्यादा वसूली जा रही है जबकि यह पूर्व में 40 पैसे प्रति किलोमीटर निर्धारित की गई थी । जब तक राजमार्गों की सड़कों का पूर्ण रूप से निर्माण न हो जाए, टोल टैक्स की वसूली न की जाए ।

अतः मेरा केन्द्र सरकार से आग्रह है कि कानपुर के इन राजमार्गों को जल्द से जल्द पूरा किया जाए तथा टोल की वसूली को भी तब तक न लिया जाए जब तक राजमार्ग पूर्णतया न बन जाएं ।

**(x) Need to ensure time-bound career progression for employees of Bhilai Steel Plant facing stagnation**

**श्री ताम्रध्वज साहू (दुर्ग) :** भिलाई इस्पात संयंत्र एवं भिलाई की खदानों में काम कर रहे करीब 8 से 10 हजार श्रमिक जो अपने अधिकतम वेतन श्रेणी में पहुँच कर एक ही पदनाम से 'सेल नीति' की अवहेलना झेल रहे हैं तथा भिलाई इस्पात संयंत्र द्वारा सेल नीति की पक्षाघात के शिकार हो रहा है ।

श्रमिकों को जो अपने उच्चतम ग्रेड में पहुँच गए हैं, उन्हें ई-1 ग्रेड में पुनरीक्षित पदोन्नति दी जायेगी । 2010 में जहाँ नॉन एक्सजीक्यूटिव से एक्जीक्यूटिव बनने के लिए 3600 कर्मियों ने आवेदन किया था जिसमें से मात्र 370 श्रमिकों को प्रमोशन दिया गया । नियम में हर दो वर्षों के अंतराल में 10 प्रतिशत श्रमिकों को प्रमोशन का अवसर दिया जाना है । यह प्रक्रिया 2008 से रूकी हुई है । अविलंब कर्मचारी हित में आदेश जारी करना आवश्यक है ।

**(xi) Need to take welfare measures for coconut farmers in Tamil Nadu particularly in the Pudukottai district**

**SHRI P.R. SENTHILNATHAN (SIVAGANGA):** In Tamil Nadu, our beloved leader, Dr. Amma, the people's Chief Minister evolved plans to double the agricultural production and to increase the agricultural income three-fold. Coconut Development Board and Research Centre was set up at the instance of the State Government. India ranks first in the world in coconut productivity and stands second in coconut production. Though Tamil Nadu ranks second in the country, the coconut farmers of Tamil Nadu are not getting appropriate assistance from the

Centre. These days coconut trees are affected by so many factors. In Kerala such affected plantations got Rs. 641 crore as central assistance for replantation whereas Tamil Nadu could not get proportionate compensation. It is stated that only the coconut farmers' producer companies are eligible to get various Central incentives. In Kerala there are 12 such companies and in Karnataka there are 4, whereas in Tamil Nadu, we have none. Very recently, the Tamil Nadu small farmers' Agri Business consortium recommended the first such Coconut Farmers Producer Company from Pudukkottai district in my Constituency. I urge upon the Union Agriculture Ministry to set up a resource institution there to promote increased awareness among the coconut farmers to go in for exporting coconut products. I also urge upon the Centre to give due approval to such companies that are in the process of formation and seeking central assistance.

**(xii) Regarding resignation of Prof. Amartya Sen from the Chancellorship of Nalanda University**

PROF. SAUGATA ROY (DUM DUM): Prof. Amartya Sen, noble laureate noted economist and philosopher has resigned from the Chancellorship of the Nalanda University after the Government failed to send the proposal by the Board of the University to make him Chancellor for another term. His resignation will hurt the image of the University which was set up to restore the historical glory of Nalanda which was meant to attract students from all over Asia. Prof. Sen has cited the above as an example of Government interference in the academic functioning of the University and an effort by the Government to impose its point of view on Nalanda. I decry this effort by the Government. It may be recalled that during NDA regime of 1999-2004, Prof. Sen was given a free travel on all Indian trains and a privilege card to fly free by Air India by the then Prime Minister Shri Atal Bihari Vajpayee. I would like to urge the Human Resource Minister to appoint an eminent scholar as Chancellor of Nalanda University and extend regrets to Prof. Sen.



**(xiii) Need to print currency notes and mint coins in the domestic Currency Note Press and Mints respectively**

SHRI HEMANT TUKARAM GODSE (NASHIK): I want to draw attention of the house towards the situation arising on importing plastic coated currency notes of Rs.10 denomination and coin minting outsourcing. The Government of India intends to issue plastic coated fresh currency notes of Rs. 10 denomination. Whether Govt. is going to print the notes from local Printing Corporation or any press located in foreign country? There is a huge amount of counterfeit notes in the market and that printing of currency notes is a sovereign function of the Government. As required facilities are available in local Printing Corporation it would be prudent to equip our Local Corporation to make them able to do the job. Government of India has been making enquiries with the mints regarding the feasibility of coin minting by domestic private entities because of shortfall on demand of RBI. The fact is since many years though strength of worker was decreased by 50 per cent and production has been increased 2 to 3 times. But if in the meantime, the machineries would have been modernized, the shortfall would not have happened ever. Local Printing Corporation and mints are part of the system of our economy. They are doing faithful job since independence. Currency is very sensitive issue considering security of our economy. So, I request to Hon'ble Finance Minister to kindly consider the issue and advise the authorities to stop intention of importing plastic notes of Rs. 10 denomination and outsourcing of coin mint from Private entities.

**(xiv) Need to introduce bus service between Vijayawada airport and  
Vijayawada bus terminus**

SHRI JAYADEV GALLA (GUNTUR): Civil Aviation Minister has rightly observed that Vijayawada airport is worse than bus stand, because it lacks in providing even basic facilities to air passengers. It is the airport serving the upcoming capital of Andhra Pradesh, is going to become an international airport very soon and every such airport is expected to have minimum facilities inside and outside having connectivity between the airport and the nearby city. In this case, it lacks both.

There is no doubt that it will take some time to upgrade this airport to meet the expectations of today's air traveler who is used to better facilities at airports, but it is nightmare for any passenger to reach airport from the city. There is absence of proper transport for respective destination for the commuters.. In the absence of public transport, passengers are being fleeced by private taxi operators.

Other airports such as RGTL, Hyderabad run paid Pushpak Airport Liner buses for the convenience of passengers for commutation between the airport and city. Likewise, DTC runs buses at IGI in Delhi. But, there is no such facility at Vijayawada. I strongly feel that if airport has to generate enough traffic in future, there is urgent need to provide reliable and efficient public transport connectivity between the airport, Vijayawada and its adjoining cities like Tenali, Guntur and Mangalagiri.

Hence, I request Airport Authority of India (AAI) to make arrangements for bus connectivity between airport and Vijayawada Bus Terminus connecting important places in between for the benefit of passengers.

**(xv) Need to take steps for expeditious completion of roads under Pradhan Mantri Gram Sadak Yojana (PMGSY) in Vaishali Parliamentary Constituency, Bihar and also provide a special financial package under PMGSY for Vaishali**

श्री रामा किशोर सिंह (वेशाली) : हमारे संसदीय क्षेत्र वैशाली (बिहार) में प्रधानमंत्री ग्रामीण सड़क योजना में वर्ष 2009-10 में चयनित सड़कों में लगभग 100 सड़कों में मिट्टी भराई कार्य जी.एस.बी. होकर सड़क निर्माण का कार्य अधूरा है और उक्त 25-30 सड़कों में ग्रेड-2 एवं ग्रेड-3 होकर पक्का नहीं कराया गया है जिससे सड़क जर्जर अवस्था में है और इसके कारण अक्सर दुर्घटनाएँ होती हैं। इस चालू वर्ष में उक्त योजना के अंतर्गत हमारे क्षेत्र में विश्व के ऐतिहासिक और महत्वपूर्ण पर्यटन स्थल हैं।

अतः मेरा केन्द्र सरकार से आग्रह है कि उपर्युक्त लम्बित सड़कों के निर्माण के लिए आवश्यक कदम उठाए जाएं और पर्यटन एवं ऐतिहासिक स्थल वैशाली के लिए प्रधानमंत्री सड़क योजना के अंतर्गत सड़कों के निर्माण हेतु विशेष आर्थिक पैकेज प्रदान किया जाए।

**(xvi) Need to set up an inquiry into the alleged misappropriation of funds under Mahatma Gandhi National Rural Employment Guarantee Scheme in Patiala Parliamentary Constituency, Punjab**

श्री धर्म वीर गांधी (पटियाला) : मेरा संसदीय क्षेत्र पटियाला (पंजाब) में, महात्मा गाँधी राष्ट्रीय ग्रामीण रोजगार योजना के अंतर्गत ग्रामीण गरीब मजदूरों के मेहनताना भुगतान में करोड़ों रुपये का भ्रष्टाचार व लूट का फर्दाफाश हुआ है। कुछ अधिकारियों पर केस भी दर्ज हुए हैं परंतु इस लूट और घोटाले की सभी परतों को उजागर करने और दोषियों को कड़ा दण्ड देने के साथ-साथ, काम कर चुके मजदूरों को मेहनताना दिलवाने के लिए मैं केन्द्र सरकार द्वारा किसी निष्पक्ष एजेन्सी या सी.बी.आई. द्वारा जाँच की माँग करता हूँ ताकि भविष्य में कोई राजनैतिक व्यक्ति या सरकारी अफसर मजदूरों की मेहनत पर इस तरह डाका डालने का दुस्साहस न कर सके। साथ ही दोषी व्यक्तियों की सम्पत्ति जब्त करके मजदूरों को मेहनताना दिया जाए।

**(xvii) Need to spell out clear-Cut policy regulations for Corporate Social Responsibility (CSR) Programme and also provide for an exclusive audit of CSR**

SHRI E.T. MOHAMMAD BASHEER (PONNANI): Our country can be proud of being formulated a legislation on Corporate Social Responsibility (CSR) for the first time anywhere in the world under Section 135 of the Companies Act.

Activities to be under taken under CSR is specified in Schedule 7 of the Act. There is every reason to believe that there is a move to dilute the scheme through loopholes. Implementation of the scheme is done as per the provisions of the Act, Rules and the guidelines issued by the Department of Public Enterprises. Schedule 7 has been amended 3 times through the Government notification and its present form is different than the original.

Now some corporates are misusing this. Instead of doing the responsibility they just hand over the money to some projects of the Government which is against the spirit of CSR. Similarly, there is no separate audit for CSR. It is just part of company's annual audit. Similarly the Act specifies that local area preference should be reflected in spending of CSR. In several case this principle is also not adhered to.

I, therefore, appeal to the Government to make clear-cut policy regulation with regard to the CSR. It is also suggested that the Government should make a system of an exclusive audit on CSR.

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**12.42 hrs**

**STATUTORY RESOLUTION RE: DISAPPROVAL OF  
COAL MINES (SPECIAL PROVISIONS) SECOND ORDINANCE, 2014  
AND  
COAL MINES (SPECIAL PROVISIONS) BILL, 2015 ....Contd.**

HON. SPEAKER: Now, the House will take up item Nos. 13 and 14 together. Shri Kalyan Banerjee has to start the discussion on this.

... (*Interruptions*)

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Madam, I have given a notice. ... (*Interruptions*)

माननीय अध्यक्ष : कल छुट्टी दी है, इसलिए आज ज्यादा काम करना है, आप सब लोगों को जाना भी है।

SHRI ADHIR RANJAN CHOWDHURY: I have given a notice for 'Zero Hour'.

... (*Interruptions*)

माननीय अध्यक्ष : जीरो ऑवर शाम को करेंगे, जो रहेंगे, वे बोलेंगे, अभी नहीं।

... (*Interruptions*)

SHRI KALYAN BANERJEE (SREERAMPUR): Madam, I express my heartiest thanks for giving me this opportunity. ... (*Interruptions*)

HON. SPEAKER: Please sit down. Now we are taking up the Coal Mines Bill.

... (*Interruptions*)

SHRI KALYAN BANERJEE: When this Ordinance was introduced in this House, I made my elaborate speech. I do not want to repeat the contents of that speech. I just want to tell something to the hon. Minister. Yesterday, I was hearing his speech regarding the auction and the scrapping of the coal blocks, and the auction because of the order of the hon. Supreme Court. I want to say through you that this is not the first time the Supreme Court has said this.

I just want to draw the attention of the hon. Minister to paragraph 5 of the 31<sup>st</sup> Report of the Fifteenth Lok Sabha, the Standing Committee on Coal and Steel and I quote:

“The Committee note that from 1993 to 2004, applicants used to identify a coal block and approach the Ministry of Coal for allocation and their applications were considered by Screening Committee ... The Committee observe that most non-transparent procedure was adopted from 1993 to 2010 for allocation and supply of coal blocks. Several coal blocks were allocated to few fortunates without disclosing the same to the public at large. The natural resources and state largesse were distributed to few fortunates for their own benefit without following any transparent system, was total abuse of power by the Government. ... The Committee are also surprised to note that between 1993 -2004, no data was maintained by the Ministry regarding number of applications received by the Ministry of Coal and only the minutes of the Screening Committee held to consider/reject the application of a particular company were made available to them. ... The Committee feel that entire decision making process for distribution of coal blocks needs investigation and necessary penal steps should be taken ... ”

Therefore, this issue was thoroughly discussed in the Standing Committee of Parliament. Incidentally, I was the Chairman of that Committee. Madam, you will be happy to note that all the Members of this Committee took a unanimous decision but unfortunately the recommendation of the Committee was not accepted by the then Government. I must say that our Committee had first taken note and made observation also on that and after that the Supreme Court had delivered this judgement. With great respect to the hon. Minister, he was not there at that point of time, I would say that it is not the Supreme Court but a Parliamentary Committee that talked about the non-transparent system for the first time. Thereafter, since steps were not taken, the Supreme Court delivered the judgement. On behalf of my Party and on my personal behalf I convey my heartiest congratulations for adopting a transparent system of bidding. I have nothing to say on that. Even prior to the Supreme Court judgement I was for bidding.

I do not want to reiterate the points I have made earlier. I would like to have a specific answer from the hon. Minister and I will be very much obliged if

he gives it when his turn comes. Are you going for the reversal auction of the coal blocks? If you are going for reversal auction then I will have to oppose it. I would request the hon. Minister to appreciate that mines are the properties of the States but because of the constitutional provision, the Parliament has to legislate law in respect of mines. As per the constitutional provision the coal mines have been vested with the Central Government. State is the land owner. Suppose State 'A' has coal mines and you say that reversal auction is restricted to State 'A' alone, I have nothing to say. But if you extend the benefits of the reversal auction to every State then, 'B' State may come and participate in auction and succeed also and in that case these States will be benefited but the people of the State where the mine is situated will not be benefited. Some other State and some other people will be benefited.

I do not know what is in your mind. I do not know what will you do but if you do it, I will have to strongly oppose the Bill because this is contrary to the scheme of the judgment itself. The scheme of the judgement is to auction, to bid and to take more revenue. If you make a study of the entire subject, from the very inception, the auction system was not there. Coal mines were given without any revenue. Not a single Government received revenue from 1993 to 2010 but the private organisations have made their profits. These financial benefits have not been passed on to the people at large. People at large have not benefited. Consumers have not benefited. Benefits have gone only to the industry.

Now, you want to go for the reversal system of auction. Ultimately, the mines belong to the States. If that is so, people of that State should be benefited. The Government of that State should be benefited and not the State where the industry is situated. I have an objection to that. Please try to appreciate this.

In one classification, you have asked to specify the end use. I have no objection to it but under one head you have brought all end uses like production of iron and steel, generation of power including the generation of power for captive use, washing of coal obtained from a mine as also cement. If you say that these

coal blocks are only for power generation, I have no objection but if you say that these blocks are for these five purposes, then I have the objection. It is because iron, steel and power cannot be classified in one place. The classification must be based on some rationality but this rationality is missing. If you identify some coal blocks only for power, I have no objection. Please do not include everything in one classification.

**12.52 hrs**

(Hon. Deputy-Speaker *in the Chair*)

Now I have to seek two clarifications from you. What should be the arrangement for the interim fuel? For some blocks, already auction has been held. Now the blocks will be given to them. Then they will operate but the full-fledged operation would take time. I believe a minimum of one year would be taken by them. So, what would be the interim arrangement for production of coal of that coal block and for supply to the power sector? We are very much concerned about the power sector. It is because the maximum Indian coal is being used in the power sector itself. Around 80 per cent coal is being used in the power sector itself. Therefore, we are all the more interested to see that the power sector gets uninterrupted coal supply. If uninterrupted coal supply is not there, it would create problems. Summer is almost at the door and people will suffer if there is power crisis. So kindly clarify what arrangements have been made by you for the supply of interim fuel to cope up with the coming summer season. That is an important matter.

Secondly, repeatedly it is being said that because of the auction, States are going to be benefited. Rupees one lakh crore have come to you. How much of it have you given to the States? How much has been given to my State? When did they get it? What is the amount? Nothing should remain in air. Everything should be in reality. हम देंगे, हम देंगे, स्टेट बेनेफिटेड होंगे। कब होंगे? नौ महीने तो चले गए? You must give the exact figure and exact date on which the State has received it. As per our understanding, the States have not received it. I talked to Mr. Mahtab also. He has also said that their State has not received it. Everything is in air.



What is the proportion that you are giving? If you are having Rs.1 lakh crore, what percentage of that the States are getting? You give us the percentage of State-wise allocation. You kindly clarify this part.

Sir, I would like to raise another very important point. We cannot forget the fact that this country has developed decades after decades because of the nationalisation of a few Public Sector Undertakings. We cannot forget the role of the coal industries towards the development of this country. We cannot forget the role of the Steel Authority of India and other Public Sector Undertakings for the development of this country. We cannot forget that you may have affection for the corporates; you may have more affection for privatisation. Maybe, I cannot be treated as an intellectual unless I support the FDI and bring FDI in the country. That has come. Maybe, I cannot be a very popular administrator unless I bring FDI from abroad.

The two things were very important for the development of the country. First was the nationalisation of the coal industry during the times of the late Indira ji and second was the nationalisation of banks. These two things have contributed to the growth and development of the country. Those two were the skeletons on which development of the country has taken place. How can the Public Sector companies like the Steel Authority of India and other PSUs compete with their private competitors? How can we expect that? It cannot be expected. No Financial discipline is applicable to private companies. There are no compulsions on them. There are no statutory bindings on them. There is not even any accountability for them. But the Public Sector companies are having accountability towards the Parliament.

Therefore, I would like to request the hon. Minister to make a legislative scheme and through that scheme you may give priorities to the Public Sector Undertakings of the country to compete in the bidding process itself.

Sir, thank you for giving me extended time.

HON. DEPUTY-SPEAKER: It depends on how the Members are raising their points. Sometimes extended time has to be given.

**श्री गोडम नगेश (आदिलाबाद) :** उपाध्यक्ष जी, कोल माइंस स्पेशल प्रोविजन बिल, 2015 का मैं अपनी ओर से और अपनी पार्टी तेलंगाना राट्र समिति की ओर से समर्थन करता हूं। 204 कोल माइंस का आबंटन किसलिए सुप्रीम कोर्ट ने रद्द कर दिया, यह पूरे देश को पता है। यह सुप्रीम कोर्ट का जजमेंट है। इन 204 ब्लॉक्स में से 4 ब्लॉक्स हमारे तेलंगाना प्रदेश में हैं। इस फैसले से भारत देश में कोल का उत्पादन कम हुआ है, ऐसी मेरी जानकारी है। उत्पादन कम होने का कारण इसका रद्द होना है। इसके साथ ही साथ स्टील और सीमेंट का प्रोडक्शन भी कम हुआ है। सारे देश को बिजली चाहिए, देश के हर गांव को बिजली चाहिए। इसलिए आज केन्द्र सरकार तुरन्त ही इसके ऊपर कुछ कार्य करने के लिए, जो आबंटन रद्द किया, उन 204 ब्लॉक्स का ऑक्शन करने के लिए आज एक विधेयक के रूप में यहां लाई है। मैं एक बार फिर मंत्री महोदय और सरकार को इसके लिए बधाई देता हूं।

### **13.00 hrs**

मेरे दो-चार अनुमान हैं कि सुदूर प्रान्तों में, पहाड़ी क्षेत्रों में, संविधान के शेड्यूल-फाइव क्षेत्रों में भी जो ब्लॉक्स हैं, वे भी ऑक्शन में हैं। शेड्यूल-फाइव एरियाज में ऑक्शन होने के बाद, भारत के आदिवासी क्षेत्रों को मजबूत करने के लिए 'पेसा ऐक्ट' भी सरकार लाई है। संविधान के शेड्यूल-फाइव से सम्बन्धित गांव और जो 'पेसा ऐक्ट' है, उसमें यह प्रोविजन है कि गांव की जो ग्राम सभा है, उसकी सर्वसम्मति होनी चाहिए। अगर ग्राम सभा की सर्वसम्मति नहीं हुई तो वहां पर माइनिंग करने का सवाल ही पैदा नहीं होता है।

मैं आपके माध्यम से सरकार से यह पूछना चाहता हूं कि एलोकेशन होने के बाद जो एलॉटीज हैं, अगर ग्राम सभा सर्वसम्मति नहीं देगी तो जिम्मेदारी किसकी होगी? मैं निवेदन करता हूं कि मंत्री जी अपने उत्तर में उसे बतायें। जो माइनिंग एरियाज आदिवासी क्षेत्रों में हैं, गरीब क्षेत्रों में हैं। कम से कम 70 प्रतिशत से 80 प्रतिशत वे आज आदिवासी क्षेत्रों में हैं। आज रिहैब्लिटेशन पैकेजे बहुत कम दिया जा रहा है। पिछले महीने मैं एक रिहैब्लिटेशन गांव में गया था। मैंने वहां पर देखा कि वहां पर पीने के लिए पानी की भी सुविधा नहीं है, वहां पर सड़क की सुविधा नहीं है, वहां पर बिजली की सुविधा नहीं है, वहां पर शिक्षा की सुविधा नहीं है। वे अपनी जमीन को छोड़ कर बाहर जाने के लिए मजबूर हैं, इसलिए उनको अधिक प्रॉयरिटी देनी चाहिए। पानी, सभी प्रकार की शिक्षा और अन्य सभी सुविधायें उनको दी जानी चाहिए।

उन 204 ब्लॉक्स में तेलंगाना राज्य के भी 4 ब्लॉक्स हैं। मैं मंत्री महोदय से निवेदन करता हूं कि हमारे तेलंगाना राज्य में भी 4 जैनरेशन कम्पनियां हैं, उन कम्पनियों को प्रॉयरिटी दी जाये और जो गवर्नमेन्ट कम्पनियां हैं, उनको प्रॉयरिटी देने का प्रावधान एक्ट में लायें। आप सभी जानते हैं कि फरवरी-मार्च, 2014, में हमारा राज्य अलग हुआ। इस सदन में ही बिल पास कर उसे अलग किया गया। हमारे राज्य में बिजली की बहुत कमी है। हमारे राज्य में कोयला और पानी मिलता है, लेकिन हम बिजली से बहुत दूर हैं। अभी भी

वहां कठिनाइयां हैं। हमें रिहैब्लिटेशन एक्ट में जितना परसेन्ट शेयर दिया गया है, उतना परसेन्ट शेयर भी हमारे राज्य में नहीं आ पा रहा है। सेन्ट्रल पूल से जो बिजली वहां आ रही है, हमारे प्रान्त से बिजली के लिए कोयला और पानी दूसरे प्रान्त में जा रहा है, क्योंकि वहां पर जैनरेशन प्लान्ट्स हैं। रिहैब्लिटेशन एक्ट में जितनी बिजली का प्रावधान किया गया है, वह भी वहां नहीं आ रही है।

मैं मंत्री महोदय से निवेदन करता हूं कि रिहैब्लिटेशन एक्ट में हमें जो शेयर आना चाहिए था, उसके लिए वे ध्यान दें। आपने मुझे इस बिल पर अपनी बात बोलने का अवसर दिया है, इसके लिए मैं आपको धन्यवाद देता हूं।

**श्री गणेश सिंह (सतना) :** उपाध्यक्ष महोदय, यह विधेयक जिस पर बहुत गंभीर चर्चा हो रही है, अध्यादेश के रूप में अभी बनकर काम कर रहा है। इसे कानून बनाने के लिए सदन में प्रस्तुत किया गया है। माननीय सर्वोच्च न्यायालय के 24.09.2014 के आदेश के पालन के लिए सरकार को यह निर्णय लेना पड़ा। उस वक्त संसद का सत्र नहीं चल रहा था। सुप्रीम कोर्ट के निर्देश के अनुसार तथा देश में कोयले की जो मांग थी, जिससे ऊर्जा के क्षेत्र में भयंकर जरूरत महसूस की जा रही थी, उस कारण तथा कोयला आवंटनों में जो भ्रष्टाचार हुआ था, उसमें पारदर्शी व्यवस्था लाने के लिए केन्द्र सरकार को अध्यादेश लाना पड़ा। उस अध्यादेश के माध्यम से आगे की कार्यवाही में अभी तक 18 कोल ब्लॉकों का आवंटन ई-नीलामी के तहत हुआ है। सचमुच सी.ए.जी. की जो शिकायत थी कि राजस्व में बहुत हानि हुई है, 1,86,000 करोड़ का जो मामला दिखाया गया था, इस नीलामी के बाद लगता है कि वह शिकायत सही थी। अभी मात्र 18 कोल ब्लॉकों की जो नीलामी हुई है, उसमें 1,22,000 करोड़ रुपये के राजस्व की आमदनी हुई है। यह सारा पैसा केन्द्र सरकार के खजाने में नहीं रहने वाला है, बल्कि उन राज्यों में जाएगा, जहां कोयले का उत्पादन हो रहा है। सबको मालूम है कि ओडिसा को 515.52 करोड़, मध्य प्रदेश को 35,588.8 करोड़, पश्चिम बंगाल को 11,203 करोड़, महाराष्ट्र को 1,602 करोड़, झारखंड को 12,622 करोड़ और छत्तीसगढ़ जहां सर्वाधिक कोल ब्लॉक्स हैं, 47,553 करोड़ रुपये के राजस्व का लाभ मिलेगा।

वर्ष 2003 के बाद विद्युत उत्पादन क्षेत्र में जब निजी क्षेत्रों को आमंत्रित किया गया तो कोयले की अचानक मांग बढ़ गई। देश की जरूरत भी थी कि विद्युत का उत्पादन आवश्यकतानुसार बढ़े। वर्ष 2004 में कोयले के वैश्विक मूल्यों में तेजी आई, तब सरकार ने कोल ब्लॉकों की नीलामी का निर्णय लिया। लेकिन दस वर्ष तक यू.पी.ए. सरकार उस पर निर्णय नहीं कर सकी और विशेष रूप से लोगों को लाभ पहुंचाने के दृष्टिकोण से आवंटन देने का काम करती रही। अंत में देश के सामने ऐसी परिस्थिति आई कि उस समय के कई मंत्री जेल गए, और अधिकारी भी जेल गए। इससे देश की दुनिया में बड़ी बदनामी हुई। हमारे प्रधान मंत्री जी ने इस बात को बहुत गंभीरता से लेते हुए कहा कि हम इसमें पूरी तरह से पारदर्शिता चाहते हैं। इसमें भ्रष्टाचार पूरी तरह से खत्म हो, इस वजह से उन्होंने ई-नीलामी का निर्णय लिया। आज हमें यह कहते हुए खुशी हो रही है कि यह जो निर्णय हुआ है, इससे पूरी दुनिया में हमारी छवि मजबूत हुई है। सरकार का जो कमिटमेंट है कि हम एक ईमानदार सरकार देना चाहते हैं, सुशासन और विकास के दृष्टिकोण से हमारा लोगों से जो वायदा है, उसे हम पूरा करना चाहते हैं। इसके अलावा राज्यों को भी इसमें हक मिलना शुरू हुआ है। हम यहां पिछले दस सालों तक उधर बैठकर सरकार से मांग किया करते थे

कि राज्यों का हक उन्हें दिया जाए। पहले कोयला नहीं मिल रहा था, 35 प्रतिशत से कम कोयला हमें मिलता था जिससे उत्पादन नहीं हो रहा था। हमारा राज्य मध्य प्रदेश, जहां हम 24 घंटे बिजली दे रहे हैं, लेकिन हमारे थर्मल पावर वहीं स्थापित हैं, जहां कोल की खदानें हैं, लेकिन इसके बावजूद भी हमें पूरा कोयला नहीं मिला। आज कम से कम यह बात पूरी तरह प्रमाणित हो रही है कि ई-नीलामी का जो निर्णय हुआ है, इससे बिजली के उत्पादन का दाम भी घटेगा। थर्मल पावर को पर्याप्त कोयला भी मिलेगा, समय पर मिलेगा। इससे निश्चित तौर पर देश में बिजली की मांग बढ़ रही है, आज आपूर्ति की कमी है, उसमें भी इजाफा होगा। आज 30-35 परसेंट कोयला विदेशों से आ रहा है। हमारे देश में भंडारण है, लेकिन हम उसका उत्पादन नहीं कर पा रहे हैं। जिन्हें कोल ब्लॉक आबंटन हुआ था उन्होंने काम नहीं किया। अंततः सुप्रीम कोर्ट को उसे निरस्त करने का निर्णय लेना पड़ा।

अभी मेरे पास जो जानकारी है, अभी 20 अरब डॉलर का कोयला विदेशों से आयात होता है। इससे हमारी विदेशी मुद्रा बाहर जा रही है, इससे उसकर भी बचत होगी। राज्यों को मजबूत करने के लिए हमारी सरकार ने केन्द्र सरकार का जो अंश है, उसमें से पहले 32 प्रतिशत राशि राज्यों को दी जाती थी। चौदहवें वित्त आयोग की रिपोर्ट के बाद अब यह 42 परसेंट हो गया है। इसके अलावा केन्द्र सरकार ने पंचायतों और नगर क्षेत्रों के विकास के लिए 5-5 प्रतिशत अतिरिक्त केन्द्रीय राशि देने का जो निर्णय लिया गया है, वह बहुत ही स्वागत योग्य कदम है। कई राज्यों को कोयले की नीलामी के बाद इतने पैसे मिलने वाले हैं, जितना खुद उस राज्य का साल का बजट नहीं होता। यह बहुत अच्छा संकेत है। मेरा सभी पार्टियों के सदस्यों से निवेदन है कि इसका बिना किसी भेदभाव के समर्थन करें। जिस तरह से कोल इंडिया इस क्षेत्र में काम करती है, उसने मजदूरों के संरक्षण के लिए भी काम किया है। इस बारे में कल हमारे एक साथी कह रहे थे, लेकिन अब प्राइवेट कंपनीज इन कोल ब्लॉकों को ई-नीलामी के जरिए लेंगी, उनको भी इस बात का ख्याल रखना होगा कि जिन किसानों की जमीन जाए, इसका उसे मुआवजा मिले, उनका पुनर्वास हो, उनके बच्चों को नौकरी मिले। जो मजदूर वहां काम कर रहे हैं, उनका पूरी तरह से संरक्षण होना चाहिए। चूंकि यह काम बहुत व्यापक क्षेत्र में शुरू होगा, इसलिए निश्चित रूप से उनको इस श्रेणी में लाने का काम किया जाए, जिससे उनके साथ भी न्याय हो सके। मैं इस बिल का पूरी तरह समर्थन करता हूं।

आपने समय दिया। आपका बहुत-बहुत धन्यवाद।

\*SHRI SHER SINGH GHUBAYA (FEROZEPUR) : I thank you, Hon'ble Deputy Speaker Sir for giving me the opportunity to speak on an important bill: 'The Coal Mines (Special Provisions) Bill, 2015.

Sir, during the tenure of the erstwhile UPA Government, the bidding process for Coal Mines was full of malpractices. Ultimately, it resulted in the UPA Government being ousted from power during elections. I thank the NDA Government under Shri Modi for bringing this bill so that transparency in the bidding process for coal mines is restored.

Sir, whether coal or iron or water is there, there must be transparency during the bidding process or distribution process. These natural resources must be provided to the states in a just manner. It is essential for the development of states as well as the country.

Sir, power cuts had become the order of the day during the tenure of UPA. It was because coal blocks were not granted in a transparent manner. People who were close to the UPA were given coal blocks. All rules and regulations were thrown to the winds. The country suffered as the coal block allottees did not do any work in their collieries. Production of coal was badly hit and the country had to pay a heavy price.

Sir, the courts had to intervene to set the record straight. The orders of the Supreme Court had ensured that sanity has returned to the proceedings now. Sir, prices will come down when there is progress and development in the country. Hon'ble Deputy Speaker Sir, Punjab too needs coal for various purposes. The centre should see to it that all states are provided with the amount of coal needed for its industries. Allotment and supply of coal should be as per demand and needs of the states. Power plants also need coal.

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\* English translation of the speech originally delivered in Punjabi.

Sir, during the tenure of the erstwhile UPA Government, production of coal had come to a full stop. As a result, production of power also suffered. So, regular and constant production of coal must be ensured in the times to come. Also, sir, the private industries like iron-foundries and brick-kiln factories also need coal and power which must be ensured to them. The coal provided to them should be subsidized. During the times of UPA Government, we had to import coal although we had ample coal reserves in our country.

In the end, let me reiterate that I thoroughly support this bill. I thank Shri Modi and the Hon'ble Coal Minister for their efforts to ensure transparency in the coal-block allotment system.

Thank you.



**श्री उदय प्रताप सिंह (होशंगाबाद) :** उपाध्यक्ष महोदय, 26 दिसम्बर, 2014 को सरकार की तरफ से कोल माइन्स पर एक अध्यादेश लाया गया था, उस कोयला खान विशेष उपबंध विधेयक, 2015 के समर्थन पर बोलने के लिए मैं खड़ा हुआ हूँ। इस देश में मई, 2014 में पूरे बहुमत के साथ भारतीय जनता पार्टी और एन.डी.ए. की सरकार बनी। यह सरकार अपेक्षाओं, उम्मीदों और भविष्य की संभावनाओं की सरकार थी। इस सदन में कोल माइन्स पर कल से चर्चा चल रही है। हमें गर्व है कि माननीय कोयला मंत्री ने जो विधेयक पेश किया है, उसमें कोल क्षेत्र में ई-ऑक्शन की व्यवस्था की गई है। इस व्यवस्था से पहले हमने यू.पी.ए-टू में भ्रष्टाचार का दंश भोगा है, उसे हमने बहुत नजदीक से देखा है। देश में हर दिन कभी कोल भ्रष्टाचार, कभी टू-जी, थ्री-जी या किसी और कारण से अखबार की हैडिंग बनती थी। मैं इस देश के प्रधान मंत्री माननीय नरेन्द्र मोदी जी और कोयला मंत्री माननीय पीयूष गोयल जी को धन्यवाद देना चाहता हूँ, जिन्होंने इस देश में पारदर्शी व्यवस्था सामने लाकर भारत की संप्रभुता को भी ताकतवर बनाया और इस देश के अर्थतंत्र को भी मजबूत करने की कोशिश की।

माननीय उपाध्यक्ष जी, हमें खुशी है कि आर्डिनेन्स के मामले में लगातार बातें हो रही हैं कि आर्डिनेन्स के माध्यम से कोई परिवर्तन नहीं होना चाहिए, इसे नकारा जाना चाहिए। पाँच सौ बार इस आर्डिनेन्स के पहले इस देश में, इस सदन में आर्डिनेन्स आए, तब यह बात इनके जेहन में नहीं आई। जब कोई महत्वपूर्ण काम करना होता है, लोक सभा नहीं चल रही होती है, जब देश के लाभ का, जनता के लाभ का प्रश्न होता है, तो हमेशा इस तरह के आर्डिनेन्स आते हैं। देशहित में जो आर्डिनेन्स आया है, इसके समर्थन में हमें कतई संकोच नहीं है। हमें गर्व है कि माननीय मंत्री जी ने राष्ट्रहित में यह कदम उठाया है।

सन् 1984 के बाद इस देश में पूरे बहुमत से भारतीय जनता पार्टी की सरकार, एन.डी.ए. की सरकार बनी है। स्वाभाविक रूप से लोगों को इस सरकार से अपेक्षाएँ हैं। लोग चाहते हैं कि जिस भ्रष्टाचार में यह देश आकंठ डूबा हुआ था, शायद अब उस भ्रष्टाचार से मुक्ति मिलेगी। यह बिल हमारी कोयला-खनिज नीति के संबंध में एक मील का पत्थर साबित होगा।

इस देश में जब सर्वोच्च न्यायालय ने दो सौ चार खदानें निरस्त कीं, तो कोल का संकट बढ़ा। लगभग पाँच करोड़ टन कोल की कमी इस देश में महसूस हुई तब माननीय मंत्री श्री पीयूष गोयल जी ने इस संकट को दूर करने के लिए यह बिल लेकर आए। उस समय कोल मंत्री जी ने कहा था कि कोयला क्षेत्र का गैर-राष्ट्रीयकरण करना, हमारा उद्देश्य नहीं है, बल्कि इसमें पारदर्शिता सुनिश्चित होगी। उन्होंने यह भी कहा था कि पिछली संप्रग सरकार द्वारा कोयला क्षेत्र में किये गये नुकसान की भरपाई करने की

कोशिश में हम लगे हैं, जिसमें कोल ब्लॉक्स मुफ्त में बांट दिये गये थे। उन्होंने कहा कि इसके साथ सरकार यह तय करेगी कि बिजली की दरें न बढ़ें।

हमें खुशी है कि सरकार आम आदमी की चिन्ता करती है। आज हमारे जो कोल ब्लॉक्स ऑक्शन के माध्यम से आवंटित हुए हैं, सरकार ने केवल 42 कोल ब्लॉक्स आवंटित किये हैं और 120 लाख करोड़ रुपए की धनराशि इस देश के विकास के लिए आई है। हम कल्पना कर सकते हैं कि जिस दिन 204 कोल ब्लॉक्स की नीलामी होगी तो हमारे देश के राज्यों के पास कितना पैसा होगा। आज झारखंड, ओडिशा, मध्य प्रदेश, छत्तीसगढ़ ऐसे राज्य हैं, जहाँ विकास के लिए पैसे की आवश्यकता है। उपाध्यक्ष जी, मैं केवल दो मिनट में अपनी बात समाप्त करूँगा। इन कमजोर राज्यों को, पूर्वी राज्यों को राशि का प्रावधान इस सरकार ने किया है। मैं आपके माध्यम से माननीय मंत्री जी से आग्रह करना चाहता हूँ कि जिन खदानों के ऑक्शन के बाद, आस-पास के क्षेत्रों में भू-अधिग्रहण की समस्या आती है, उस पर भी हमें चिन्ता करने की आवश्यकता है। उसमें भी कोई ऐसी प्रक्रिया हो कि खदानों की नीलामी के बाद काम जल्दी शुरू हो सके। जहाँ खदानें आवंटित होंगी, सी.एस.आर. का पैसा वहाँ पर बड़ी मात्रा में विकास के लिए आता है। मेरा आपके माध्यम से अनुरोध है कि वह सी.एस.आर. का पैसा, जिस क्षेत्र में खदान चल रही है, उस क्षेत्र के लोगों की बेहतरी के लिए, उनके विकास के लिए, उनके जीवनस्तर को ऊपर उठाने के लिए लगाया जाए।

मुझे खुशी है कि आज इस देश में हमारी सरकार एक पारदर्शिता की पद्धति सामने लेकर आई है, इसके कारण दुनिया की नज़रों में देश की प्रतिष्ठा भी बढ़ी है, दुनिया की नज़रों में भारत का सम्मान भी बढ़ा है और भारत इस प्रक्रिया के कारण आर्थिक रूप से भी संपन्न होगा। मैं अपनी बात समाप्त करूँ, उससे पहले मैं विपक्ष के अपने मित्रों से कहना चाहता हूँ। हे मित्रो,

“शहर करीब है कि सूरज निकलने वाला है,  
उठो कि रात का मंजर अब बदलने वाला है।”

माननीय उपाध्यक्ष जी, आपने मुझे बोलने के लिए समय दिया, उसके लिए आपको धन्यवाद देता हूँ। इसके साथ ही मैं इस बिल का समर्थन करते हुए अपनी बात समाप्त करता हूँ।

**श्री दुष्यंत चौटाला (हिसार) :** उपाध्यक्ष महोदय, आज आपने मुझे कोल माइन्स (स्पेशल प्राविजन्स) बिल पर बोलने का मौका दिया, इसके लिए मैं आपके प्रति आभार प्रकट करता हूँ।

आज जब हम कोयले की बात करते हैं तो हमारे देश में पावर सेक्टर एवं स्टील सेक्टर को आगे बढ़ाने के लिए कोयले की जरूरत होती है। पिछले चार-पांच वर्षों से अगर कोयले की बात करते हैं तो बार-बार एक ही चीज सामने आती है कि कोयले की लूट मचाई गई, कोयले की खदानें गलत तरीके से बेची गईं। मैं कोल माइन्स मिनिस्टर को बधाई देता हूँ कि उन्होंने ई-ऑक्शन का हवाला देकर, जहां पहले हजारों रुपये का फायदा हुआ था, आज लाखों रुपये का फायदा सरकार को पहुंचाया है। मैं उनके संज्ञान में एक जरूरी विषय भी लाना चाहता हूँ। जब मैं इस बिल को पढ़ रहा था तो चैप्टर संख्या-2 के सेक्शन-4 की अमेंडमेंट संख्या -5 मेरे सामने आई। यह अमेंडमेंट कहता है:

“Any prior allottee who is convicted for an offence relating to coal block allocation and sentenced with imprisonment of more than three years, shall not be eligible to participate.”

हम कहते हैं कि तीन साल से ज्यादा सजायाफ्ता आदमी इस बिड में अपना नाम नहीं दे सकता। मैं आपके माध्यम से मंत्री जी से जानना चाहूंगा कि क्यों हमने उन लोगों को छोड़ दिया, जिनको तीन साल से कम सजा कोल एलोकेशन के दौरान हुई थी? अगर कोई चोर चोरी करता है तो मुझे लगता है कि हमारे देश में कानून बना हुआ है, हमें नया कानून बनाते वक्त उन चोरों को जगह देने की कोई आवश्यकता नहीं है। मैं अपील करूंगा कि इस अमेंडमेंट संख्या-5 को बिल से रिमूव किया जाए।

जहां कोयले की बात आती है, जब हम कोयले की खदानों को बनाते हैं, उनमें ब्लास्ट करते हैं तो वहां से लोगों को रि-लोकेट करते हैं, मूव करते हैं। हमारे ओडिशा के साथी बोलना चाहते थे, समय की कमी के कारण उनको बोलने का मौका नहीं मिला, मैं उनकी अपील भी आपके सामने रखूंगा कि जिसको आप खदान एलोकेट करेंगे, जहां खदान देंगे, सबसे पहले वहां का सोशल इम्पैक्ट एसेसमेंट कराकर उन लोगों की जिन्दगी के बारे में भी आपको सोचना पड़ेगा। अगर आप उनको कहीं नई जगह पर मूव करने का काम करते हैं, जब आपके एलोकेशन से इतना रेवेन्यू जेनरेट हो रहा है तो सबसे पहला प्रावधान यह हो कि उनके बच्चों के लिए अच्छी मेडिकल फेसिलिटीज, अच्छी एजुकेशनल फेसिलिटीज और रहने के लिए अच्छे मकान बनाकर देने का काम भी हमारी सरकार का होगा।

हमारी खदानों में काम करने वाले लोगों की सेफ्टी को प्रायोरिटी पर रखना होगा। मैं 27 वर्ष का हूँ, लेकिन हम दिन-प्रतिदिन टी.वी. पर देखते हैं और खदानों की बात आती है तो यही पता चलता है कि

बारिश आई और अंडरग्राउण्ड माइन्स में काम करने वाले 150 मजदूर मारे गए। उनकी सुरक्षा के पैरामीटर्स को भी हमें इस बिल में कड़ा बनाना होगा।

मैं आखिर में यही अपील करूंगा कि ये खदानें हरियाणा, पंजाब, दिल्ली या उत्तर प्रदेश में नहीं हैं, देश के केवल आठ राज्यों में हैं, जिनमें से ज्यादातर खदानें ओडिशा में हैं। मगर पावर एक ऐसा सेक्टर है जो पूरे देश के कोने-कोने को प्रभावित करता है। मैं माननीय मंत्री जी से यही निवेदन करता हूँ कि जब कोल ब्लॉक्स का एलोकेशन हो तो राज्य सरकारों को प्रायोरिटी देने का काम करें। पिछले साल हरियाणा में 12 पावर यूनिट्स में से नौ यूनिट्स बंद थीं, क्योंकि उनको कोयले की प्रॉपर क्वांटिटी हम प्रोवाइड नहीं करवा पा रहे थे। राज्य सरकारों के पास भी अथॉरिटी होनी चाहिए और प्रायोरिटी मिलनी चाहिए कि वे अपने लिए प्रॉपर कोल ब्लॉक्स एलॉट करा लें, जिससे आने वाले समय में प्रदेशों में पावर सेक्टर को कोयले की कमी न हो।

मैं आपके प्रति आभार प्रकट करता हूँ कि आपने मुझे इस विषय पर बोलने का अवसर दिया। मैं मंत्री जी को बधाई देना चाहूंगा कि पहले लुटेरों ने हमारे देश में जो लूट मचाई थी, उन्होंने ई-ऑक्शन के तहत उस पर कुछ रोक लगाई है, पूरी रोक लगाने का काम वह इस सेक्शन को अमेंड करके करें। धन्यवाद।

SHRI DEEPENDER SINGH HOODA (ROHTAK): First of all, I will start by congratulating the hon. Minister for bringing about this very important piece of legislation which is going to determine the course that minerals in our country and their extraction and usage is going to take place in the coming decades. Of course, this completely overrides the Coal Nationalisation Act of 1973 and the main tenet of this piece of legislation is auction. An impression has been brought about by various Members and also political leaders outside and inside this House that this is something new and has arisen out of the Supreme Court Order and this is something which is brought about on the agenda by the NDA.

I will make ten points. My first point is with regard to MMDR Act amendment. It was actually the introduction of concept of auction and e-auction. It was actually prepared by the UPA Government in 2012. It was introduced in Lok Sabha in 2013. Sir, you and I were the Members at that time.

Let me point out the exact provision 11A of the MMDR (Amendment) Act, 2012 which was introduced in the House in 2013:-

“The Central Government may for the purpose of granting permits prospecting license/mining lease in respect to area containing Coal/Lignite select through auction or by competitive e-bidding on such terms and conditions as may be prescribed.”

This was the first time in the Indian history that a piece of legislation introduced the concept of auction. I am thankful that hon. Minister has carried forward the same thing and brought about in this House.

एक और बात आई है, पिछले दस साल की बात कही जाती है, मगर मैं बताना चाहता हूँ कि सुप्रीम कोर्ट ने जो कोल ब्लॉक्स कैंसिल किए हैं, मंत्री जी को पता है, वे पिछले 20 साल में जितने भी एलाटमेंट हुए थे, वे सारे कैंसिल किए हैं। From the year 1993 onwards, the Supreme Court has cancelled and for your convenience, I will try to speak in English. From 1993 till 2003 – for twenty years – the Supreme Court has cancelled all the allocations of 20 years. Now, the Congress was governing only for 12 years out of these 20

years. What about the rest 8 years? An impression has been carried out that this is a political/partisan matter which was pursued by the Congress Party. The fact is that of the 20 years period for which all the allocations have been cancelled, the Opposition was ruling the country for 8 years. It includes Vajpayee Ji and United Front with all the political parties in the late 1990s. In fact if you look at yearly allocations, the highest number of allocations were made in the year 2003, when 20 coal blocks were allocated by Kariya Munda Ji and by the Vajpayee Government at that point of time. I have no reason and I do not want to cast aspersions on the bonafides of Vajpayee Ji or Kariya Munda Ji or on all the allocations that were allocated during the NDA Government. We do not want to do that because that was a part of a process but unfortunately as the same process was followed in the next year, the BJP Government has all the reasons to cast aspersions on the bonafides of the subsequent Power Ministers. Politicking is something which we cannot prevent. We will stick to our stand about ethical politicking.

A very important thing has taken place in this country. I want to urge all the Members that coal and all the natural resources are national resources. That is why, in the Part XI of the Constitution of India under the Central List provides and gives the sole right to this Parliament to legislate on all the natural resources including Coal. Coal is included in the Central List. That is why, when India was facing a coal crisis, we brought in about a Coal Nationalisation Act. In 1991, Coal India became profitable. Immediately, as soon as it became profitable, we opened up. Some private companies were allowed. So, from 1993 onwards, there has been a dilution. Now these national resources are being diverted towards the States. I have no problem with the States because there are five States which have 99 per cent of the coal reserves. What about the rest of the 25 States? Our Union is bound together by a very delicate promise that each State has made to each other. That is why, the Constitution makers did not provide national resources in the State List or in the Concurrent List. They provided it in the National List. All the

proceeds, Rs.7 lakh crore which is the amount estimated by the Ministry, will be going towards these seven States. What about the other States? For example, every State in this Union is providing something else. The States of Haryana, Punjab and some other States provide surplus food grains. We have never demanded that we will auction our surplus food grains to the other States. My point is, this is a national resource.

HON. DEPUTY SPEAKER: Hooda Ji, you are telling about all these five States. All the five States are very much affected by low income even though they are rich in minerals. But the other States, about which you are telling us, are very rich. That is why, how can we give? Those five States are not very developed States.

SHRI DEEPENDER SINGH HOODA: I appreciate your point. I appreciate both your indulgence in my speech and also your point.

Sir, I agree that these States need to be given lion share of what the Government wants to give. But you have to understand this point that when it was difficult to mine, all the States put in their money through the Government of India and Coal India was created through the Coal (Nationalisation) Act and mining was pursued. Even today Coal India mines about 500 million tonnes. So, all the other States which, actually in the time of need, put in their money too. So, now when the Government is planning to open up the coal market for commercial gains, for privatization, for private profiteering, some proportion of that should be re-paid to the other States which helped out the mining in the time of need. You know, Sir, that is the reason.

My point is that the Constitution of India puts coal in the National List. But now effectively all the revenues will be going to the States. That is why, we are debating it here in the Lok Sabha. The Constitution did not provide for coal legislation to be debated in the State Assemblies. The Constitution makers created a Constitution by implying certain promises that each State made to each other that in the time of profit or loss, we will be together. That is why, the concept of share resources is being diluted. The Government should provide for these poor

States. But it should also protect the interests of the other States who will be requiring coal for furthering of their own economy.

My fourth point is regarding the number of years of these leases. This is a suggestion to the hon. Minister. They have provided for 30 years lease period extendable by 20 years. I looked at all the legislations of auctions, wherever natural resources are being auctioned across the world. Nowhere the period of mining lease will be given default for a period of 30 years plus 20 years because renewal is very easy. Nowhere is it given for 50 years. In US, the Mining Leasing Act, 1920, which governs the US auctions, provides for auctioning their mines for 20 years. In Indonesia, which is another coal rich country, they auction their mines for 20 years only. So, why is the Government in a hurry? It is a Government which is elected for just five years. Why does the Government want to auction off all the national resources of coal for the next 50 years, 30 years plus 20 years? Why? It is because nowhere in the world this has been allowed.

In fact, in US, because of this auctioning, now there are a lot of litigations by the consumers who believe that the prices for the consumers have increased because these auctions have created monopolies. मंत्री जी, हमें यह भी ध्यान में रखना पड़ेगा और क्या आपने ध्यान रखा कि जब ऑक्शन हो रहा है, तो कितने कोल ब्लॉक कौन सा प्लेयर लेगा? इसके लिए कोई प्रोवीजन नहीं है। इसके लिए प्रोवीजन लाना पड़ेगा। हम भी नजर रखेंगे कि कौन-कौन सी कम्पनी कितने ब्लॉक ले रही हैं और आपको भी देखना पड़ेगा ताकि मोनोपॉलीज़ क्रिएट न हो। If you look at the Supreme Court of Wyoming and Montana in US, litigations are going on because some companies, through auction, have created monopolies and they have hiked the consumer prices for the last 20 years. That is the pitfall of auction. The Minister has to be careful on that.

There is one more contentious issue. It is the question of regulated and unregulated. We know for power sector, which is regulated at the moment, the Ministry has proposed reverse auction and for the unregulated sector, steel and cement, the Ministry has proposed forward auction. Reverse action means the



lowest bidder will win. मेरी जानकारी यही है कि कई बिडर्स ने ज़ीरो कॉस्ट पर ऑक्शन निकालने का काम किया है। But, I have two points on regulated and unregulated issue. Who demarcates it? यह बहुत बड़ी पॉवर दी जा रही है। Which committee does demarcate it? It is not about auction but it is under the garb of auction. Which committee does make a distinction which is an unregulated coal mine or which is a regulated coal mine; and whether it is going for reverse auction because that will determine the coal price and the accrual from that mine? Will the Minister reply that the Power Ministry has made elaborate plans to have that committee?

We also had committee for last 20 years when these allocations were made. That is what the Supreme Court struck against any subjective power given to any committee. That committee consisted of all the State and Government of India officials. If any subjective assessments made by those committees were wrong, how can the subjective assessment be made by your committee determining whether a coal mine is regulated or unregulated?

Shri Naveen Patnaik, hon. Chief Minister of Odisha has already written to the Prime Minister that out of 9 mines in Odisha a determination was made by the Government of India that eight mines will go for reverse auction for regulated sector. So, this is the subjective decision. आने वाले दिनों में सावधान रहने की जरूरत है, क्योंकि इसमें स्कैम निकल सकता है। इसमें दो प्वाइंट्स अनरेगुलेटेड और रेगुलेटेड में हैं। इलैक्ट्रिसिटी को आप रेगुलेटेड कर रहे हैं और मंत्री जी, आप जानते हैं, मैं भी एनर्जी स्टैंडिंग कमेटी का सदस्य हूँ, इलैक्ट्रिसिटी डीरेगुलेशन एक्ट आप लेकर आ रहे हैं। इलैक्ट्रिसिटी को आप डीरेगुलेट करना चाहते हैं। आप पहले उसको रेगुलेटेड कहकर ऑक्शन करा रहे हैं, फिर उसके बाद इलैक्ट्रिसिटी में आप प्राइवेटाइजेशन लाना चाहते हैं। जब वह आएगा, यह जो रिवर्स ऑक्शन हो रहा है तो यह इस बात पर हो रहा है कि वह रेगुलेटेड मार्केट है मगर आप उसको डीरेगुलेट कर रहे हैं।... (व्यवधान)

**श्री भर्तृहरि महताब (कटक) :** इसमें पॉवर एंड एनर्जी के लिए कांफ्लिक्ट ऑफ इंटररेस्ट्स हैं।... (व्यवधान)

**श्री दीपेन्द्र सिंह हुड्डा :** यह एक बहुत बड़ा महत्वपूर्ण प्वाइंट है। या तो इलैक्ट्रिसिटी एक्ट के लिए आप यह कहते कि अगर उसको रेगुलेटेड कह रहे हैं, They should promise that for 50 years

electricity will not be deregulated. But they are bringing about a Bill to deregulate electricity. So, this is very dangerous.

एक और प्वाइंट है। ये अब एक और प्रोविजन लेकर आए हैं। जो चैप्टर 6 में क्लॉज 28 और 29 है, It provides complete immunity to the officials for making the determinations. This is the complete immunity against anti-corruption laws. यह तो पहला लेजिस्लेशन है। यह फैसला करना और उसमें यह लेकर आना, क्योंकि इसमें पहले नहीं था। यह अब डाला है कि उनको पूरी तरह से इम्युनिटी मिली है। वे कोई भी फैसला कर सकते हैं। मैं समझता हूँ कि जो एंटी-कॉर्प्शन एक इश्यू है, जिसका चुनाव से पहले भारतीय जनता पार्टी ने इतना जिक्र किया था, इसलिए उनको उन अधिकारियों को एग्जैम्प्ट नहीं करना चाहिए। उस बारे में भी एक और चर्चा होनी चाहिए।

जो मेरा यू.एस. के अंदर सिंगल बिडर का प्वाइंट है। यू.एस. के अंदर एक और बड़ा इश्यू चला हुआ है, जहां पर ऑक्शंस हुए थे। मंत्री जी, मैं कहना चाहता हूँ कि कई सिंगल बिडर्स ले जाते हैं तो उसके लिए भी आपने कोई प्रोविजन नहीं रखा है। इसमें आप प्रोविजन लाइए, ताकि सिंगल बिडर मैच फिक्सिंग करके कोई ऑक्शन न हो, उस पर आपको लाना चाहिए।

एनवॉयरनमेंटल क्लिअरेंस से संबंधित एक प्वाइंट है। ऑक्शन विदाउट एनवॉयरनमेंट क्लिअरेंस के अलाउड है। यह बहुत अजीब बात है। अभी गो-नोगो नहीं हुआ है। एनवॉयरनमेंटल क्लिअरेंस मिला है कि नहीं मिला है। एक एफ.एस.आई. की रिपोर्ट है कि जो 29 प्रतिशत इंडियन फॉरेस्ट माइनिंग के लिए डीबार्ड था, उसको घटाकर अब ये लोग 11 प्रतिशत कर रहे हैं। जैसे ही इनकी सरकार बनी, इनका फैसला है कि 11 प्रतिशत ऑफ फॉरेस्ट को डीबार करेंगे, बाकियों को ओपन करेंगे, आपकी मर्जी है। मगर बिना एनवॉयरनमेंट क्लिअरेंस के आप ऑक्शन कर रहे हैं। यह बहुत ही अजीब बात है। अगर सी.ए.जी. की रिपोर्ट के आधार पर आप कर रहे हैं क्योंकि आपको पता है कि सुप्रीम कोर्ट ने अपना जजमेंट दिया है और जो आपने सी.ए.जी. की रिपोर्ट के आधार पर अपना एफिडैबिट दिया है, उस रिपोर्ट के आधार पर अगर सुप्रीम कोर्ट ने जजमेंट दिया, the Attorney General had quoted the CAG report. The CAG Report had made three recommendations. One of the recommendations was precisely that a single window should be created. आप ऑक्शन कर दीजिए और जिसको मिली है तो उसके बाद आप एनवॉयरनमेंट क्लिअरेंस दे दीजिएगा लेकिन जब ऑक्शन में ही वह आपको इतना पैसा देगा, आप इमेजिन कर सकते हैं। यानी कि आप एक तरीके से उसको गारंटी दे रहे हैं कि आपकी एनवॉयरनमेंट क्लिअरेंस हो गई चाहे आपका एनवॉयरमेंट क्लिअरेंस का केस बनता है या नहीं बनता

है। इस पर आपको सोचने की जरूरत है। इसके अलावा सी.ए.जी. की रिपोर्ट में एक और बड़ा मुद्दा था। The CAG made a point that you should incentivize the people who actually have started production. अभी उदय प्रताप जी ने भी कहा कि जिन लोगों ने काम शुरू नहीं किया तो उनका खारिज किया जाए लेकिन जिन लोगों ने काम शुरू किया है, उनको इंसेंटिवाइज भी किया जाए, क्योंकि वोडाफोन के बारे में मुझे आपकी सरकार की राय पता है।

In this case, people who have invested a lot of money and who are producing, they have taken it away from them because of the Supreme Court order. लेकिन उनके लिए आपने क्या किया, मैं समझता हूँ कि उनके लिए भी आपको कुछ न कुछ सोचना चाहिए, क्योंकि यह जो आपके पास विंडफाल आया, मैं सदन को एक बात और बताना चाहता हूँ कि यह कोल ब्लॉक्स के एलोकेशन से नहीं आया, जो कोल माइंस चल रही थीं, क्योंकि ब्लॉक लिया जाता है, सारी क्लियरेंसिज ली जाती हैं, 10-15 साल लगाकर उसे डेवलप किया जाता है, वहां लैंड, इंफ्रास्ट्रक्चर क्रिएट करते हैं तो वहां पर लैंड का प्राइस बढ़ता है, क्योंकि इतना बड़ा माइन लग जाता है। वह आपने अभी ऑक्शन किया है, जिसको मैं एक वर्चुअल विंडफाल कहूंगा, वह आपको मिला।

Sir, my last point is regarding the Scheduled Tribes and the farmers around these mines. There is no provision for them. It has been our stand that they need to be properly adjusted and accommodated. The hon. Minister is here. The Scheduled Tribe Plan of the Union Government has been slashed by this Government by Rs. 9,000 crore. They are not thinking about the Scheduled Tribes, the small farmers and the SCs. Even in this Act, they are going to allow private profiteering in these mines. They are going to open up, by reducing from 28 per cent 'No Go' in a forest to 11 per cent, large tracts of forest lands and new mines. They are our natural resources.

यह सरकार इन पांच सालों में हमारे राष्ट्रीय संसाधनों की पचास सालों तक की नीलामी करने की तैयारी कर रही है। मगर इसके बावजूद जहां आप उन्हें नीलाम कर दोगे, प्राइवेट प्लेयर्स को दे दोगे और जो वहां बेचारे शेड्यूल्ड ट्राइब्स और स्माल फार्मर्स हैं, उनके लिए आपने कोई प्रावधान नहीं किया है। मैं समझता हूँ कि इस बारे में भी आपको सदन को बताना पड़ेगा।

इन शब्दों के साथ मैं मंत्री जी को धन्यवाद देता हूँ, वे बहुत ओजस्वी मंत्री हैं, मेरे बड़े अच्छे मित्र हैं। हम जो ऑक्शन की बात लेकर आए थे, उसे यह आगे लेकर आए हैं, आगे बढ़ा रहे हैं, इसके लिए मैं इन्हें शुभकामनाएं देता हूँ। धन्यवाद।

**डॉ. अरुण कुमार (जहानाबाद) :** माननीय उपाध्यक्ष महोदय, आपने मुझे इस महत्वपूर्ण बिल पर बोलने का समय दिया, इसके लिए मैं आपका आभार व्यक्त करता हूँ। बहुत ही कम दिनों में निश्चित तौर पर जो सरकार का बिल है, आर्डिनेन्स के थ्रू जो काम हुआ और ई-बिडिंग हुआ, इससे जो राशि आई है, उससे स्पष्ट हो गया है कि किस स्केल पर लूट हो रही थी, किस स्केल पर स्कैम हो रहा था। माननीय मंत्री महोदय को मैं इस बात के लिए बधाई देना चाहूंगा कि विपक्ष के लोगों को नौ महीने की डिलीवरी समझ में नहीं आ रही है, यह एक डिलीवरी है। इसे समझना चाहिए कि इतने बड़े स्कैम को मात्र कुछ दिनों में रोककर एक नई ट्रांसपेरेन्ट व्यवस्था की गई। अभी माननीय सदस्य, हुड्डा जी बोल रहे थे कि ई-टेंडरिंग कांग्रेस का प्रोसेस किया हुआ है, तब तो और अच्छी बात है कि ई-टेंडरिंग आपका लाया हुआ है और ई-टेंडरिंग के बावजूद हजारों-लाखों करोड़ रुपये का घोटाला हो रहा था। इस विषय में आपकी एक्सपर्टिज है, यह बात स्पष्ट हो गई कि ई-टेंडरिंग के बाद भी इतना बड़ा स्कैम हो रहा था। स्कैम को ई-टेंडरिंग से कैसे रोका जा सकता है और कितनी ट्रांसपेरेन्सी हो सकती है, इस बात का प्रमाण इस सरकार ने दिया है, इसलिए हम माननीय मंत्री जी को इस बात के लिए बधाई देना चाहेंगे। अभी एक छोटे सैक्टर का ब्लाक माइंस का ऑक्शन हुआ है, बिडिंग हुआ है, जब यह बड़े स्केल पर होगा तो निश्चित तौर से यह राष्ट्र के लिए उपयोगी होगा, क्योंकि जो हमारे नेचुरल रिसोर्स हैं, उनका मैक्सिमम यूटिलाइजेशन देश के हित में

**13.49 hrs**

**(DR. P. Venugopal in the Chair)**

होगा, यह अब सामने प्रतीत हो रहा है, इसलिए मैं आपके माध्यम से कहना चाहूंगा कि इस योजना से जो माइंस रिच स्टेट्स हैं, उनके विकास में और देश की जी.डी.पी. में इससे जो कंट्रीब्यूशन होगा, उससे आम जन को लाभ पहुंचने वाला है।

अभी माननीय सदस्य कह रहे थे कि यह राज्य गेहूं पैदा करता है, अनाज पैदा करता है और इस राज्य का हिस्सा वहां मिलना चाहिए। आज तक इस देश में जो स्थिति बनी रही है, जो कोल और माइंस रिच स्टेट्स हैं, उनकी हालत और वहां के लोगों की हालत अच्छी नहीं है। आप चिंता जरूर करते हैं अखबारों में, चिंता करते हैं वादों में कि आदिवासियों के हम हितसाधक हैं। लेकिन जो आदिवासी इलाका है, उसी में आज तक नेचुरल रिसोर्स का एक्सप्लॉएटेशन हो रहा था। उनकी हालत बड़ी गंभीर है। हम उम्मीद करते हैं कि अब जो सरकार हमारी संकल्पित है, उस इलाके में जहां नेचुरल रिसोर्स का एक्सप्लॉएटेशन होगा, वहां पर उनके स्वास्थ्य और शिक्षा का भी कुशल प्रबंधन होगा।

महोदय, मैं आपके माध्यम से सरकार से आग्रह करना चाहता हूँ कि खास कर झारखण्ड में लोग जाते रहते हैं, वहां ओपन माइंस की जो दुर्दशा है, वह बहुत ही भयंकर है। आज भी झरिया और कतरास का इलाका आग पर पड़ा हुआ है। वहां कब कौन सी बड़ी दुर्घटना हो जाए, पता नहीं है। पिछले दिनों इस इलाके का बिल्कुल बेतरतीब, डैस्पेरेट तरीके से एक्सप्लॉएटेशन हुआ है। उसका नतीजा है कि वहां पर रहे लोगों का जीवन असुरक्षित हो गया है। पर्यावरण तो दूषित हो ही रहा है, साथ ही वहां आज भी धुंआ निकल रहा है। पिछले 40 वर्षों में जिस तरीके से उसमें सैंड फिलिंग किया जाना चाहिए था, वह 50 वर्षों में भी नहीं हुआ है, इसलिए हम आपसे कहना चाहेंगे कि जहां हम आदिवासी इलाकों में इसका एक्सप्लॉइटेशन करते हैं, वहां के सोशल स्ट्रक्चर को भी दुरुस्त करने के लिए एक ठोस कार्य योजना होनी चाहिए। हम समझते हैं कि सरकार का जो लक्ष्य है कि अंतिम व्यक्ति तक विकास किया जाए, निश्चित तौर से उसे एड्रेस किया जाएगा। लंबे समय से धनबाद के इलाके में, कोयलांचल के इलाके में, गरीब आदिवासी या मजदूर के बच्चों के लिए जो शिक्षक हैं, उन्हें वेतनमान नहीं दिया जा रहा है। ये शिक्षक लंबे समय से संघर्ष कर रहे हैं। हाल में माननीय मंत्री महोदय से शिक्षकों का एक डेलीगेशन मिला है। हम समझते हैं कि आप जब इन संसाधनों को व्यवस्थित करेंगे और सभी कोल माइंस को डिवेलप करेंगे तो निश्चित तौर से इनकी शिक्षा का, स्वास्थ्य का और दैनिक जीवन में जो अन्य आवश्यकताएं हैं, उनके लिए आप प्रयास करेंगे। यह एक ऐसा क्रांतिकारी कदम है, जिसमें विपक्ष के लोगों को भी बहुत ही बढ़िया डिलीवरी दिखनी चाहिए। इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूँ।

**श्री जगदम्बिका पाल (डुमरियागंज):** अधिष्ठाता महोदय, माननीय ऊर्जा मंत्री के द्वारा Coal mines special provision Bill,, 2015, जो अध्यादेश को बिल के रूप में पुरःस्थापित किया था और आज उस पर चर्चा करने का आपने मुझे जो अवसर दिया है, मैं उसके लिए आपका आभारी हूँ।

मैं बड़ी गंभीरता से इस पर माननीय सदस्यों की चर्चा सुन रहा था। इस देश की लाइफ-लाइन ऊर्जा है। आज उस ऊर्जा के उत्पादन में सबसे ज्यादा अगर महत्वपूर्ण रोल है तो वह कोयले का है, चाहे वह बिजली के उत्पादन में हो, चाहे सीमेंट फैक्ट्री हो या स्टील फैक्ट्री हो। पिछले दिनों सुप्रीम कोर्ट ने मनोहर लाल शर्मा बनाम प्रिंसिपल सैक्रेट्री 2012 के रिट पिटीशन में जिस तरीके का फैसला 25 अगस्त, 2014 को किया कि जो कोल ब्लॉक्स सन् 1993 से पिछले दिनों आबंटित किए गए, वे कोल ब्लॉक्स अवैध रूप से आबंटित किए गए हैं। 25 अगस्त, 2014 को उन्हें अवैध घोषित किया गया था। उस परिप्रेक्ष्य में 24 सितंबर, 2014 को फिर से सुप्रीम कोर्ट का एक आदेश आया तो उसमें 204 कोल ब्लॉक्स को अवैध रूप से आबंटित मान कर सुप्रीम कोर्ट ने उन सभी कोल ब्लॉक्स को रद्द करने की घोषणा की और कैंसल करने का निर्णय लिया। स्वाभाविक है कि देश में 204 कोल ब्लॉक्स को कैंसिल कर दिया गया। उसमें 47 कोल ब्लॉक्स ऐसे थे, जिनमें से 42 में उत्पादन भी शुरू हो गया था और कुछ जो कोल ब्लॉक्स बचे हुए थे, उनमें कोयले का उत्पादन प्रारंभ होने की प्रक्रिया में था। एन.टी.पी.सी. के थर्मल पावर प्लांट्स या अन्य पावर प्लांट्स में से किसी के पास छः दिनों का कोयला उपलब्ध है या किसी के पास चार दिनों का कोयला उपलब्ध है। यह स्वाभाविक है कि हम इस सदन में इस बात पर चिंता करें। इस तरह से कोयले की उपलब्धता पर एक सवालिया निशान लगता है, जब सुप्रीम कोर्ट दिनांक 25 सितम्बर को एक फैसला ले लेती है कि हम 204 कोल ब्लॉक्स के आबंटन को रद्द करते हैं। शायद यह केवल सरकार के समक्ष संकट नहीं था, बल्कि पूरे देश के समक्ष एक गंभीर अनिश्चय की स्थिति, अनिर्णय की स्थिति और एक ऐसा संकट पैदा हो गया था, जब लगता था कि इस देश की कोयले खदानों में जो लाखों कर्मचारी काम कर रहे हैं, उनके समक्ष रोज़ी-रोटी का संकट पैदा हो जाएगा। अगर कोयले का उत्पादन बंद हो जाएगा तो निश्चित तौर पर जो पावर प्लांट्स हैं, उनके उत्पादन में कमी आ जाएगी या उनसे उत्पादन बंद हो जाएगा। इसी तरह से, स्टील और सीमेंट, जो किसी देश के इंफ्रास्ट्रक्चर के लिए, उसके बुनियादी ढांचे के लिए आवश्यक मूलभूत तत्व हैं, उनका भी उत्पादन बंद हो जाएगा। लेकिन, मैं निश्चित तौर पर आज यहां खड़े होकर अपने नरेन्द्र मोदी जी के नेतृत्व की इस सरकार को इसलिए बधाई दूंगा कि अगर सुप्रीम कोर्ट ने दिनांक 24 सितम्बर, 2014 को 204 कोल ब्लॉक्स का आबंटन रद्द किया तो उसके एक महीने से भी कम

समय में दिनांक 21 अक्टूबर, 2014 को अध्यादेश लाकर सरकार ने कह दिया कि हम ई-ऑक्शन के माध्यम से इन कोल ब्लॉक्स का ऑक्शन करने का काम करेंगे। मैं समझता हूँ कि एक महीने में तो मंत्रालय में केवल इस पर बैठकें होती रहतीं।

हमारे दीपेन्द्र हुड्डा जी बोल रहे थे तो उन्हें यह नहीं मालूम कि पहले तमाम चीजों पर जी.ओ.एम. बन जाते थे और वे ग्रुप ऑफ मिनिस्टर्स बैठकें करते रहते थे और निर्णय नहीं होते थे। उन्होंने दो-तीन बड़े महत्वपूर्ण बिन्दु उठाए। उन्होंने वर्ष 1993 से जो कोल ब्लॉक्स आबंटित हुए थे, उनकी बात उठाई और कहा कि वे कोल ब्लॉक्स हमारी सरकार में आबंटित नहीं हुए थे, बल्कि पिछली सरकार में भी आबंटित हुए थे। वे इस बात को निश्चित तौर से जानते हैं कि वर्ष 1993 से जो कोल ब्लॉक्स आबंटित हुए थे, उन 218 कोल ब्लॉक्स में सुप्रीम कोर्ट ने केवल 204 कोल ब्लॉक्स को रद्द किया था। वे जिस ऑक्शन की बात कर रहे थे, पॉलिसी लाने की बात कर रहे थे तो मैं कहता हूँ कि वर्ष 2004-05 में अगर कांग्रेस की यू.पी.ए. सरकार ने वह पॉलिसी तय की तो वर्ष 2015 तक उस पॉलिसी को इम्प्लीमेंट न करने के पीछे कौन-सा उद्देश्य था? अगर यह ई-ऑक्शन हो जाता तो लोगों को ट्रांसपैरेंसी के साथ केवल ऑक्शन के ही माध्यम से कोयला मिलता। फिर 'फर्स्ट-कम-फर्स्ट-सर्व' के आधार पर या जिसको उपकृत करना हो, उसे नहीं दिया जा सकता था। मैं समझता हूँ कि आज उन्हें यह स्वीकार करना चाहिए था कि अगर उन्होंने दस सालों से ऑक्शन की पॉलिसी बनाई और उसे इम्प्लीमेंट नहीं किया तो जो स्कैम हुआ है, उसके लिए वे सीधे-सीधे गुनहगार हैं, जिम्मेदार हैं और कोई दूसरा इसके लिए जिम्मेदार नहीं हो सकता है। इस बात को भी सुप्रीम कोर्ट ने माना। अगर वे वह पॉलिसी लागू कर देते तो हमें जो चिंता थी, सदन की जो चिंता थी कि पिछले दिनों जिस तरीके से सुप्रीम कोर्ट सरकार के उन फैसलों पर निर्णय करती थी, उससे पूरी संसदीय परंपरा पर एक कालिख लगती थी। जो फैसले हुए, वह चाहे टू-जी स्पेक्ट्रम का हो, चाहे कोलगेट का हो, 1,76,000 करोड़ रुपये का हो, 1,86,000 करोड़ रुपये का हो, आज उस प्रश्न का जवाब अपने आप मिल रहा है। 204 कोल ब्लॉक्स में से अभी केवल 18 कोल ब्लॉक्स का आबंटन ई-ऑक्शन के माध्यम से हुआ है, जो 1,35,000 करोड़ रुपये में हुआ है। स्वाभाविक है कि 204 कोल ब्लॉक्स का अगर आबंटन होगा तो यह लाखों करोड़ रुपये में होगा।

महोदय, मैं अपनी बात को कन्क्लूड कर रहा हूँ। मुझे कम से कम तीन मिनट का समय दे दें। ई-ऑक्शन के थ्रू हम जो 1,35,000 करोड़ रुपये का रेवेन्यू पाएंगे तो भारत सरकार इसे अपने खजाने में नहीं लेने जा रही है। जिन राज्यों में माइन्स हैं, उन्हीं राज्यों को हम इसका पूरा-पूरा पैसा देने जा रहे हैं। मैं समझता हूँ कि भारत सरकार एक प्रयास कर रही है। जिस रेवेन्यू के लिए राज्य सरकारें पहले चिंतित रहती



थीं कि हमारे पास विकास के लिए, इंफ्रास्ट्रक्चर के लिए या हमारी कॉरपोरेट सोशल रिस्पॉन्सिबिलिटीज़ के लिए बजट नहीं है तो आज उस दिशा में जिस तरह से काम हुआ है, उसमें आज 1,35,000 करोड़ रुपये केवल 18 कोल ब्लॉक्स से ही मिल जाएंगे।

### **14.00 hrs**

मैं कहता हूं कि माननीय मंत्री जी को उन्होंने आगाह किया कि उनको यह देखना होगा कि ई-ऑक्शन में कितने लोगों को एक-एक ब्लॉक मिल जाता है और कितने को नहीं मिलता है। अगर पिछली 15वीं लोक सभा के कार्यकाल में हमारे युवा साथी ने यह सुझाव सरकार में दिया होता और आज भी लोगों को मालूम है कि यदि वे दस्तावेज खंगाले जाएं, तो फर्स्ट कम, फर्स्ट सर्व में या जिस तरीके से एलाटमेंट की प्रक्रिया इंटर मिनिस्ट्रियल ग्रुप में थी, उस इंटर मिनिस्ट्रियल ग्रुप की प्रक्रिया से कुछ ही लोगों को लाभ हुआ है। बहुत से ऐसे लोग थे, जिनके पास कोई पॉवर कैंप्टिव प्लांट नहीं था, कोई पॉवर प्लांट नहीं था, उनको कोल माइंस का आबंटन हुआ। शायद इसकी कल्पना उन्होंने नहीं की होगी। ...(व्यवधान) एनर्जी सिक्योरिटी के लिए यह अध्यादेश आया तो इस अध्यादेश पर सवाल उठाया गया कि क्यों अध्यादेश की आवश्यकता पड़ी? पूरे देश के कोल ब्लॉक्स कैंसिल हो गए और उस अध्यादेश को लाकर एक महीने के अंदर ट्रांसपेरेंट ढंग से ज्वाइंट सेक्रेटरी लेवल पर ई-ऑक्शन किया। ऑक्शन में सबको मालूम होगा कि कौन कितनी बिडिंग कर रहा है और उससे अधिक कोई दूसरा बिड कर सकता है। इतनी ओपन ट्रांसपेरेंसी मैनर में जो प्रक्रिया अपनाई है, निश्चित तौर से सरकार उसके लिए बधाई की पात्र है कि पब्लिक डोमेन में लोगों के सामने यह प्रक्रिया अपनाई। मैं समझता हूं कि इससे देश को एक एनर्जी सिक्योरिटी भी होगी और देश में जो एक अनिश्चय की स्थिति थी, वह समाप्त होगी। मैं कहना चाहता हूं कि इसे सर्वसम्मति से पास किया जाना चाहिए। ...(व्यवधान)

**श्री कौशलेन्द्र कुमार (नालंदा) :** सभापति जी, आपने मुझे कोयला खान विशेष उपबंध विधेयक पर बोलने के लिए मौका दिया, इसके लिए बहुत-बहुत धन्यवाद। यह एक चर्चित बिल है। ... (व्यवधान)

**श्री जगदम्बिका पाल :** उस समय भी आप इसके लिए चिंतित थे, जब यह आबंटन हो रहा था तो आप बहुत चिंतित थे, आपने कई बार इसके लिए कहा था। ... (व्यवधान)

**श्री कौशलेन्द्र कुमार:** उस समय आप इधर ही थे। ये हर बार सरकार में रहते हैं। इन पर तो पहले लागू होता है। ... (व्यवधान) आपके उधर रहने से समस्या का हल नहीं होगा, इधर ही आना होगा। ... (व्यवधान)

**श्री जगदम्बिका पाल:** अब भी समय है, उस काजल की कोठरी से अलग हो जाइए! ... (व्यवधान)

**श्री जय प्रकाश नारायण यादव (बाँका) :** जब जिधर मौका मिलता है, उधर चले जाते हैं। ... (व्यवधान)

**श्री कौशलेन्द्र कुमार:** महोदय, यह एक चर्चित बिल है, क्योंकि इस खेल में काफी कुछ अनियमितता होती आ रही है और इसका खामियाजा देश की जनता को नुकसान के रूप में भुगतना पड़ रहा है। अब तो सरकार कोयला खान प्राइवेट पार्टी के हाथ में ही डालने का काम कर रही है, उसे खान मिले और वह खुले बाजार में बेचे। यह सही है, किन्तु कुछ तथ्य में रखना चाहता हूँ। क्या बिजली उत्पादन पर इसका असर नहीं पड़ेगा, क्या ईट-भट्टा पर इसका असर नहीं पड़ेगा, छोटे-छोटे कल-कारखानों पर क्या इसका असर नहीं पड़ेगा? वायरलेस से चलने वाली सारी कंपनियों पर इसका असर पड़ेगा। कोल इंडिया पहले एक तय रेट पर उनको कोयला देती थी। जब वह प्राइवेट हाथों में होगा तो क्या वह सरकार के किसी नियम के अंदर आएगा?

दूसरी बात, राज्य सरकारें आज कोल लिंकेज के अभाव में अपने बिजली उत्पादन को सुचारू रूप से नहीं कर पा रही हैं। अगर वहां भी सही नियम नहीं रहेगा तो क्या राज्य सरकारें परेशान नहीं होंगी? ओपन मार्केट से उनको तुरन्त पेमेन्ट करके ही कोयला मिलेगा। इसको किसी नियम के अंतर्गत रखा जाना चाहिए। सरकार इस बिल में बताना चाहती है कि उसके पास मात्र 204 कोल माइंस हैं, जिसे तीन भागों में बांटा गया है। ये वही ब्लॉक्स हैं, जिन्हें माननीय सर्वोच्च न्यायालय द्वारा निरस्त किया गया था। इन कोल ब्लॉक्स के अलावा जो अन्य कोल ब्लॉक्स होंगे, उनके लिए क्या प्रावधान है? यह इस बिल में साफ नहीं है, उसे भी क्लियर करने की जरूरत है, नहीं तो फिर मुकदमेबाजी होगी।

जहां तक नीलामी प्रक्रिया अपनाने की बात है, तो इसे तीन कैटेगरी में रखा गया है। दूसरी और तीसरी कैटेगरी में सिर्फ नीलामी द्वारा कोल ब्लॉक आबंटित होंगे, किन्तु मुख्य कोल ब्लॉक पहली कैटेगरी का है। इसमें नीलामी और सरकार द्वारा आबंटित करने की प्रक्रिया रखी गई है। मेरा मानना है कि सभी को

नीलामी द्वारा ही कोल ब्लॉक दिया जाना चाहिए। यह पारदर्शिता का नियम भी है, क्योंकि सरकारी कंपनियां और प्राइवेट कंपनियों के लिए अलग-अलग नियम उचित और बाजार मापदण्ड के अनुसार नहीं होगा।

महोदय, मैं बिहार से आता हूँ। बिहार अति पिछड़ा राज्य है। हम लोगों की सरकार वहां चल रही है। वहां कोल लिंकेज की समस्या है। मैं आपसे मांग करूंगा कि बिहार को कोल लिंकेज दिया जाए जिससे कि बिहार को विकास का लाभ मिले। मेरा सरकार से निवेदन है कि कोल लिंकेज के बारे में भी इस बिल में सही प्रक्रिया होनी चाहिए, क्योंकि बिहार ही नहीं, अन्य प्रदेश भी इस परेशानी से जूझ रहे हैं। उन्हें अपने पावर प्लान्ट्स के लिए कोल नहीं मिल रहा है। मात्र कोल लिंकेज होने के कारण सभी राज्यों को परेशानी हो रही है। इसे ध्यान में रखते हुए, मैं अपनी बात को समाप्त करता हूँ।

THE MINISTER OF STATE OF THE MINISTRY OF POWER, MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL):  
Mr. Chairman, Sir, I am extremely delighted that we have had exactly 20 Members participating in this debate. The same number of Members had spoken on this on 12<sup>th</sup> of December. There were six common Members. So, effectively I have got the benefit or sage advice of at least 34 Members who have spoken.

SHRI DEEPENDER SINGH HOODA : You are also wise.

SHRI PIYUSH GOYAL: I am a much wiser man today with all the great inputs that I have received from my young friend Deepender. But I would like to place on record my appreciation of both the concerns that have been flagged off and the valuable suggestions that have been brought before me.

I wanted to start by just highlighting a few things that hon. colleague Mr. Jyotiraditya Scindia had raised last time. Because at that point of time the whole process was new, we were just starting, he had expressed some doubts about our ability to do this auction. I will flag off the six doubts that he had raised.

He questioned, while coal production has been increasing at one, one and half, two per cent for so many years, how does this Minister expect to increase it by eight per cent a year so that we can achieve one billion tonnes?

100 करोड़ टन कोयला बनाने के लिए उन्होंने मेरे ऊपर टिप्पणी की है कि 8 प्रतिशत ग्रोथ कैसे होगी? मैं उनको बहुत खुशी से बताना चाहूंगा कि जून से अभी कोयले का जो उत्पादन बढ़ा है, लगभग 7 प्रतिशत से अधिक ग्रोथ ऑलरेडी हो चुकी है। मैं आपको विश्वास दिलाऊंगा कि माइन-बाई-माइन प्लान बना कर, कोल इंडिया लिमिटेड, जिसको हम एक सक्षम, मजबूत और भारत का जुअल बनाना चाहते हैं, देखना चाहते हैं, और उसे अच्छा काम करने देना चाहते हैं। वह वर्ष 2019-20 तक सौ करोड़ टन कोयला अवश्य बनायेगा।

उन्होंने यह भी कहा था कि जमीन और पर्यावरण के क्लीयरैन्सेज में तो 7-8 साल लग जाते हैं तो माइनें कब खुलेंगी? मैं बड़ी खुशी से कहना चाहूंगा कि पर्यावरण मंत्रालय बहुत तेजी से काम कर रहा है

और पिछली सरकार ने जमीन से सम्बन्धित जो अध्यादेश/कानून लाये थे, उसमें कोल बैरिंग ऐक्ट्स को अलग रखा गया था, उनको इन्क्लूड नहीं किया गया था। हम जो अध्यादेश जमीन के सिलसिले में लाये हैं, उसमें कोल बैरिंग ऐक्ट्स को भी अभी शामिल कर दिया गया है और सभी लॉज, आर एण्ड आर, इन्क्रिज कॉम्पनसैशन, अभी वे सभी कोयले की खदानों में भी मिलेंगे। मुझे लगता है कि यह हम सभी के लिए हर्ष की बात है। मैं उम्मीद करूंगा कि वह अध्यादेश कानून में जल्दी परिवर्तित हो जाय, और सर्वसम्मति से हो जाये, जिससे कोयले की खदानों में भी उसका लाभ मिले।

उन्होंने यह भी कहा था कि क्यों नहीं मैं कोल इंडिया को रिस्ट्रक्चर करता हूँ? मैं सदन को बताना चाहूंगा कि रिस्ट्रक्चर की परिभाषा, जो उन्होंने कही थी कि छोटी कम्पनियां बना ली जाये, वह इस सरकार को मान्य नहीं है, हम कोल इंडिया को एक कम्पनी के रूप में देखना चाहते हैं और कोल इंडिया को और मजबूत बनाना चाहते हैं। हम रिस्ट्रक्चरिंग में टेक्नोलॉजी लायेंगे, उत्पादन बढ़ायेंगे, अच्छा काम करेंगे, कामगारों के लिए अच्छे सेफ्टी स्टैन्डर्ड और तनखाह का प्रबन्ध करेंगे।

उन्होंने यह कहा था कि 7 महीनों से सी.एम.डी. नहीं हैं। वह सी.एम.डी. तेलंगाना में चले गये। उसके बाद एक प्रक्रिया हुयी और मैं खुशी से बताऊंगा कि दिसम्बर, जिस महीने में डिबेट हुई, उसके आखिरी तक नये सी.एम.डी. ने अपना पद भार सम्भाल लिया था।

आखिरी में, उन्होंने टिप्पणी की थी कि सरकार का टाइम-टेबल कभी मीट नहीं होता है। हर टाइम-टेबल में ऐसे ही डेट दी जाती है और वह कभी हो ही नहीं सकता है और आपका भी टाइम-टेबल फेल होगा। मैं बड़ी खुशी से सदन को समर्पित करता हूँ कि हमने टाइम-टेबल के हर एक दिन और हर एक जिम्मेदारी को समय के अनुसार पूरा किया है। जिस समय और जिस टाइम-टेबल पर जो काम होना था, करके 31 मार्च तक जो पहले माइनें ऑक्शन या एलॉट होनी हैं, खासतौर पर जो 42 माइनें चल रही थी या चलने की संभावना थी, उन सबको हमने पूरा किया है।

इस डिसकशन में आज जो विषय निकले, उनमें से कुछ महत्वपूर्ण चीजें मैं सदन के सामने पेश करना चाहूंगा। माननीय सदस्यों ने थोड़ा परिपेक्ष्य दिया। दीपेन्द्र जी ने इस विषय का उल्लेख किया। मैं वास्तव में राजनीतिकरण नहीं करना चाह रहा था, लेकिन आपने उल्लेख किया है तो दीपेन्द्र जी, मुझे आपको जवाब देना पड़ेगा। आपने कहा कि यह वर्ष 1993 से चल रहा था और 2010, 2011, 2012 तक, सुप्रीम कोर्ट ने बीस साल का कौंसिल किया जिसमें आठ वर्ष तक आपकी भी सरकार थी या विपक्ष की सरकार थी। हमारी छः वर्ष थी, दो वर्ष युनाइटेड फ्रंट जिसके कई सहयोगी यहां बैठे हुए हैं और जिसका समर्थन आपकी पार्टी ने किया था। एक माननीय सदस्य ने बताया, 1993 के जब ऑक्शन शुरू हुए, अगर

मैं उसकी डिटेल उनके सामने रखू तो बेचारे हैरान हो जाएंगे। उन्होंने कहा कि 20 ब्लॉक्स का आवंटन एन.डी.ए. के समय में किया गया, 16, 20 आपको जो आंकड़ा लेना है, लीजिए। आंकड़ा ब्लॉक्स का नहीं होता, आंकड़ा होता है कि कितने मिलियन टन दिए गए। मैं आपको बताऊं कि एन.डी.ए. के पूरे छः वर्ष के कार्यकाल में मात्र 148 करोड़ टन ब्लॉक्स का ऐलॉटमेंट प्राइवेट सैक्टर को हुआ जबकि आपके छः वर्ष के कार्यकाल में जब तक ऐलॉटमेंट हुआ, उसमें अधिकतर 2006 से 2009, चुनाव के तुरंत पहले किया गया, 1,228 करोड़ टन, 148 against 1,228 crores tonnes. अगर पूरा देखें तो छः वर्ष में मात्र 4 बिलियन टन ऐलॉट हुआ यानी 400 करोड़ टन और आपके कार्यकाल में 3,759 करोड़ टन, लगभग दस गुना कोयला आपने 3-4 वर्षों में दिया जबकि डिमांड बढ़ रही थी, आपको भी पता था कि अब डिमांड बढ़ रही है, कोयला महंगा होता जा रहा है। माननीय सदस्य ने ठीक कहा, वर्ष 2003 में इलैक्ट्रिसिटी एक्ट अमेंड हुआ। अमेंडमेंट के बाद डिमांड आई, साथ ही अंतर्राष्ट्रीय स्तर में दाम बढ़े।

#### **14.13 hrs**

(Hon. Deputy Speaker in the Chair)

तभी कोयले की माइनिंग वॉयबल हुई और एक पूर्व सचिव ने आपके प्रधान मंत्री जी को सुझाव दिया कि अब इसकी नीलामी की जाए। पुराना प्रोसेस अब तक ठीक चल गया, आगे इसकी नीलामी कीजिए। आपके प्रधानमंत्री जी ने जरूर कहा कि अब नीलामी होनी चाहिए। लेकिन दस वर्ष तक आपकी सरकार एक माइन की नीलामी नहीं कर पाई। आप क्रेडिट लेना चाहते हैं तो लीजिए। आपने कानून बनाया लेकिन उस पर अमल नहीं किया। इनके राज्य में एक ब्लॉक ई-ऑक्शन क्या, ऑक्शन या टैंडर भी नहीं हुआ। हमने मात्र नौ दिन में 14 से शुरू करके 22 तारीख तक 19 माइन्स 18 बिड द्वारा ऑक्शन कीं। मुझे खुशी है कि आज से ऑक्शन का नया दौर शुरू होने जा रहा है।

यह राजनीतिक टिप्पणी थी, इसलिए मैंने सोचा कि इसे ठीक कर लें। आज जो मुद्दे उठाए गए हैं, मैं उन पर ध्यान आकृष्ट करूंगा। श्री भर्तृहरि, श्री कल्याण बनर्जी और कुछ और माननीय सदस्यों ने कहा कि यह राज्य की सम्पत्ति होती है और आर्बिटररी तरीके से कोल ब्लॉक इंड्यूस हो रहे हैं। मैं बताना चाहूंगा कि एक-एक ब्लॉक टैक्नीकल कमेटी, जिसमें हरेक डिपार्टमेंट के लोग मैम्बर्स हैं, उस टैक्नीकल कमेटी द्वारा डिसाइड किया गया कि इसे किस परपज के लिए किया जाए। कोई भी ब्लॉक स्टील से पावर में ट्रांसफर नहीं किया गया, स्टील के ब्लॉक स्टील में हैं। एक इंटर-मिनिस्ट्रियल टैक्नीकल कमेटी ने कुछ ब्लॉक्स जो स्पॉन्ज आयरन के लिए थे, उन्हें जरूर पावर में शिफ्ट किया, लेकिन एक डिफाइन्ड क्राइटेरिया जिसमें 7-8 बिन्दु हैं, मैं 7-8 बिन्दु पढ़ सकता हूँ नहीं तो जिन सदस्यों को इंटरस्ट है, उन्हें दे सकता हूँ। उनमें प्रमुख बिन्दु यह है कि कौन से ग्रेड का कोयला है। अगर अच्छे ग्रेड का है तो नान-रैगुलेटेड पावर,

स्टील, सीमेंट, एल्युमिनियम में जाए, कम ग्रेड का है तो पावर में जाए, जो विश्व का नियम चला आ रहा है। दूसरा, रिजर्व कितने हैं? अगर 100 मिलियन टन से ज्यादा रिजर्व है, जहां तक हो सके पावर के लिए दें। कई सम्माननीय सदस्यों ने कहा कि देश में बिजली की किल्लत है। आज देश बिजली के लिए तरस रहा है। 30 करोड़ लोग आज भी आजादी के 67 साल बाद बिना बिजली के हैं। हुड्डा जी, मेरे ख्याल से 50 वर्ष से अधिक समय तक आपकी सरकार रही है। इसके बावजूद 30 करोड़ लोगों को बिजली नहीं मिलती है। उन सब लोगों की जरूरतों को हमें पूरा करना होगा। इसमें प्रांत या राज्य का सवाल नहीं है। यह पूरे देश की समस्या है। ओडिशा, वेस्ट बंगाल, छत्तीसगढ़ या झारखंड सभी इस देश के अंग हैं। जैसा दुष्यंत जी ने कहा, कुछ राज्य अनाज देते हैं, तब वह यह तय नहीं करते हैं कि ओडिशा या वेस्ट बंगाल में नहीं भेजेंगे। वैसे ही अगर यह संपत्ति ओडिशा या वेस्ट बंगाल की है, देश में बिजली बने, यह उनकी भी जिम्मेदारी बनती है। जब ब्लॉक फ्री में दिए जा रहे थे, तब कोई आपत्ति नहीं आई। आज हम ऑक्शन कर रहे हैं, अलॉटमेंट में भी राज्यों को सही दाम दे रहे हैं। जो अलॉटमेंट स्टेट गवर्नमेंट को हो रहे हैं, उसमें भी एक प्राइस आपके लिए रख रहे हैं। वेस्ट बंगाल, उड़ीसा, छत्तीसगढ़, झारखंड या तेलंगाना जैसे राज्यों को सबसे ज्यादा लाभ होगा। इन राज्यों को सबसे ज्यादा उत्साहित होना चाहिए। यह कानून सर्वसम्मति से पारित हो, जिससे देश में यह मैसेज जाए कि ईमानदारी का सम्मान हुआ है। हरेक राज्य ने मिलकर एक ट्रांसपेरेंट और ऑनरेस्ट प्रोसेस पर को अमल किया है। देश में बिजली संकट को दूर करने में हम सभी एक-दूसरे से मिलजुलकर सहमति से काम करेंगे।

भर्तृहरि जी, ने अर्जेंसी की बात की थी। आप जानते हैं कि 42 ब्लॉकस कोल प्रोड्यूस कर रहे हैं। जैसा दीपेन्द्र जी ने कहा, पुराने कानून के हिसाब से भी ऑक्शन हो सकता था। लेकिन सुप्रीम कोर्ट ने केवल माइनिंग लाइसेंस कौंसिल किया, माइन लैंड, बाकी इन्फ्रास्ट्रक्चर निजी क्षेत्र के हाथों में ही था। उनको जब तक सरकार वापस नहीं लेती, इसके लिए हम उन्हें मुआवजा देने जा रहे हैं। जब हम इंटिग्रेटेड प्रोजेक्ट का ऑक्शन करते हैं, जिसमें कोयले की खदान भी है, जमीन भी है, सभी फिक्सड इन्फ्रास्ट्रक्चर हैं, तभी वह ऑक्शन हो सकेगा। अगर जमीन और माइनिंग इन्फ्रास्ट्रक्चर किसी और की होती, 31 मार्च सुप्रीम कोर्ट द्वारा निर्धारित डेट है, उस दिन सारी माइन्स बंद हो जातीं, हजारों कामगार बेरोजगार हो जाते, बेघर हो जाते, इस देश में कोयले की वैसे ही कमी है। इससे कोयले की कमी और ज्यादा बढ़ती। उसे विदेश से आयात करना पड़ता, फॉरेन एक्सचेंज ऑफेक्ट होता। पूरे देश की अर्थव्यवस्था बिगड़ती। इसके साथ ही स्टील, सीमेंट, पावर महंगा होता और देश में परिस्थिति बिगड़ती। यह बहुत आवश्यक था कि आर्डिनेंस लाया जाए। मेरी आपसे दरखास्त है कि दोनों सदन इसे सर्वसम्मति से पारित करें। जिससे खानें चलती रहें, प्रोडक्शन होता रहे, हम दूसरे खानों को जल्दी शुरू करके उत्पादन शुरू कर सकें। आपने रिवर्स बीडिंग की

बात की, मैंने कई बार समझाया है कि रिवर्स बीडिंग एक बहुत ही सुंदर तरीका है जो एक्सपर्ट से कन्सलटेशन करके बनाया गया। मैंने इन्श्योर किया है कि बिजली की कीमतें नहीं बढ़ें, बल्कि देश में इसकी कीमत कम हो। प्रधानमंत्री जी का देश को वादा था कि बिजली की कीमतें कम की जाएंगी, अफोडेबल पॉवर, चीप पॉवर, 24/7 घंटे के लिए हमारा दृढ़ संकल्प है। इस संकल्प को पूरा करने के लिए रिवर्स ऑक्शन किया गया, जिससे बिजली की कीमतें कम रहेंगी। कल्याण जी, देश की जनता ओडिशा और अन्य सभी को धन्यवाद करेगी कि आप के यहां से आया हुआ सस्ते कोयले से सस्ती बिजली बने। वह देश की सेवा में रहे। ... (व्यवधान) साथ ही साथ कई माइन्स कमर्शियल माइनिंग के लिए दी जाएगी, कुछ माइन्स नॉन-रेग्युलेटेड सेक्टर के लिए दी जाएगी। आपके राज्य की पी.एस.यूज. राज्य सरकार को दी जायेंगी, जिससे आपके राज्य में इकोनामिक डेवलपमेंट फास्टर्स हो सके। आपके राज्य में तेजी से औद्योगिकरण हो, सस्ती बिजली बने, जिसे बेचकर आप और मुनाफा कमा सकते हैं। इसके साथ-साथ आपको जो कमर्शियल माइनिंग कोल मिलेगा, उसे अंतर्राष्ट्रीय दाम पर बेचकर आप अपना मुनाफा बढ़ा सकते हैं।

मैं ओडिशा के संदर्भ में एक बात जरूर बताना चाहूंगा। आपने बार-बार जिक्र किया कि हमें पैसा क्या मिला? एक लाख करोड़ रुपये में से सिर्फ 500 करोड़ रुपये मिले। किसी ने मुझसे पूछा, शायद कल्याण जी ने पूछा कि यह पैसा कब आयेगा? उन्होंने कहा कि आप हमें समय बताइये। ... (व्यवधान) भाई साहब, यह पूरी ट्रांसपेरेंटली वेबसाइट पर है। शुरू में दस प्रतिशत अप फ्रंट फी आयेगी, जो राज्य को जायेगी। जैसे-जैसे कोयले की खदान से कोयला निकलेगा, वैसे-वैसे आपको इसकी रॉयल्टी 14 प्रतिशत और साथ-साथ जो एडिशनल लैवी ऑक्शन द्वारा आयेगी, वह दोनों आपके राज्य को हर वर्ष मिलेगी। उसकी पूरी डिटेल्स हमने ट्रांसपेरेंटली पब्लिक डोमेन में वेबसाइट पर डाल रखी है। अभी तक ओडिशा की एक ही माइन खुली थी। जो माइन्स ऑक्शन हुई हैं, वे ये माइन्स हैं जो आलरेडी प्रोडक्शन में हैं। अनफॉर्चुनेटली आपके राज्य में अभी तक ज्यादा माइन्स नहीं खुली हैं। उसके लिए जमीन लगती है, इन्वायरमेंट क्लीयरेंस, फॉरेस्ट क्लीयरेंस की जरूरत होती है। जैसे-जैसे आप तेजी से वे क्लीयरेंसेज देंगे, वैसे-वैसे माइन्स प्रोड्यूस करेंगी और आपके राज्य की आमदनी बढ़ेगी। अभी एक ही माइन इसलिए है, क्योंकि अभी तक एक ही माइन इन आपरेशन थी, जिसमें आपको 1200 करोड़ रुपये आगे आने वाले दिनों में मिलेंगे।

मैं आपकी जानकारी के लिए बताना चाहता हूँ कि ओडिशा की 30 माइन्स हैं, जिनमें 12000 मिलियन टन, मतलब एक हजार दो सौ करोड़ टन की हैं। अभी तक जो माइन ऑक्शन हुई है, वह एक करोड़ टन की है। 1200 करोड़ में से एक करोड़ टन की माइन ऑक्शन हुई है, इसलिए आप जल्दबाजी में मत सोचिए। अभी और समय बाकी है, और कई माइन्स आनी है, वह सब पैसा आपको ही जायेगा।



जहां तक चर्चा करने की बात है तो मैं आपको विश्वास दिलाता हूँ कि हमारे अधिकारी हर एक राज्य के अधिकारियों के साथ निरंतर चर्चा करते हैं, वाद-विवाद करते हैं, यानी सम्पर्क में हैं। जो-जो निर्णय लिये जा रहे हैं, उनके साथ बातचीत करके ही लिये जा रहे हैं। रविन्द्र पाण्डेय जी ने कई अच्छे सुझाव दिये। मैं कोल बेरिंग एरियाज के वेल्फेयर के बारे में बहुत चिंतित हूँ। आगे आने वाले दिनों में कामगारों और विस्थापितों के लिए अच्छी सुविधाएं हों, उस पर मैं चिंता करूंगा।

श्री विनसेंट पाला जी ने कुछ विषय निकाले। आपने क्लॉज फाइव का जिक्र किया कि क्या कंडीशन्स, कन्टिन्जेंसीज होंगी? वे सब माइन्स स्टेट गवर्नमेंट और पी.एस.यूज. को दी जा रही हैं इसलिए उसमें कोई कन्टिन्जेंसीज का सवाल नहीं है। मैं सबसे पहले राउंड में देख रहा था कि कर्नाटक की बहुत सारी माइन्स हैं। अगर यह अध्यादेश पास नहीं होता और 60 दिन की अवधि के बाद लैप्स हो जाता है तो शायद कर्नाटक में भी बिजली का संकट आ जायेगा, क्योंकि वे माइन्स महाराष्ट्र की माइन्स हैं। मेरे ऊपर महाराष्ट्र का बहुत दबाव है कि उनकी माइन्स महाराष्ट्र को दी जायें। लेकिन मैं संघीय ढांचे का सम्मान करता हूँ। वे माइन्स कर्नाटक सरकार ने खोली है और कर्नाटक उसमें माइन कर रहा है। उससे वहां बिजली का उत्पादन हो रहा है। मैं चाहता हूँ कि वे माइन्स चालू रहें और 31 मार्च को बंद न हों। इसलिए यह बिल 31 मार्च से पहले पारित हो जाये, जिससे कर्नाटक में बिजली का संकट न हो और ये कोयले की खानें आपको दी जा सकें।

आपने पूछा कि क्या एंड यूज रिस्ट्रिक्शन रिमूव किया गया है? ऑन दी कान्ट्रेरी एंड यूज रिस्ट्रिक्शन लाया गया है। जितनी माइनें अभी जारी हैं, उन सब पर एंड यूज रिस्ट्रिक्शन है। हमने विश्वास दिलाया है कि जब तक सब एंड यूज रिक्वायरमेंट पूरी तरीके से मीट न हो, तब तक हम प्राइवेट सैक्टर को कोई भी माइन कमर्शियल माइनिंग के लिए नहीं देंगे। वे कुछ देंगे तो उस बारे में मैंने पिछली बार सदन को विस्तार से बताया था। फिर एक बार दोहराता हूँ कि आज लाखों लाल मिट्टी के भट्टे हैं। अभी किसी सदस्य ने उस बारे में बात की। हजारों रिफेक्टरी प्लांट्स हैं। करोड़ों महिलाएं आज भी पांच किलो, दस किलो कोयला खरीदती हैं, जिसके लिए 25 रुपये या 30 रुपये किलो देना पड़ता है। क्या इन सबको ब्लैकमार्केट से ही कोयला मिलेगा या कभी कोई व्यवस्था बनेगी, जिससे कम्पीटिशन आये, स्पर्धा हो। उस स्पर्धा में सस्ता कोयला भट्टों को मिले, छोटे उद्योगों, बॉयलर वालों को मिले, गृहणियों और महिलाओं को मिले। वह प्रोविजन लॉग रन के लिए रखा गया है। अभी जितनी माइन्स हैं, वे एंड यूज के साथ ही दी जा रही हैं।

आपने ज्वाइंट वेंचर के सेक्शन 20 का जिक्र किया, वे ज्वाइंट वेंचर्स प्राइवेट और पब्लिक की नहीं हैं। यदि दो-तीन व्यक्तियों की कोई छोटी रिक्वायरमेंट है, तो वे भी बिडिंग कर पाएं और बिडिंग में स्पर्धा हो,

इसलिए उनको ज्वाइंट वेंचर अलाऊ किया गया है। लेकिन उनको माइन तो बिडिंग के द्वारा ही मिलेगी। इसके साथ ही क्लॉउज़ 21 की बात कही गयी है, -- right to fair compensation Will it apply? मैंने अभी बताया कि यह पहले नहीं अप्लाई करता था। अब हमने उसे दूसरे कानून में अप्लाई किया है, मैं उम्मीद करता हूँ कि दोनों सदन में उसे पारित किया जाएगा। फिर लैंड एक्विज़ीशन के एमेंडमेंट के बाद कोल बैरिंग एरिया में भी ये लाभ जनता, किसानों तथा जमीन मालिकों को मिल जाएगा। Then you asked do you calculate the reserve price and floor price. यह विषय भी शायद श्री विसेंट पाला जी का था। इसके लिए एक इंडिपेंडेंट थर्ड पार्टी क्रिसिल को नियुक्त किया गया है, उसने पूरा फॉर्मूला बनाया है और उसके हिसाब से इंडिपेंडेंट एजेंसी तय करती है। मैं कुछ नहीं तय करता हूँ, पॉलिटिकल इस्टैब्लिशमेंट तय नहीं करती है, वह भी फॉर्मूला बेस्ड है। मैं पूरा फॉर्मूला समझा सकता हूँ, मुझे तो मज़ा आता है, इन सब टैक्नीकल बातों में, पर मैं उसमें समय नष्ट नहीं करूँगा।

श्री ए. अरूणमणिदेवन जी ने पी.एस.यूज़ के लिए रिज़र्वेशन के संबंध में एक-दो विषयों की बात की थी। I assure you that all PSUs and their requirements have been taken care of completely and adequately. The State Governments are also getting blocks as per their requirement. The requirement of safety and health care of NLC workmen particularly drinking water that you flagged off will certainly be looked into and they would be protected. This is a pro-worker Government. This Government believes in the welfare of the workmen who threw their sweat and toil and bringing out coal from the mines. You can rest assured that under no condition will their interest be compromised.

HON. DEPUTY SPEAKER: Mr. Minister, as regards NLC, many Members have raised this issue. The problem is that consecutive Governments have not solved this problem. Our hon. Amma also had written letters in this regard. The problem of workers is a burning issue there. Some immediate action should be taken by NLC. They are getting only the assurances but nothing is being done.

SHRI PIYUSH GOYAL: Sir, I am very happy to inform the august House that when there was a workmen agitation in Neyveli, I personally intervened and got the workmen their due three months ago. I would shortly be visiting Chennai. I will certainly have conversation with the management of the Neyveli and look up

what are the pending issues. I will try to solve them and then I will come and meet you.

HON. DEPUTY SPEAKER: You try to solve the problem.

SHRI PIYUSH GOYAL: Sir, the foreign company issue raised by Shri Ravinder Kumar Jena ji is misplaced. कोई विदेशी कंपनी कोल ब्लॉक के आवंटन में भाग नहीं ले सकती है। जो कंपनी भारत में इंडियन कंपनीज रजिस्ट्रेशन एक्ट के द्वारा रजिस्टर्ड हो, केवल वही कंपनी भाग ले सकती है। साथ-साथ हम विदेशी कंपनियों को इंडाइट करें कि वे भारत आएँ, नये टेक्नोलॉजी लाएँ, जिससे अंडरग्राउंड माइन खुलें और कोल आऊटपुट और कोल क्वालिटी, जिसका श्री अरविन्द सावंत जी ने जिक्र किया था, वह सुधर सके, इसके लिए यदि विदेशी कंपनियाँ भारत में सेट-अप होती हैं, तो मुझे लगता है कि उसमें कोई आपत्ति नहीं है। मैं विश्वास दिलाता हूँ कि ओडिशा का पूरा सम्मान और उनका इंट्रेस्ट प्रोटेक्ट किया जाएगा।

श्री अरविन्द सावंत जी ने जरूर कुछ अच्छी बातें कही, Mine closure is a matter I am very much seized of. माइन क्लोजर एक गंभीर समस्या है, जो मैंने इनहेरिट किया है, जो मुझे विरासत में मिली है। देशभर में इतनी माइनें हैं, जिनको खत्म नहीं किया गया है, उनको लीचिंग की प्रोब्लम है। I have started a process to get some new technologies how to do mine closure without affecting the sub-soil quality of the land.

Arvindji has talked about captive mining, we are allowing everybody to participate in the auction. Captive mines are also allowed to participate in the unregulated sector.

Mr. M. Murli Mohan of TDP had raised the issue of coal linkage of Vijayawada and for setting up UNPPs. I assure you that Andhra Pradesh and Telangana have been committed 4000 MW each under the State Re-Organization Act. This Government stands committed to implement all the promises under the State Re-Organization Act. I have already started the process in both the States and would urge you to help in getting the land faster so that we can implement these projects.

Shri P.Srinivas Reddy of YSR (CP) had raised the issue of Singreli and of CSR funds. I will certainly examine the matter. If you have any suggestions, I will

welcome those suggestions about how those funds could be put to good use in the local area.

ताम्रध्वज साहू जी ने कुछ अच्छी बातों का जिक्र किया कि इसमें पारदर्शिता है, राज्यों को पैसा मिलेगा, उन्होंने कुछ अन्य विषयों की ओर ध्यान आकर्षित किया कि क्या हम यह कंट्रोल कर रहे हैं कि कोयले की माइन होगा, होर्ड नहीं होगा, हमने बहुत कड़े प्रावधान रखे हैं कि अगर माइनिंग प्लान के हिसाब से माइनिंग नहीं की जाएगी तो उनकी जितनी रॉयल्टी ड्यू है और आक्शन में जितना पैसा ड्यू है, उसको हम परफार्मेंस बैंक गारंटी लेकर जब्त करेंगे और साथ ही साथ माइन को कैंसिल करेंगे। आप चिन्ता न करें, हम उसका पूरा ध्यान रखेंगे। आपने रिहैबिलिटेशन, प्रोडक्टिविटी इन्क्रीज करने की बात की है और माइनिंग टेक्नोलॉजी की बात की, ये सब चीजें इस बिल में नहीं है। उनके लिए अलग-अलग काम चल रहे हैं, हर बिल हरेक विषय को ध्यान में नहीं रखता है।

खान साहब ने डि-नेशनलाइजिंग की बात की, मैंने पहले भी कहा था कि इसमें कोई डि-नेशनलाइजिंग का प्रावधान नहीं है। *You de-nationalise when you convert public to private. We are not doing anything like that. So, there is no de-nationalisation and any illegal mining will be strictly acted upon and action taken.*

पी.एन. सिंह साहब ने एनसीडब्ल्यू वर्कर्स के वेलफेयर और प्राइवेट सेक्टर वर्कर्स की बात की, इसके लिए माइन्स एक्ट में पूरे प्रावधान हैं, उनकी सुरक्षा का पूरा ध्यान रखा जाएगा। कल्याण बनर्जी जी को मैं बधाई देता हूँ कि उनकी कमेटी ने पहले ऑक्शन और ई-ऑक्शन की बात की थी, उसको हमने और सुचारु तरीके से करने की कोशिश की है, उसके लिए प्रावधान लाए हैं। मैं समझता हूँ कि आपने जो काम शुरू किया था, उसको हमने पूरा किया है। उसके लिए आप खुश होंगे।

**श्री कल्याण बनर्जी:** धन्यवाद।

**श्री पीयूष गोयल:** आपने जो रिवर्स ऑक्शन की बात कही थी, मैंने पहले भी आपको बताया है। आपने क्लबिंग की जो बात की - आयरन, स्टील एंड पावर, क्लबिंग करने का लाभ यह है कि कंस्ट्रिप्शन बढ़ता है। अगर हम कुछ स्टील माइन्स, सीमेंट और कुछ एल्युमिनियम की क्लबिंग करें तो स्पर्धा कम होगी, आपके राज्य को दाम भी कम मिलेगा और उसकी वजह से कल आकर आप मेरे ऊपर आरोप लगाएंगे कि आपने फलां कंपनी को मदद करने के लिए ऐसा किया। इसलिए हमने सबके लिए खुली स्पर्धा रखी है जिससे अच्छे दाम और ईमानदार नीलामी हो सकी। आपने इंटरिम कोल की बात की, मैंने पहले बताया है कि कोल इंडिया का प्रोडक्शन बढ़ रहा है और जितनी माइन्स चल रही हैं, अगर आप लोग दोनों सदनों में बिल को पारित कर दें तो ये माइन्स बन्द नहीं होंगी और इंटरिम प्रॉब्लम ही नहीं आएगी, लेकिन अगर यह बिल पास

नहीं होता है और कुछ माइन्स बन्द हो जाती हैं तो जरूर संकट आ सकता है। आपने पूछा है कि पैसा कब आएगा, जैसे-जैसे खदानें खुलेंगी, पैसा आता जाएगा।

श्री नागेन्द्र जी ने लैण्ड एक्वीजिशन के बारे में कहा, मैंने जवाब दे दिया है। गणेश सिंह जी ने किसानों पुनर्वास, नौकरी, मुआवजा आदि के बारे में बताया है, इस नए कानून में उनका पूरा ध्यान रखा जाएगा। शेर सिंह घुबाया जी ने जैसा कहा है, आज देश में पावर कट नहीं है। हमने लगभग हरेक राज्य को ऑफर किया है कि आप बिजली खरीद सकते हैं। जिन राज्यों के पास कमी है, उनमें ज्यादातर दक्षिण के राज्य हैं क्योंकि वहां ट्रांसमिशन कैपेसिटी नहीं है, जिसकी वजह से हम वहां पावर नहीं भेज पा रहे हैं। हम उसमें इनवेस्टमेंट करके जल्द से जल्द वहां भी भेजेंगे। बाकी देश में जो राज्य चाहें, बिजली आज सरप्लस है, कोयला सरप्लस है। पहले यह चिन्ता होती थी कि कोयला कम है, आज सभी पावर प्लांट्स में पर्याप्त मात्रा में कोयला है। उदय प्रताप सिंह ने सीएसआर के बारे में कुछ अच्छे सुझाव दिए हैं। दुष्यंत चौटाला जी की बात से मैं पूरी तरह से सहमत हूँ कि अंडरग्राउण्ड माइनिंग में सेफ्टी पर ध्यान देना पड़ेगा। दीपन्द्र जी के कई विषय हैं, मैं हरेक पर नहीं बोलूंगा, मंत्री जी का आदेश है कि जल्दी खत्म करूं, आपकी जानकारी के लिए मैंने बताया है कि ऑक्शन आपने शुरू किया, लेकिन नीलामी नहीं की। सुप्रीम कोर्ट ने जो ब्लॉक्स कैंसिल किए, उसमें जो घोटाला हुआ था, वह आपके समय हुआ था, लेकिन आपने स्वयं कहा है कि नेचुरल रिसोर्सस पूरे देश के हैं। उसी हिसाब से यह राज्य हमें सहयोग करते हुए पूरे देश में बिजली की कमी कम करेंगे। लीज़ 50 वर्ष की नहीं है, आपको गलतफहमी हुई है, वह 30 वर्ष की है। मैं आपको जानकारी देना चाहता हूँ कि अमेरिका में ऑक्शन नहीं होता है, ऑक्शन के बिना दी जाती है, हम तो ऑक्शन कर रहे हैं।

**श्री दीपेन्द्र सिंह हुड्डा:** अमेरिका और इंडोनेशिया में ऑक्शन होता है।

**श्री पीयूष गोयल :** आप बाद में टेबल पर रख देना।

**SHRI DEEPENDER SINGH HOODA:** Sir, I want to put it on record....

*(Interruptions)*

**HON. DEPUTY-SPEAKER:** Hon. Minister, please address the Chair.

**श्री पीयूष गोयल:** अगर आपकी बात ठीक भी होगी, तो मुझे कोई आपत्ति नहीं है। विषय यह है कि हमने 30 वर्ष की लीज़ का प्रावधान किया है, क्योंकि उसमें कोयला 30 वर्ष तक रहता है। उसका पूरे तरीके से खनन हो और डिस्पर्ट न हो, बिजली का उत्पादन भी 30 वर्ष तक सीधे चलता रहे। इसमें मोनोपली का सवाल नहीं है, यह ओपन बिडिंग है। हर कम्पनी उसमें भाग ले सकती है।

महताब जी ने कांफ्लिक्ट आफ इंटररेस्ट की बात कही। मैं समझता हूँ कि अभी तक तो पूरे देश ने प्रधान मंत्री जी की सराहना की है कि कोयला मंत्रालय और बिजली मंत्रालय एक मंत्री के पास होने से बिजली की समस्या का भी समाधान हो रहा है। आप पहली बार इसे कांफ्लिक्ट आफ इंटररेस्ट कह रहे हैं। मैं आपको विश्वास दिलाता हूँ कि स्टील, कामर्स, माइंस, लॉ, फाइनेंस आदि को जोड़कर सभी निर्णय लिए गए हैं। इसलिए इसमें कोई कांफ्लिक्ट आफ इंटररेस्ट नहीं है। आप मेरे ऊपर इतना विश्वास कर सकते हैं कि मैं पावर को फेवर करूँ और बाकी को नहीं, ऐसा नहीं है। सदन इतना जरूर मानेगा कि बिजली को हमें ज्यादा अहमियत से देखना पड़ेगा।

आपने एक डेंजरस पाइंट कहा कि इम्युनिटी फार ऑफिसर्स। पुराने दिनों में इन अधिकारियों के साथ क्या बीती है और किस राजनीतिक परिप्रेक्ष्य में बेचारे ईमानदार अधिकारी फंसे हैं। कोयला मंत्रालय ऐसा मंत्रालय था, जहां कोई निर्णय लेने को तैयार नहीं था। लेकिन हमने कोई इम्युनिटी नहीं दी है। आप उस वर्डिंग को पढ़ें, कोई प्रिवेंशन आफ करप्शन एक्ट की इम्युनिटी नहीं है। Immunity is for actions taken in good faith. मैं समझता हूँ कि सब राजनीतिक दलों की अलग-अलग राज्यों में सरकारें हैं। आप समझेंगे कि सरकारी अधिकारी किस परिश्रम से, किस मेहनत से और कितना जोखिम उठाकर काम करते हैं। हमारा कर्तव्य बनता है कि उनका भी सम्मान करें और ध्यान रखें।

जगदम्बिका पाल जी और कौशलेन्द्र कुमार जी ने कुछ अच्छे सुझाव दिए हैं। उन पर मैं पूरे तरीके से अमल करूँगा। ओवरऑल हम देखें तो आप सबके जो सुझाव आए हैं, उनमें से काफी सुझावों को पहले ही बिल में रखा गया है। कुछ और सुझावों पर मैं पूरे तरीके से अमल करूँगा। मैं आप सबसे दरखास्त करूँगा कि देश में एक मैसेज जाए कि पूरा सदन हरेक पक्ष ईमानदार तरीके से देश के नेचुरल रिसोर्सेज बंटे, ईमानदार तरीके से देश की सेवा में लगे। गरीब से गरीब आदमी को सस्ती बिजली मिले। गरीब से गरीब आदमी का घर बन पाए, उसके लिए स्टील और सीमेंट बने। यह इस कार्य को करने के लिए एक कदम है। कोयला खदानें चालू रहें 31 मार्च के बाद भी, उसके लिए अर्जेसी है इसलिए दोनों सदन इसे पारित करें। आप सभी का आशीर्वाद मिले, यह आप सबसे अनुरोध है।

**श्री मल्लिकार्जुन खड़गे (गुलबर्गा) :** उपाध्यक्ष जी, हर राज्य में विद्युत उत्पादन के लिए कोयले की आवश्यकता होती है। इसे आपने अपने अंदाज में समझाया है। मेरी एक ही शंका है कि जिन राज्यों में कोयले का उत्पादन नहीं होता, वहां दूर से कोयला लाना पड़ता है, जैसे कर्नाटक है, असम है। चाहे झारखंड से लाएं या दूसरे कोयला उत्पादन वाले राज्यों से लाएं। कर्नाटक के नजदीक कोयला उत्पादन करने वाले प्रदेश महाराष्ट्र और आंध्र प्रदेश हैं। वहां से हमारे राज्य को कोयला मिलता है। मुझे ऐसा लग रहा

है कि जो डिस्क्रीशनरी पावर आपके पास है ब्लॉक्स एलॉट करने की, अगर उस डिस्क्रीशन को ज्यूडिशियसली इस्तेमाल नहीं करेंगे तो उन राज्यों को बड़ी तकलीफ होगी। आपके पास कर्नाटक से इस मुद्दे को लेकर एक डेलीगेशन आया था, शायद आप बाद में उससे मिलेंगे। मेरा यही कहना है कि आपने जो पहले एलॉटमेंट किया था, उसे कायम रखें। अगर उसमें कोई बदलाव करते हैं, तो जो ढांचा उन्होंने ट्रांसपोर्ट के लिए बनाया है, उससे उन्हें नुकसान होता है। यह बात आप ध्यान में रखिए और इसके लिए हमें आश्वासन दीजिए।

**श्री पीयूष गोयल :** महोदय, खड़गे जी ने बहुत अच्छी बात रेज़ की है। यह सरकार 125 करोड़ देशवासियों की सरकार है। हम कभी कोई ऐसा भेदभाव नहीं करेंगे कि किस राज्य में किस दल की सरकार है। मैं माननीय खड़गे जी को विश्वास दिलाता हूँ और मैंने अपने भाषण में भी कहा है कि महाराष्ट्र, जहां से मैं स्वयं चुनकर आया हूँ, उनका प्रेशर है कि हमारे यहां की खानें हैं और पावर प्लांट उससे 20 किलोमीटर दूर है, लेकिन पिछली सरकार ने बहुत दूर जाकर खान दी थी। मेरे राज्य के प्रेशर के बावजूद मैंने यह ध्यान में रखा कि कर्नाटक को भी थोड़ी दूर से मिले और महाराष्ट्र को भी थोड़ा दूर से मिले। इस प्रकार से मैं पूरे अलॉटमेंट को सोशलाइज़ कर रहा हूँ और सभी राज्यों की रिकवायरमेंट्स को फेयर मैनर में मीट करूंगा। इसमें किसी के साथ भी भेदभाव या अन्याय नहीं होगा *to the best of my ability and within the constraints of the present law.*

SHRI BHARTRUHARI MAHTAB (CUTTACK): The issue that I had raised in the beginning at the time of introduction of the Bill, and subsequently, yesterday also I repeated the same thing. I am not convinced. Mr. Piyush Goyal, who is a good friend of mine, as a Minister is playing a different role in this House, and also outside. I would just remind him. Three of us had traveled to Stanford University some years ago. In that university, he was propounding the Gujarat model of development; I was asked to deliberate on the Odisha model of development; and Mr. N.K. Singh, the former Member of Rajya Sabha was asked to explain what was the Bihar model of development. I am just reminding him what he had said then. Please remember, I am not going to explain what he had said there. But here I am just mentioning what our Odisha model of development is.

Around 58 industries in Odisha have a total installed captive power generation capacity of more than 7,500 MW with an approximate annual coal requirement of more than 50,000 MT. Of this, 13 larger industrial units with captive power plants of more than 100 MW alone account for 5,000 MW capacity. These industries will be at great disadvantage due to non-earmarking of adequate number of coal blocks to meet their captive requirements. Whatever you have said, and you want to convince me, will you be convinced if you would be sitting here, if this is the case? You are throttling the neck of development of Odisha. Already industries are there; we have called them; made MoUs with them; they have set up industries with this belief that they will get coal blocks. That was the law then. But then the law is changed because of the Supreme Court's order, because of some bungling that happened during that period. Are you not here as a Minister to help them out? That is the concern of our State Government, and our party.



Secondly, this is a technical subject, and you would love understanding the technical nuances of this issue. Compare a steel plant, and a power plant-based on coal block of 200 MT. Coal block can support a 1,000 MW of power plant which requires Rs.6,000 crore of investment and will provide employment maximum up to 1,000 people. Compared to this, a 200 metric tonne coal block can support a 200 million tonne steel plant and generate 1000 MW of captive power with a total investment of around Rs. 25,000 crore. What is your priority? In case of Odisha, in case of Jharkhand, in case of Chhattisgarh ... (*Interruptions*)

HON. DEPUTY SPEAKER: He has moved the Resolution. He is supposed to speak for 10 minutes. I can allow that. He is speaking on his Resolution.

... (*Interruptions*)

SHRI BHARTRUHARI MAHTAB: A steel plant provides fifteen times employment and four to five times investment. I would like to understand; you are a good friend of mine. I expect you are a good friend of Odisha also.

I would also like to mention here the third point.

HON. DEPUTY SPEAKER: Kindly be brief.

SHRI BHARTRUHARI MAHTAB: Yes, Sir. I am not actually debating the issue. Already a lot of issues have come up. But these are the issues which need to be addressed. If you do not address them here, you will face the music in Rajya Sabha. The same thing will be repeated there. If you have a point of view, at least our Members in Rajya Sabha will be convinced.

This Bill provides for generation of power including the generation of power for captive use in the “specified end-use” of coal blocks. In Clause 3 (V), “specified end-use” means any of the following end-uses and the expression “specified end user” shall with its grammatical variations be construed accordingly: (i) production of iron and steel; (ii) generation of power including the generation of power for captive use.

In the earlier debate, when Mr. Satpathy had participated in the month of December, he had objected to the washeries. ‘Washing of coal obtained from a

mine' that is still there. You had assured last time that it will be deleted. ...  
(*Interruptions*)

HON. DEPUTY SPEAKER: Please try to be very brief.

SHRI BHARTRUHARI MAHTAB: In the ongoing auction, captive power has been excluded from power by an executive action in the tender condition. It is there in the Bill, but in an executive order, in the tender process you have deleted it. It is against the provision of the Bill and the Ordinance.

I am not going to suggest anything here, but it is for your consideration. You are denying a specific group of industries from participating in auction. Whom does it help? That is why, as Deepender *ji* said, it is discretionary. The other day I said it is a subjective decision. You talk of a Technical Committee. He has already explained; I am not going to go into that detail. But, please tell us whether the four biddings are not being investigated. You talk of transparency. Are you not investigating those four bids? Please tell us.

HON. DEPUTY SPEAKER: Please wind up. Do not make a lengthy speech.

... (*Interruptions*)

SHRI BHARTRUHARI MAHTAB: Is it foolproof? This demonstrates that it is not foolproof. The anxiety in which you are pushing this Bill, this Ordinance, it is not foolproof. Make it foolproof.

The third point is this. What did the Delhi High Court Judgement say and whether three blocks उन्होंने रोक दिया है ? ये सारी चीजें आज पब्लिक डोमेन में हैं।

Sincerely, Sir, Mr. Piyush Goyal, as a person is a good friend of mine.

HON. DEPUTY SPEAKER: He is a friend of everyone. Anyone who catches hold of coal...

... (*Interruptions*)

SHRI MALLIKARJUN KHARGE : Mahtab *ji*, how many times you can tell that you are a good friend of him? ... (*Interruptions*)

HON. DEPUTY SPEAKER: Please, let him speak.

... (*Interruptions*)

SHRI BHARTRUHARI MAHTAB: Mr. Kharge got a bit impatient. Please wait for the second line that is coming.

... (*Interruptions*)

HON. DEPUTY SPEAKER: Mr. Mahtab, please wind up.

... (*Interruptions*)

SHRI BHARTRUHARI MAHTAB: A friend of mine, if he catches coal – I am worried – because his hand will be soiled. It will be blackened. You are the Minister for Energy. But it will give a shock. The concern here is, do not soil your hands. In another two, three or six years' time, let nobody sitting in this side will say: "It is during Mr. Piyush Goyal's time, this mismanagement has happened or this deregulation has happened."

SHRI PIYUSH GOYAL: I must thank my very good friend for giving me this very timely advice. But I have the confidence that every decision that I take under the leadership of our hon. Prime Minister Shri Modi is honest and transparent. It is in public domain not because you found out from C&AG or from some investigative reporter but because I choose to put it in public domain. Every decision of the Ministry is put on the website. The auction was also on the website minute-by-minute.

Sir, these 58 units that he has alluded to are in Odisha. All of them have certain requirements. They can bid for these mines. You are saying that there are 58 power plants of 7000 megawatt. So, we have given so much more coal for the power sector that they can form JVs and can bid for coal blocks. Sadly, and actually happily for them, Odisha has very large coal mines. There were a very few which were for non-regulated sector because of which we have gone by a defined criterion. If I did not have a defined criterion, यही आरोप लगाते और फिर मुझे छः साल के बाद चिंता करनी पड़ती। लेकिन मेरा दामन साफ है, मैंने डिफाइन क्राइटीरिया से टैक्निकल कमेटी द्वारा किया है, मुझे उसमें कोई चिंता नहीं है, संकोच नहीं है। मुझे शक यह आ रहा है कि यह ब्रीफिंग किस तरीके से की गई है कि एक कंपनी का जो उदाहरण दिया गया है, उस एक कंपनी के उदाहरण को देकर

यह कैसे माना गया कि 200 मिलियन टन की कैपेसिटी का स्टील प्लान्ट, पूरे देश में 200 मिलियन टन स्टील नहीं बनता है। पता नहीं 200 मिलियन टन का कौन सा एक प्लान्ट ओडिशा में है।

दूसरी बात यह है कि अगर एक-एक प्लान्ट को ध्यान में रखकर हम रूल्स और एलोकेशन करें फिर तो सीधा आरोप लगेगा कि किसी एक व्यक्ति को मैं मदद करने की कोशिश कर रहा हूं। एक क्राइटीरिया के हिसाब से दूसरी माइंस हैं, जहां वहां व्यक्ति, जिसके एक प्लान्ट का जिक्र यहां किया गया है, वह बिड करके ले सकता है और अभी तो ऑक्शन शुरू हुआ है। 204 माइंस हैं और बहुत अलाट होनी हैं, बहुत ऑक्शंस होनी हैं तो और भी आगे आर्येंगी, उसमें भी बिडिंग की जा सकती है।

जहां तक वाशिंग ऑफ कोल का सवाल है, मैंने सदन को पहले भी विश्वास दिलाया था और अब भी विश्वास दिलाता हूं कि कोई भी माइन कोल वाशिंग के लिए नहीं दी जा रही है। यह आश्वासन मैंने पिछली बार भी दिया था और अभी फिर दोहराता हूं। It is because this is already there in the Original Act and, therefore, the end uses have not been changed from the Original Act and they continue. But we do not plan to give even one mine, specifically for end use washing of coal.

As regards whom this is meant to benefit, आप अपने गिरेबान में देखिये कि अगर मैं वह करता कि एक माइन इस तरीके से एंड यूज बने, जो एक ही व्यक्ति को मिल सके तो शायद आप ही यहां पर खड़े होकर मुझ पर आरोप लगा रहे होते कि मैं चीट कर रहा हूं, आपके देश और प्रदेश की सम्पत्ति के साथ बेईमानी कर रहा हूं। हमने ईमानदारी से किया है और जो-जो कंपनीज ने प्लान्ट लगाये हैं, मैंने पहले भी विश्वास दिलाया था, इतने एंड यूज प्लान्ट्स हैं, सबके लिए बिड करने की अपार्युनिटी होगी, वह भी बिड करके ले सकता है।

आखिरी में दिल्ली हाई कोर्ट जजमैन्ट, मैं आपको बता दूं कि दिल्ली हाई कोर्ट ने हमारे पूरे ऑक्शन प्रोसैस की सराहना की है। जब कुछ कंपनियों ने कोर्ट के द्वारा ऑक्शन रुकवाने की कोशिश की तो कोर्ट ने कोई भी दखलंदाजी देने से इनकार कर दिया और सराहना की कि इतने खूबसूरत तरीके से यह नीलामी हो रही है, इसे चालू रखा जाए। सिर्फ दो माइनों के बारे में कोर्ट को जब किसी एक निजी कंपनी ने कहा कि वह उसका पहला अलाटी था और उसे वह अभी भी उसी एंड यूज में मिलनी चाहिए और वास्तव में वह रखता तो यह क्राइटीरिया का उल्लंघन होता। उसके बारे में कोर्ट ने निर्देश दिया है कि वह उसी टैक्निकल कमेटी के द्वारा रीएग्जामिन किया जाए और वह उसी टैक्निकल कमेटी के द्वारा रीएग्जामिन किया जा रहा है। धन्यवाद।

HON. DEPUTY SPEAKER: Mr. Mahtab, are you insisting on moving your Statutory Resolution?

SHRI BHARTRUHARI MAHTAB: I will wait for another six years' time.

HON. DEPUTY SPEAKER: Are you withdrawing your Resolution?

... (*Interruptions*)

SHRI BHARTRUHARI MAHTAB : Sir, I am withdrawing my Statutory Resolution.

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Thank you.

HON. DEPUTY-SPEAKER: Has the hon. Member leave of the House to withdraw his Statutory Resolution?

*The Statutory Resolution was, by leave, withdrawn.*

HON. DEPUTY SPEAKER: The question is:

“That the Bill to provide for allocation of coal mines and vesting of the right, title and interest in and over the land and mine infrastructure together with mining leases to successful bidders and allottees with a view to ensure continuity in coal mining operations and production of coal, and for promoting optimum utilisation of coal resources consistent with the requirement of the country in national interest and for matters connected therewith or incidental thereto, be taken into consideration.”

*The motion was adopted.*

HON. DEPUTY-SPEAKER: The House will now take up clause by clause consideration of the Bill.

The question is:

“That clauses 2 and 3 stand part of the Bill.”

*The motion was adopted.*

Clauses 2 and 3 were added to the Bill.

**Clause 4                      Eligibility to participate in auction  
and payment of fees**

HON. DEPUTY SPEAKER: Shri Md. Badaruddoza Khan, are you moving amendment Nos. 1,2,3 and 4?

SHRI MD. BADARUDDOZA KHAN (MURSHIDABAD): Yes, Sir.

HON. DEPUTY SPEAKER: After moving your amendments, you just make only one or two points, and do not take too much time.

SHRI MD. BADARUDDOZA KHAN: I beg to move:

“Page 4, line 23, *omit* “either”.”                      (1)

“Page 4, line 23 and 24, *omit* “sale or for any other purpose,”.”                      (2)

“Page 4, line 30,—  
*after* “coal mining operations”  
*insert* “for own consumption for specified end use”.”                      (3)

“Page 4, line 35,—  
*after* “whose application”.  
*insert* “for coal-blocks for specified end-use”.”                      (4)

सर, मेरा अमेंडमेंट नं. 1 से 16 है, जिसे मैं मूव करना चाहता हूं। मैं केवल दो ही बातें कहना चाहता हूं। प्राइवेट सेक्टर को जो लीज़ दिया गया, मुझे लगता है कि यह इसके लिए कोई रक्षा कवच नहीं है। जिस पर्पस के लिए उन्हें यह दिया गया और इसलिए दिया गया कि ये ज्यादा प्रॉफिट करेंगे, ज्यादा उत्पादन करेंगे तो हमारे पास ऐसा क्या मैकेनिज्म है कि हम उन्हें रोकेंगे?

दूसरी बात यह है कि मिनिस्टर ने यह बताया है और हमारे कुलीग्स ने भी यह बताया कि 204 कोल ब्लॉक्स में से अब तक 18 कोल ब्लॉक्स को दिया गया है। इसके बावजूद उन्हें ज्यादा पैसे मिल गए हैं, और मुझे भी बहुत खुशी है कि आगे के दिनों में इससे ज्यादा रुपये हमें मिलेंगे। मेरा कहना यह है कि क्या ये प्राइवेट सेक्टर हमें दान कर रहे हैं? क्या उन्हें दान के लिए दिया जा रहा है? क्या वे हमें मुफ्त में पैसा दे रहे हैं? नहीं, ऐसा नहीं है। वे एक लाख करोड़ रुपये देंगे तो उससे बीस लाख करोड़ रुपये लेंगे। इसीलिए वे लोग इतने पैसे दे रहे हैं। अगर इसे कोल इंडिया को दिया जाता तो हमारे देश की सम्पदा देश में ही रहती। इसलिए इसे कोल इंडिया को देना चाहिए।

यह लीज़ 30 सालों के लिए दिया जा रहा है तो मैं यह पूछना चाहता हूं कि 30 साल पहले ज़मीन का दाम क्या था और आज क्या है? कोयले का दाम आज क्या है और तीस सालों के बाद क्या होगा? तब आप क्या करेंगे? इसलिए इतने समय के लिए यह लीज़ नहीं दिया जाना चाहिए।

मेरे ये तीन सन्निहान हैं। मैं अपना अमेंडमेंट मूव कर रहा हूं।

HON. DEPUTY SPEAKER: I shall now put amendment Nos. 1,2,3 and 4 to clause 4 moved by Shri Md. Badaruddoza Khan to the vote of the House.

SHRI MD. BADARUDDOZA KHAN : Sir, I want Division.

HON. DEPUTY SPEAKER: Let the Lobbies be cleared—

**15.00 hrs**

HON. DEPUTY-SPEAKER: Now, the Lobbies have been cleared.

### **ANNOUNCEMENT RE: AUTOMATIC VOTE RECORDING SYSTEM**

HON. DEPUTY-SPEAKER: I would request all the Members to take their seats.

Secretary-General to read about the operation of Automatic Vote Recording System.

Kind attention of the hon. Members is invited to the following points in the operation of the Automatic Vote Recording System.

SECRETARY-GENERAL: Kind attention of the hon. Members is invited to the following points in the operation of the Automatic Vote Recording System:-

1. Before a Division starts, every hon. Member should occupy his or her own seat and operate the system from that seat only.
2. When the hon. Speaker says "Now Division", the Secretary-General will activate the voting button whereupon "RED BULBS" above display boards on both sides of the hon. Speaker's Chair will glow and a GONG sound will be heard simultaneously.
3. For Voting, hon. Members may please press the following two buttons simultaneously "ONLY" after the sound of the GONG and I repeat only after the sound of the first GONG.

Red "VOTE" button in front of every hon. Member on the Head phone plate

and

any one of the following buttons fixed on the top of desk of seat:

Ayes	:	Green Colour
Noes	:	Red Colour
Abstain	:	Yellow Colour

4. It is essential to keep both the buttons pressed till the second GONG is heard and the Red BULBS above plasma display are "OFF".
5. Hon. Members may please note that their votes will not be registered:
  - (i) If buttons are kept pressed before the first GONG.
  - (ii) Both buttons are not kept simultaneously pressed till second GONG.



6. Hon. Members can actually “SEE” their vote on the display boards installed on either side of hon. Speaker’s Chair.

7. In case, the vote is not registered, the Members may call for voting through slips.

... (*Interruptions*)

SHRI PIYUSH GOYAL: Sir, he has moved his Amendment No. 2 only.

HON. DEPUTY-SPEAKER: It has already been announced that he is moving all his amendments. Leave it to me.

... (*Interruptions*)

HON. DEPUTY SPEAKER: I shall now put amendment Nos. 1 to 4 to the vote of the House.

SHRI MD. BADARUDDOZA KHAN : I want Division.

HON. DEPUTY SPEAKER: No, you have not asked for Division at the appropriate time.

... (*Interruptions*)

HON. DEPUTY SPEAKER: When I was calling the voting, as soon as I read Ayes or Noes, you should have asked immediately for Division. You have not said anything.

... (*Interruptions*)

HON. DEPUTY SPEAKER: First you asked for Division. For that, lobbies were cleared. After clearing the lobbies, I once again read the Ayes and Noes. At that time, you should have asked for Division. That is the procedure.

... (*Interruptions*)

HON. DEPUTY SPEAKER: I have no objection. Once again I am reading. If you are very particular for Division, I am again allowing.

I shall now put amendment Nos. 1, 2, 3 and 4 to the vote of this House. The lobbies have already been cleared.

The question is:

“Page 4, line 23, *omit* "either".”

“Page 4, lines 23 and 24, *omit* "sale or for any other purpose, "."”

“Page 4, line 30,-

*after* "coal mining operations"

*insert* "for own consumption for specified end use".”

Page 4, line 35,-

*after* "whose application"

*insert* "for coal-blocks for specified end-use ".

*The Lok Sabha divided:*

**DIVISION****AYES****15.02 hrs.**

Anwar, Shri Tariq  
 Biju, Shri P. K.  
 @Chandrappa, Shri B. N.  
 Chaudhury, Shri Jitendra  
 φChautala, Shri Dushyant  
 Chhotelal, Shri  
 Datta, Shri Sankar Prasad  
 Dev, Kumari Sushmita  
 Dhruvanarayana, Shri R.  
 Gogoi, Shri Gaurav  
 @Hooda, Shri Deepender Singh  
 Karunakaran, Shri P.  
 Khan, Shri Md. Badaruddoza  
 Kharge, Shri Mallikarjun  
 Kumar, Shri Kaushalendra  
 Mukherjee, Shri Abhijit  
 Pala, Shri Vincent H.  
 Premachandran, Shri N.K.  
 Rajesh, Shri M.B.  
 Ramachandran, Shri Mullapalli  
 Roy, Prof. Saugata  
 Sampath, Dr. A.  
 Suresh, Shri D.K.  
 Teacher, Shrimati P.K. Shreemathi  
 Tharoor, Dr. Shashi  
 Venugopal, Shri K. C.

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@ Voted through

φ Corrected through slip for AYES

**NOES**

Adityanath, Yogi  
Advani, Shri L.K.  
Agrawal, Shri Rajendra  
Ahir, Shri Hansraj Gangaram  
@Ahlawat, Shrimati Santosh  
Ahluwalia, Shri S.S.  
Ananthkumar, Shri  
Angadi, Shri Suresh C.  
Baheria, Shri Subhash Chandra  
Bais, Shri Ramesh  
Bala, Shrimati Anju  
Balyan, Dr. Sanjeev  
Barne, Shri Shrirang Appa  
Bhabhor, Shri Jasvantsinh Sumanbhai  
Bhagat, Shri Bodh Singh  
Bhamre, Dr. Subhash Ramrao  
@Bharti, Sushri Uma  
Bhatt, Shrimati Ranjanben  
Bhole, Shri Devendra Singh  
Bhuria, Shri Dileep Singh  
Bidhuri, Shri Ramesh  
Birla, Shri Om  
Bohra, Shri Ramcharan  
@Brahmpura, Shri Ranjit Singh  
Chandel, Kunwar Pushpendra Singh  
Chaudhary, Shri C. R.

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@ Voted through slip.

Chaudhary, Shri P.P.  
Chaudhary, Shri Pankaj  
Chaudhary, Shri Ram Tahal  
Chauhan, Shri Devusinh  
@Chauhan, Shri P. P.  
Chavda, Shri Vinod Lakhmashi  
Chhewang, Shri Thupstan  
Choudhary, Shri Babulal  
@Choudhary, Shri Birendra Kumar  
Deka, Shri Ramen  
Devi, Shrimati Rama  
@Dharambir, Shri  
Dhotre, Shri Sanjay  
Dhurve, Shrimati Jyoti  
Diwakar, Shri Rajesh Kumar  
Dubey, Shri Nishikant  
Dwivedi, Shri Harishchandra alias Harish  
Gaddigoudar, Shri P.C.  
Galla, Shri Jayadev  
@Gangwar, Shri Santosh Kumar  
Geete, Shri Anant Gangaram  
Giluwa, Shri Laxman  
Gupta, Shri Sudheer  
Gurjar, Shri Krishanpal  
Haribabu, Dr. Kambhampati  
Jardosh, Shrimati Darshana Vikram  
Jat, Prof. Sanwar Lal

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@ Voted through slip.

Jaunapuria, Shri Sukhbir Singh  
Joshi, Shri Chandra Prakash  
Kachhadia, Shri Naranbhai  
Kashyap, Shri Virender  
Kaswan, Shri Rahul  
Kataria, Shri Rattan Lal  
Kateel, Shri Nalin Kumar  
Kaushik, Shri Ramesh Chander  
Khanduri AVSM, Maj. Gen. (Retd.) B.C.  
Kher, Shrimati Kirron  
Khuba, Shri Bhagwanth  
Kishore, Shri Kaushal  
Koli, Shri Bahadur Singh  
Koshyari, Shri Bhagat Singh  
Kumar, Dr. Arun  
Kumar, Dr. Virendra  
Kumar, Shri Dharmendra  
Kumar, Shri Shanta  
Kundariya, Shri Mohanbhai Kalyanjibhai  
Kushawaha, Shri Ravinder  
Lakhanpal, Shri Raghav  
Maadam, Shrimati Poonamben  
Mahajan, Shrimati Poonam  
Maharaj, Dr. Swami Sakshiji  
Mahato, Dr. Banshilal  
@Mahato, Shri Bidyut Baran  
Malviya, Prof. Chintamani  
Manjhi, Shri Hari

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@ Voted through slip.

Marabi, Shri Kamal Bhan Singh  
Maurya, Shri Keshav Prasad  
Meena, Shri Arjun Lal  
Meena, Shri Harish  
Meghwal, Shri Arjun Ram  
Mishra, Shri Anoop  
Mishra, Shri Bhairon Prasad  
<sup>φ</sup>Mishra, Shri Daddan  
Mishra, Shri Janardan  
Mishra, Shri Kalraj  
Mohan, Shri P.C.  
Munda, Shri Karia  
Munde, Dr. Pritam Gopinath  
Nagar, Shri Rodmal  
Naik, Shri Shripad Yesso  
Nath, Shri Chand  
<sup>@</sup>Nete, Shri Ashok Mahadeorao  
Nishad, Shri Ajay  
Nishad, Shri Ram Charitra  
Nishank, Dr. Ramesh Pokhriyal  
Oram, Shri Jual  
Pal, Shri Jagdambika  
Pandey, Shri Hari Om  
Pandey, Shri Rajesh  
Paraste, Shri Dalpat Singh  
Paswan, Shri Chhedi  
Patel, Shri Devji M.

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<sup>φ</sup> Corrected through slip for Noes

<sup>@</sup> Voted through slip.

Patel, Shri Natubhai Gomanbhai  
Patel, Shri Prahlad Singh  
Patel, Shri Subhash  
Patel, Shrimati Jayshreeben  
Pathak, Shrimati Riti  
@Patil, Shri A.T. Nana  
Patil, Shri Kapil Moreshwar  
Patole, Shri Nana  
Phule, Sadhvi Savitri Bai  
Prasad, Dr. Bhagirath  
Pratap, Shri Krishan  
Radhakrishnan, Shri Pon  
Rai, Shri Nityanand  
Raj, Shrimati Krishna  
Rajoria, Dr. Manoj  
@Rajput, Shri Mukesh  
Raju, Shri Ashok Gajapathi  
Ram, Shri Vishnu Dayal  
Rao, Shri M. Venkateswara  
Rathod, Shri D.S.  
Rathore, Shri Hariom Singh  
Rathwa, Shri Ramsinh  
Raut, Shri Vinayak Bhaurao  
Rawat, Shrimati Priyanka Singh  
Ray, Shri Ravindra Kumar  
Reddy, Shri A.P. Jithender  
Reddy, Shri Mekapati Raja Mohan  
Reddy, Shri P. Srinivasa

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@ Voted through slip.



Rudy, Shri Rajiv Pratap  
Sahu, Shri Lakhan Lal  
Sai, Shri Vishnu Dev  
Saini, Shri Rajkumar  
Sanjar, Shri Alok  
Sarswati, Shri Sumedhanand  
Sawaikar, Adv. Narendra Keshav  
Shah, Shrimati Mala Rajyalakshmi  
Sharma, Dr. Mahesh  
Sharma, Shri Ram Swaroop  
Shekhawat, Shri Gajendra Singh  
Shetty, Shri Gopal  
Shinde, Dr. Shrikant Eknath  
Shirole, Shri Anil  
Shyal, Dr. Bhartiben D.  
Siddeshwara, Shri G. M.  
Simha, Shri Pratap  
Singh, Dr. Jitendra  
Singh, Dr. Satya Pal  
Singh, Dr. Yashwant  
Singh, Gen. (Retd) Vijay Kumar  
Singh, Kunwar Bharatendra  
@Singh, Rao Inderjit  
Singh, Shri Bharat  
Singh, Shri Bhola  
Singh, Shri Brijbhushan Sharan  
Singh, Shri Dushyant  
Singh, Shri Ganesh

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@ Voted through slip.

Singh, Shri Giriraj

Singh, Shri Hukum

Singh, Shri Nagendra

Singh, Shri Pashupati Nath

Singh, Shri R. K.

Singh (Raju Bhaiya), Shri Rajveer

Singh, Shri Rakesh

Singh, Shri Satyapal

Singh, Shri Sunil Kumar

Singh, Shri Sushil Kumar

Singh, Shri Uday Pratap

@Sinha, Shri Jayant

Sinha, Shri Manoj

Solanki, Dr. Kirit P.

@Somaiya, Dr. Kirit

Sonkar, Shri Vinod Kumar

Sonker, Shrimati Neelam

Sonowal, Shri Sarbananda

Supriyo, Shri Babul

Tadas, Shri Ramdas C.

Tamta, Shri Ajay

Tanwar, Shri Kanwar Singh

Tasa, Shri Kamakhya Prasad

@Teli, Shri Rameshwar

Thakur, Shri Anurag Singh

Thakur, Shrimati Savitri

Tomar, Shri Narendra Singh

Tripathi, Shri Sharad

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@ Voted through slip.

Udasi, Shri Shivkumar

Usendi, Shri Vikram

Utawal, Shri Manohar

Vardhan, Dr. Harsh

Vasava, Shri Manshukhbhai Dhanjibhai

Verma, Dr. Anshul

Verma, Shri Bhanu Pratap Singh

Verma, Shri Parvesh Sahib Singh

Verma, Shri Rajesh

Verma, Shrimati Rekha

Wanga, Shri Chintaman Navasha

@Yadav, Shri Hukmdeo Narayan

Yadav, Shri Laxmi Narayan

Yadav, Shri Ram Kripal

@Yediyurappa, Shri B.S.

**ABSTAIN**

Nil

HON. DEPUTY SPEAKER: Subject to correction\*, the result of the Division is:

Ayes: 023

Noes: 190

*The motion was negatived.*

HON. DEPUTY SPEAKER: The question is:

“That clause 4 stand part of the Bill.”

*The motion was adopted.*

*Clause 4 was added to the Bill.*

**Clauses 5 and 6**

**Allotment of mines to Government  
Companies and Central Government  
to act through nominated authority**

HON. DEPUTY SPEAKER: Shri Md. Badaruddoza, are you moving amendment Nos. 5 and 6 of Clause 5?

SHRI MD. BADARUDDOZA KHAN: No, Sir, I am not moving my amendments.

HON. DEPUTY SPEAKER: Shri Sankar Prasad Datta, are you moving amendment Nos. 5 and 6?

SHRI SANKAR PRASAD DATTA (TRIPURA WEST): No, I was moving earlier but as the Members have requested me not to move, so I am not moving.

HON. DEPUTY SPEAKER: The question is:

“That clauses 5 and 6 stand part of the Bill.”

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\* The following Members also recorded/corrected their votes through slips.

**Ayes: 023** + S/Shri B.N. Chandrappa, Dushyant Chautala, Deepender Singh Hooda = **026**

**Noes: 190** + Shrimati Santosh Ahlawat, Sushri Uma Bharti, S/Shri Ranjit Singh Brahmura, P.P. Chauhan, Birendra Kumar Choudhary, Dharambir, Santosh Kumar Gangwar, Bidyut Baran Mahato, Daddan Mishra, Ashok Mahadeorao Nete, A.T. Nana Patil, Mukesh Rajput, Rao Inderjit Singh, Shri Jayant Sinha, Dr. Kirit Somaiya, S/Shri Rameshwar Teli, Hukumdeo Narayan Yadav, B.S. Yediyurappa = **208**

**Abstain: 002** - Dushyant Chautala, Daddan Mishra = **000**

*The motion was adopted.  
Clauses 5 and 6 were added to the Bill.*

**Clause 7**

**Power to classify certain Schedule-I  
coal mines by Central Government**

HON. DEPUTY SPEAKER: Shri Mahtab, are you moving amendment Nos. 19 and 20 to Clause 7?

SHRI BHARTRUHARI MAHTAB (CUTTACK): I beg to move:

“Page 6, *after* line 10, *insert*–

"Provided that the Central Government shall not make any such classification without the concurrence of the Government of the State wherein such mines are located.".”

(19)

“Page 6, *after* line 12, *insert*–

"Provided that the Central Government shall not make any such modification without the concurrence of the Government of the State wherein such mines are located.".”

(20)

I am requesting you to consult with the concerned coal bearing State when you are determining what will be in a regulated sector and what will be in a non-regulated sector. Personally, you may be interacting with the Government.

But this should be in the law because in future, it is not that you will be continuing in this Ministry but somebody else will come.

HON. DEPUTY SPEAKER: I shall now put amendment nos. 19 and 20 to Clause 7 moved by Shri Bhartruhari Mahtab to the vote of the House.

*The amendments were put and negatived.*

HON. DEPUTY SPEAKER: The question is:

“That Clause 7 stand part of the Bill.”

*The motion was adopted.*

*Clause 7 was added to the Bill.*

**Clause 8**

**Nominated authority to issue  
vesting order or allotment order**

HON. DEPUTY SPEAKER: Shri Badaruddoza Khan, are you moving amendment Nos. 7 and 8?

SHRI MD. BADARUDDOZA KHAN: Yes, Sir. I am moving. I beg to move:

“Page 6, line 25,-

*after "State Government"*

*insert "only for own consumption for specified end use".”*  
(7)

“Page 7, *after* line 14, *insert-*

"(13) The successful bidder or allottee will mine coal from the block allotted to him only for own consumption for specified end use as laid down in the Mines and Minerals (Development and Regulation) Act, 1957 and not for any other purpose.".”

(8)

HON. DEPUTY SPEAKER: I shall now put amendment Nos. 7 and 8 to Clause 8 moved by Shri Badaruddoza Khan to the vote of the House.

*The amendments were put and negatived.*

HON. DEPUTY SPEAKER: The question is:

“That clauses 8 to 13 stand part of the Bill.”

*The motion was adopted.*

*Clauses 8 to 13 were added to the Bill.*

**Clause 14                      Liabilities of prior allottees**

HON. DEPUTY SPEAKER: Shri. Badaruddoza Khan to move amendment No.9.

Are you moving?

SHRI MD. BADARUDDOZA KHAN: Yes, Sir. I am moving. I beg to move:

“Page 9, lines 14 and 15,—

*for*   “(a) no claim for wages, bonus, royalty, rate, rent,  
taxes, provident fund, pension, gratuity or”

*substitute* “(a) no claim for royalty, rate, rent, taxes or”.” (9)

HON. DEPUTY SPEAKER: I shall now put amendment no. 9 to Clause 14 moved by Shri Badaruddoza Khan to the vote of the House.

*The amendment was put and negatived.*

HON. DEPUTY SPEAKER: The question is:

“That clauses 14 to 19 stand part of the Bill.”

*The motion was adopted.*

*Clauses 14 to 19 were added to the Bill.*

**Clause 20            Power of Central Government to  
approve certain arrangements**

HON. DEPUTY SPEAKER: Shri Badaruddoza Khan, are you moving amendment No.10?

SHRI MD. BADARUDDOZA KHAN: Yes, Sir. I am moving. I beg to move:

“Page 11, *after* line 31, *insert*—

" (3) A successful bidder or allottee shall be obliged to continue engaging the workers and employees already working in the allotted mine either as direct appointee of the prior allottee or through contractor or otherwise.

(4) Wages, other benefits and service conditions of the workers and employees deployed in the allotted coal mine, either directly or through contractor, by the successful allottee will be governed by wages, benefits and service conditions stipulated under the National Coal Wage Agreement-IX dated 31<sup>st</sup> January, 2012 and as revised periodically from time to time.".” (10)

HON. DEPUTY SPEAKER: I shall now put amendment No. 10 to Clause 20 moved by Shri Badaruddoza Khan to the vote of the House.

*The amendment was put and negatived.*

HON. DEPUTY SPEAKER: The question is:

“That Clauses 20 to 33 stand part of the Bill.”

*The motion was adopted.*

*Clauses 20 to 33 were added to the Bill.*

*Schedule I, Schedule II and Schedule III were added to the Bill*

#### **Schedule IV**

HON. DEPUTY SPEAKER: Shri Badaruddoza Khan, are you moving amendment Nos. 11, 12, 13, 14, 15 and 16.

SHRI MD. BADARUDDOZA KHAN : Yes, Sir. I am moving my amendments. I beg to move:

“Page 25, for lines 17 to 19, *substitute*—

"may carry on coal mining operations in India in any form for own consumption only for specified end use and not for any other purpose, with the prospecting license or mining lease, as the case may be.".” (11)

“Page 25, for line, 27 and 28, *substitute*—

"which in the opinion of that Government may be necessary for the purpose of coal mining for specified end use and not for any other purpose".” (12)

“Page 25, lines 35 and 36,—



*for* "including mining for sale by a company under sub-section (2) of section 3A"

*substitute* "for own consumption for specified end use" (13)

"Page 25, *omit* lines 40 and 41." (14)

"Page 26, *omit* lines 1 to 37." (15)

"Page 26, *for* lines 40 to 43, *substitute*—

"(d) the terms and conditions of auction by competitive bidding, the details of mines and their location, the minimum size of such mines and such other conditions which may be necessary for the purpose of coal mining operations for own consumption for specified end use and not for any other purpose under section 11A of the principal Act". (16)

HON. DEPUTY SPEAKER: I shall now put amendment Nos. 11, 12, 13, 14, 15, and 16 to Schedule IV moved by Shri Badaruddoza Khan to the vote of the House.

*The amendments were put and negatived.*

HON. DEPUTY SPEAKER: Shri Vincent H. Pala, are you moving amendment No.18?

SHRI VINCENT H. PALA (SHILLONG): Sir, I am moving my amendment. I beg to move:

"Page 25, line 10,—

*for* "such other conditions,"

*substitute* "such other conditions including the condition of inapplicability of Central Acts, Rules, Regulations and Policies etc., concerning coal to the tribal areas specified in the Sixth Schedule to the Constitution of India." (18)

Meghalaya is one of the coldest places in India. In summer, it is full of rain for six months. In winter, it is up to minus 4 degree centigrade. So, everybody has

a mine in their backyard and they need it in summer and they need it in winter. This is a small area. So, I would request the Minister to accept this amendment.

HON. DEPUTY SPEAKER: I shall now put amendment No. 18 to Schedule IV moved by Shri Vincent H. Pala to the vote of the House.

*The amendment was put and negatived.*

HON. DEPUTY SPEAKER: The question is:

“That Schedule IV stand part of the Bill.”

*The motion was adopted.*

*Schedule IV was added to the Bill.*

**Clause 1 Short title, extent and commencement**

HON. DEPUTY SPEAKER: Shri Vincent H. Pala, are you moving amendment No.17?

SHRI VINCENT H. PALA : Sir, I am moving my amendment. I beg to move:

“Page 2, line 5,--

*for* “It extends to the whole of India.”,

*substitute* “It extends to the whole of India except the tribal areas mentioned in the Sixth Schedule to the Constitution of India.”.”

(17)

Another thing is that the Sixth Schedule area is a very small area. That is only present in Assam, Meghalaya and Tripura. So, the land tenure system, since the British time, is totally different from the rest of India. It is a small amendment. Because of this we have a big problem now. Lakhs of people are unemployed because of the ban of coal mining by the NGT. So, I would request the Minister to accept this amendment.

HON. DEPUTY SPEAKER: I shall now put amendment No. 17 to Clause 1 moved by Shri Vincent H. Pala to the vote of the House.

*The amendment was put and negatived.*

HON. DEPUTY SPEAKER: The question is:

“That Clause 1, Enacting Formula, Preamble and the Long Title stand part of the Bill.”

*The motion was adopted.*

*Clause 1, Enacting Formula, Preamble and the Long Title were added to the Bill.*

HON. DEPUTY SPEAKER: The Minister may now move that the Bill be passed.

SHRI PIYUSH GOYAL: Sir, I beg to move:

“That the Bill be passed.”

HON. DEPUTY SPEAKER: The question is:

“That the Bill be passed.”

*The motion was adopted.*

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**15.15 hrs**

**STATUTORY RESOLUTION RE: DISAPPROVAL OF  
INSURANCE LAWS (AMENDMENT) ORDINANCE, 2014  
AND  
INSURANCE LAWS (AMENDMENT) BILL, 2015**

HON. DEPUTY SPEAKER: Now, lobbies may be opened. We shall take up Item nos.15 and 16.

Hon. Members, before we take up combined discussion on Item Nos.15 and 16, we have to allot time for the Statutory Resolution and the Insurance Laws (Amendment) Bill, 2015. If the House agrees we may allot two hours for it.

SEVERAL HON. MEMBERS: Yes.

HON. DEPUTY SPEAKER: Okay. Now, Shri Jayadevan.

SHRI C.N. JAYADEVAN (THRISSUR): I beg to move:

“That this House disapproves of the Insurance Laws (Amendment) Ordinance, 2014 (No. 8 of 2014) promulgated by the President on 26<sup>th</sup> December, 2014.”

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI JAYANT SINHA): I beg to move:

“that the Bill further to amend the Insurance Act, 1938 and General Insurance Business (Nationalisation) Act, 1972 and to amend the Insurance Regulatory and Development Authority Act, 1999, be taken into consideration.”

SHRI C.N. JAYADEVAN: Hon. Deputy-Speaker, Sir, the Insurance Laws (Amendment) Ordinance, 2014 was promulgated on 26<sup>th</sup> December, 2014 just after a day of the adjournment of the last Winter Session. Actually, Insurance laws (Amendment) Bill, 2014 was already there in the Rajya Sabha which was approved by the Select Committee. But the Government could not take up the Bill for consideration in that House knowing well that there are serious differences about the very motive of passing the Bill allowing to raise the foreign equity

investment cap in insurance sector from 26 per cent to 49 per cent. For the same reason the Insurance Laws (Amendment) Bill 2008 has been held up for nearly six years. In fact, the BJP ironically was the vociferous opponent of the Bill in the last Lok Sabha.

Sir, since 1956 when the Life Insurance was nationalized by paying just Rs.5 crore to the then private companies, the LIC has proved to be a gold mine for the Union Government. It has given to the Central Government hefty amounts in recent years and it has made considerable investments in various public sector undertakings. It defies logic why in such a situation the Central Government should welcome FDI in insurance, resulting in a loss to the LIC which will have to share premiums paid by Indian citizens to foreigners, unless it is a commitment given by Modi on his US visit.

Moreover, the raising of FDI in the insurance sector will encourage privatization in the sector which may be detrimental to the interest of the consumers. It is said that claims were turned down on a large scale in the private sector. While LIC paid about 99 per cent of death claims repudiating only one per cent of claims, the private sector companies repudiated 7.85 per cent of claims in 2012-13.

Sir, so much is the desperate attempt to woo foreign investors that the Union Government came out with a complex version in the Press that even if the Ordinance was not approved by Parliament, foreign investment made during the Ordinance period would remain valid and irreversible. Accordingly, the Government has already notified rules to implement the decision to increase foreign direct investment limit in the insurance sector to 49 per cent. This position is legally unsound because unless Parliament passes the law by endorsing the Ordinance, all actions under the Ordinance would be unconstitutional.

The Government has promulgated this Ordinance and introduced a fresh Bill in this House while a similar Bill is pending in the Rajya Sabha. This is unfair

and unconstitutional. Hence, I, on behalf of my Party, the Communist Party India, strongly oppose the Ordinance and the Bill. Thank you.

HON. DEPUTY SPEAKER: The Minister's reply will be in the end.

PROF. SAUGATA ROY (DUM DUM): Sir, let him reply at the end.

HON. DEPUTY SPEAKER: Okay. Now, Prof. Saugata Roy.

... (*Interruptions*)

HON. DEPUTY SPEAKER: The Minister will reply in the end.

... (*Interruptions*)

HON. DEPUTY SPEAKER: Motions moved:

“That this House disapproves of the Insurance Laws (Amendment) Ordinance, 2014 (No. 8 of 2014) promulgated by the President on 26th December, 2014”.

“That the Bill further to amend the Insurance Act, 1938 and General Insurance Business (Nationalisation) Act, 1972 and to amend the Insurance Regulatory and Development Authority Act, 1999, be taken into consideration.”

PROF. SAUGATA ROY : Sir, I shall be very brief as I have to catch a plane.

HON. DEPUTY SPEAKER: Whether you have to catch a flight or not, you will speak.

PROF. SAUGATA ROY: Sir, on behalf of my Party, we have always been opposed to the Insurance Laws (Amendment) Bill. The main part of the Insurance Laws (Amendment) Bill is the raising of foreign equity investment cap in insurance sector from 26 per cent to 49 per cent. This allowing of FDI in a big way in the insurance sector is something that is against the interest of the country. Hence, I oppose it.

**15.22 hrs**

(Shri Hukum Singh *in the Chair*)

It is very ironical that what father proposes the son disposes. In 2011, the Standing Committee on Finance in the Parliament headed by Shri Yashwant Sinha recommended not to increase FDI limit in the insurance sector. This is what is happening in the BJP. The senior generation's prescriptions are being overruled by the junior section, and Mr. Yashwant Sinha's recommendation is being totally ignored by young Mr. Jayant Sinha.

It has been mentioned that this law is made in bad taste and undue haste. It is because this Insurance Bill was all along the property of the Rajya Sabha. Firstly, the UPA – II Government brought this Bill; then it went to the Standing Committee on Finance; the Standing Committee on Finance gave its Report in 2011; then again after the new Government came into power in August 2014, a Select Committee of Rajya Sabha was formed; and that Select Committee gave its Report.

Earlier, there were 88 Amendments proposed by the Standing Committee on Finance. Then, 11 more Amendments were proposed. So, all together, 99 Amendments were there, and the Select Committee presented the Report. It could not be passed in the Rajya Sabha. Just imagine, that on 23<sup>rd</sup> December the Parliament adjourned, and on 26<sup>th</sup> December this Ordinance was promulgated. Is it

not going behind the back of the Parliament? On 24<sup>th</sup> itself the Cabinet took the decision, and on 26<sup>th</sup> the Ordinance was issued. Who are we sending a signal to that we shall implement FDI in insurance no matter what Parliament thinks? This is not good. How does the junior Finance Minister ensure that this time it will be passed in the Rajya Sabha? So, anybody you might have invited will have to go back empty-handed. I strongly oppose this form of legislative practice of going behind the back of the insurance sector.

Sir, let me also tell you that the private sector, let alone the FDI, in the insurance business has not performed well. It was in the wake of the Mundhra scandal that LIC was nationalised during Pt. Jawaharlal Nehru's Prime Ministership in 1957, and it was during Mrs. Gandhi's Prime Ministership that the General Insurance business was nationalised in 1973.

Now, in 1999 when the NDA Government was there, they brought the New Insurance Act which opened general insurance to the private sector. IRDA was formed at that time. They had allowed the private sector into this industry.

Now, Sir, what has happened? I tell you something. We may compare the performance of LIC with that of the private sector. Of course, this Bill does not concern LIC directly, but by 2014, LIC enlisted more than 30 crore policyholders and generated more than Rs. 16 lakh crore of investible funds.

SHRI N.K. PREMACHANDRAN (KOLLAM): There are 11 lakh LIC agents.

PROF. SAUGATA ROY: There are 11 lakh LIC agents. LIC today commands 85 per cent of the policy-market and 75 per cent of the total premium collected. LIC is a public sector organisation. It has performed commendably in the insurance sector.

Now, if you compare LIC lapsing with that of the private industry, there is more than 99.7 per cent settlement of maturity claims and more than 99 per cent of death claims. That is the performance of the LIC. What is the rate of policy lapse in the private sector? In Birla Sun Life, lapse is 51 per cent. In Future Generali, it is 49 per cent. In ICICI Prudential, it is 42 per cent. It is 38 per cent in Reliance



and 36 per cent in Bharti AXA. It means that they pay one premium and their money is forfeited by insurance companies. Now, you want more private sector and FDI in insurance sector.

I can understand it about the life insurance sector because life insurance is a long term investment. So, you can invest money in life insurance as long term infrastructural means. I can even understand if FDI comes into infrastructure sector to build huge roads, bridges, ports etc., but GIC is mainly in health insurance, motor car insurance, shop insurance against theft. These premiums are for one or two years. How are we going to gain if FDI comes in? It gives you no special privilege. It basically involves small savings and in general insurance, only a short period of one year or so is involved. So, the purpose of generating long term investment funds is not possible in the general insurance sector.

Sir, the other thing is that when they say enhancement of FDI limit, it assumes that there is a lack of funds in this sector. The assumption has no basis in the sense that business is in the hands of high-end business houses and also insurance business has no link up between investment and volume of business. For instance, Bajaj Allianz has a total capital investment of Rs. 4,800 crore and premium income of Rs. 6,893 crore. SBI Life, which is in the public sector, has premium income of Rs. 10,450 crore with capital and reserves of Rs. 2,710 crore. What does this prove? This proves that if you have more investment, it does not mean that you will generate more premium income also.

This whole logic of the Government in pressing ahead with FDI in insurance sector is fraught with dangerous consequences because in case of FDI, they take out more money than they actually put in. They will invest something and quickly take out more money because that is their policy.

Sir, the other thing I want to mention to the Minister is that LIC employees have gone on strike against this FDI in insurance. The whole functioning of insurance agents has been taken out of law and it has been put in the hands of IDRA. When a person's car is damaged, he will have to first go to a surveyor, who

will assess the loss. Now, their business has also been taken out of the ambit of the law. Who is this meant to help?

Some BJP leader was telling me that big investment will come in the health sector. You can never depend on foreign companies to really help out in health insurance sector. Mostly, the insurance companies are cheating people. In the health sector, they say that they will provide cashless treatment, but later they say that the claim is not tenable.

Sir, may I request the young Minister not to press with this Bill. In any case, it will get stuck in Rajya Sabha. So, let him show the broadness of vision. Let him legislate on the insurance sector as a whole, including life insurance. Let him not allow the FDI to infiltrate into this very vital sector of the economy. Thank you.

**डॉ. रमेश पोखरियाल निशंक (हरिद्वार):** माननीय सभापति महोदय, मैं आपके माध्यम से मंत्री जी को यह महत्वपूर्ण संशोधन विधेयक लाने के लिए बधाई देना चाहता हूँ। अभी श्री सौगत राय जी बैठते तो मुझे बहुत अच्छा लगता। उन्होंने कुछ बातें उठाई थीं, तो उनको सुनना भी चाहिए था। मैं समझता हूँ कि यह विधि आयोग के परामर्श से लाया गया है। यह नया नहीं है, यह वर्ष 1938 के बिल को परिवर्तन करने के लिए लाया गया है। चाहे वह 1 जून, 2004 का रहा हो, वर्ष 1938 के निरर्थक उपबंधों को हटाने और नये उपबंधों को जोड़ने का रहा हो, चाहे 7 मार्च, 2005 को गठित के.पी.एन. समिति का रहा हो, चाहे 26 जुलाई, 2005 को अपनी रिपोर्ट प्रस्तुत करने का विषय रहा हो, चाहे वर्ष 2006 में विधि संशोधन विधेयक तैयार करने का विषय रहा हो, चाहे उसके बाद मंत्रिमंडल में जाने का विषय रहा हो, 22 दिसम्बर, 2008 को विधेयक राज्य सभा में पुनर्स्थापित होता है, फिर वित्त समिति को जाता है। 13 दिसम्बर, 2011 को समिति अपनी रिपोर्ट भी प्रस्तुत कर देती है। 14 नवम्बर, 2012 और उसके बाद समय-समय पर आने वाले और उस पर भी 88 संशोधन रख दिये जाते हैं। इतना ही नहीं, 14 अगस्त, 2014 को डॉ. चन्दन मित्रा जी की अध्यक्षता वाली समिति भी अपनी रिपोर्ट को प्रस्तुत करती हो, तो मैं समझता हूँ कि वर्ष 2002 और वर्ष 2004 से लेकर अभी तक उसकी कवायद हो रही है और लगातार इसे इस दिशा में प्रस्तुत होना चाहिए। उसके बाद वर्ष 2014 को अध्यादेश अनुमोदित हुआ और राष्ट्रपति जी ने 26 दिसम्बर, 2014 को जो अध्यादेश प्रवृत्त किया है, उसी को माननीय मंत्री जी इस संशोधन के साथ इस सदन में लाये हैं। मैं उन्हें बहुत बधाई देना चाहता हूँ। मैं इसलिए भी बधाई देना चाहता हूँ कि इस देश में जो बीमा क्षेत्र है, उसमें निवेश 26 प्रतिशत से बढ़ाकर 50 प्रतिशत करने की जरूरत थी। श्री अटल बिहारी वाजपेयी जी की सरकार में वर्ष 1999 के बाद, इन चौदह सालों में कुछ नहीं हुआ। केवल छः एजेंसियाँ थीं और उसके बाद जो हुआ, उसमें जब निजी क्षेत्र के लोगों को इस क्षेत्र में लाया गया, यदि उन दोनों की समीक्षा की जाए, तो उसमें जमीन और आसमान की समीक्षा होती है। मैं यह समझता हूँ कि इस निर्णय से, जो बीमा नियमन प्राधिकरण है, को अधिकार मिलेगा। ग्रामीण क्षेत्रों में बीमा कंपनियों को बढ़ाने की कवायद को बल मिलेगा और इतना ही नहीं, कई बार मैं समझता हूँ कि श्री सौगत राय जी दुनिया की बातें करते हैं, लेकिन क्या यह सच नहीं है कि भारत केवल ऐसा देश है, जो बीमा के क्षेत्र में बहुत पिछड़ा हुआ है। यदि कोरिया, ताईवान, मैक्सिको आदि देशों में बीमा क्षेत्र में शत-प्रतिशत विदेशी एजेंसियों को छूट है, मलेशिया में 70 प्रतिशत है, फिलीपींस में 51 प्रतिशत है, चीन ने 50 प्रतिशत तक निवेश करने की अनुमति दी है।

विश्व की तुलना में भारतीय बीमा क्षेत्र में वृद्धि बहुत ही कम है। ऐसी स्थिति में बीमा क्षेत्र में विदेशी निवेश आने से कंपनियों में प्रतिस्पर्धा बढ़ेगी। जब प्रतिस्पर्धा बढ़ेगी तो इन कंपनियों के माध्यम से सामाजिक सुरक्षा का एक नया आयाम लिखा जा सकेगा। क्या हमें आज यह मालूम नहीं है कि भारत में केवल 20 प्रतिशत लोगों को भी अभी तक बीमा उपलब्ध नहीं है, जबकि अमेरिका 90 प्रतिशत लोगों को सामाजिक सुरक्षा और बीमा दे रहा है। इसके अतिरिक्त, इसके आने से उच्चतम प्रौद्योगिकी और संयुक्त उपक्रमों के माध्यम से हम बहुत आगे बढ़ सकेंगे, वैश्विक स्तर पर कामकाज को बढ़ावा मिलेगा, जिसके चलते इस क्षेत्र में जवाबदेही और पारदर्शिता होगी एवं बेहतर निगरानी तंत्र की स्थापना हो सकेगी। अभी माननीय सदस्य आदरणीय सिन्हा जी की चर्चा कर रहे थे, मैं कहना चाहता हूँ कि वर्ष 1999 में जब संसद की वित्त संबंधी स्थायी समिति के सभापति आदरणीय सिन्हा जी थे, उस समय उन्होंने कहा था:

“पूरी दुनिया में प्रगति हो रही है, कितने ही प्रकार के बीमा उत्पाद विभिन्न देशों में उपलब्ध हैं, परन्तु दुर्भाग्य से हमारे देश में वे उपलब्ध नहीं हैं। देश में बड़ी जनसंख्या को स्वास्थ्य बीमा से कवर किया जा सकता है। बीमा कंपनियां असंगठित क्षेत्र के मजदूरों को पेंशन उपलब्ध करवा सकती हैं। जिन लोगों के पास सामाजिक सुरक्षा नहीं है, उन्हें बीमा कंपनियों द्वारा लाभ पहुंचाया जा सकता है। इसके लिए हमें बीमा क्षेत्र को खोलना होगा।”

यह बात उन्होंने कही थी। इतना ही नहीं, चार अक्टूबर, 2012 को पी. चिदम्बरम जी ने कहा था कि बीमा क्षेत्र में पूंजी की बढ़ती हुई आवश्यकता को देखते हुए विदेशी निवेश की नितान्त आवश्यकता है।

महोदय, लगातार इस क्षेत्र में लोगों ने अपनी सहमति, टिप्पणियां और सुझाव दिए हैं। उन सुझावों को यदि यह सरकार राष्ट्र की प्रगति के लिए एक प्रारूप के रूप में ला रही है तो मैं समझता हूँ कि यह स्वागत योग्य है। जन-धन योजना का जो विषय है, इस देश में प्रधान मंत्री जन-धन योजना में लगभग 100 दिनों में लगभग 12.5 करोड़ लोगों तक पहुंच गयी तो इतने बड़े देश में अंतिम छोर तक के व्यक्ति को कैसे बीमा मिले, कैसे उसके लिए सामाजिक सुरक्षा की व्यवस्था हो, यह बहुत जरूरी है और यह तभी संभव है, जब यहां विदेशी निवेश आएगा। इससे नौकरियां सृजित होंगी, विदेशी निवेश से देश में रिस्क मैनेजमेंट की उच्चतम परम्पराओं को हम स्थापित कर सकेंगे। उद्योग जगत ने भी इसको अपना समर्थन दिया है। विशेषकर नियामक एजेंसी के सभापति जे.हरिनारायण जी ने भी कहा है कि विदेशी निवेश की परम आवश्यकता है। वर्तमान में देश में लगभग 52 बीमा कंपनियां हैं, उनमें से 14 जीवन बीमा और 28 गैर-जीवन बीमा क्षेत्र में हैं। 125 करोड़ की आबादी वाले देश में यह ऊंट के मुंह में जीरे के समान है। मैं समझता हूँ कि एल.आई.सी. के द्वारा बहुत काम हुआ, लेकिन जब प्रतिस्पर्धा होगी तो यह काम बहुत उंचाइयों तक जाएगा और विदेशी निवेश के आने से और जो उपबंध माननीय मंत्री जी लाए हैं, उससे

इंश्योरेंस क्लेम के भुगतान में होने वाला विलंब कम होगा। दुर्घटना होने के दो साल-तीन साल तक पैसा नहीं मिलता था। इस पर अब समय की पाबंदी होगी और एक निश्चित अंतराल के अंदर पैसा मिलेगा। बीमा उत्पादों का नवीनीकरण भी होगा, प्रभावी वित्त नियंत्रण प्रणाली का विकास होगा और गांवों एवं शहरों में बीमा कंपनियों का जाल बिछाने से वहां उनके कार्यालय खुलेंगे, रोजगार बढ़ाने में मदद मिलेगी और प्रत्यक्ष-अप्रत्यक्ष रूप से रोजगार के लाखों अवसर पैदा होंगे। इससे बीमा से अछूते देश के 80 प्रतिशत से भी अधिक लोगों को बीमा क्षेत्र से जोड़ने में सहायता मिलेगी। राष्ट्रीय और अंतर्राष्ट्रीय प्रतिस्पर्धा के चलते बीमा क्षेत्र में बैंकिंग क्षेत्र की तरह ग्राहक सेवा के उच्चतम मानदण्ड हम स्थापित कर सकेंगे। जब बैंकों में ऐसा हुआ था, तब भी कुछ लोगों ने विरोध किया था, इसलिए मैं यह समझता हूं कि यह बहुत अच्छा संशोधन है और इसके लिए मैं मंत्री जी को बधाई देना चाहता हूं।

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): Mr. Chairman, Sir, I must say that looking at the empty Treasury Benches I can say that instead of addressing the Members of this House I am addressing the embers of this House.

Anyway, it is clearly a Constitutional anomaly, Mr. Chairman, that the Government has sought to introduce in this House this Insurance (Amendment) Bill which is similar to the Bill pending in the Upper House, the Rajya Sabha. Both the Bills have exactly the same context and introduced for exactly the same purpose of reforming the insurance sector in our country.

I mentioned the word Constitutional here because the Government by doing so has really acted contrary to the simple and express provisions of article 107 of the Constitution of India which enunciates the procedure for passing a Bill. Article 108 further describes a situation where the Bill has been passed by one House and has to be transmitted to the other House. Our Constitution clearly intended that the Bill can only be transmitted from one House to the other after passing it in one House.

Here you have got a Bill stuck in one House and being offered to the other House. This is simply not correct in terms of Constitutional practice, Mr. Chairman. So, when the Rajya Sabha has not yet passed the Insurance (Amendment) Bill, how is it that we can attempt to pass it in this House? The Government's position is that since the Rajya Sabha Bill is dated 2014 and the Lok Sabha Bill is dated 2015, technically it is a different name and a different Bill.

We have always known that this Government, Mr. Chairman, is a name-changing Government and not a game-changing Government. Nonetheless, the content of both the Bills is the same. That Bill, therefore, remains the property of the Rajya Sabha and it cannot be discussed in this House if we are to uphold the authority and the power of the Council of States. Or, are we to believe that the Government thinks it has attained supremacy over both the Houses of Parliament? It is a serious question, Sir, because the Government's inability to pass the Bill in

the Upper House has pushed us into an unnecessary deliberation which, as you can see, most of the Members are boycotting.

I do not know whether I should consider this Bill with the sincerity and the seriousness that is required by such an issue because the Government may eventually choose to withdraw this Bill and adopt the version pending before the Rajya Sabha.

DR. A. SAMPATH (ATTINGAL): Mr. Chairman, Sir, the House lacks quorum. My friend is delivering a speech. Who is it addressed to? Even the Treasury Benches are vacant. There is no quorum in the House. The House lacked quorum when my friend started his speech, the House lacks quorum now, and in future also the House would lack quorum.

DR. SHASHI THAROOR: Sir, let us waive the quorum because I have a flight to catch also. ... (*Interruptions*)

DR. A. SAMPATH: It is not my duty to ensure quorum. It is their duty to ensure quorum.

HON. CHAIRPERSON: Quorum is complete. Nothing of what he says now will go on record.

(*Interruptions*) ... \*

DR. SHASHI THAROOR: Since we have decided to go ahead with the debate I will now proceed, Mr. Chairman, to make my argument.

We all know that insurance is a multidimensional feature, it achieves a social purpose, it produces a new source of capital for our country for developing financial institutions, it mitigates risk and motivates people to venture into unexpected territory. All of this is fine.

I am surprised that the Treasury Benches have not yet traced the roots of insurance to the Manusmriti, the Dharmashastra and the Arthashastra because had they done so they would have been right in doing so. The ancient texts mention the practice of pooling resources for redistribution during calamities such as fires and

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\* Not recorded.

floods and so on. Of course the modern day insurance system would not bear much resemblance to its ancient counterpart, but the idea remains the same.

Insurance is about safeguarding the interests of the people from loss and uncertainty by spreading risks over a large number of people. This is something which is obviously vital for the growth of our economy for it channelises large resources for infrastructure and industrial development and strengthens the risk-taking abilities of a country. It is a source of employment, it creates additional jobs, and it helps us raise capital for new ventures.

I want to talk about the need for medical insurance because rising medical costs in our country have created a great deal of understandable alarm. Frankly, Mr. Chairman, the truth is that there is a double tragedy in our country. Many people are bankrupted by illness. They are first laid low which reduces their earning capacity, and then they lose their savings to treat the illness. So, health insurance is extremely important because you want to prevent your working population from being burdened by extreme debt.

Yet, 90 per cent of our population has no health insurance. In fact 70 per cent of the total expenditure on health in this country is made by individuals. So, the need to strengthen the sector is self sufficient. This is why the UPA Government came up first of all with our version of this Bill.

The Indian insurance industry has entered a state of unrest. It is marred by slow growth, rising costs, deteriorating distribution structure, and stalled reforms. And that is why in 2008 we brought in an Insurance (Amendment) Bill to the Rajya Sabha. It was then criticized by the then principal opposition party now occupying the Treasury Benches. They wanted us not to reform the insurance sector. Frankly, this is the politics of opportunism, not the politics of principles. Today, we see the same people sitting in the Government not only accepting our reforms but also introducing a Bill to implement them and more. So where you stand depends on where you sit. Now that they are sitting there, their stand has changed.



This Government, while in opposition, had repeatedly opposed the FDI in the insurance sector and they said they were safeguarding the interests of the people. Now apparently the same interests of the same people are no longer relevant to this Government because they are pushing not one but two Bills to put FDI in the insurance sector, one in each House. It seems that suddenly the inflow of foreign funds and balance sheets of the insurance companies are more appealing to the BJP than their previous convictions.

I do want to say that I have no problem with the principle of FDI in insurance. Increasing the FDI to 49 per cent from 26 per cent was our proposal as well. We wanted to bring in more capital into the insurance sector. Because of the fact that thanks to the reforms that had already come into the sector, the number of insurance companies has gone up from 9 nationalized companies in 1999 to 53 companies by 2014. All the reforms that we wanted to bring in could have been brought in, had this party now sitting in the Treasury Benches not opposed and obstructed the UPA's Bill for 6 years. What they have done, however, is that they have taken our Bill and added about 100 unnecessary amendments to it. It has now been repackaged as the NDA's Insurance Bill. This Government is very good at repackaging.

They also want to permit Foreign Institutional Investments besides increasing the FDI limit. This combination is troubling. The Foreign Institutional Investment remains an extremely volatile form of foreign investment. It is a speculative form of foreign investment. Portfolio investments can be liquidated at very short notice and repatriated immediately. The FIIs in fact are rather like financial tourism. They can come and go whenever they like on short-term visas. Can the country afford this? The fact is that the funds under FIIs generally flow into a secondary market. Therefore, they may not specifically ensure availability of capital for insurance sector in comparison to FDI which will directly boost the insurance companies. So, we argued in the UPA's Bill that it is enough for the insurance companies to raise money through the FDI route alone and the need for

FII does not arise. Putting both FII and FDI together raises troubling question because it leaves Indian markets vulnerable and subject to global insecurities and instabilities which we had resisted in the past. After all, this very point was made by the BJP's own hon. Shri Yashwant Sinha- Mr. Pokhriyal has already quoted him- in May 2012 and I commend him to his son, the young Minister sitting before us, to kindly consult his paternal wisdom here. We actually had survived the stress and strain of the global financial crisis of 2008 onwards because we had actually resisted managing to link these things together. We reduced the vulnerabilities to the international market. What the BJP Government is doing is adding risk without any accurate or reliable estimate or possible reward.

Meanwhile, they have gone into tremendous paradox because they have loosened this whole thing in one area which means the worst of both worlds because they have large FIIs for instance, but on the other hand, they are tightening too much because they are defeating the very purpose of the Bill by introducing new restrictions that were not there in the UPA's Bill. I will give you a couple of quick examples. They brought in restrictions for foreign investors. They are insisting now on full Indian management. The foreign shareholders cannot appoint CEOs. They are supposed to bring in money but have no say in the company. I want to know whether the foreign shareholders will be willing to pump in investments without any control seems to be a dubious possibility. Then they have actually required that insurance companies have to pay annual fee to the Insurance Regulatory and Development Authority and if there is any failure to do so, immediately their registration certificate will be cancelled. But then what will happen to those people who are insured by these companies?

HON. CHAIRPERSON: Please conclude now.

DR. SHASHI THAROOR: The point is, the BJP Government is not thinking about the people. I have barely spoken 6-7 minutes. I was supposed to have much more for my party to initiate this debate. ... (*Interruptions*)

SHRI MALLIKARJUN KHARGE (GULBARGA): He has set in the debate and you allowed and there is nobody to talk. At least the hon. Members in the Government should listen to our suggestions. We know that अगर हम ना बोलेंगे तो भी यह बिल पास हो जाएगा और हां बोलेंगे तो भी पास हो जाएगा। इसलिए आप कम से कम हमारी बात तो सुनिए। I just want to say that they have got to be sensible about the restrictions that they are imposing.

HON. CHAIRPERSON: I have done my duty. Let him speak.

DR. SHASHI THAROOR: One additional risk is that there is no guarantee that FDI and FII investments will constitute new money or fresh infusion of capital into the insurance. What protection Mr. Minister can you build into the law to ensure that FDI just does not become an opportunity for allowing the existing Indian shareholders to make a quick buck by selling their shares to foreigners and exiting? What we need to do is to ensure that FDI and FII is only limited to additional shareholders or new capital that is coming into the insurance industry. All of these provisions, I would urge the Minister to consider.

I am skipping some other points but I am happy to pass them on to him. But I do want to warn him about the punitive attitude he has embedded into this Bill - the drastic increases in the punishments, the fine applicable, the imprisonment term for certain contraventions under the Act - I have got a number of details of sections that have listed all this - the upper limit of the penalty going to Rs. 25 crore from Rs. 5 lakh. It was Rs. 5 lakh in the UPA's Bill but Rs. 25 crore in theirs. These are not justifiable in terms of the nature of the offences. I would urge the Minister to review the proposed fines to ensure that the penalty actually serves as an effective deterrent and does not force the perpetrators to invariably appeal against the order of the penalising authorities, as a high appeals rate will only cost the exchequer more and not help the Government to raise revenues through fines.  
... (*Interruptions*)

HON. CHAIRPERSON: Please conclude. I have to call the next hon. Member to speak.

... (*Interruptions*)

DR. SHASHI THAROOR: I will conclude in two minutes. ... (*Interruptions*)

The minimum equity capital for health insurance has been raised to Rs. 100 crore but as I had explained earlier we need more Indians to have health insurance. Do we want more Indians to be bankrupted by illness? The Government must think about the people of this country. The equity capital requirement could have been maintained at Rs. 50 crore as in the UPA's Bill similarly in order to make it easier for insurance companies to come into health insurance. ... (*Interruptions*)

HON. CHAIRPERSON: Please conclude now. I am going to call Dr. P. Venugopal.

... (*Interruptions*)

DR. SHASHI THAROOR : I am making my last point. ... (*Interruptions*)

Just to stress, having done all of this, they could have actually strengthened the regulatory side instead. The IRDA could have been given the powers to make necessary regulations in consultation with the Medical Association. They have not thought of that. That could be a simple doing.

They have an inadequate appellate authority. The Securities Appellate Tribunal is the body they have appointed to hear appeals but they have not provided for any insurance experts on this Tribunal. So, how will the purpose of actually having appeals on insurance work when the SAT has no one there? There is no relevant expertise on the panel.

I hope the Government will consider these suggestions. I am happy to give more details to the Minister since you have cut my time short, Mr. Chairman, but I have to concede that though we were in favour of the substance and of the principles of the Bill, the problems pointed out by us will make it very difficult for us to support the Bill in its current form. ... (*Interruptions*)

HON. CHAIRPERSON: Dr. Shashi Tharoor, please conclude. I have called another hon. Member.

... (*Interruptions*)

DR. SHASHI THAROOR: I just want to stress that for the reasons I have summarised in my very brief interventions we are unable to support this Bill in the form in which it has been presented to the House.

Thank you, Sir.

DR. P. VENUGOPAL (TIRUVALLUR): Mr. Chairman, Sir, I thank you for the opportunity given to me to speak on this important Bill to amend the insurance laws. This will have far-reaching consequences for the insurance sector in our country. That is why we have been waiting for a long time to bring these amendments.

**15.53 hrs**

(Hon. Deputy-Speaker *in the Chair*)

As far as the AIADMK is concerned, we are for saving our public sector undertakings and saving the interests of our workforce. That is why our leader Puratchi Thalaivi Amma intervened at the time of selling of five per cent shares of Neyveli Lignite Corporation. The Government of Tamil Nadu thereby saved the profit-making PSU from falling into the hands of private players who may not give importance to employee welfare. The saving grace of this Bill is the permitting of co-operative societies to enter into insurance business.

We reiterate that the committed policy of our AIADMK party is to protect our profit-making PSUs even in the service sector.

We have opened up several sectors for foreign direct investment. We are now seeking to increase FDI in the insurance sector with a cap of 49 per cent, increased from 25 per cent. We all know that the major component of the entire financial operations of any insurance company come from the money paid by the policy holders of the native country. The FDI of foreign companies can at best be shown as equity capital. That is on paper. The moment the foreign insurance companies smelt that certain amendments are in the offing they have reportedly come forward to share their technical expertise and experience. The Select Committee constituted by the other House tried to do a balancing act and whether that will end up really as a balanced one is now a subject matter for discussion.

After this amendment is carried out, foreign companies can have their holding in any insurance company increased from 26 per cent to 49 per cent. Foreign companies can operate their branches here in India as reinsurers. Then foreign insurance companies as reinsurers will be allowed to insure insurance

companies. This may be just like giving them not only the handle of the pan but the entire pudding. Hon. Deputy Speaker, Sir, we have already opened up several sectors for foreign investors.

Sir, for the first time health insurance has been specifically defined in this Bill. Further, in the matter of appointment of agents by insurance companies, Tamil Nadu has suggested a change in the amendment. This request has been accommodated and incorporated in the proposed Section 42 of the 2014 Ordinance and 2015 Bill. In Tamil Nadu about 1.4 crore families are covered under the Chief Minister's comprehensive Health Insurance Scheme and the Government Employees Health Insurance Scheme. These schemes are operating successfully. However, another 60 lakh or more families require health coverage and would approach insurers. At this juncture, I would like to mention that the health insurance schemes promoted by the Government of Tamil Nadu are done exclusively through public sector insurance companies.

It should also be mandated that the insurance companies with FDI should fund developmental schemes in the same manner as the LIC and the nationalised insurance companies.

Sir, Make in India is a venture in the goods manufacturing sector. It cannot hold good for service sector. It is just to make money in India and get away with that. Not only Tamil Nadu, the entire country knows that we had some bad experience with the multinational companies and the matter is before the Apex court. So, I am not going into it.

One of the aims of this amendment Bill is to avoid take over of companies by other players. Whether we would be having a level playing field in the long run is a matter of speculation. So, it is a matter of concern. The future of the policies held by the members of Lloyds of London is not very clear in this Bill.

There is also a contradiction in this Bill. While the Bill permits a policy holder to assign all the rights to a third party, the same Bill say that the insurer can

disallow and decline validity of such transfers. As such, this is under legal challenge.

Once this amendment Bill is passed, the decisions of the Insurance Regulatory and Development Authority (IRDA) can be subjected to review by the Securities Appellate Tribunal. But unfortunately SAT has no sitting member having experience in insurance law. This is contrary to the suggestions made by the Law Commission to merge the key provisions of the IRDA Act with the Insurance Act.

Those who had reservations about this Bill, when it was introduced in the Rajya Sabha on 22<sup>nd</sup> December, 2008 have now swapped their benches with the movers of the Bill. It is yet to be seen whether all the fears have been allayed.

As far as the Government of Tamil Nadu, as guided by the people's Chief Minister, our beloved leader Amma is concerned, the concern for our farmers is foremost.

### **16.00 hrs**

Mr. Deputy-Speaker, Sir, we believe that crop insurance is the only cover to mitigate the impact of adverse climatic conditions. Therefore, the Government of Tamil Nadu wants to protect the farmers of the State with the National Agricultural Insurance Scheme (NAIS) instead of the National Crop Insurance Programme. The Centre is now pushing for NCIP and this will increase the burden of premium on the farmers.

The Narasimhan Committee Report is the basis of this amendment Bill and it has recommended that policy holders can approach the consumer courts with their complaints. The present amendment Bill is neither strengthening it nor putting in its place an independent Grievance Redressal Authority (GRA). Instead, the existing system should continue with some changes.

This Bill may appear to strengthen the insurance sector and invite more FDI. I do not think this can happen unless otherwise we go for enhancing the



managerial and marketing skills of our people. We must make the best use of the potential and vast resource available in our country.

According to the proposed amendment, a policy can be challenged up to a period of five years instead of two years. Cancellations of policies are now made possible even after two years due to mismatch or inaccuracy of facts. Verifying the accuracy of material facts can be easily done in this information era at the early stage itself. Then what is the need for giving a long rope? I am afraid this only gives a handle to the insurers to take on the policy holders as per their whims and fancies.

It is surprising to note that the need for insurance agents to be licensed by IRDA will go now. Tariff Advisory Committee is also given a go by. The role of IRDA is being diluted. Instead, Life and General Insurance Councils will be set up. I am afraid this will put the cart before the horse.

More than the banking sector, appointment of persons in the insurance sector needs to be more professional. As such, the branch of study called Actuarial Science is taught in a sound manner only in our country in the entire Asian region.

I wonder why this amendment is not taking into consideration the growth in the number of the trained people coming from the schools of Actuarial Science. We need to understand that we may be able to have right men with right qualifications in right place only when we recognise that trained people are here. We must show our youth the employment opportunities that can open up right in front of them. Strengthening this branch of study in our country with a vast population is necessary.

The power to make regulations is now removed from the regulatory body called IRDA. At the same time, IRDA is permitted to make regulations regarding academic qualifications and code of conduct for surveyors and loss assessors. I apprehend whether new insurance companies would take note of IRDA's role at all. Still the government can consider tapping of the domestic capital markets and

the domestic talents. The Standing Committee has also suggested this as its foremost recommendation.

Under health insurance business, it was expected that this amendment Bill would cover sickness benefits for domestic as well as international travel. But the Standing Committee's recommendation in this regard has been disregarded. So, we must continue to run to an insurer every time we fly. When it comes to international travel, we need to have separate insurance cover every time. This could have been attended to.

Once again I am reiterating the notion of the Father of the Nation that serving the customers must be the foremost in the minds of the men in any business or for that reason any sector. I am reminding the Government that it must be our utmost duty to protect the interests of our citizens. I urge upon the Government to tread carefully in the implementation of the Insurance Act in its new form.

Expressing my well-founded apprehensions and thanking the Chair again, let me conclude.

SHRI P. KARUNAKARAN (KASARGOD): Sir, since there are very few Members present in the House, why can we not postpone the discussion?

HON. DEPUTY SPEAKER: No.

**श्री जय प्रकाश नारायण यादव (बाँका) :** महोदय, यह जो बीमा बिल आया है और यह जिस फ़्रेम में आया है, हम उसका विरोध करते हैं। इस बीमा बिल से सबसे पहले तो यहाँ बेरोज़गारी बढ़ेगी। अपने देश के नौजवानों और काम करने वाले समुदाय के जो लोग हैं, वे बेरोज़गार होंगे। विदेशी कम्पनियाँ यहाँ अपने एक्सपर्ट लोगों के साथ आएंगी और हमारे देश में अपनी ताकत को फैलाएंगी यानी एक तरह से उपनिवेश बनाएंगे। बहुराष्ट्रीय कम्पनियों को भारत में न्यौता दिया जा रहा है कि आप आएँ और हमारे यहाँ अपने कारोबार को बढ़ाएँ। विश्व का बाजार भारत को हमें नहीं बनाना है, हमें अपने पैरों पर खड़ा होना है। जहाँ बेरोज़गारी है, जहाँ फटेहाली है, जहाँ लाचारी है, जहाँ स्किल डेवलपमेंट हम करना चाहते हैं, अपने देश में हम मेक इन इन्डिया की बात करते हैं और हम विदेशी कम्पनियों को न्यौता देते हैं और न्यौता भी ऐसा देते हैं कि 26 से 49 पर चले आइए। आप वहाँ पहुँच जाइए। आपको खुली छूट है, हमारे यहाँ आप अपने पैरों को पसारिए और अपने कारोबार को बढ़ाइए। इतनी बड़ी उदारता नयी सरकार के द्वारा, नयी हुकुमत के द्वारा की जा रही है, जो उचित नहीं है और हम इसका विरोध करते हैं। इससे स्थानीय रोजगार खत्म होगा, स्थानीय स्किल खत्म होगा, धन भी बाहर से आएगा और यहाँ का जन भी लाचार होगा। एक तरफ आप जन धन योजना भारत को बनाने के लिए चला रहे हैं, वहीं पर आप धन बाहर से ला रहे हैं कि यहाँ पर रोजगार विदेशी कम्पनियों के द्वारा होगा, उनके लोगों के द्वारा होगा। यहाँ पर बेरोज़गारी का सवाल आएगा, यहाँ पर उनके मेहनताना का सवाल आएगा, उनके वेतन का सवाल आएगा और यह तय होगा कि उन्हें वेतन दिया जाए या कमीशन दिया जाए। इससे हमारे यहाँ के लोगों की असुरक्षा भी बढ़ेगी। बीमा कम्पनी के द्वारा जो धन लगाया जाएगा, वह धन वापस विदेश लौटकर जाएगा।

हमें यहां जिस प्रकार से शक्ति मिलनी चाहिए, जिस तरह से यहां के नौजवानों को ताकत मिलनी चाहिए, वह 49 प्रतिशत की भागीदारी होने की वजह से नहीं मिलेगी। नई हुकूमत के द्वारा यह जो बिल लाया गया है और बीमा योजना में 49 परसेंट की भागीदारी देने का काम हुआ है तथा जिस स्वरूप में लाया गया है, मैं मानता हूँ कि यह कहीं से भी उचित नहीं है। इससे देश को नुकसान होगा। हमारे लोगों को रोजगार के अवसर मिलने चाहिए। हमारे यहां अच्छे पढ़े-लिखे नौजवान हैं, इसलिए सीधे-सीधे 49 प्रतिशत की भागीदारी नहीं दी जानी चाहिए थी। यह जिस फ़्रेम में हो रहा है, हम उसकी खिलाफत करते हैं, इसका विरोध करते हैं।

**श्री बलभद्र माझी (नबरंगपुर):** उपाध्यक्ष महोदय, मैं आपका आभारी हूँ कि आपने मुझे इश्योरेंस अमेंडमेंट बिल पर बोलने का मौका दिया।

इश्योरेंस बिल में सरकार जो अमेंडमेंट लाना चाहती है, इसका सबसे बड़ा मुद्दा विदेशी प्रत्यक्ष निवेश का है। सरकार की ओर से तर्क दिया गया है कि इश्योरेंस सेक्टर आज की तिथि में केश स्टावर्ड और फाइनेंस स्टावर्ड है। इश्योरेंस कंपनी को अधिक पैसा क्यों चाहिए? इश्योरेंस सेक्टर में निवेशकों का पैसा लगता है न कि पहले इश्योरेंस कंपनी को भुगतान करना है। ऐसा तो नहीं होगा कि विदेश से कम्पनियां आकर जादू-मंत्र कर देंगी और सभी लोग इश्योरेंस लेने लगेंगे। आज के दिन में लोग इश्योरेंस करने से क्यों कतरा रहे हैं? वर्ष 1999 में केवल 6 इश्योरेंस कम्पनियां थीं। उसके बाद लिब्रलाइजेशन से प्राइवेट प्लेयर्स आए, विदेशी कम्पनियां आयीं, जिससे आज इश्योरेंस कम्पनियों की संख्या 53 हो गयी है। इसी वजह से इश्योरेंस पैनीट्रेशन कुछ दिनों तक तो बढ़ता रहा, लेकिन बाद में इसकी संख्या कम हो गयी। इसका मतलब यह है कि यह कहीं न कहीं सेच्यूरेशन प्वाइंट पर आकर ठहर गया है। क्या हम यह मानकर चलें कि सरकार जो फॉरेन डायरेक्ट इनवेस्टमेंट ला रही है इससे इश्योरेंस पैनीट्रेशन और डेंसीटी बढ़ेगी? क्या वे वाकई में बाहर से धन लाकर यहां लगाएंगे? जब तक यहां के लोग इश्योरेंस नहीं लेंगे तब तक वे पैसा नहीं लगाएंगे। फॉरेन डायरेक्ट इनवेस्टमेंट करनी वाली कम्पनियों का यह टारगेट रहेगा कि वह मिडिल क्लास और हायर मिडिल क्लास में अपना निवेश करे। क्या इसमें यह प्रावधान है कि वे जो पैसा लाएंगे, उसमें वह किसानों के लिए भी इश्योरेंस करेंगे? आज अधिकतर किसान इश्योरेंस कराने की स्थिति में नहीं हैं। ओडिशा सरकार की तरफ से किसानों को क्रॉप इश्योरेंस दी जा रही है। उसमें भी एक कंडीशन है कि यदि पचास परसेंट से ज्यादा क्रॉप डैमेज होगा तभी उनको इश्योरेंस का फायदा मिलेगा। उसमें भी वह पूरे पंचायत का सैम्पल लेंगे। उसमें एक पंचायत में कई गांव होते हैं। यदि सभी गांवों में डैमेज नहीं होता है तो उनको इश्योरेंस नहीं मिलेगा, जब तक कि पंचायत में क्रॉप पचास प्रतिशत डैमेज न हो। यह एक सैक्टर था, जिसमें सरकार सही से एड्रेस करती तो बहुत सारे लोगों को फायदा मिलता। इश्योरेंस में एफडीआई से सभी लोगों को यह अप्रीहेंशन है कि वह किस प्रीमियम पर आएगी। यदि बाहर से कोई अपना पैसा यहां लगाएगा तो जरूर वह मुनाफा लेकर जाएगा। आज के दिन हमारे यहां देसी कम्पनीज हैं, जो भी पैसा है वह देश में रह रहा है। हम जितना एक्सपेक्ट कर रहे हैं, उससे ज्यादा पैसा फारेन वाले कमा कर ले जाएंगे। इससे हमें क्या फायदा है? फारेन डायरेक्ट इनवेस्टमेंट 49 प्रतिशत का कई स्टैंडिंग कमेटियों ने, कमीशन्स

ने भी विरोध किया है। फारेन डायरेक्ट इनवेस्टमेंट को 25-26 परसेंट से बढ़ा कर 49 परसेंट कर रहे हैं, इसमें मुझे कोई औचित्य नहीं लग रहा है। सरकार विशेष रूप से ध्यान दे कि दूसरे लोगों को जैसे इंश्योरेंस पैनिट्रेशन और इंश्योरेंस डेनसिटी बढ़ानी है, तो गांवों के 70 या 80 परसेंट लोग हैं, उनका कैसे इंश्योरेंस कवरेज होगा, इसका ध्यान दिया जाए। ऐसा तब होगा, जब हम बीमा क्राप में जाएंगे, एग्रीकल्चर प्रोडक्ट में जाएंगे क्योंकि इंडिविजुअल लेवल पर ज्यादा स्कोप नहीं है कि लाइफ इंश्योरेंस वगैरह करें। मैं अपने सुझाव दे कर अपना वक्तव्य समाप्त करता हूं।

DR. SHRIKANT EKNATH SHINDE (KALYAN): Mr. Deputy-Speaker, Sir, thank you for giving me an opportunity to present my views on the Insurance Laws (Amendment) Bill, 2015.

As we all know, India is once again on the trajectory of high growth, thanks to the steps taken by the NDA Government led by the hon. Prime Minister, Shri Narendra Modi and also because of the favourable global conditions. To maintain our march towards high growth and achieve our dream of *sabka saath sabka vikas* we need more capital. Foreign companies have again turned positive on India story and are eager to park their funds in the Indian market. The Bill which seeks to raise the limit of foreign capital from the existing 26 per cent to 49 per cent is a great opportunity for these companies as well as for India to raise more capital.

As per estimates, Rs. 20,000 crore could pour into the market in the short-term which can cater to the needs of the country's creaky infrastructure. With more capital coming in, the insurance companies will be able to expand their foot prints. Let us face the fact that India has still a lot to achieve on two counts. First is the social security and the second is the insurance penetration.

The hon. Finance Minister, Shri Arun Jaitley, has announced insurance schemes to cover the Below Poverty Line population, thereby taking care of their social security cover. But if we compare the global standards, India ranks very low as far as the insurance penetration is concerned. Therefore, this additional capital will bring a lot of benefits with it. Firstly, the companies will be able to expand their foot prints and this will increase the insurance penetration, which will lead to more competition. Because of the increased competition, the insurance companies will have to bring down the premium which will benefit a majority of the population. So, I welcome the Insurance Laws (Amendment) Bill.

I would like to make one specific suggestion here. While allowing to bring in more foreign capital, these insurance companies should be made to cover crop insurance as well. We have been constantly facing the wrath of nature for the last few years. This year alone, a State like Maharashtra has faced unseasonal rain

thrice in a span of three months destroying the standing crops and affecting lakhs of farmers. At the same time, there is drought in some parts of the country. Not much is known in the villages about crop insurance and many cannot approach the Agricultural Insurance Company of India. Allowing the private companies will be a boon to the farmers as the private companies will reach out to the farmers for their business.

Therefore, my sincere request is to make it compulsory to the Insurance Companies availing the benefits of increased foreign capital to include the crop insurance in their portfolio. This will prevent the farmer suicides in India in the long run.

With these words, I fully support the Insurance Laws (Amendment) Bill, 2015.

SHRI M.B. RAJESH (PALAKKAD): Hon. Deputy-Speaker, Sir, I would thank you for giving me this opportunity to speak on the Insurance Laws (Amendment) Bill, 2015.

At the outset, I would like to say that it is really unfortunate that the Minister concerned is not here to listen to this debate.

HON. DEPUTY-SPEAKER: He has come.

SHRI M.B. RAJESH: Sir, I rise to oppose the Insurance Laws (Amendment) Bill, 2015 moved by the hon. Minister of State for Finance. I oppose it because this Bill will lead to disinvestment and privatization of our insurance sector. This is detrimental to the national interest. This will have serious consequences in the future. This will further de-regulate the financial sector, including the insurance sector.

The whole world has experienced the disastrous consequences of de-regulation. The economic melt down which started in 2007-08 is the direct fall out of reckless speculation by the private insurance companies and financial agencies in the United States. This lesson should have taught us that we should have strengthened the public sector insurance and financial sector and we should have strengthened regulation within the financial sector. But, unfortunately, the Government has not learnt the proper lesson from the financial melt down and the consequent recession which started from the United States and then spread to the Europe as also throughout the Globe. So, this move by the Government will lead to further de-regulation. At the same time, the need of the hour is further regulation, more stringent regulation because the Indian financial sector was comparatively less-affected at the time of the global financial melt down. It is only because the presence of the public sector was strong in India. We have much better, strong regulatory system. Instead of strengthening the public sector and the regulatory system, the Government wants to dismantle the public sector and the regulatory system.



Sir, the global financial melt down was, as I said, as a result of the reckless speculation. This Bill will pave the way for this reckless speculation. This will invite the same insurance companies and financial agencies which have caused this kind of a melt down, this kind of a disastrous consequence in the United States and the Europe.

There was restricted entry to our financial sector for the foreign players and foreign investment. That is why, we remained comparatively immune to the disastrous consequences of the financial melt down. Most of the big insurance companies in the United States, whether it is the AIG which is the biggest insurance company in the world or whether it is the ING or Aegon, all these big insurance companies which have caused the financial crisis are now surviving on huge bail out packages by the Governments of the respective countries.

Now, we are opening the gates for these very bankrupt and corrupt companies to enter the Indian financial sector. Now, we are inviting them to the Indian financial sector. This is definitely not in the interests of our country but this will serve their interests.

The Government of India, led by the BJP, led by the Prime Minister, Shri Narendra Modi is giving access to these bankrupt financial companies and insurance companies to enter the Indian financial market. This will act as additional bail out package for these bankrupt companies like AIG, ING and Aegon. You are serving their interests; you are providing them additional bail out package at the cost of our country, at the cost of people of India. That is why, we are opposing it. All those arguments which are put forward in defence of this Bill, in defence of opening up of financial sector are bogus and absurd. Why is it so?

Argument number one is that Indian insurance companies are short of resources. Hence, we require health-wealthy foreign partners. This argument is baseless. Most of the Indian insurance companies, as we all know, are subsidiaries of big corporate houses like Tata, Birla, Reliance, etc. They are backing most of the private Indian insurance companies; they have fine financial base; they are

even making big ticket takeovers abroad. The real intention is to facilitate entry of these very bankrupt and corrupt financial insurance companies into Indian market.

Secondly, the argument which we have been listening time and again is of low insurance penetration. This is not a fact. This is factually incorrect. The argument of insurance penetration also does not hold water because we have LIC, which has a penetration of 3.1 in India. Life insurance has a penetration of 3.1. This is favourably comparable to the United States, which has 3.2; 2.9 in Canada; 3.1 in Germany. So, that argument has no base at all.

Another argument is that we need technological upgradation, which is also baseless because Indian insurance companies are highly developed, having sound technological base. So, that argument also does not hold water.

Another argument is operational efficiency. Operational efficiency of public sector insurance companies is acclaimed internationally. Even the World Economic Forum has acclaimed operational efficiency of Indian public sector insurance companies. Why should the Government want to dilute the ownership of public sector insurance companies and general insurance companies?

As far as settlement ratio is concerned, it is comparable to international standards. Claim rejection ratio of LIC is only one per cent compared to 20 to 23 per cent for most of the private life insurance companies in the life insurance sector. Sir, 85 per cent of the life insurance business by private companies with foreign partners is in the form of ULIP. So, all these arguments - whether it is penetration, operational efficiency, settlement ratio, etc. - are false arguments. These arguments do not have any base. What is the real intention? The real intention is to open up the Indian financial sector for the crisis-ridden foreign insurance players and companies. That is why, we are opposing this Bill. More complex issues are also associated with this. Due to paucity of time, I do not want to go into all those details.

For the last few years, it has been opposed strongly by the movements of insurance employees and financial sector employees. The entire trade union

movement in the country has backed this protest against the opening up of insurance sector and financial sector in the country. Already many agitations and strikes have happened. Now, again 1.5 lakh employees and officers of insurance sector companies are going on strike action to protest against such retrograde move by the Government and they have announced their firm resolve to go for indefinite action in the event of Government's not retreating from their attempt.

I would like to urge upon the Government to read the possible consequences of their retrograde move. We do not understand why they are pushing forth this Bill. If they are holding the interest of our country, they should not have brought such a Bill. When the earlier Government, the UPA-II brought this Bill, the original Bill earlier had a provision in Clause 28 and now the Finance Minister has done away with that Clause also. This is also done with an ulterior motive of helping the foreign insurance companies. So, I would like to urge upon the Government to withdraw the Bill. I also appeal them to desist from pushing through this Bill in the interest of our country. As they always say, the whole nation is watching us. After a few years, the people will realise the real consequences and you will have to pay the price. So, if you do not want to be impeached by history, you please desist from pushing through this Bill.

With these words, I conclude. Thank you very much.

SHRI KONDA VISHWESHWAR REDDY (CHEVELLA): Hon. Deputy Speaker, Sir, thank you for giving me this opportunity to speak on behalf of my party, the Telangana Rashtra Samithi. If a misfortune strikes an individual and the whole society comes forward, then indeed it is a great society. Insurance is that tool which enables the society to share the loss of an individual. Who does not want the benefit of the insurance to reach every nook and corner and every demographic part of India? I think, all of us do; but there are some barriers. Do we have the funds? There are certain technologies required, marketing and awareness required. Do we have the wherewithal to do all this? Yes, Sir, definitely we do need the funds. Definitely we do need approximately Rs. 55,000 crore, what the IRDA estimates, and that can come through FDI alone.

Sir, even in Asian countries, including China, Hong Kong, Japan, Korea, there is 50 per cent to 100 per cent FDI. I do not see any problem why we should not have the same thing in our country.

There are other benefits like employment. Insurance industry provides more than three lakh direct and 1.5 million indirect employment. It can increase further. The funds can be utilised in the investment of infrastructure bonds and companies. In India, they cannot invest outside. There is no risk of these funds flowing back abroad. In the promoter company, they can invest only up to 5 per cent. So, I think the risk of that is limited.

Then, the insurance company brings about awareness and financial literacy. But, more importantly, it is not just the economic benefits. Insurance is the risk business. It influences social behaviour positively. It promotes people against risk taking. For example, we just looked up the insurance penetration of the world-wide map. It was coloured dark green in some places, light green in some places. And cross-map it to smoking. Wherever the insurance penetration is high, the smoking is less.

It also promotes good social behaviour. Not only that, wherever the insurance penetration is high, the road accident per passenger kilometre is very low. We all have seen how in Haridwar a natural phenomenon becoming a natural calamity and where the houses got washed. Wherever the insurance is prevalent, building regulations are followed in greater detail. So, these are the other social benefits other than the economic benefits of the insurance industry.

Yes, we definitely support this Bill. However, we do have some issues. While we support the Bill, we are hoping that this Bill would also go the extra mile to take care of the farmers. Mostly the farmers are hit due to this. We do not have sufficient data. The data that the Agriculture Department provides is totally useless for risk assessment and for claims adjudication. In both the areas the farmers are hit.

Crop insurance is the most expensive insurance because it is difficult to claim the premium. No farmer willingly takes it. The bankers force the farmers to take loan, and it is really funny that the bankers are not taking insurance for these farmers. They are ensuring their loans and using the money of the poor farmers themselves. This is a very unfortunate situation. That is regarding the risk assessment. We do not have proper risk assessment mechanism.

As far as adjudication of claims of farmers is concerned, I would like to say that it is all like we own cars and insurance company pay to a person who has insurance for accident only if cars of everybody are insured. The same is the case with crop loan also. If every farmer in a Taluk has lost his crops, then only this farmer is paid. These are some of the things, I think, we should have gone the extra mile and made provisions in this Bill so that technology, data and knowledge is available to protect the farmers.

Lastly, I am very happy coming from Hyderabad. The Insurance Regulatory and Development Authority is in Hyderabad. I think, Hyderabad has the best infrastructure. I hope it becomes the next Connecticut or London. We will provide all support from the Telengana State. We hope that by doing this, we will be able to attract a lot of industries to Hyderabad.

Thank you.

SHRI ABHIJIT MUKHERJEE (JANGIPUR): Thank you, Sir, for giving me this opportunity to speak on this Bill. I am also thankful to our leader for giving me this chance.

The Bill in its initial form was introduced by the then Congress-led UPA Government under the leadership of Dr. Manmohan Singh. The introduction of the Insurance Bill in Lok Sabha is beyond its legislative competence as the Bill on the same subject is already pending in the Rajya Sabha. If Lok Sabha passes this Bill, it may not become an Act, as this Bill will face hurdles in the Rajya Sabha due to the already pending Bill. Many of the Speakers before me have already objected to the introduction of this Bill. However, I must acknowledge that the NDA Government has made certain changes before introducing this Bill. My colleagues have already pointed them out. Therefore, I urge the NDA Government to withdraw this Bill.

It seems hon. Finance Minister wants to continue with a version of this Bill, which, his party had at that time doggedly fought against, especially against the key points in that Bill – expanding foreign investment limit upto 49 per cent. I may point out that initially the UPA Government proposed FDI in insurance sector upto 49 per cent which was vehemently opposed by BJP, the then Opposition Party, and now after changing the side, that is after becoming the Ruling Party, there have been changes in their minds and hearts. I would like to mention that the current limit of 26 per cent FDI in insurance sector was proposed by the Standing Committee Chaired by a very senior BJP leader and the then MP. The then UPA Government accepted almost all the recommendations made by that Standing Committee which was also unanimously accepted by all the parties including BJP which was the main Opposition Party at that time. It seems to be the BJP as a party, which was known for its roll back policy during NDA-I tenure, has not changed even in the changed scenario.

It is evident again from their rollback from 26 per cent FDI to 49 per cent. Strange how, stepping over to the Treasury benches makes us, politicians, see things in a different light.

Further, it facilitates certain major changes in the insurance sector by amending the Insurance Act 1938, the General Insurance Business (Nationalization) Act and the IRDA Act.

I would like to raise two issues which I feel should also be looked at in a constructive manner.

One of the main problems of this Bill is that it categorises four new kinds of insurers including branches of foreign companies. These branches are being allowed in to handle re-insurance.

As many of us are aware, re-insurance is the most profitable part of insurance business. In fact, many describe it as the cream of the insurance business. Which is possibly why there was a storm of protest within the BJP when the first IRDA Bill drafted by the then NDA-I Government sought to allow the foreign players in this space.

I would imagine that the least that we can do is to force these foreign re-insurance giants to set up listed Indian arms here so that Indian investors too can get a share of the super-profits which these re-insurers will gain.

The next point I wish to point out is that the Bill provides for rights of transfer or assignment of an insurance policy wholly or in part, whether with or without consideration to third parties by the policyholders. This, basically, means that an insurance policy can be traded, which is also detrimental to the interest of insurer.

We have to consider the issue whether life insurance policy can be traded or not. This has, in recent years, come up for judicial adjudication. There are differing legal opinions on this. Some countries allow this, while others do not. I believe, there is a need for further expert thinking on this issue before we agree to this Clause.



In this Bill, Lloyds of London have been included within the list of foreign companies though it is not a company. So far as I know, it is basically a trust. However, it is unclear whether the members of Lloyd who ultimately bear the risk of policy which is written will be able to operate in the country. As there are large number of amendments made in these three Insurance Acts, I would like to mention that 'the devil is in the detail', that is in the fine print of the Bill and its impact on it.

The introduction of FDI in the insurance sector has largely been opposed by the Trade Unions and other Unions of the insurance companies.

Clause 3 of the Insurance Bill seeks to raise foreign capital while also allowing the portfolio investment. The portfolio investment can be liquidated or repatriated quickly, which thus can cause serious instability in the economy.

Further, we are exposing the Indian middle class by enticing them to invest for better profits in these insurance companies. This is a practice in many of the countries where these foreign insurance companies are based. This import of this practice will also expose developing and expanding middle class to this highly vulnerable and risky financial practice.

Perhaps, as a compromise, it eventually emerged that GIC would act as a re-insurance channel. Now, we wish to do away that and allow direct re-insurance. In effect, we are whiling away the profits from one of the most promising insurance markets.

In this Amendment Bill, the appeal against the decisions of IRDA lie with the Security Appellate Tribunal (SAT). However, there is no provision to have an insurance expert in SAT.

Higher FDI may result in the Indian entities liquidating their stake at several times their original investment without any fresh investment coming in, that is, re-rolling.

The Bill has no safeguards to ensure that the additional capital will be used to improve insurance penetration in the rural areas which is extremely essential to

protect the rural folks from these ups and downs of the economy, vagaries of weather, etc.

Sir, as many speakers have already spoken, the Government must ensure that if the FDI comes, the foreign companies will go to the rural areas, villages and cover all kinds of insurance like crop insurance, insurance against floods, droughts, cattle insurance, their small vehicles and tractors etc. This is, generally, being done by the Indian public sector companies and not by the foreign companies. How will they ensure that the foreign companies, who are investing, will also go and penetrate in the rural villages, rural India where 60 per cent of Indians are staying?

With these words, I conclude. Thank you.

SHRI MEKAPATI RAJA MOHAN REDDY (NELLORE): Thank you, hon. Deputy-Speaker, Sir, for giving me this opportunity to speak in this august House.

At the outset, I welcome the Insurance Laws (Amendment) Bill, 2015 raising the FDI from 26 per cent to 49 per cent.

I have gone through all the recommendations of the Standing Committee on Finance, which were unanimously approved by the Committee. I am fully satisfied and hope that the enhanced FDI will benefit the country.

The main points are as under:

The foreign equity cap is proposed to be kept at 49 per cent as provided in the Insurance Laws (Amendment) Bill, 2008 as against the 26 per cent. This is done in order to meet the growing capital requirement of Insurance companies.

Foreign insurance will be permitted to open branches only for reinsurance business in India and the provisions of Section 27E, which prohibits an insurer to invest directly or indirectly outside India the funds of policyholder, would apply to such branches.

The definition of “Foreign Company” for the purpose of insurance and insurance would mean a company or a body established under a law of any country outside India and include Lloyd’s established under the Lloyd’s Act, 1871 of United Kingdom.

In order to encourage health insurance in India, the capital requirement for a health insurance company is now proposed at Rs. 50 crore instead of Rs. 100 crore for general insurance companies with a view to reduce the entry barrier to a sector, which is a priority sector in the insurance space.

The definition of ‘health insurance business’ has been revised to clearly stipulate that health insurance policies would cover sickness benefits on account of domestic as well as international travel.

In the case of any insurer having a joint venture with a person having its principal place of business domiciled outside India, the Authority may withhold its

registration, if it is satisfied that in the country in which such person has been debarred by law or practice of that country to carry on insurance business.

Regarding the obligatory underwriting of third party risk on Motor Vehicles, a separate Motor Vehicle Insurance and Compensation Legislation is being proposed by the Government and the concerns of the Standing Committee regarding the obligatory third party insurance on motor vehicles will be taken care of.

With a view to serve the interest of the policy holders better, the period during which a policy can be reputed on any ground, including misstatement of the policy and thus no policy would be called in question on ground of misstatement after three years.

The public sector general insurance companies and GIC will be permitted to raise capital from the market to meet future capital requirements provided that the Government's shareholding would not be allowed to come below 51 per cent at any point of time.

The appointment of agents is proposed to be done by insurance companies subject to the agents meeting the qualifications, passing of examinations etc., as specified by IRDA. While the licensing of agents be no longer with IRDA, the Authority is empowered to take action against agents under Section 42(4) of the Insurance Act, 1938 which is essentially to protect the policyholders' interests. This provision will help expansion of agents network throughout the country and better management and control of insurance companies over them. This will ultimately lead to better insurance penetration.

Mechanism for appeal in case of orders of IRDA against intermediaries has been defined by proposing to amend clause 8 of Section 33 of the Insurance Act 1938 to provide for any insurer or intermediary aggrieved by any order made under this Section to provide for any insurer or intermediary or insurance intermediary aggrieved by any order made under this Section to prefer an appeal to the Securities Appellate Tribunal.

The register of claims and policies has to be maintained by insurers in any form including electronic.

To specify fine on intermediaries and insurance companies for misconduct of intermediaries and to make appropriate provision in the legislation to effectively deter multilevel marketing of insurance products in the interest of policyholders and to curtail the practice of mis-selling.

In order to improve the functioning of surveyors and bring in greater transparency, certain modifications are made to provide for regulations on qualifications regarding appointment of surveyors and to strengthen the institute of Indian Insurance Surveyors and Loss Assessors. The amendments proposed in the Bill seeks to do away with the existing statutory prescriptions pertaining to licensing insurance surveyors and loss assessors etc. and leave these issues to be addressed by way of regulations.

Further, although the Standing Committee suggested retaining licensing of agents and their commission structure in the Insurance Act, 1938, however, keeping in view the interests of the agents, the commission structure and the code of conduct for agents is to be specified by regulations by the IRDA and accordingly, ceilings on commission in the Act have been done away with and the insurance companies along with the agents are made liable for any violation of the regulations and staff penalties have been provided for mis-selling, rebating and marketing of products through multi-level marketing schemes.

I would like to mention here that the Private Companies generally gain notoriety and considerable delays in the settling claims. The Government should look into the aspect.

Another point of concern is that the LIC is likely to face tough competition from the private insurance having large established network and their network intermediaries.

The demand for life insurance in rural India is expanding at the annual rate of 18 per cent as compared to 3-9 per cent in urban areas. Private insurers recorded

higher growth rate whereas LIC recorded a decline. The entry of private players helps in spreading and keeping the operation in the Indian Insurance Sector which will then result in restructuring and revitalizing of public sector companies.

I hope that the 49 per cent increase in FDI will greatly help to grow the insurable population of the country.

SHRI GAURAV GOGOI (KALIABOR): Thank you hon. Deputy Speaker Sir. I rise to speak on this Bill which relates to the hike in FDI regulatory powers of IRDA norms for insurance and policy holders.

Sir, first and foremost, I would like to register my strong opposition to the fact that while there is a Bill pending in the Rajya Sabha, we are discussing this Bill in Lok Sabha. At the same time, can two Bills of identical nature exist in the two houses? This is a question of legislative propriety. This is bringing dishonour and this is disrespecting the sanctity of the Lok Sabha and disrespecting the sanctity of the Rajya Sabha. So, we as legislators have a right to uphold the honour of the Parliament. But now, the Parliament is being made a mockery of the way the Ruling Party is rushing through its Ordinances, it is reducing the Parliament to a mere rubber stamp and we are here to tell you in loud and clear voice that the public representatives of the entire country will not be a rubber stamp for your pro-corporate Ordinances and legislations.

Sir, before the Lok Sabha elections, we had heard big promises from the Ruling Party. We heard the promise of change and we heard the slogan of “*ab ki baar, modi sarkar*”. But Sir, in the last 9 months, we have seen consistent flip-flops - whether it is on article 370, whether it is on bringing back black money in 100 days, whether it is on the issue of Delhi statehood, whether it is on issue of talks with Pakistan, whether it is on making the files of Netaji Subash Chandra Bose public – there have been 25 u turns in 180 days. That means one turn per every 25 days. If there is actually an Olympics sports for the number of u turns, I am sure the Ruling Party will definitely win a gold medal for our country.

Sir, the amount of u turns that is taking place is putting their own supporters in a flux, their own supporters on the basis of which they have won the 2014 Lok Sabha election are now raising their arms -whether it is Swadesh Jagran Manch, whether it is Bharat Mazdoor Sangh, whether it is Bharat Kisan Sangh, the labour, the farmer and the economic wing of the RSS is now protesting against their own Ruling Party. There is an internal fight. There is an internal struggle that

is going on in the BJP. We are seeing this in AAP. Recently, we are seeing this in the BJP for the last 10 months and, therefore, the result of Delhi is for everyone to see.

I want to talk about the 2008 Insurance Laws Amendment Bill. It was introduced by the UPA after a very careful and studied process. There was the 119<sup>th</sup> Report of the Law Commission. There was an Expert Committee set up under Shri K.P. Narasimhan. There was also the recommendation of the IRDA. All these reports carefully studied the reforms required in the insurance market which would benefit the poor and the needy of the country and for that purpose only, the hike of 49 per cent in FDI was proposed. But, unfortunately, it was then opposed and challenged by the ruling Party under the chairmanship of Shri Yashwant Sinha Ji.

At that point of time, they did not understand the need and the dire necessity for insurance market reforms. India's insurance market is one of the largest markets but when many of our poor people have to go to the hospital, they pay out of their pocket. Ideally, the insurance should give cover for them but they are paying out of their pocket for which they have to mortgage their house; they have to mortgage their jewellery; they have to mortgage their property, pushing them into greater poverty. Therefore, we had suggested that let us bring FDI; and let us reform the insurance sector.

We have seen that after the 1999 IRDA Act, the number of insurance companies in India has increased from six to 53. Their penetration has increased. The market estimates say that the growth rate of India's insurance market is close to 12-15 per cent. We can grow. It can contribute to our economy. It can contribute to our GDP. The market estimates say that currently our market potential is 66.4 billion US dollars. But if we push the reforms in the right direction, in the necessary direction, in a collective and collaborative manner, then this could be a 350 billion US dollar market. But unfortunately, the BJP in its 2008 opposition negated all of these positive impacts which could have come out. Just



for their own political self-interest, they negated all of the various methods we could have taken to increase our economy. We have to now look at this new Bill that has been introduced by them, and there are many concerns which I want to raise.

One of the first things that we have to make sure is that insurance is given to every poor person, especially when it comes to health. As I said, there are many people who come and want to claim insurance but the criteria of private insurance companies are so strict, so stringent that even the poor cannot take benefit. We must ensure that under this new insurance law, no poor deserving person can be denied his right to insurance. This Bill needs to make sure of that.

At the same time, in the 2008 Bill we had said that for health insurance related companies, the minimum capital required is Rs.50 crore. But in this new Bill the criteria has been changed. It says that instead of Rs.50 crore as the minimum capital, the minimum capital needs to be Rs.100 crore. What is the reason for this? It will only benefit bigger and larger health insurance companies. It will only benefit the larger private insurance companies. Do we not want smaller insurance companies to come up to cater to the specific interest of Jammu and Kashmir, Assam, Tamil Nadu and Punjab? Do we not want smaller tactical insurance companies? Why are we bending our back in order to benefit large corporate interests?

Another thing that we must ensure is that all the insurance investments that come must flow into infrastructure development of our country. The IRDA authority has in its guideline mentioned that 40 per cent of the investment should go into Government securities and 10 per cent should go into infrastructure. Are we ensuring that the investment that is coming under this new Bill will go into infrastructure? Or, will it always go into equity? We have to make sure that we prioritize infrastructure in our country.

At the last, I would not like to take much of your time but one small point I would like to mention. Sir, in this new Bill, which is different from the 2008 UPA

Bill, the power of IRDA, the authority that was created in 1999, is being gradually diluted and we must stand guard and not allow the power of the IRDA authority to be diluted.

In two cases – when it comes to payment of beneficiary nominees and the shareholding patterns of Indian promoters who want to increase their stake beyond 26 per cent – in the UPA Bill we had given large powers to the IRDA to regulate these provisions but these provisions have been taken off from this new Bill.

I would like to conclude with this last point. This Ordinance *Raj* of BJP Government cannot go on. There are 10 Ordinances in seven months. What is the rush? What was the rush for an Ordinance on FDI in insurance? We had worked together on this. Why this Government is in such a rush to make an Ordinance on insurance. I know that the Government is desperate to prove its credentials to the international investors as a pro-market and pro-corporate Government but the Parliament cannot be reduced to serve the interests of the larger corporates, who have supported you in your elections.

We too care about the economic growth but the growth needs to be based on the equity, fairness and transparency. It cannot be a growth reduced to just supporting the large corporates. The Parliament is a House of legislation. Its sanctity and its powers will not be reduced to a rubber stamp. I caution the Government on this route that they have taken of these Ordinances. Thank you very much.

SHRI N.K. PREMACHANDRAN (KOLLAM): Thank you very much, hon. Deputy Speaker, Sir. First of all, I would like to express my deep sense of regret.

HON. DEPUTY SPEAKER: Please be brief.

SHRI N.K. PREMACHANDRAN: I would be very brief and up to the points. Please give me some time to speak, I will confine to the Bill alone.

Sir, I express my deep sense of regret on the way in which such an important legislation is being brought into this House and legislated in this House. It is quite unfortunate in the history of Indian Parliament. Yesterday also, at the time of introduction of the Bill, I raised certain objections about the Bill which is pending in the Rajya Sabha, the Upper House and which has gone to the Standing Committee.

HON. DEPUTY SPEAKER: You please come to the point. You have already spoken it once.

SHRI N.K. PREMACHANDRAN: The Bill was evaluated and scrutinized by the Select Committee and that has been discussed here. My point is that the Government is evading the legislative powers of the Parliament against all parliamentary traditions, customs and conventions of this House just to satisfy the interests of the multinational corporate insurance companies. It is against the basic principles of parliamentary democracy. This is the first point that I would like to make in respect of the manner in which the Bill is being routed into this House.

The Insurance Laws (Amendment) Bill is brought in this House for three purposes to amend the Insurance Act of 1938, General Insurance Business (Nationalization) Act of 1972 and Insurance Regulatory Development Authority Act of 1999. The first Act is about the legal framework of the insurance sector in India. The second is about the nationalization of the general insurance companies in India and the third is about the regulatory mechanism and the authority to be formed under the IRDA Act. These are the three Acts which are pertinent in Indian insurance sector.

What are the bases of these amendments? The bases of the amendments are the recommendations of the Law Commission as well as the recommendations of the K.P. Narasimham Committee. What are the major amendments proposed? I am only making the bullet points. The first is hike in FDI cap. The second is disinvestment of public sector general insurance companies of the country. These are the two major amendments proposed in the Insurance (Amendment) Bill.

Let us come to the reasons for the amendments. The first reason is that insurance penetration is low in India and to have more penetration FDI is required. Let us analyse the statistical data in respect of the insurance penetration in India and other countries. Let us examine it. In 2007 foreign direct investment in insurance sector was Rs.3,314 crore. At that time the insurance penetration was 4.6 per cent. In 2013 when the FDI in India doubled and it has increased to Rs.7,648.72 crore, kindly note that the insurance penetration came down from 4.6 per cent to 4 per cent.

### **17.00 hrs**

Sir, kindly note that insurance penetration in India has come down from 4.6 per cent to four per cent. In the year 2013, it had again increased. What has happened to insurance penetration? It has come down to 3.9 per cent. So, the reason stated for having FDI in the insurance industry does not stand. Whenever Shri Arun Jaitley, the hon. Finance Minister, speaks, he always speaks about the insurance penetration in rural areas, especially in the health sector. My humble question to the hon. Minister is, according to the data which I have mentioned about, whether the insurance penetration is increasing in proportion to the FDI or decreasing in proportion to the FDI. That is the first question which I would like to ask. My point is that there is no substantive justification or reason for having the FDI hike so as to have increased insurance penetration in our country.

Sir, you may also kindly see the world average of IP. It is 3.5 per cent. Further, India's IP is better than that of Latin American countries, East European countries as well as industrially developed nations. If that be the position, the

reason for having hike in FDI cannot be justified. Now, I come to general insurance sector. In general insurance sector, the IP was 0.65 which has increased to 0.8 per cent. In the general insurance sector as well as in the life insurance sector, IP is decreasing when FDI is increasing. This is the position.

The second reason the Government has stated is with regard to the growth of insurance companies in India. I am proud to say that in the year 1956, LIC was formed under an enactment of this Parliament with capital of Rs. 5 crore. What is its present fiscal position? The position now is that in 2014, LIC had 30 crores of policyholders in this country. The total population of this country is 126 crore and there are 30 crore policyholders. The investible fund of LIC is Rs. 16 lakh crore. The Government of India is getting huge amount towards taxes and dividend. The Government realised more than Rs. 7,809 crore in 2013-14 alone out of taxes and dividends. LIC commands 85 per cent of the policies in the market with 75 per cent share in the premium so far collected.

Sir, I will raise only two more points. I am the last speaker from the opposition side.

HON. DEPUTY SPEAKER: There is one more speaker.

SHRI N.K. PREMACHANDRAN : Sir, I will conclude.

Sir, you may know that the number of LIC agents has been declining like anything because they have imposed so many conditions, including the condition of minimum business guarantee also. Due to this, the number of poor LIC agents has been declining like anything. There are no welfare measures also for them. That has to be taken care of.

The life insurance sector has recorded compounded annual growth rate of 18.42 per cent during the last 14 years. So, growth is also there in having a good performance. The performance of the general insurance companies is also good. I am not going into the details because of lack of time. The PSUs are dominating the market with 56 per cent of the total share. The general insurance companies have paid Rs. 598 crore during 2013-14. So, growth is there.

Sir, let us look at the repudiation of claims also. The repudiation rate of private companies is very high in terms of no claim and amount of claims. In 2013-14, repudiation rate of number of claims in LIC was only 1.1 per cent while it was 8.5 per cent in the private companies. There is a wide difference. Certain companies have a much higher rate varying between 20 and 28 per cent.

Then, what is the rate of settlement of claims? The rate of settlement of claims is 99.8 per cent in LIC. As Indians, we are proud of our LIC and GIC. It is below 80 per cent as far as the private companies are concerned.

As regards the claim settlement ... (*Interruptions*)

HON. DEPUTY SPEAKER: Please wind up your speech.

SHRI N.K. PREMACHANDRAN: Sir, considering these points, if the hon. Minister can satisfy us, then we will definitely support FDI provided you can genuinely satisfy us about the reason for FDI hike in the Indian insurance sector.

My concluding point is that it is a duck. The Life Insurance Corporation and General Insurance Corporation are twin ducks delivering golden eggs, and by means of this legislation you are gradually killing the ducks, which are delivering golden eggs. Please do not kill the ducks, which provide and deliver golden eggs to the nation. Therefore, please reconsider this.

So, I strongly oppose this Bill and not only the Bill, but the Ordinance route also. I oppose these, and with these words, I conclude. Thank you very much.

**श्री दुष्यंत चौटाला (हिसार) :** उपाध्यक्ष महोदय, आपने मुझे इंश्योरेंस बिल पर बोलने का मौका दिया, इसके लिए मैं आपका आभार प्रकट करता हूँ। आपने मुझे दो मिनट का समय दिया है, इसलिए मैं जल्दी में अपनी बात रखना चाहूंगा।

आज सरकार इंश्योरेंस सैक्टर में एफ.डी.आई 26 प्रतिशत से बढ़ाकर 49 पर लाना चाह रही है। इंश्योरेंस सैक्टर एक ऐसा सैक्टर है, जिसके अंदर आम जनता इनवोल्ड है और उनकी भलाई के लिए कहीं न कहीं यह कदम हमारे वित्त मंत्री जी उठाने का काम कर रहे हैं। मैं वित्त मंत्री जी के संज्ञान में लाना चाहूंगा कि हमारे पास एल.आई.सी. जैसी कारपोरेशंस है, जिन्होंने 2012-2013 के अंदर 97 प्रतिशत डेट क्लेम वापस किया, 2013-2014 के अंदर उन्होंने 99 परसेंट डेट क्लेम किये और एक परसेंट रिजैक्ट किये। दूसरी ओर प्राइवेट कंपनीज ने लगभग आठ परसेंट डेट क्लेम वापस करने का काम नहीं किया। जहां पिछले पांच सालों में एल.आई.सी. की एक भी ब्रांच शट डाउन नहीं हुई, वहीं दूसरी ओर अगर हम प्राइवेट कंपनीज की बात करें तो आठ सौ से ज्यादा ब्रांचेज शट डाउन हुई हैं। मैं वित्त मंत्री से अपील करूंगा कि अगर हम इस फील्ड के अंदर फॉरेन डायरेक्ट इनवैस्टमेंट लाने की चर्चा कर रहे हैं तो हमें विचार करना पड़ेगा कि क्या फॉरेन इनवैस्टर्स भी इसी तरह आकर एक बार हमारे इस सैक्टर के अंदर घुसेंगे और बाद में अपनी ब्रांचेज बंद करके कहीं जाने न लग जाएं, इसलिए आप इस पर भी गम्भीरता से विचार करने का काम करें। चूंकि, मैं एक कृषि प्रधान प्रदेश से आता हूँ। आपने देखा, पिछली बार ड्राउट के कारण हमारे यहां फसलें बर्बाद हुईं। परसों बारिश के कारण लाखों एकड़ जमीन के अंदर गेहूं और सरसों की खड़ी फसल बर्बाद हुई। जहां आप एफ.डी.आई. लाने की बात करते हैं, क्या वित्त मंत्री जी यह साफ करेंगे कि फॉरेन डायरेक्ट इनवैस्टमेंट के तहत क्या हम क्रॉप इंश्योरेंस को भी इसमें इनक्लूड करेंगे और क्या हम उन फॉरेन इनवैस्टर्स के ऊपर दबाव डालकर यह मैनडेटरी करेंगे कि सस्ती दरों पर हमारे किसान की कृषि फसल को भी इंश्योर करने का काम करें।

मेरी माननीय वित्त मंत्री जी से यही अपील है कि क्रॉप इंश्योरेंस हमारे फार्मिंग सैक्टर के लिए एक बहुत बड़ी जरूरत है। आज यू.एस., कनाडा और यू.के. जैसे बड़े-बड़े देश अपने वहां पर एक-एक एकड़ की खेती को इंश्योर्ड करके रखते हैं। दूसरी ओर हिंदुस्तान एक ऐसा देश है, जब मैं अपनी कांस्टीट्यूंसी में गया

तो मैंने जाकर चर्चा की कि इश्योरेंस बिल सामने आ रहा है तो उन्होंने यह पूछा कि क्या खेती का इश्योरेंस भी होगा? आज हमारे किसानों को यह भी नहीं पता कि हम उनके खेतों को भी इश्योर कर सकते हैं। मैं माननीय वित्त मंत्री जी से अपील करूंगा कि एफ.डी.आई. के तहत जो-जो फॉरेन इनवैस्टर्स हमारे देश के अंदर आकर पैसा डालेंगे, क्या उन पर दबाव डालकर सरकार कम दरों पर क्रॉप्स को इश्योर कराने का काम करेगी?

महोदय, आपने मुझे बोलने का मौका दिया, इसके लिए मैं आपका आभार प्रकट करता हूँ।  
धन्यवाद।



SHRI JAYANT SINHA: Thank you, Mr. Deputy-Speaker, Sir. I know that I am standing between all of you and a very important festival. So, I shall keep my remarks brief even though there were some very passionate remarks from some of our friends in the Opposition.

Sir, this Bill, as you all know, has taken a long time to get to this point. It has taken the hard work of many people or many generations of people I should say who have worked very hard on this, and the discussions so far have been excellent. They have been very good from our distinguished colleagues from the Opposition. और खासकर मैं यह भी कहूंगा कि होली की बोली इन लोगों ने रंगीन करने की कोशिश की, परंतु जो हमारे सबसे अधिक विटी माननीय सदस्य थे, वह यहां नहीं हैं, इस कारण मैं थोड़ा निराश हूं। चलिये जो भी कुछ है। इन्होंने अपने पेशन, अपने लंग पॉवर और अपने विट से कोशिश की है कि इनको स्टैटिस्टिक्स और कैपिटल मार्केट्स की जो जानकारी नहीं है, जो ज्ञान इन लोगों को नहीं है, उन्होंने अपने पेशन से उसको कवर करने की कोशिश की है। But there are many holes in their argument, which I will very quickly point out. But let me say the following: the wheel turns; world changes; new generations come; thinking evolves; but even though our thinking is evolved, even though we move forward, it appears that the thinking of many hon. Members in the Opposition is still mired in the past. While many of these ideologies and many of these thoughts are now in the dustbin of history, they want to resurrect them. ... (*Interruptions*)

SHRI P.K. BIJU (ALATHUR): The United States also has changed.

SHRI JAYANT SINHA: Ideologies have changed.

HON. DEPUTY-SPEAKER: Mr. Minister, please address the Chair.

SHRI JAYANT SINHA: In any case, let me first come to the matter of statistics. Our hon. Member here was going through a lengthy recitation of certain numbers. He was suggesting that if you look at Foreign Direct Investment and if you look at insurance penetration, you can establish some kind of causality. I would like to just remind him about his statistics, which is correlation. Hon. Member does not imply causality. So, between a time series of a just few data points to infer this

kind of very deep causality, I think, will require you to go back to your statistics textbooks. That is not the way it works. In any case, you must understand that GDP is growing. As GDP grows, insurance penetration will necessarily decrease as a result of that. So, to infer causality in this fashion, even though you were very passionate about it, I do not believe that we should accept that.

Similarly, if you look at other data, if you look, for instance, data on insurance penetration around the world, you will find even though on life, we are doing reasonably well; when we look at general insurance and even if we look at the level of life in terms of 'cover *per capita*', it is very, very inadequate for what our people need. If you are truly concerned about our people, if you are truly concerned about our national interests, then it is very important for us to examine what we can do to increase insurance penetration. There if we have a basic understanding of what it takes to grow the insurance market, you will understand full well that it is absolutely important for us to secure all the capital flows that we can and get capital flows up to 49 per cent so that we can attract this capital to grow the industry. To grow insurance, because this is a financial sector and some of you have clearly demonstrated your inadequate knowledge of the financial sector, you have capital inadequacy requirements; you have capital reserve requirements; and if you grow insurance, you have to provision for it. If you provision for it, you need capital. Others have said that our business groups here may have the capital, may have the ability to provision for it and, therefore, grow the insurance market. However, our business groups are stretched for capital. ... *(Interruptions)*

HON. DEPUTY-SPEAKER: Let there be no comments, please. Let him speak and at the end, if you want, I will allow you. But please do not pass any comments.

SHRI JAYANT SINHA: If our business groups are not stretched for capital, many of our sectors would increase and move forward. ... *(Interruptions)*

HON. DEPUTY-SPEAKER: Generation has changed and, therefore, we should also change.

SHRI JAYANT SINHA: But we need this because our insurance penetration is low. If we look around the world, if you look at different sectors... (*Interruptions*)

HON. DEPUTY-SPEAKER: You have already expressed your opinion.

... (*Interruptions*)

SHRI K.C. VENUGOPAL(ALAPPUZHA) : Is it unparliamentary or not? You should expunge that. ... (*Interruptions*)

HON. DEPUTY-SPEAKER: If at all any unparliamentary expression is there, I will go through the records.

... (*Interruptions*)

HON. DEPUTY-SPEAKER: I will go through the records.

... (*Interruptions*)

HON. DEPUTY-SPEAKER: Please take your seats. I am on my legs, please take your seats.

... (*Interruptions*)

SHRI M.B. RAJESH (PALAKKAD): What kind of arrogance is this?

SHRI K.C. VENUGOPAL: Is he the only knowledgeable person? Sir, is it unparliamentary or not?

HON. DEPUTY-SPEAKER: I am on my legs. You have already objected to certain things. I will definitely expunge it from the records. If it is unparliamentary, I will definitely expunge it. This matter is over now.

... (*Interruptions*)

HON. DEPUTY-SPEAKER: I have already given the ruling. If at all there is anything unparliamentary, I will expunge it. Mr. Minister, please address the Chair.

SHRI JAYANT SINHA: If you look at other sectors of the economy, if you look at banking, it allows for 74 per cent FDI. I see no reason why in insurance, we cannot have 49 per cent. If you look at FDI across the world whether it is Japan, South Korea, Hong Kong, China or Malaysia, all of them allow for FDI which is

higher than 49 per cent. So, we are well within our global benchmarks; we are well within the global standards.

Now, hon. Members have also asked whether our concern for the poor is reflective in these recommendations that we are making here. We are bringing forward many different policies. We are making many different policies which are for the benefit of the poor. For example, the *Jeevan Jyoti* and the *Suraksha Bima Yojana* are intended for the poor and are intended to improve insurance coverage. It is in that spirit and it is in that light that we would like 49 per cent insurance in FDI so that we can provide more coverage to the people of India. ... *(Interruptions)* Sir, if I have caused any offence in terms of that, I apologize for that and I am sorry for that. I had no intention of doing that. I was just pointing out factual errors. ... *(Interruptions)*

HON. DEPUTY SPEAKER: He has openly said that he apologizes for that. What more do you want?

... *(Interruptions)*

SHRI K.C. VENUGOPAL: How can you allow that? ... *(Interruptions)*

HON. DEPUTY SPEAKER: He has already said that.

... *(Interruptions)*

SHRI JAYANT SINHA: Is it wrong to point out factual errors? If I have caused offence to anyone, I apologize. That was not the intention. If I have caused the offence, I apologize for that. I was just pointing out factual errors. ... *(Interruptions)*

HON. DEPUTY SPEAKER: He wants to say something. Let him say.

... *(Interruptions)*

SHRI M. VEERAPPA MOILY (CHIKKABALLAPUR): Sir, I would like to very rarely intervene in this matter. But, he is a young Minister. We have a lot of hopes on him. He was also in our Finance Committee. He is a very promising youth. But the manner in which he started, was shocking and alarming. The Ministers should be humble, at least he should be humble. He should start with humbleness and not

with arrogance. I do not think this can be approved of. He goes on giving certificates to all the speeches made by the Opposition. Has he been authorized to go on giving certificates? I do not think that this can be allowed. This is a very bad trend. I think, he has to learn a lot. He has to withdraw all that remarks he has made against the Opposition. ... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY): Sir, the point is well taken. The hon. Minister did realize that something came out of his mouth which was not required. He has apologized.

HON. DEPUTY SPEAKER: He has already apologized.

SHRI RAJIV PRATAP RUDY: He has openly apologized twice or thrice and the hon. Chair has said that he will expunge it. Let not Holi evening begin with so much of discomfort. I think, he has apologized. ... (*Interruptions*)

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): He knows very well that we all have the highest regard for the Opposition. Please do not forget one thing that he is also making his maiden intervention. He is a competent Minister. The matter ends there. Please allow him.

HON. DEPUTY SPEAKER: It is over. You go ahead.

SHRI JAYANT SINHA: Sir, the hon. Member Shri Moily is my senior. I have incredible respect. I have utmost humility for him and for other senior colleagues in the House. If I have offended anyone, I am sorry. They are very knowledgeable people here. I have my full apologies to them. I had no intention to disrespect anyone. I am just trying to point out the factual things that we need to consider. In that regard, I would like to say that it is important for us to recognize that we have to think again about this set of issues. We are doing this for the benefit of the people of India. We think that it is very important for the people of this country to have more insurance. We have been asked as to why indeed our position has

changed. Our position has changed because in this new Bill that we have brought forward, we have made important safeguards for the way in which insurance companies are going to work, the way in which the Regulatory Authority is going to work, in which the full interest of all the people that are going to be covered through insurance are going to be protected. Therefore, we believe that this is a responsible and wise Bill that should be brought forward, that should be passed in this House and then taken forward to the Rajya Sabha as well.

Many Members have given excellent suggestions for example on crop insurance, on climate change insurance, on providing more talent for some of these insurance companies. We will consider those and we will certainly take them into account. I thank the hon. Members again for all their suggestions. I would like to ask all of them to support the Bill and pass it. Thank you.

HON. DEPUTY SPEAKER: Shri Jayadevan, would you like to press your Statutory Resolution?

SHRI C.N. JAYADEVAN : Yes, Sir.

Mr. Deputy Speaker, we have been fighting against this Insurance Bill for the last ten years. The Left movement in the country may be smaller than the right wing. But we were fighting against this Bill which is the death knell of Nehruvian vision of our economy.

Our country has to move forward. We are looking to the western countries saying that all the development is taking place in those countries. But we hear that in the western countries the economic crisis is more and more deepening. We have to serve our country. We were standing on our own legs with our nationalized insurance sector, we have our strong industries in the nationalised sector, and we have to go through that. It is the backbone of India. I think it is the death knell of Nehruvian plan of India. I object to it.

HON. DEPUTY SPEAKER: I now put the Statutory Resolution moved by Shri C. Jayadevan to the vote of the House. The question is:

“That this House disapproves of the Insurance Laws (Amendment) Ordinance, 2014 (No. 8 of 2014) promulgated by the President on 26th December, 2014.”

*The motion was negatived.*

HON. DEPUTY SPEAKER: The question is:

“That the Bill further to amend the Insurance Act, 1938 and General Insurance Business (Nationalisation) Act, 1972 and to amend the Insurance Regulatory and Development Authority Act, 1999, be taken into consideration.”

*The motion was adopted.*

HON. DEPUTY SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

**Clause 2                      Substitution of references to certain expressions by certain other expressions**

The question is:

“That clause 2 stand part of the Bill.”

*The motion was adopted.*

*Clause 2 was added to the Bill.*

**Clause 3    Amendment of Section 2**

HON. DEPUTY SPEAKER: Mr. Karunakaran, are you pressing Amendment No.1?

SHRI P. KARUNAKARAN (KASARGOD): Sir, I press my amendment.

I beg to move:

“Page 2, line 22,—

*for* “forty-nine per cent.”

*substitute* “twenty-six point zero one per cent.” (1)

Sir, as discussed in the House today in detail, the Government has decided to increase the FDI cap from 26 per cent to 49 per cent. There is no justification for this increase. As far as my party or the Left parties are concerned, we are really against the 26 per cent itself because there is no need of that. If we go into the records of the earlier Parliament we had registered our protest against this increase.

Here the Government has decided to increase it again from 26 per cent to 49 per cent. That is what is called privatization and foreign companies also can come in. The foreign companies can open their branches here. This would really adversely affect our economy. So, I press my amendment and I hope the Government will accept it.

HON. DEPUTY SPEAKER: I shall now put amendment No.1 to clause 3 moved by Shri P. Karunakaran to the vote of the House.

SHRI P. KARUNAKARAN: Sir, I want Division.

HON. DEPUTY SPEAKER: Let the Lobbies be cleared –



**ANNOUNCEMENT RE: AUTOMATIC VOTE RECORDING SYSTEM**

SECRETARY GENERAL: Kind attention of hon. Members is invited to the following points in the operation of Automatic Vote Recording System. Before a Division starts, every hon. Member should occupy his or her own seat and operate the system from that seat only. When the hon. Speaker says 'Now Division', the Secretary General will activate the voting button whereupon red bulbs above display boards on both sides of the hon. Speaker's Chair will glow and a 'gong' sound will be heard simultaneously. For voting, hon. Members may please press the following two buttons simultaneously only after the sound of 'gong', I repeat, only after the sound of the 'gong'- Red vote button in front of every hon. Member on the head of the phone plate and any one of the following buttons fixed on the top of the desk of the seat:

For 'aye', green colour button

For 'no', red colour button

For 'abstention', yellow colour button

It is essential to keep both the buttons pressed till the second 'gong' is heard and the red bulbs on the plasma display are off. The hon. Members may please note that the votes will not be registered if the buttons are kept pressed before the first 'gong' sound and if both the buttons are not simultaneously pressed till the second 'gong'. The hon. Members can actually see their votes on display board installed on either side on the hon. Speaker's Chair. In case the vote is not there, they may call for the voting through slips. ... (*Interruptions*)

HON. DEPUTY SPEAKER: The Lobbies have been cleared. Now, I shall put the amendment moved by Shri P. Karunakaran to the vote of the House.

The question is:

“Page 2, line 22, -  
*for* “forty-nine per cent.”  
*substitute* “twenty-six point zero one per cent.”

*The Lok Sabha divided:*

**DIVISION NO. 1**

**AYES**

**17.26 hrs.**

Biju, Shri P. K.

Chaudhury, Shri Jitendra

Datta, Shri Sankar Prasad

@Jayadevan, Shri C. N

Karunakaran, Shri P.

Khan, Shri Md. Badaruddoza

Premachandran, Shri N.K.

Rajesh, Shri M. B.

Sampath, Dr. A.

Teacher, Shrimati P.K. Shreemathi

---

@ Voted through slip.

**NOES**

Adityanath, Yogi

Advani, Shri L.K.

Agrawal, Shri Rajendra

Ahir, Shri Hansraj Gangaram

Ahluwalia, Shri S.S.

Ananthkumar, Shri

Angadi, Shri Suresh C.

Badal, Shrimati Harsimrat Kaur

Baheria, Shri Subhash Chandra

Bais, Shri Ramesh

Bala, Shrimati Anju

Balyan, Dr. Sanjeev

Bhabhor, Shri Jasvantsinh Sumanbhai

Bhagat, Shri Sudarshan

Bhamre, Dr. Subhash Ramrao

@Bharathi Mohan, Shri R.K.

Bharti, Sushri Uma

Bhatt, Shrimati Ranjanben

Bhuria, Shri Dileep Singh

Bidhuri, Shri Ramesh

Birla, Shri Om

Bohra, Shri Ramcharan

Chand, Shri Nihal

@Chandel, Kunwar Pushpendra Singh

Chaudhary, Shri C. R.

Chaudhary, Shri Haribhai

Chaudhary, Shri P.P.

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@ Voted through slip.

Chaudhary, Shri Pankaj  
Chauhan, Shri Devusinh  
Chautala, Shri Dushyant  
Chavda, Shri Vinod Lakhmashi  
Chhewang, Shri Thupstan  
Choudhary, Col. Sonaram  
Choudhary, Shri Babulal  
Dattatreya, Shri Bandaru  
Devi, Shrimati Rama  
Dharambir, Shri  
Diwakar, Shri Rajesh Kumar  
Dubey, Shri Nishikant  
Gaddigoudar, Shri P.C.  
Gandhi, Shrimati Maneka Sanjay  
Gangwar, Shri Santosh Kumar  
Geete, Shri Anant Gangaram  
Girri, Shri Maheish  
Gopal, Dr. K.  
Gupta, Shri Shyama Charan  
Gurjar, Shri Krishanpal  
Haribabu, Dr. Kambhampati  
Jaiswal, Dr. Sanjay  
Jat, Prof. Sanwar Lal  
Jaunapuria, Shri Sukhbir Singh  
Jayavardhan, Dr. J.  
Joshi, Shri Chandra Prakash  
Jyoti, Sadhvi Niranjana  
Kaiser, Choudhary Mehboob Ali  
Kamaraj, Dr. K.

Kashyap, Shri Virender

@Kaswan, Shri Rahul

Kataria, Shri Rattan Lal

Kateel, Shri Nalin Kumar

@Kaushik, Shri Ramesh Chander

Khadse, Shrimati Rakshatai

Khanduri AVSM, Maj. Gen. (Retd.) B.C.

Khanna, Shri Vinod

Khuba, Shri Bhagwanth

Kishore, Shri Jugal

Kishore, Shri Kaushal

Koli, Shri Bahadur Singh

Koshyari, Shri Bhagat Singh

Kumar, Dr. Virendra

Kumar, Shri K. Ashok

Kumar, Shri Shanta

Kundariya, Shri Mohanbhai Kalyanjibhai

Kushawaha, Shri Ravinder

Lekhi, Shrimati Meenakashi

Maadam, Shrimati Poonamben

Maragatham, Shrimati K.

Meena, Shri Arjun Lal

Meena, Shri Harish

Meghwal, Shri Arjun Ram

Mishra, Shri Bhairon Prasad

Mishra, Shri Janardan

Mohan, Shri P.C.

Munda, Shri Karia

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@ Voted through slip.

Munde, Dr. Pritam Gopinath  
Nagar, Shri Rodmal  
Nagarajan, Shri P.  
Nath, Shri Chand  
Nishad, Shri Ajay  
Nishad, Shri Ram Charitra  
Nishank, Dr. Ramesh Pokhriyal  
Oram, Shri Jual  
Pal, Shri Jagdambika  
Pandey, Dr. Mahendra Nath  
Pandey, Shri Rajesh  
Paraste, Shri Dalpat Singh  
Parasuraman, Shri K.  
Patel, Shri Devji M.  
Patel, Shri Natubhai Gomanbhai  
Patel, Shri Prahlad Singh  
Patel, Shrimati Jayshreeben  
Patil, Shri Bheemrao B.  
Patil, Shri C. R.  
Patole, Shri Nana  
Prasad, Dr. Bhagirath  
Radhakrishnan, Shri Pon  
@Raj, Dr. Udit  
Raj, Shrimati Krishna  
Rajoria, Dr. Manoj  
Rajput, Shri Mukesh  
Raju, Shri Ashok Gajapathi  
Ram, Shri Vishnu Dayal

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@ Voted through slip.

Ramachandran, Shri K. N.  
Rathore, Col. Rajyavardhan  
Rathore, Shri Hariom Singh  
Rathwa, Shri Ramsinh  
Rawat, Shrimati Priyanka Singh  
Ray, Shri Bishnu Pada  
@Ray, Shri Ravindra Kumar  
Reddy, Shri Konda Vishweshwar  
Reddy, Shri Mekapati Raja Mohan  
Reddy, Shri Y. V. Subba  
Rijiju, Shri Kiren  
Rudy, Shri Rajiv Pratap  
Sahu, Shri Lakhan Lal  
Sai, Shri Vishnu Dev  
Saini, Shri Rajkumar  
Sanjar, Shri Alok  
Sarmah, Shri Ram Prasad  
Sarswati, Shri Sumedhanand  
Senguttuvan, Shri B.  
Senthilnathan, Shri P. R.  
Shah, Shrimati Mala Rajyalakshmi  
Sharma, Dr. Mahesh  
Sharma, Shri Ram Swaroop  
@Shekhawat, Shri Gajendra Singh  
Shetty, Shri Gopal  
Shinde, Dr. Shrikant Eknath  
Shirole, Shri Anil  
Shyal, Dr. Bhartiben D.

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@Voted through slip.



Siddeshwara, Shri G. M.  
@Simha, Shri Pratap  
Singh, Dr. Jitendra  
Singh, Dr. Satya Pal  
Singh, Gen. (Retd) Vijay Kumar  
Singh, Kunwar Bharatendra  
Singh, Rao Inderjit  
Singh, Shri Bharat  
Singh, Shri Bhola  
Singh, Shri Brijbhushan Sharan  
Singh, Shri Dushyant  
Singh, Shri Ganesh  
Singh, Shri Giriraj  
Singh, Shri Kirti Vardhan  
Singh, Shri Nagendra  
Singh, Shri R. K.  
Singh, Shri Radha Mohan  
Singh (Raju Bhaiya), Shri Rajveer  
Singh, Shri Rakesh  
Singh, Shri Satyapal  
Singh, Shri Sunil Kumar  
Singh, Shri Sushil Kumar  
Singh, Shri Uday Pratap  
Sinha, Shri Manoj  
Solanki, Dr. Kirit P.  
Somaiya, Dr. Kirit  
Sonkar, Shri Vinod Kumar  
Sonker, Shrimati Neelam

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@ Voted through slip.

Sonowal, Shri Sarbananda

Tadas, Shri Ramdas C.

Tamta, Shri Ajay

Tasa, Shri Kamakhya Prasad

Teli, Shri Rameshwar

Tomar, Shri Narendra Singh

Tripathi, Shri Sharad

Udasi, Shri Shivkumar

Utawal, Shri Manohar

Vardhan, Dr. Harsh

Venugopal, Dr. P.

Verma, Dr. Anshul

Verma, Shri Bhanu Pratap Singh

Yadav, Shri Hukmdeo Narayan

Yadav, Shri Laxmi Narayan

Yadav, Shri Ram Kripal

Yediyurappa, Shri B.S.

**ABSTAIN**

Basheer, Shri E. T. Mohammad

Dev, Kumari Sushmita

Ering, Shri Ninong

Gogoi, Shri Gaurav

Hooda, Shri Deepender Singh

Moily, Shri M. Veerappa

Mukherjee, Shri Abhijit

Pala, Shri Vincent H.

Ramachandran, Shri Mullappally

Ranjan, Shrimati Ranjeet

Thomas, Prof. K.V.

Venugopal, Shri K.C.

Yadav, Shri Jai Prakash Narayan

HON. DEPUTY SPEAKER: Subject to correction\*, the result of the Division is:

Ayes: 9

Noes: 177

*The motion was negatived.*

HON. DEPUTY SPEAKER: The question is:

“That clauses 3 to 102 stand part of the Bill.”

*The motion was adopted.*

*Clauses 3 to 102 were added to the Bill.*

HON. DEPUTY SPEAKER: Shri Karunakaran, are you moving your amendment to clause 103?

SHRI P. KARUNAKARAN: I am moving it. I beg to move:

“Page 40, *for* lines 14 to 19,—

*substitute* “10B. The General Insurance Corporation and the insurance companies specified in section 10A may, raise resources, other than equity capital, for increasing their business in rural and social sectors, to meet solvency margin and for such other purposes, as the Central Government may empower in this behalf, under the Insurance Act, 1938”.” (2)

I think, the Government can accept this because this is for the rural and the social sectors. So, I have moved this amendment.

HON. DEPUTY SPEAKER: I shall now put Amendment No. 2 to clause 103 moved by Shri P. Karunakaran to the vote of the House.

SHRI P. KARUNAKARAN: I want division.

HON. DEPUTY SPEAKER: The Lobbies have already been cleared.

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\* The following Members also recorded/corrected their votes through slips.

**Ayes: 009+** Shri C.N. Jayadevan = **010**

**Noes: 177+** Shri R.K. Bharathi Mohan, Kunwar Pushpendra Singh Chandel, S/Shri Rahul Kaswan, Ramesh Chandra Kaushik, Udit Raj, Ravindra Kumar Ray, Gajendra Singh Sekhawat, Pratap Sinha = **185**

**Abstain: 013**

The question is:

“Page 40, *for* lines 14 to 19,—

*substitute* “10B. The General Insurance Corporation and the insurance companies specified in section 10A may, raise resources, other than equity capital, for increasing their business in rural and social sectors, to meet solvency margin and for such other purposes, as the Central Government may empower in this behalf, under the Insurance Act, 1938”.”

*The Lok Sabha divided:*

**DIVISION NO. 2****AYES****17.28 hrs.**

Basheer, Shri E. T. Mohammad

Biju, Shri P. K.

Chaudhury, Shri Jitendra

Datta, Shri Sankar Prasad

Dev, Kumari Sushmita

Ering, Shri Ninong

Gogoi, Shri Gaurav

@Hooda, Shri Deepender Singh

Karunakaran, Shri P.

Khan, Shri Md. Badaruddoza

Moily, Shri M. Veerappa

Mukherjee, Shri Abhijit

Pala, Shri Vincent H.

Premachandran, Shri N.K.

Rajesh, Shri M. B.

Ramachandran, Shri Mullappally

Ranjan, Shrimati Ranjeet

Sampath, Dr. A.

Teacher, Shrimati P.K. Shreemathi

Thomas, Prof. K.V.

Venugopal, Shri K. C.

Yadav, Shri Jai Prakash Narayan

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@ Voted through slip.

**NOES**

Adityanath, Yogi  
Advani, Shri L.K.  
Agrawal, Shri Rajendra  
Ahir, Shri Hansraj Gangaram  
Ahluwalia, Shri S.S.  
Ananthkumar, Shri  
Angadi, Shri Suresh C.  
Badal, Shrimati Harsimrat Kaur  
Baheria, Shri Subhash Chandra  
Bais, Shri Ramesh  
Bala, Shrimati Anju  
Balyan, Dr. Sanjeev  
Bhabhor, Shri Jasvantsinh Sumanbhai  
Bhagat, Shri Sudarshan  
Bhamre, Dr. Subhash Ramrao  
Bharathi Mohan, Shri R.K.  
@Bharti, Sushri Uma  
Bhatt, Shrimati Ranjanben  
Bhuria, Shri Dileep Singh  
Bidhuri, Shri Ramesh  
Birla, Shri Om  
Bohra, Shri Ramcharan  
Chand, Shri Nihal  
Chandel, Kunwar Pushpendra Singh  
Chaudhary, Shri C. R.

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@ Voted through slip.

Chaudhary, Shri Haribhai  
Chaudhary, Shri P.P.  
Chaudhary, Shri Pankaj  
Chauhan, Shri Devusinh  
Chautala, Shri Dushyant  
Chavda, Shri Vinod Lakhmashi  
Chhewang, Shri Thupstan  
Choudhary, Col. Sonaram  
Choudhary, Shri Babulal  
Dattatreya, Shri Bandaru  
Devi, Shrimati Rama  
Dharambir, Shri  
Diwakar, Shri Rajesh Kumar  
Dubey, Shri Nishikant  
Gaddigoudar, Shri P.C.  
Gandhi, Shrimati Maneka Sanjay  
Gangwar, Shri Santosh Kumar  
Geete, Shri Anant Gangaram  
Girri, Shri Maheish  
Gopal, Dr. K.  
Gupta, Shri Shyama Charan  
Gurjar, Shri Krishanpal  
Haribabu, Dr. Kambhampati  
Jaiswal, Dr. Sanjay  
Jat, Prof. Sanwar Lal  
Jaunapuria, Shri Sukhbir Singh  
Jayavardhan, Dr. J.  
Joshi, Shri Chandra Prakash  
Jyoti, Sadhvi Niranjana



Kaiser, Choudhary Mehboob Ali  
Kamaraj, Dr. K.  
Kashyap, Shri Virender  
Kaswan, Shri Rahul  
Kataria, Shri Rattan Lal  
Kateel, Shri Nalin Kumar  
Kaushik, Shri Ramesh Chander  
Khadse, Shrimati Rakshatai  
Khanduri AVSM, Maj. Gen. (Retd.) B.C.  
Khanna, Shri Vinod  
Khuba, Shri Bhagwanth  
Kishore, Shri Jugal  
Kishore, Shri Kaushal  
Koli, Shri Bahadur Singh  
Koshyari, Shri Bhagat Singh  
Kumar, Dr. Virendra  
Kumar, Shri B. Vinod  
Kumar, Shri K. Ashok  
Kumar, Shri Shanta  
Kundariya, Shri Mohanbhai Kalyanjibhai  
Kushawaha, Shri Ravinder  
Lekhi, Shrimati Meenakashi  
Maadam, Shrimati Poonamben  
Maragatham, Shrimati K.  
Meena, Shri Arjun Lal  
Meena, Shri Harish  
Meghwal, Shri Arjun Ram  
Mishra, Shri Bhairon Prasad  
Mishra, Shri Janardan

Mohan, Shri P.C.  
Munda, Shri Karia  
Munde, Dr. Pritam Gopinath  
Nagar, Shri Rodmal  
Nagarajan, Shri P.  
Nath, Shri Chand  
Nishad, Shri Ajay  
Nishad, Shri Ram Charitra  
Nishank, Dr. Ramesh Pokhriyal  
Oram, Shri Jual  
Pal, Shri Jagdambika  
Pandey, Dr. Mahendra Nath  
Pandey, Shri Rajesh  
Paraste, Shri Dalpat Singh  
Parasuraman, Shri K.  
Patel, Shri Devji M.  
Patel, Shri Natubhai Gomanbhai  
Patel, Shri Prahlad Singh  
Patel, Shrimati Jayshreeben  
Patil, Shri C. R.  
Patole, Shri Nana  
Prasad, Dr. Bhagirath  
Radhakrishnan, Shri Pon  
@Raj, Dr. Udit  
Raj, Shrimati Krishna  
Rajoria, Dr. Manoj  
Rajput, Shri Mukesh  
Raju, Shri Ashok Gajapathi

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@ Voted through slip.

Ram, Shri Vishnu Dayal  
Ramachandran, Shri K. N.  
Rathore, Col. Rajyavardhan  
Rathore, Shri Hariom Singh  
Rathwa, Shri Ramsinh  
Rawat, Shrimati Priyanka Singh  
Ray, Shri Bishnu Pada  
Ray, Shri Ravindra Kumar  
Reddy, Shri Mekapati Raja Mohan  
Reddy, Shri Y. V. Subba  
Rijiju, Shri Kiren  
Rudy, Shri Rajiv Pratap  
Sahu, Shri Lakhan Lal  
Sai, Shri Vishnu Dev  
Saini, Shri Rajkumar  
Sanjar, Shri Alok  
@Sarmah, Shri Ram Prasad  
Sarswati, Shri Sumedhanand  
Senguttuvan, Shri B.  
Senthilnathan, Shri P. R.  
Shah, Shrimati Mala Rajyalakshmi  
Sharma, Dr. Mahesh  
Sharma, Shri Ram Swaroop  
Shekhawat, Shri Gajendra Singh  
Shetty, Shri Gopal  
Shinde, Dr. Shrikant Eknath  
Shirole, Shri Anil  
Shyal, Dr. Bhartiben D.

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@ Voted through slip.

Siddeshwara, Shri G. M.  
Simha, Shri Pratap  
Singh, Dr. Jitendra  
Singh, Dr. Satya Pal  
Singh, Gen. (Retd) Vijay Kumar  
Singh, Kunwar Bharatendra  
Singh, Rao Inderjit  
Singh, Shri Bharat  
Singh, Shri Bhola  
Singh, Shri Brijbhushan Sharan  
Singh, Shri Dushyant  
Singh, Shri Ganesh  
@Singh, Shri Giriraj  
Singh, Shri Kirti Vardhan  
Singh, Shri Nagendra  
Singh, Shri R. K.  
Singh, Shri Radha Mohan  
Singh (Raju Bhaiya), Shri Rajveer  
Singh, Shri Rakesh  
Singh, Shri Satyapal  
Singh, Shri Sunil Kumar  
Singh, Shri Sushil Kumar  
Singh, Shri Uday Pratap  
@Sinha, Shri Jayant  
Sinha, Shri Manoj  
Solanki, Dr. Kirit P.  
@Somaiya, Dr. Kirit  
Sonkar, Shri Vinod Kumar

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@ Voted through slip.

Sonker, Shrimati Neelam  
Sonowal, Shri Sarbananda  
Tadas, Shri Ramdas C.  
Tamta, Shri Ajay  
Tasa, Shri Kamakhya Prasad  
Teli, Shri Rameshwar  
Tomar, Shri Narendra Singh  
Tripathi, Shri Sharad  
Udasi, Shri Shivkumar  
Utawal, Shri Manohar  
Vardhan, Dr. Harsh  
Venugopal, Dr. P.  
Verma, Dr. Anshul  
Verma, Shri Bhanu Pratap Singh  
Yadav, Shri Hukmdeo Narayan  
Yadav, Shri Laxmi Narayan  
Yadav, Shri Ram Kripal  
Yediyurappa, Shri B.S.

**ABSTAIN**

Patil, Shri Bheemrao B.

HON. DEPUTY SPEAKER: Subject to correction\*, the result of the Division is:

Ayes: 21

Noes: 179

*The motion was negatived.*

HON. DEPUTY SPEAKER: The question is:

“That clauses 103 to 108 stand part of the Bill.”

*The motion was adopted.*

*Clauses 103 to 108 were added to the Bill.*

*Clause 1, the Enacting Formula and the Long Title were added to the Bill.*

HON. DEPUTY SPEAKER: The Minister may now move that the Bill be passed.

SHRI JAYANT SINHA: Sir, I beg to move:

“That the Bill be passed.”

HON. DEPUTY SPEAKER: The question is:

“That the Bill be passed.”

*The motion was adopted.*

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\* The following Members also recorded/corrected their votes through slips.

**Ayes: 021+** Shri Deepender Singh Hooda = **022**

**Noes: 179+** Sushri Uma Bharti, Dr. Udit Raj, S/Shri Ram Prasad Sarmah, Giriraj Singh, Jayant Sinha, Dr. Kirit Somaiya = **185**

**Abstain: 001**

HON. DEPUTY SPEAKER: The House shall now take up 'Zero Hour'. I would request the hon. Members to be brief.

**श्री भानु प्रताप सिंह वर्मा (जालौन) :** उपाध्यक्ष महोदय, आपने मुझे एक महत्वपूर्ण विषय पर बोलने का समय दिया, इसके लिए मैं आपको धन्यवाद देता हूँ। मेरे लोक सभा क्षेत्र के अंतर्गत उरई, जालौन और गोपालपुरा तक जो रोड बनी हुई है, उसमें रूरा से लेकर बंगरा तक साढ़े तीन किलोमीटर रोड खराब है। मैं मांग करता हूँ कि इसे प्रधान मंत्री ग्रामीण सड़क योजना के अंतर्गत लिया जाए। साथ ही आटा से इटौरा तक, सदुपुरा से भगन्तपुरा होते हुए रेढ़र तक, तीतरा से कोंच तक, एट से कोंच तक, उरई से कोंच तक, कोंच से जालौन तक, उरई से कोटरा तक, हुसेपुरा से जालौन की माता तक, उरई-जालौन मार्ग पर सात किलोमीटर से रूरा, हरकौती, खर्रा, कुवरपुरा होते हुए जालौन-हरदोई मार्ग तक, नूरपुर एवं नसीरपुर को भी प्रधान मंत्री ग्रामीण सड़क योजना के अंतर्गत लेने का कष्ट करें। धन्यवाद।

**श्री मुकेश राजपूत (फरुखाबाद) :** महोदय, मैं आपका बहुत धन्यवाद करना चाहता हूँ कि आपने मुझे जीरो आवर में बोलने का समय दिया। मैं आपके माध्यम से माननीय रेल मंत्री, भारत सरकार को अवगत कराना चाहता हूँ कि पूर्वोत्तर रेलवे के अति व्यस्ततम रेलवे स्टेशन कासगंज को उत्तर रेलवे के अति व्यस्ततम रेलवे स्टेशन अलीगढ़ से जोड़ दिया जाए, जिसकी लम्बाई लगभग 55 किलोमीटर है। यह रेल कनेक्टिविटी होने से दिल्ली से कानपुर सीधा जुड़ जाएगा। इससे एक नहीं, लगभग 9 या 10 लोक सभा क्षेत्रों के लोगों को बेंनीफिट मिलेगा।

फरुखाबाद आलू का मुख्य उत्पादन केन्द्र है, जो विश्व में स्थान रखता है। कन्नौज इत्र, सैंट के लिए पूरे विश्व में जाना जाता है। फतेहगढ़ में दो महत्वपूर्ण सामरिक रेजिमेंट्स हैं - राजपूत और सिखलाई रेजिमेंट। मेरा माननीय रेल मंत्री जी से आग्रह है कि इस सामरिक, आर्थिक महत्व के रेल मार्ग को तुरंत जोड़ने की आवश्यक कार्रवाई करें, जिससे पूर्वोत्तर रेलवे के इज्जतनगर मंडल के कासगंज, फरुखाबाद, कन्नौज, संभल, मिश्रिख, अकबरपुर, कानपुर, एटा, बदायूं आदि लोक सभाओं के आम आदमी को सीधा दिल्ली से जुड़ने का अवसर मिलेगा। इससे रेल विभाग को भी काफी राजस्व मिलेगा और समय बचेगा। इसका प्रस्ताव पास हो चुका है और इसका सर्वे भी हो चुका है। सर्वे में भी इसे बहुत महत्वपूर्ण बताया गया है।

**श्री नाना पटोले (भंडारा-गोंदिया) :** महोदय, देश में वर्ष 2001 में जो जनगणना हुई, उसके माध्यम से जो लोग आर्थिक रूप से कमजोर हैं, जिन्हें हम बी.पी.एल. के लोग कहते हैं, वर्ष 2005-06 में योजना बनी, संविधान के अधिकार के आधार पर उन्हें मकान देने की बात भी उसमें रखी गई। वर्ष 2005-06 में जो

योजना बनी, उसके अंतर्गत इंदिरा आवास के मकान अभी तक नहीं बने हैं। वर्ष 2011 में पुनः जनगणना हुई। उसमें बहुत से लोगों का नाम निकलने वाला है। मैं भंडारा-गोंदिया क्षेत्र से आता हूँ। जब मैंने चार दिन पहले जानकारी ली, तब पता चला कि दोनों जिलों में 1,25,000 लोग, जिनका नाम बी.पी.एल. लिस्ट में है, उन्हें आज तक मकान नहीं मिले। देश में वर्ष 2001 में जिन लोगों का बी.पी.एल. की लिस्ट में नाम था, उन सबको इंदिरा आवास के मकान मिलने चाहिए। मैं जिस क्षेत्र से आता हूँ, उस क्षेत्र के कोटे में वृद्धि की जाए, मैं यह मांग यहां रखता हूँ।

**श्री रत्न लाल कटारिया (अम्बाला) :** महोदय, मेरे लोक सभा क्षेत्र अम्बाला में रेलवे विकास व रेलवे स्टेशनों के आधुनिकीकरण की योजनाएं वर्षों से लंबित पड़ी हैं। मेरा संसदीय क्षेत्र आरक्षित क्षेत्र है, जो रेलवे के मूलभूत ढांचे से आज भी वंचित है। यमुनानगर से चंडीगढ़ रेलवे लाइन निर्माण की योजना वर्षों से लंबित पड़ी है। कालका से परमाणु की योजना पर भी काम शुरू नहीं हुआ है। यमुनानगर से पटियाला वाया कुरूक्षेत्र, यमुनानगर से देहरादून वाया परवातू साहिब योजना भी अधर में लटकी है। अम्बाला, यमुनानगर व पंचकुला के रेलवे स्टेशन के विकास की योजनाओं पर भी अभी कार्य शुरू नहीं हुआ है। यमुनानगर पहले अबदुल्लापुर स्टेशन के नाम से जाना जाता था, वह भी जीर्ण अवस्था में है। अम्बाला कैंन्ट रेलवे स्टेशन से हर रोज 350 के लगभग यात्री व मालगाड़ी ट्रेन गुजरती हैं। मुझे बड़ा दुःख है कि इसे विश्वस्तरीय रेलवे स्टेशन की श्रेणी से वंचित कर दिया है।

मैं मांग करता हूँ कि इसे अंतर्राष्ट्रीय स्तर के रेलवे स्टेशन का दर्जा दिया जाए और आधारभूत ढांचे के विकास के लिए कदम उठाए जाएं।

**डॉ. वीरेन्द्र कुमार (टीकमगढ़) :** महोदय, भारत आज दुनिया की सबसे अधिक आबादी वाला देश है, परंतु देश के युवाओं में नशीले पदार्थों एवं शराब का प्रचलन आज गंभीर चिंता का विषय है। आदरणीय प्रधानमंत्री श्री नरेन्द्र मोदी जी ने पिछले सत्र के दौरान आकाशवाणी पर मन की बात प्रोग्राम में देश के युवाओं में नशे एवं ड्रग्स की बात को देश और समाज को बर्बाद कर देने वाली भयंकर बीमारी एवं बुराई बताते हुए गंभीर चिंता व्यक्त की थी। गृह मंत्रालय के आंकड़ों के अनुसार मादक पदार्थ नियंत्रण ब्यूरो ने देश में वर्ष 2010 से 2013 के बीच में 4,77,850 किलोग्राम नशीले पदार्थ जब्त किए थे। देश में नशीले पदार्थों की तस्करी के वर्ष 2013 में 22516 मामले सामने आए, जबकि इस वर्ष 12168 मामले दर्ज किए गए हैं।

आज पूरी दुनिया में मेड इन चाइना का माल छाया हुआ है, जबकि कुछ समय पहले मेड इन चाइना के स्थान पर मेड इन जापान माल की गुणवत्ता थी। लेकिन उसी समय समाचार पत्रों में एक समाचार प्रकाशित हुआ था। विश्व का एक शक्तिशाली राष्ट्र जापान में मादक पदार्थों की तस्करी कर रहा



है, ताकि वहां के युवाओं को मानसिक रूप से दिवालिया बना सके। अगर वे दिवालिया हो जाएंगे तो जापान में सूक्ष्म उच्च कोटि के अनुसंधान कार्य पर रोक लग जाएगी। कहीं बाहर के देश भी हमारे देश के साथ ऐसा ही तो नहीं कर रहे हैं। पड़ोसी राष्ट्रों में भी नशीली चीजों का उत्पादन बढ़ने एवं सीमाओं से भारत में मादक पदार्थों की तस्करी से देश की सीमाओं पर भी खतरा बढ़ा है।

मैं आपके माध्यम से केन्द्र सरकार से अनुरोध करना चाहता हूँ कि इस बुराई के विरुद्ध देश में समाज से जुड़े हुए लोग, सोशल मीडिया से जुड़े हुए लोग, विभिन्न समाजों के संत, मनोवैज्ञानिक और सामाजिक चिकित्सा से जुड़े हुए लोगों का सहयोग लेकर नशे की इस सामाजिक बुराई को खत्म करने के लिए एक महत्वपूर्ण नीति बनाकर काम किया जाए।

**SHRI MD. BADARUDDOZA KHAN (MURSHIDABAD):** Hon. Deputy-Speaker, Sir, so far as the question of new railway line in my district Murshidabad is concerned, two old demands are there. One is new railway line, namely, Krishnanagar-Behrampore *via* Karimpur and the second is Saithia to Chourigaha *via* Kandi. The second demand was announced in the Railway Budget of 2009 and surveyed in 2011-13 but in this Railway Budget, there is no mention about this railway line.

Then Krishnanagar to Behrampore *via* Karimpore is an important proposal because lakhs and lakhs of people are living there without railway connectivity with a district town and also with a capital city Kolkata. They are totally dependent on road transport which is also not adequate. Due to this, people of those areas are facing a lot of problems in their daily life, especially students, vegetable vendors, small businessmen, patients, etc. and youths are losing a lot of job opportunities.

Hence, I would request the Minister concerned to include these two proposals in this year's Railway Budget so that the people of that area may get some relief.

**श्री चाँद नाथ (अलवर):** उपाध्यक्ष महोदय, मेरा संसदीय क्षेत्र अलवर राजधानी परियोजना क्षेत्र एन.सी.आर. में शामिल होने के बावजूद भी हमेशा से उपेक्षित रहा है। अलवर में पिछले समय में एन.सी.आर. प्लानिंग बोर्ड द्वारा कोई विशेष कार्य नहीं करवाये गये हैं, जिससे अलवर का अपेक्षित विकास नहीं हो पाया है।

अलवर जिला राजस्थान का सिंहद्वार कहलाता है, जो कि दिल्ली-जयपुर के मध्य में स्थित है। यहां पर पर्यटन की अपार संभावनाएं हैं। यहां पर सरिस्का टाइगर रिजर्व, अरावली की हरित श्रृंखला, बाला किला, महाराज भतृहरि की तपोस्थली, स्वामी विवेकानन्द प्रवास स्थल, जयसमन्द झील, मानसरोवर झील, डडीकर फोर्ट के पास श्यामसा स्थल है, जहां पर पुरातात्विक महत्व की राक पेन्टिंग्स काफी अच्छी अवस्था में मौजूद हैं। वह राष्ट्रीय स्तर का संग्रहालय भी है।

अलवर सिटी सरकार द्वारा बनाई गई गाइडलाइन्स में पूरी तरह से खरा उतरता है। मुझे प्राइवेट सैक्टर में पूरी तरह से सहयोग देने का आश्वासन दिया गया है। यदि पी.पी.पी., यानी पब्लिक प्राइवेट पार्टनरशिप के अंतर्गत अलवर को स्मार्ट सिटी घोषित किया जाये।

अतः इन सभी परिदृश्यों को ध्यान में रखते हुए यदि शहरी विकास मंत्रालय अलवर को एक स्मार्ट सिटी के रूप में शामिल करता है तो निश्चित ही अलवर जिले का विकास होगा एवं अलवर जिले में पर्यटन को बढ़ावा भी मिल सकेगा। इसके साथ-साथ राजस्थान प्रदेश का विकास भी संभव हो सकेगा।

उपाध्यक्ष महोदय, आपने मुझे बोलने का मौका दिया, उसके लिए आपका बहुत-बहुत धन्यवाद।

**श्री दुष्यंत चौटाला (हिसार) :** उपाध्यक्ष महोदय, मैं आपके माध्यम से एक गंभीर विषय सदन के पटल पर रखना चाहूंगा। जहां एक ओर पूरे देश में एक मुहिम चलाई जाती है जिसे कहा जाता है नेत्रदान- महादान। दूसरी ओर हमारे देश के तीन बड़े रिसर्च इंस्टीट्यूट्स, जिनमें दिल्ली का एम्स, चंडीगढ़ का पी.जी.आई. और रोहतक का पी. जी.आई. है। हमें आर.टी.आई. के हवाले से पता चला है कि नेत्रदान हुआ, लेकिन उसके बाद दो हजार आंखें पिछले पांच वर्षों में उन अस्पतालों ने कूड़े के डिब्बे में डालने का काम किया गया है।

उपाध्यक्ष महोदय, मैं आपके माध्यम से माननीय मंत्री जी से अपील करूंगा कि इसकी डिटेल इंक्वायरी करायी जाये, क्योंकि एक ओर नेत्रदान इसलिए किया जाता है कि किसी नेत्रहीन व्यक्ति को आंखें लगाकर उसे नयी दिशा दी जा सके, वहीं दूसरी ओर अगर इस तरह की लापरवाही बरती जाती है तो हमने पिछले पांच वर्षों में दो हजार लोगों का अधिकार छीनकर उसे वेस्ट करने का काम किया है।

मैं एक अपील और करना चाहूंगा कि वर्ष 2013 में हमारी स्टूडेंट विंग, इंडियन नेशनल स्टूडेंट आर्गनाइजेशन ने एक कैम्प लगाया था, जिसमें 10, 540 आंखों को हमने आठ घंटे में दान करके एक रिकार्ड सेट करने का काम किया था। अगर इस तरह की लापरवाही होती है तो यह निंदा की बात है। मैं पूरे सदन से अपील करूंगा कि वे इसकी एक डिटेल इंक्वायरी करने की मांग करें।

**HON. DEPUTY-SPEAKER:** Shri Arvind Sawant is permitted to associate with the issue raised by Shri Dushyant Chautala.

**कर्नल सोनाराम चौधरी (बाड़मेर) :** उपाध्यक्ष महोदय, आपने मुझे शून्य काल में बोलने का मौका दिया, उसके लिए आपका बहुत-बहुत धन्यवाद।

मैं बाड़मेर-जैसेलमेर, पश्चिमी राजस्थान के क्षेत्र से आता हूँ। वहां पर बी.ए.डी.पी., यानी बार्डर एरिया डेवलपमेंट प्रोग्राम के तहत हर साल करीब 40 करोड़ रुपये खर्च होते हैं। ये पैसे चार ब्लाक्स—जैसेलमेर, बाड़मेर, शिव और धोरीमना के लिए शुरू से आ रहे हैं, परन्तु अफसोस के साथ कहना पड़ता है कि वर्ष 2006 में एक गाइडलाइन आई, जिसमें कहा गया कि बार्डर एरिया से सिर्फ 10 किलोमीटर के अंदर ही इस पैसे को खर्च कर सकते हैं। उसके बाद फिर फरवरी, 2014 में एक गाइडलाइन आई। उसमें भी कहा गया कि सिर्फ दस किलोमीटर के अंदर ही इस पैसे को खर्च करना है। पिछले सात-आठ सालों में दस किलोमीटर के अंदर करीब-करीब सारे काम हो चुके हैं, जैसे बिजली, सड़क, पानी आदि है। बार्डर एरिया में पापुलेशन बहुत कम है। जब हम इस बारे में मजिस्ट्रेट से बात करते हैं तो वे कहते हैं कि हम सिर्फ दस किलोमीटर के अंदर ही इस पैसे को खर्च कर सकते हैं। यह मुद्दा मैंने आदरणीय गृह मंत्री जी से भी कहा है। उन्होंने मुझे सहानुभूतिपूर्ण जवाब दिया है, क्योंकि वे बार्डर एरिया का प्रपोजल ला रहे हैं।

उपाध्यक्ष महोदय, मेरी गृह मंत्रालय से रिक्वैस्ट है कि यह गाइडलाइन बदलकर जीरो से दस किलोमीटर की बजाय सारे एरिया में डेवलपमेंट होना चाहिए, ताकि वहां पूरा विकास हो। दूसरा, बी.ए.डी.पी. की जो कमेटी है, वह एक डिस्ट्रिक्ट लैवल की है और दूसरी स्टेट लैवल की है। ... (व्यवधान) सांसद उसका सदस्य भी नहीं है। ... (व्यवधान) सांसद को उस कमेटी में लेना चाहिए, क्योंकि डिस्ट्रिक्ट मजिस्ट्रेट वहां अपनी मर्जी से प्रपोजल बनाकर भेज देता है।

HON. DEPUTY-SPEAKER: Shri Muthamsetti Srinivasa Rao is permitted to associate with the issue raised by Col. Sonaram Choudhary.

... (Interruptions)

HON. DEPUTY-SPEAKER: Hon. Members, I will request you all to be brief. It is almost six o'clock and it is closing time.

**श्री राजेन्द्र अग्रवाल (मेरठ):** माननीय उपाध्यक्ष महोदय, पश्चिम उत्तर प्रदेश में किसानों की स्थिति बहुत खराब है। गन्ने का भुगतान भी पिछले वर्ष बहुत देर से हुआ था और इस वर्ष भी अभी तक भुगतान नहीं हुआ है। किसानों को उनके घरों के मंगल कार्य तक स्थगित करने पड़ रहे हैं, वे बच्चों के स्कूल की फीस नहीं दे पा रहे हैं। पिछले सप्ताह जो ओला वृष्टि हुई है, उसके कारण वे और अधिक परेशान हुए हैं। श्री नरेन्द्र मोदी जी सरकार ने प्रदेशों का हिस्सा 10 प्रतिशत से बढ़ाया है। उम्मीद है कि वे इस बढ़े हुए संसाधन का उपयोग संवेदनशीलता के साथ किसानों के नुकसान की भरपाई के लिए भी करेंगे। मेरा आपके

माध्यम से सरकार से निवेदन है कि गन्ना किसानों का भुगतान किया जाए और सहायता के रूप में जो राशि दी जाए, उसमें से भुगतान एडजस्ट कर लिया जाए, लेकिन किसानों को इस संकट से बचाना बहुत आवश्यक है। पूरे पश्चिमी उत्तर प्रदेश में किसान बहुत तकलीफ में हैं, उनके संकट को दूर किया जाए, यह मेरी प्रार्थना है।

**माननीय उपाध्यक्ष :** श्री प्रेम सिंह चन्दूमाजरा - उपस्थित नहीं।

श्री गजानन कीर्तिकर - उपस्थित नहीं।

**श्री महेश गिरी (पूर्वी दिल्ली) :** माननीय उपाध्यक्ष महोदय, आज मैं भारत की एक प्रमुख नदी यमुना के विषय में बोलने के लिए खड़ा हुआ हूँ। जैसे गंगा एक प्रमुख नदी है, उसी प्रकार से यमुना भी एक प्रमुख नदी है। इस देश में नदियों को माँ का दर्जा दिया गया है। आज जब यमुना को देखते हैं, तो उसका बहुत बुरा हाल है। भारत के बहुत बड़े साधु समाज इसके लिए आंदोलन करते हैं, इसमें तीर्थ-स्नान करते हैं, चरणामृत लेते हैं, पर जहाँ पर यह प्राणदायिनी और जीवनदायिनी है, जिस प्रकार का हाल है, मैंने स्वयं यमुना के लिए एक बहुत बड़ा आंदोलन छेड़ा था, मीडिया ने भी कई कैंपेन चलाये हैं, पर आज सुप्रीम कोर्ट तक ने यह कह दिया है कि यह एक गंदा नाला है। इसके लिए मैं निवेदन करना चाहूँगा कि जैसे 'नमामि गंगे' योजना शुरू किया गया है, उसी तरह से नमामि 'यमुने योजना' भी शुरू किया जाए। यदि गंगा नहीं बचेगी, तो देश नहीं बचेगा और यमुना नहीं बचेगी, तो दिल्ली भी नहीं बचेगी। इसलिए मैं आग्रह करूँगा कि यमुना का पुनर्जीवन हो।

**माननीय उपाध्यक्ष :** श्री भगवंत मान - उपस्थित नहीं।

**DR. ANBUMANI RAMADOSS (DHARMAPURI):** Hon. Deputy-Speaker, Sir, I would like to bring an important issue to the House about the youths of the country.

The Whole Health Organization has said that nearly 18 lakh people die in India due to alcohol use directly and indirectly. About ten lakh people die due to tobacco use directly and indirectly and only five to seven lakh people die due to communicable diseases like tuberculosis, malaria, cholera, swine flu, typhoid, HIV, bird flu and other diseases. So, this is a huge problem for the future generation of this country.

India has the highest road traffic accidents in the world. The reason is alcohol use. A Committee under the former Supreme Court, Shri K.

Radhakrishnan has recommended that all the alcohol shops on the National Highways should be closed. He said that most of the deaths happen by accidents due to alcohol use.

The Advocates Forum on Social Justice had put up a case in the Supreme Court and the Supreme Court has asked the Government headed by the Attorney-General to bring out a comprehensive policy on alcohol being sold on the Highways.

The National Highway Authority of India has issued a circular saying that there should not be any alcohol shop on the National Highways throughout the country. But it is not heeded to by the States.

I would like to ask the Government whether it has any intention to bring out a National Alcohol Policy and also to bring in total enforcement of prohibition like they have done in the State of Gujarat.

Article 47 of the Constitution of India says that all the States should enforce total prohibition. I want to know whether the Government of India is going to bring out a National Alcohol Policy and also enforce prohibition so that millions of youth of our nation can be saved.

**श्री मोहम्मद असरारुल हक (किशनगंज) :** माननीय उपाध्यक्ष महोदय, मैं आपके माध्यम से रेल संबंधी कुछ मामले को उठाना चाहता हूँ। पहली बात यह है कि ठाकुरगंज में कैपिटल एक्सप्रेस और गुवाहाटी-राँची एक्सप्रेस तथा कंचनकन्या एक्सप्रेस का स्टॉप बनाया जाए। दूसरी मांग यह है कि डिब्रुगढ़-अमृतसर एक्सप्रेस, कामाख्या गांधी धाम एक्सप्रेस, कोलकाता-हल्दीबाड़ी सुपरफास्ट एक्सप्रेस, एन.जी.पी.-अमृतसर कर्मभूमि एक्सप्रेस और कामाख्या-मुम्बई एल.टी.टी. कर्मभूमि एक्सप्रेस का किशनगंज में स्टॉप बनाया जाए। पोठिया, तैय्यबपुर और पिपरीस्थान में अभी हॉल्ट हैं, मैं चाहता हूँ कि इन तीनों को स्टेशन में परिवर्तित किया जाए। किशनगंज में पिटलाइन तैयार हो गई है, मैं चाहता हूँ कि वहां से एक गाड़ी नई दिल्ली और पटना के लिए चलाई जाए।

HON. DEPUTY-SPEAKER: Thank you very much. We have already exhausted the list. A new list has come. I would request the hon. Members to conclude within

a minute and do not prolong your speech. I can allow you only if you conclude within a minute.

If the House agrees, we can extend the time of the House till the 'Zero Hour' gets over. I would once again request all of you to be very brief.

**श्री राजवीर सिंह (राजू भैया) (एटा) :** महोदय, गाय भारत की संस्कृति से जुड़ी हुई है और देशवासियों की सुविधा भी इसी से जुड़ी है। आए दिन दो सौ, तीन सौ, चार सौ गायें पकड़ी जाती हैं और उनका वध किया जाता है। इसी हाउस में 8 अगस्त, 2014 को तारांकित प्रश्न संख्या 3265 के जवाब में माननीय कृषि मंत्री जी ने भी यह स्वीकार किया था कि 3.40 लाख गोवंश का वध हुआ है और 2014 में ऐसी 5404 घटनाएं हुई हैं। यह केवल इसलिए हो रहा है, क्योंकि अब तक कोई भी सख्त कानून इस बारे में नहीं बना है। कुछ प्रदेशों में इस पर प्रतिबंध लगाया गया है।

मैं आपके माध्यम से मांग करना चाहता हूँ कि इस बारे में बहुत सख्त कानून बनाया जाए ताकि अपराधियों को आजीवन कारावास या फांसी की सजा हो। धन्यवाद।

**SHRI K. ASHOK KUMAR (KRISHNAGIRI):** Mr. Deputy-Speaker, Sir, in my constituency Krishnagiri, Samalpatti is in the Uttangarai Taluk and it has a population of 1,85,000 people. The railway station is a very important one in this taluk and near-about 80 to 90 passenger and goods trains are passing through this station.

Thousands of people from nearby villages are using this railway station to travel to various destinations. There are no user facilities in this station, like passenger rest room, toilet and drinking water.

There was no foot over bridge in this station to cross one platform to other platform. The ticket counter is on the opposite side of the 2<sup>nd</sup> platform. One who bought the ticket from the ticket counter has to reach the 2<sup>nd</sup> platform by walking through two tracks in the 1<sup>st</sup> platform.

In the mean time, if any train crosses over the 1<sup>st</sup> track, then the passengers have to walk half a kilometre to reach the 2<sup>nd</sup> platform.

**HON. DEPUTY-SPEAKER:** What do you want?

**SHRI K. ASHOK KUMAR:** I want foot over bridge.

Moreover, there is no shelter in the 2<sup>nd</sup> platform. So, I want over bridge to be constructed in the Samalpatti station.

**श्री ओम बिरला (कोटा) :** महोदय, विद्यार्थियों को उत्तर-मैट्रिक छात्रवृत्ति दी जाती है। जिस तरह से देश में एस.सी. और एस.टी. के छात्रों को शत-प्रतिशत छात्रवृत्ति दी जाती है, जबकि ओ.बी.सी. के गरीब छात्रों को राज्य और केंद्र सरकार दोनों मिलकर केवल बजट के आधार पर छात्रवृत्ति देते हैं।

मेरा आपके माध्यम से अनुरोध है कि केंद्र और राज्य सरकारें मिलकर जो ओ.बी.सी. का छात्र पात्रता रखता है, उसे एस.सी. और एस.टी. छात्रों की तरह शत-प्रतिशत छात्रवृत्ति मिले, यह मेरी आपके माध्यम से सरकार से मांग है।

**SHRI MULLAPPALLY RAMACHANDRAN (VADAKARA):** I wish to submit before this House a very important matter concerning the life and safety of the people of Delhi.

There are hundreds of stray dogs roaming the streets of Delhi, including the high security areas like Parliament House, Parliament Annexe, hospitals, educational institutions and all parts of Lutyens Delhi. The situation in Old Delhi is much worse.

The threat and menace of stray dogs have reached alarming proportions. The stark evidence of this is the long queues in the hospitals for anti-rabies injections.

All sections of people, young and old, whether they be pedestrians, students waiting for buses, patients, shoppers, people taking a walk, etc. are in danger. All are open to risk.

I, therefore, urge upon the Government to take effective and scientific steps to remove and keep out stray dogs from public places.

**18.00 hrs**

**SHRI B. SENGUTTUVAN (VELLORE):** Hon. Deputy-Speaker, Sir, I thank you for affording me this opportunity to speak on an issue of considerable passion among the public of Tamil Nadu.

The rural support *jallikattu*, which also goes by certain other names, is an event involving taming of rare breeds of specially-trained bulls. It is rooted in ancient Tamil customs. It is as old as civilization itself as there are certain reflections found in the Sangam Literature too to confirm this. The sport is a reflection of the ethos of Tamil culture, which attaches great importance to gallantry and valour.

HON. DEPUTY-SPEAKER: Please come to the point now.

SHRI B. SENGUTTUVAN : Of late, there has been a ban on the sport. This comes out of the misprision in thinking that animals do have rights. Animals under the modern jurisprudence have no rights as such. We do not owe them any duty as such but in respect of them, we owe a duty.

The Ministry of Environment and Forests issued a Notification dated 11.07.2011 saying that bulls, amongst certain other wild animals, shall not be exhibited and trained in sport. Based on this, the ban was issued. Already, our Government has written to the Ministry concerned to withdraw that Notification in respect of the bulls.

So, I request that the Ministry do withdraw that Notification in respect of the bulls.

श्रीमती अंजू बाला (मिश्रिख) : उपाध्यक्ष महोदय, मैं अपने मिश्रिख लोक सभा संसदीय क्षेत्र में 159-बिलग्राम-मल्लावां विधान सभा क्षेत्र में मल्लावां रेलवे स्टेशन के ऊंचीकरण की मांग करने के लिए खड़ी हुई हूँ। इसके न होने से वहाँ आए दिन दुर्घटनाएं होती हैं। इसलिए मैं आपके माध्यम से रेल मंत्री जी से मांग करती हूँ कि उक्त मल्लावां रेलवे स्टेशन के ऊंचीकरण के बारे में विचार करें।

SHRI Y.V. SUBBA REDDY (ONGOLE): Hon. Deputy-Speaker, Sir, more than 60 per cent of our population depends on agriculture sector and farmers who produce paddy prefer to sell it to FCI for the Central Pool to get, at least, the MSP.

Now, I understand that Government is planning to totally lift procurement of paddy under Levy System. It will put farmer in a great disadvantageous position as he is not sure of getting even MSP from millers and traders.



This decision will impact greatly on States which produce and consume more. In this case, Andhra Pradesh, Telangana consume 80 per cent of what they produce unlike States like Chhattisgarh, Punjab, Uttar Pradesh where they produce but use very little. States like West Bengal, Assam, Karnataka, Tamil Nadu, Kerala, Puducherry, Odisha also impact with the proposed decision to stop procurement through levy system.

Hence, I request the Government of India not to go ahead with the proposal and also remove the condition that only 25 per cent would be procured from farmers under Levy System for the Central Pool and request to restore the original 75 per cent procurement from farmers. Thank you.

DR. SATYA PAL SINGH (BAGHPAT): Hon. Deputy-Speaker, Sir, I thank you very much for calling me to raise an important issue. I have a very important issue today to raise. This issue has already been raised in the House because of the untimely बारिश और ओलावृष्टि पश्चिमी उत्तर प्रदेश में हुई है उसके कांसेप्ट में मैं कहना चाहता हूँ कि पिछले वर्ष वहाँ के गन्ना उत्पादकों को अभी तक पैसे का भुगतान नहीं हुआ है। मेरे बागपत संसदीय क्षेत्र में सैंकड़ों शादियां कैंसिल हुई हैं। इस बार रबी की फसल होने पर लोगों को आशा थी कि वे अपने बच्चों की शादियां कर सकेंगे, लेकिन बारिश और ओलावृष्टि से रबी की फसल नष्ट हो गई है, लगता है कि इस बार भी उन्हें शादियां कैंसिल करनी पड़ेंगी। मेरी केन्द्र सरकार से तीन मांग हैं। पहली मांग यह है कि यू.पी. सरकार को कहकर गन्ना किसानों को बकाया राशि का भुगतान किया जाए। इसके अलावा केन्द्र सरकार का जो कम्पनसेशन रेट है 1500 रुपए प्रति हेक्टेयर का, उसे बढ़ाया जाए। मेरी तीसरी मांग है कि सरकारी और कोआपरेटिव बैंकों से जो लोन लिया गया है, उसके लिए बैंक रिकवरी एजेंट लगाते हैं। उसमें कम से कम एक साल का रिलीफ दिया जाए। किसानों का अपना पैसा है, उसमें जबर्दस्ती हैरासमेंट किया जाता है, उसे बंद किया जाना चाहिए।

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Sir, I rise to convey the apprehension of the poor and vulnerable sections of our society in regard to the legal entitlement that has been enshrined in the Food Security Act.

I would like to quote a few lines from an eminent political journal saying that the former Union Minister for Food .....\* (*Interruptions*)

HON. DEPUTY-SPEAKER: The name will not go on record.

SHRI ADHIR RANJAN CHOWDHURY: He happens to be the Chairperson of the High Level Committee on Re-orienting the Role and Restructuring of the Food Corporation of India which submitted its report where it has been stated that the coverage has been reduced from 67 per cent to 40 per cent. ... (*Interruptions*)

It has further been stated that for fear of possible electoral consequences, the BJP had just pretended to support the Act when it was being discussed in Parliament. ... (*Interruptions*) Already 11 States have implemented the National Food Security Act. Sir, 25 States are yet to implement this Act... (*Interruptions*) The fact is that it is a legal entitlement which has been introduced in India for the first time in the world.

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): This kind of attitude towards party in power is not fair. ... (*Interruptions*) It is absolutely incorrect. ... (*Interruptions*) There is a Standing Committee Report, which should be taken cognizance of. ... (*Interruptions*)

HON. DEPUTY SPEAKER: Allegations will be expunged.

... (*Interruptions*)... \*\*

SHRI ADHIR RANJAN CHOWDHURY : It has been introduced in India for the first time. ... (*Interruptions*)

HON. DEPUTY SPEAKER: Nothing will go on record.

... (*Interruptions*)... \*\*

HON. DEPUTY SPEAKER: I instructed that allegations will be expunged.

... (*Interruptions*)... \*\*

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\* Expunged as ordered by the Chair.

\*\* Not recorded.

HON. DEPUTY SPEAKER: I have already informed that the allegations would be expunged.

... (Interruptions)... \*

SHRI K. PARASURAMAN (THANJAVUR): Hon. Deputy Speaker, Sir, I would like to draw the attention of our hon. Minister for Water Resources to take some immediate action programmes for the interlinking of rivers in India.

While river cleaning is of high priority, it is also essential to link rivers in order to curtail the wastage of water. Inter-linking of rivers would definitely help agricultural growth of many States, and thereby result in providing great boost to Indian economy. Inter-linking is aimed at creating additional storage facilities and transfer of water from surplus regions to more drought-prone areas through inter-basin transfers. It is claimed that it would provide additional irrigation in about 40 million hectares, and net power generation capacity of about 30,000 to 40,000 MW. Considering these positive things, we should not bother about the cost of the project of interlinking of rivers, which may be around Rs.2 lakh crore, as it would be the greater investment to make India more prosperous and strong.

Our *Puratchi Thalaivi Amma* has consistently emphasized the significance of interlinking of rivers. Hence, I would request our Minister for Water Resources to take immediate and concrete steps to implement the dream project of interlinking of rivers.

**श्रीमती रमा देवी (शिवहर):** उपाध्यक्ष जी, मैं आपकी आभारी हूँ कि आपने मुझे बोलने का मौका दिया।

मेरे संसदीय क्षेत्र शिवहर में प्रधानमंत्री ग्रामीण सड़क निर्माण में भारी गड़बड़ी हो रही है। मैंने केंद्रीय ग्रामीण विकास मंत्री जी को कई बार पत्र लिखा। बिहार के पी.एम.जी.एस.वाई. से संबंधित पदाधिकारियों और अभियंताओं से मुलाकात की है, लेकिन परिणाम शून्य रहा। मेरे संसदीय क्षेत्र के पूर्वी चम्पारण जिले के मधुबन प्रखंड में एन.एच. 104 से दुबहा-दोस्तिया पथ निर्माण में भारी अनियमितता की मैंने लिखित शिकायत की। उक्त पथ हर्षवर्द्धन कंस्ट्रक्शन नामक कम्पनी द्वारा किया जा रहा है। शायद केंद्र से कोई

एन.क्यू.एम. भी सड़क की गुणवत्ता को जांचने गया, जिसका नाम ... \* था, परन्तु आश्चर्य की बात है कि एनक्यूएम भी मैनेज हो गया, जिसका नाम ...\* था। आज तक मुझे इस संबंध में कृत कार्रवाई से अवगत भी नहीं कराया गया। जब मैंने क्षेत्र में कार्यपालिका अभियंता से जानकारी मांगी तो उन्होंने भी इस पूरे प्रकरण से अनभिज्ञता जाहिर की। मेरे संसदीय क्षेत्र में पिछले दो-तीन वर्षों में 40 से अधिक प्रधानमंत्री ग्रामीण सड़क का निर्माण लम्बित है। इसके कारण क्षेत्र की जनता को बहुत तकलीफ झेलनी पड़ रही है। जर्जर पथ पर आवागमन से आए दिन दुर्घटना होती है। वृद्ध एवं रोगियों को ज्यादा परेशानी का सामना करना पड़ता है। क्षेत्र के सांसद होने के नाते मुझे कभी-कभी जनता का कोपभाजन बनना पड़ता है।

अतः सदन के माध्यम से मेरी केंद्रीय ग्रामीण विकास मंत्री जी से आग्रह है कि शिवहर लोक सभा क्षेत्र के लिए एक विशेष टीम गठित कर प्राथमिकता के आधार पर सभी लम्बित सड़क निर्माण सहित, जो संवेदक घटिया सड़क बना रहे हैं, उनके विरुद्ध कठोर कार्रवाई की जाए और उस कार्रवाई की सूचना मुझे भी दी जाए।

SHRI JITENDRA CHAUDHURY (TRIPURA EAST): Thank you, Deputy Speaker, Sir. Kok-Borok, a dialect of Tibeto-Burman group, is the mother tongue of more than thirteen lakh Tripuri population inhabiting in Tripura, Mizoram and Assam States of India, and also of eight Districts of Bangladesh. Kok-Borok speaking rulers ruled the State for more than 1300 years. But that could not be flourished that way. Though Kok-Borok is one of the rich languages in Eastern India by its treasure of folklore, folktale, vocabulary and cultural heritage, it could not be flourished that way.

However, Kok-Borok has been blessed to survive by the love and sacrifice of its people and sincerest effort of the Left Front Government in the State under the leadership of two great visionaries, Nripen Chakraborty and Dasaratha Deb who have recognized Kok-Borok as one of the Official Languages of the State since 19<sup>th</sup> January, 1979.

During the last 36 years journey of Kok-Borok as Official Language of Tripura, it has achieved many laurels in the field of literature, art and culture. A

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\* Not recorded as ordered by the Chair.

number of authors, singers and musicians have been conferred with awards at the national and regional level like Sahitya Academy and Sangeet Natak Academy.

In spite of all this, in this era of globalization, the very survival and development of a minority language like Kok-Borok is very difficult unless it is patronized by the Union Government by the frame of law, budgetary support and various departmental activities. It is also very important in today's circumstances to rope all the socially, culturally and linguistically marginalised communities in the country by promoting their culture and languages in order to instill a spirit of patriotism and a sense of pluralism.

Hence, I would like to request the Government to take initiative to include Kok-Borok in the list of the Eighth Schedule of the Constitution. The Tripura Legislative Assembly, the Government of Tripura and the Tripura Tribal Areas Autonomous Council have sent their proposal to the Government of India in this regard several times. Thank you, Sir.

**श्री भैरों प्रसाद मिश्र (बांदा) :** माननीय उपाध्यक्ष जी, जैसा कि सदन के संज्ञान में है, पूरे उत्तर भारत में ओला वृष्टि और अतिवृष्टि से किसानों का बहुत नुकसान हुआ है। मेरे संसदीय क्षेत्र में भी भूकम्प से ज्यादा स्थिति खराब हुई है। पहले ओला पड़ा, फिर उसके बाद अति वर्षा से किसानों की पूरी फसल चौपट हो गई। विद्युत के तार जगह जगह टूटे पड़े हैं। पोल टूट गये हैं। तारें घरों में झूल रही हैं। घर के खपरैल पूरी तरह से टूट गये हैं। किसानों की स्थिति बहुत ही खराब है। मेरा सरकार से अनुरोध है कि इसको दैवीय आपदा न माना जाए और उसके हिसाब से धीरे धीरे रिपोर्ट मंगाकर फिर कार्रवाई की जाए, ऐसा न किया जाए। इसको राष्ट्रीय आपदा घोषित करके वहां पर पूरी तरह से राहत कार्य चलाए जाएं। पूरी कार्रवाई करके बिजली की व्यवस्था ठीक की जाए और किसानों को उनका मुआवजा दिया जाए तथा उनके कर्जे माफ करने की व्यवस्था की जाए। धन्यवाद।

**DR. J. JAYAVARDHAN (CHENNAI SOUTH):** Hon. Deputy Speaker, Sir, I would like to bring to the notice of the House an important issue highlighted in the memorandum submitted by the hon. dynamic leader former Chief Minister Puratchi Thalaivi Amma to the hon. Prime Minister.

Chennai Metro Rail Project, Extension of Corridor-I, that is up to Thiruvattiyur and Wimco Nagar, covering a distance of nine kilometres at an estimated cost of Rs. 3,770 crore, which was approved by the Ministry of Urban Development, is to be started at the earliest. Chennai Metro Rail Project, implementation of Phase-II corridor with a length of 76 kilometres at a cost of Rs. 36,000 crore with full support from the Government of India may be granted at the earliest. Also, merger of MRTS with Chennai Metro Rail Limited would enable effective synergies between various modes of public transport, which has been under the consideration of the Railway Board and the Ministry of Railways for quite some time; it may be accorded early approval.

Thank you, Sir.

**श्री पी.पी.चौधरी (पाली) :** माननीय उपाध्यक्ष जी, मैं आपका आभारी हूँ कि मुझे आपने एक अत्यन्त महत्वपूर्ण विषय पर बोलने का मौका प्रदान किया है।

मैं सदन का ध्यान वर्षा के जल का भंडारण किये जाने की ओर आकर्षित करते हुए बताना चाहूँगा कि जीवन में जल का महत्व क्या है, इस बारे में देश की जनता भलीभाँति जानती है। वर्षा के न होने पर सूखे की स्थिति पैदा हो जाती है। बढ़ती जनसंख्या के लिए पीने योग्य पानी उपलब्ध करवाना भी सभी सरकारों के लिए किसी चुनौती से कम नहीं है। हमें पानी की मांग और आपूर्ति के बीच समन्वय बनाने की आवश्यकता है। जल सीमित है, इसके प्रयोग में मितव्ययता बरतने की जागरूकता फैलाना अत्यंत आवश्यक है।

आज पूरा देश पीने के पानी की किल्लत से जूझ रहा है। प्रतिवर्ष ग्रीष्मकाल में देश की राजधानी दिल्ली भी इससे अछूती नहीं रहती। वर्षा का जल संचय करने के लिए सरकार द्वारा विशेष कदम भी उठाए गए हैं। सरकार द्वारा बनाए जा रहे नए भवनों, कॉलेजों व विद्यालयों में वर्षा का जल संचय करने के लिए प्रावधान भी किये जाते हैं। किसानों को भी वर्ष भर खेत में जल की आवश्यकता रहती है। सरकार द्वारा वर्षा के जल संचय को लेकर जागरूकता अभियान चलाए जा रहे हैं लेकिन वे सभी निरर्थक हैं। वर्षा के जल संचय के लिए आवश्यक संसाधन बनाए जाने के लिए अतिरिक्त धन की आवश्यकता होती है, यदि सरकार उस धन का एक हिस्सा उपलब्ध कराए तो जागरूकता अभियान काफी मददगार सिद्ध होगा। धन्यवाद।

SHRI N.K. PREMACHANDRAN (KOLLAM): Sir, my submission is in respect of anomalies and shortcomings in the Employees' Pension Fund Scheme which adversely affects lakhs of EPF pensioners.

A pensioner who opted commutation for ten years is bound to receive reduced pension even after the realization of total commuted amount and it continues till his death. This is totally unjust and against the basic principles of welfare legislation.

The benefits of commutation and Scheme of Return of Capitals are withdrawn from 26<sup>th</sup> September, 2008. Both these benefits have to be restored because lakh of casual workers, downtrodden and toiling masses of the country are being adversely affected by the decision of withdrawal of this Scheme of Return of Capital as well as commutation.

The minimum pension of Rs. 1,000 per month is not applicable to all EPF pensioners. A pensioner who opted for commutation and return of capital or a pensioner who opted pension below the age of 58 years is not entitled to get minimum pension. The Scheme is to be revised to get minimum pension of Rs. 1,000 per month to all disregards to any classification.

**श्री जगदम्बिका पाल (डुमरियागंज):** उपाध्यक्ष महोदय, मैं आपका अत्यंत आभारी हूँ कि आपने एक अत्यंत महत्वपूर्ण विषय पर मुझे बोलने का अवसर दिया है।

देश के उच्चतम न्यायालय द्वारा कोई रेयरेस्ट ऑफ रेयर केस जब होता है, तभी किसी अभियुक्त को फांसी की सजा मिलती है और आज इस घटना को लेकर जिस तरीके से पूरे देश में इसकी प्रतिक्रिया हो रही है, जिस तरह से पूरे देश में लोग मर्माहत हैं, इस मामले में केन्द्रीय गृह मंत्री जी ने आश्वस्त किया है कि हम निश्चित तौर पर उसकी जांच करेंगे कि एक रेपिस्ट को किस तरह से इजाजत दी गई कि जो मृत्युदंड की सजा पाये अपराधी हों, उनका इंटरव्यू हो। लेकिन उससे ज्यादा गम्भीर बात यह है कि जिस कंडीशन पर अगर लैसली उडविन, जो बी.बी.सी. की संवाददाता हैं, अगर उन्हें इजाजत मिली है, अगर उन्होंने उस कंडीशन का वॉयलेशन किया है तो उन शर्तों के उल्लंघन के बाद आज निश्चित तौर पर भारत में इंफॉर्मेशन एंड ब्रोडकास्टिंग मिनिस्ट्री या हमारी सरकार ने कहा है कि जो निर्भया कांड के दोषी हैं, उनके इंटरव्यू के प्रसारण पर रोक लग जायेगी। लेकिन कम से कम वर्ल्ड ब्रोडकास्टिंग फोरम पर इस

मामले को उठाना जरूरी है। इसे लेकर आज हमारी तमाम महिला माननीय सदस्या हों या पुरुष हो, हम सारे लोग पीड़ित हैं तो निश्चित तौर से मैं आपके माध्यम से कहना चाहता हूं कि सरकार इसे वर्ल्ड ब्रोडकास्टिंग फोरम पर भी इस मामले को जरूर उठाये कि क्या उस कंडीशन का वॉयलेशन हुआ है और भारत के बाहर भी उसकी ब्रोडकास्टिंग पर रोक लगनी चाहिए।

HON. DEPUTY SPEAKER: This matter was already raised and the hon. Home Minister had also replied.



\*DR. K. GOPAL (NAGAPATTINAM): Hon. Deputy Speaker Sir. Vanakkam.

Although we have placed women in high esteem in India since time immemorial, there is still hatred for female children in our society. In the year 1941 the sex ratio was 1010 females as against 1000 males. In the year 2001, it came down to 927 females per 1000 males. The figure has drastically come down to 919 females per 1000 males in 2011. In the national capital Delhi, the sex ratio is still worse. It is 871 females per 1000 males. This is a matter of great concern.

Hon. Prime Minister Shri Narendra Modi has launched the *Beti Bachao; Beti Padhao Andolan* (save the girl child; educate the girl child) in Haryana with a grant of Rs.100 crore. Our focus should be to check female foeticide and dowry related issues besides providing education and job opportunities for women. Hon. *Puratchithalaivi* Amma had launched a programme named cradle baby scheme way back in 1992 in Tamil Nadu to give support and help in upbringing of abandoned girl children. This Scheme is still successfully implemented in Tamil Nadu. Mother Teresa was very much pleased to know about this scheme and during her visit to Chennai had appreciated the then Chief Minister of Tamil Nadu hon. *Puratchithalaivi* Amma for implementing such a scheme with utmost concern for saving girl children. More than 4500 girl children have so far been saved under this Scheme and they are now holding high position in the society.

I urge that the cradle baby scheme should be implemented throughout the country. Thank you.

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\* English translation of the speech originally delivered in Tamil.

SHRI RAM PRASAD SARMAH (TEZPUR): Thank you, Sir, for allowing me to speak on this very important issue touching the North-East, particularly, Assam. There is a 17 per cent rise in unemployment in Assam but there is no big industry. Even the small and cottage industries are not there.

The Government of India should do something, so that the entire North Eastern Region should get benefited. The resources are there. We have got mining, petroleum products, coal, cement, etc. But industrialization is not there. Also the North-East Industrial Policy has elapsed. I would request the Government of India to frame the new North-East Industrial Policy so that small and cottage industries including organic industries get a boost in the North-East and also the North-East can be developed as an organic hub of India.

SHRI B. VINOD KUMAR (KARIMNAGAR): Sir, the advocates' community in the State of Telangana is abstaining from courts for the last two weeks. There are two demands of the advocates' community in the State of Telangana. The first one is the establishment of a High Court for the State of Telangana. The second one is to stop the recruitment process in respect of the junior civil judges which is to be shortly notified and examinations are going to be conducted. Sir, these facts were already brought to the notice of the Government. I would bring these to the notice of the hon. Minister, who is present here, and request him to see that a separate High Court is established for the State of Telangana. I would request the hon. Prime Minister to intervene in this matter because we have already represented these facts to the Law Minister, and the Law Minister has stated that the Chief Minister of Andhra Pradesh and the Chief Justice of the High Court Judicature at Hyderabad should take steps for the establishment of this Court. But Section 30 of the Andhra Pradesh State Reorganization Act has assured that two separate Courts would be established. But, unfortunately, this Act has not given any timeframe for this. That is the reason why, this issue is being dodged on one pretext or the other.

Hence, I would request the hon. Prime Minister to take immediate steps for the establishment of the High Court in Telangana.

**श्री शरद त्रिपाठी (संत कबीर नगर):** उपाध्यक्ष महोदय, 03.09.2014 को माननीय सर्वोच्च न्यायालय द्वारा एक दिशानिर्देश जारी किया गया था, जिसमें 6 से 14 वर्ष के बच्चों को निःशुल्क शिक्षा के अधिकार के तहत ए श्रेणी के मान्यता प्राप्त विद्यालयों को अधिकृत किया गया था, जिसके तहत अध्यापकों को वेतन देना सरकार की जिम्मेदारी है। उत्तर प्रदेश में सन् 1960 के बाद से ए श्रेणी के मान्यता प्राप्त विद्यालयों को त्रिभाषा कोर्स के अंतर्गत 2005 तक वेतन दिया जा रहा था। लेकिन सन् 2005 से त्रिभाषा कोर्स के अंतर्गत सरकार ने वेतन देना बंद कर दिया है। जिससे सर्वोच्च न्यायालय के उस दिशानिर्देश की अवहेलना भी हो रही है। अतः मैं आपके माध्यम से सरकार से यह मांग करता हूँ कि सर्वशिक्षा अभियान के तहत भी बहुत सारा पैसा खर्च किया जा रहा है, उसमें से ही कटौती कर के उपरोक्त विद्यालयों को जो ए श्रेणी के मान्यता प्राप्त विद्यालय हैं, उनके त्रिभाषा अध्यापकों को वेतन देने का आदेश देने की कृपा करें।

**श्री विनोद कुमार सोनकर (कौशाम्बी) :** उपाध्यक्ष महोदय, मैं कौशाम्बी लोक सभा क्षेत्र से चुन कर आता हूँ। यह भगवान बुद्ध की तपोस्थली रही है। इसकी महत्ता को देखते हुए 4 अप्रैल, सन् 1997 को उत्तर प्रदेश की ब.स.पा. सरकार ने एक अलग जिले का गठन किया था। पिछले 16-17 साल में प्रदेश सरकार के सारे कार्यालय वहां खुल चुके हैं। लेकिन कई बार निवेदन करने के बावजूद भारत सरकार के जो कार्यालय वहां खुलने चाहिए थे, वे आज तक नहीं खुले हैं। मैं आपके माध्यम से भारत सरकार से मांग करता हूँ कि वहां पर एक रिज़र्वेशन काउंटर खोलने की कृपा करें। आज तक वहां एक पोस्ट ऑफिस नहीं खुला हुआ है, जबकि वह पूरा एक ग्रामीण अंचल है। वहां पर कोरियर की कोई सुविधा नहीं है। वहां का सारा जनमानस पूरी तरह से पोस्ट ऑफिस पर निर्भर है। वहां एक पोस्ट ऑफिस खोलने की कृपा करें। क्षेत्र में एक भी इंकम टैक्स का कार्यालय नहीं है, जिससे लोगों को इलाहबाद आना पड़ता है। ... (व्यवधान)

**श्री सी.आर.चौधरी (नागौर) :** उपाध्यक्ष महोदय, मैं आपके माध्यम से किसानों की एक जबरदस्त समस्या को माननीय वित्त मंत्री जी की जानकारी में लाना चाहता हूँ। राजस्थान में और विशेष रूप से मेरे संसदीय क्षेत्र में ग्रामीण बैंको के द्वारा, नाबार्ड और रिज़र्व बैंक की जो ऋण नीति है, उसके विपरीत कुछ चार्जेंज ज्यादा लिए जा रहे हैं। भारत सरकार द्वारा सन् 2011 तक 11 प्रतिशत पर किसान क्रेडिट कार्ड पर ब्याज पर दिया जाता था। सन् 2011 के बाद में यह 14 पर्सेंट कर दिया गया। इसमें सेंट्रल गवर्नमेंट प्लस स्टेट

गवर्नमेंट यानी तीन प्लस दो कुल फाइव परसेंट है और 9 परसेंट ब्याज किसान को देना पड़ता है। बैंको के द्वारा जो अलग-अलग चार्जेज हैं, इवैल्युएशन चार्जेज, विजिट चार्जेज, प्लस टेन प्लस टेन, टेन परसेंट बच्चों की पढ़ाई के लिए लेते हैं। इस तरह उनसे तीस परसेंट के ऊपर पन्द्रह परसेंट ब्याज लिया जा रहा है। लिहाजा वित्त मंत्री जी से निवेदन है कि वे निर्देश फरमाएं कि इनसे 9 परसेंट से ज्यादा ब्याज न लिया जाए। धन्यवाद।

HON. DEPUTY-SPEAKER: The House stands adjourned to meet on Monday, the 9<sup>th</sup> March, 2015 at 11 a.m.

**18.26 hrs**

*The Lok Sabha then adjourned till Eleven of the Clock on Monday, March 9, 2015/Phalguna 18, 1936 (Saka).*

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